

LOK SABHA DEBATES

(English Version)

Fourth Session
(Fifteenth Lok Sabha)



सत्यमेव जयते

Gazettes & Debates Section
Parliament Library Building
Room No. FB-025
Block 'G'

Acc. No. 29
Date. 13 Feb. 2013

(Vol. VIII contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 80.00

EDITORIAL BOARD

P.D.T. Achary
Secretary-General
Lok Sabha

Dr. R.K. Chadha
Joint Secretary

Kamla Sharma
Director

Sarita Nagpal
Additional Director

G.S. Chauhan
Joint Director

Naresh Mishra
Editor

© 2010 LOK SABHA SECRETARIAT

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording, or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

Original English proceedings included in English Version will be treated as authoritative and not the English translation of the speeches made in Hindi and other languages included in it. For complete authoritative version please see Original Version of Lok Sabha Debates.

CONTENTS

[Fifteenth Series, Vol. VIII, Fourth Session, 2010/1932 (Saka)]

No. 17, Friday, April 16, 2010/Chaitra 26, 1932 (Saka)

| SUBJECTS | COLUMNS |
|------------------------------------------------------------------------------------------------------------------------|----------------|
| ORAL ANSWER TO QUESTION | |
| Starred Question No. 301 | 4—7 |
| WRITTEN ANSWERS TO QUESTIONS | |
| Starred Question Nos. 302 to 320 | 9—113 |
| Unstarred Question Nos. 3415 to 3644 | 113—490 |
| PAPERS LAID ON THE TABLE | 490—505 |
| ASSENT TO BILLS | 505 |
| AMENDMENTS TO DIRECTIONS BY THE SPEAKER UNDER THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN LOK SABHA | 505 |
| STANDING COMMITTEE ON LABOUR | |
| 9th Report | 506 |
| STANDING COMMITTEE ON RURAL DEVELOPMENT | |
| 6th to 9th Reports | 507 |
| STANDING COMMITTEE ON COMMERCE | |
| 92nd Report | 507 |
| BUSINESS ADVISORY COMMITTEE | |
| 14th Report | 507 |
| BUSINESS OF THE HOUSE | 507—511 |
| ELECTION TO COMMITTEE | |
| Governing Body of the Indian Council of Medical Research | 512—512 |
| DEMANDS FOR EXCESS GRANTS—(GENERAL), 2007-08 | 512 |
| PERSONAL EXPLANATION | |
| Role in Recent Issues relating to IPL Kochi Cricket Team | |
| Dr. Shashi Tharoor | 512—515 |
| ANNEXURE I | |
| Member-wise Index to Starred Questions | 519—520 |
| Member-wise Index to Unstarred Questions | 520—528 |
| ANNEXURE II | |
| Ministry-wise Index to Starred Questions | 529—530 |
| Ministry-wise Index to Unstarred Questions | 529—530 |

*The sign + marked above the name of a member indicates that the Question was actually asked on the floor of the House by that Member.

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Friday, April 16, 2010/Chaitra 26, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MADAM SPEAKER *in the Chair*]

[English]

...(Interruptions)

MADAM SPEAKER: Q. 301, Shri N.S.V. Chitthan.

...(Interruptions)

[Translation]

SHRI SHARAD YADAV: Madam Speaker, I want to say something on the issue of Dr. Shashi Tharoor. ...(Interruptions) I have given a notice to you in this regard. ...(Interruptions)

[English]

SHRI BASU DEB ACHARIA: Madam Speaker, we have also given a notice....(Interruptions)

MADAM SPEAKER: We will take it up after the Question Hour.

...(Interruptions)

[Translation]

MADAM SPEAKER: Let the Question Hour run first. After that we will tak up this subject.

...(Interruptions)

MADAM SPEAKER: Let the Question Hour run first. After that, this subject will be taken up.

...(Interruptions)

MADAM SPEAKER: Let the Question Hour run.

...(Interruptions)

[English]

MADAM SPEAKER: Please allow the Minister to make his statement.

...(Interruptions)

[Translation]

MADAM SPEAKER: Chitthanji, you sit down for a minute.

...(Interruptions)

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam Speaker, the hon. Members are raising certain matter. I can put it to the House that I will inform the concerned Minister. And before the Private Members Business begins, we will ask him to come and make a personal explanation. ...(Interruptions)

MADAM SPEAKER: He is saying something further; please listen to him.

...(Interruptions)

SHRI PAWAN KUMAR BANSAL: I would urge the hon. Members to let the Question Hour go on. The hon. Ministers prepare for the Questions every day. I think the Question Hour should not become a casualty; the Question Hour should be permitted to be taken up. They may raise the matter either in the 'Zero Hour'; the Minister will come and make his personal explanation. ...(Interruptions)

MADAM SPEAKER: The hon. Minister has clarified; he said let the Question Hour go on; in the 'Zero Hour' it can be taken up. In the 'Zero Hour' the Minister will come and reply.

...(Interruptions)

SHRI PAWAN KUMAR BANSAL: Madam Speaker, I can pass on a message; at 12 noon he can come. He will come at 12 noon. But let the Question Hour go on. The Minister will come at 12 noon. ...(Interruptions)

MADAM SPEAKER: Hon. Members, let the Question Hour go on.

...(Interruptions)

[Translation]

SHRI PAWAN KUMAR BANSAL: Joshiji, if you do not want to let the Question Hour run till 12 o'clock, you may give a resolution that the Question House should be discontinued for ever. ...(Interruptions) You are not even accepting to relent till 12 o'clock. ...(Interruptions) Do you not want to have the Question Hour ever? ...(Interruptions) It appears you do not want to let the Question Hour run. ...(Interruptions)

MADAM SPEAKER: Let the Question Hour run. The Hon'ble Minister will make his statement by 12 noon.

...(Interruptions)

SHRI PAWAN KUMAR BANSAL: If you do not wish to let the Question Hour run, you may give in writing that the practice of Question Hour should be discontinued forever. ...(Interruptions)

MADAM SPEAKER: The hon'ble Minister will make his statement at 12 o'clock.

[English]

SHRI PAWAN KUMAR BANSAL: I will request him to come at 12 noon. ...(Interruptions)

[Translation]

MADAM SPEAKER: Let the Question Hour run.

...(Interruptions)

SHRI PAWAN KUMAR BANSAL: If the Question Hour is not to be allowed to run, why is there preparation for the same? Why are so much expenses incurred thereon? ...(Interruptions) So many things are done for the reply of the questions. ...(Interruptions)

MADAM SPEAKER: Let the Question Hour run.

...(Interruptions)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): It is a very important Question. Please allow the Question Hour to run....(Interruptions)

MADAM SPEAKER: Please take your seats. Do not make the Question Hour a casualty. What is the point of having the Question Hour, tell me?

...(Interruptions)

[Translation]

SHRI PAWAN KUMAR BANSAL: Question Hour is the most important practice of our House. This is the work for which Members give notices, Ministers carry out preparations. Officers have to be called from outside for the preparations of even a single question. If you do not allow the Question Hour to run for one reason or the other, you may give a resolution that the Question Hour should be discontinued for ever and we will take up this work at 11 a.m. itself.

...(Interruptions)

Madam, everyday at 11 a.m. we can begin with the 'Zero Hour'. ...(Interruptions)

MADAM SPEAKER: Shri N.S.V. Chitthan, please go on with your supplementary.

...(Interruptions)

MADAM SPEAKER: Only Shri N.S.V. Chitthan's supplementary will go on record.

(Interruptions)...*

11.06 hrs.

ORAL ANSWER TO QUESTION

National Mental Health Programme

+
*301. SHRI N.S.V. CHITTHAN:
SHRI P. KARUNAKARAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the number of patients with the mental disorder is on the rise in the country;

(b) if so, the details thereof, State/UT-wise and the steps taken by the Government to improve the mental health of such patients in the country;

(c) whether the Government proposes to restructure the National Mental Health Programme (NMHP) to improve upon the situation at primary level and launch it in the so far unserved areas of the country;

(d) if so, the details thereof and the funds earmarked for the purpose during the current year;

(e) the details of the mental hospitals and medical colleges upgraded and financial assistance provided to them during last one year and till date under NMHP, State/UT-wise; and

(f) the steps taken or proposed to be taken by the Government to increase the number of mental health care professionals in the country particularly at the primary level?

THE MINISTER OF HEALTH AND FAMILY WEFLARE (SHRI GHULAM NABI AZAD): (a) to (f) A statement is laid on the Table of the House.

Statement

No longitudinal data on mental disorders is maintained, however, the prevalence of mental disorders is estimated to be of the magnitude of 5.8 to 7.3 %. The Central Government is implementing National Mental Health Programme (NMHP) to improve response to mental health problems.

The Government is restructuring the NMHP by adding newer services in the form of Life Skills education in schools, College Counseling services, Suicide prevention services, Workplace stress management in addition to the existing early detection and treatment, training of Primary health care staff in mental health and awareness activities at community level in 123 districts of the country in the 11th FYP period. The programme is not expected

to be expanded beyond 123 districts in the current plan period. The fund earmarked for the current financial year is Rs. 120 crore including Rs. 17 crore for the NE region.

List of mental hospitals and medical colleges funded for Upgradation under NMHP and financial assistance provided to them during the last one year till date under NMHP, State/UT-wise is given in the enclosed Annexure.

To increase the number of mental health professionals in the country, Government is implementing Manpower Development schemes under NMHP. It is estimated that a total of 1756 PG seats for mental health professionals will be added to the existing PG seats. At the primary level under District Mental Health Programme (DMHP), short term, training is provided to the existing health care, staff to improve their skills in detection and treatment of common mental illnesses.

Annexure

List of mental hospitals and medical colleges funded for Upgradation under Upgradation of Psychiatry wing scheme of NMHP, State-wise during last one year till date

| Sl.No. | States | Year | Medical College | Amount |
|--------|------------------------|---------|-------------------------------------------------------------------|-------------|
| 1. | Arunachal Pradesh | 2009-10 | General Hospital, Pasighat | 50,00,000/- |
| 2. | Dadra and Nagar Haveli | 2009-10 | Sh. Vinoba Bhave Civil Hospital Silvassa, Dadra & Nagar Haveli | 50,00,000/- |
| 3. | Orissa | 2009-10 | VSS Medical College, Burla | 50,00,000/- |

List of mental hospitals and medical colleges funded for Upgradation under Manpower Development schemes of NMHP, State-wise during last one year till date

Scheme A: Centres of Excellence (Released during 2009-10)

| Sl.No. | Mental Hospital/Institute | Amount released through the State Health society |
|--------|------------------------------------------------------------------------------------------------------------|--------------------------------------------------|
| 1. | Institute of Mental Health & Hospital, Agra, Uttar Pradesh | Rs. 5,28,00,000/- |
| 2. | Hospital for Mental Health, Ahmedabad, Gujarat | Rs. 5,28,00,000/- |
| 3. | State-Mental Health Institute, Pandit Bhagwat. Dayal Sharma University of Health Sciences, Rohtak, Haryana | Rs. 5,28,00,000/- |
| 4. | Institute of Psychiatry-Kolkata, West Bengal | Rs. 5,28,00,000/- |
| 5. | Institute of Mental Health, Hyderabad, Andhra Pradesh | Rs. 5,28,00,000/- |
| 6. | Psychiatric Diseases Hospital, Government Medical College, Srinagar, Jammu and Kashmir | Rs. 5,28,00,000/- |
| 7. | Department of Psychiatry, Govt. Medical College, | Rs. 20,50,000/- (Part 1st Chandigarh instalment) |
| Total | | Rs. 31,88,50,000/- |

**Scheme - B: Upgradation of PG Departments
(Released during 2009-10)**

| Sl.No. | Mental Hospital/Institute | Amount released through the State Health society |
|--------|-------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------|
| 1. | PDU Medical College, Rajkot, Gujarat | Rs. 32,78,000/- (For Psychiatric Nursing) |
| 2. | Government Medical College, Surat, Gujarat | Rs. 47,12,000/- (For Clinical Psychology) |
| 3. | CSM Medical University, Lucknow, Uttar Pradesh | Rs. 1,73,66,000/- (For Psychiatry, Clinical. Psychology, Psychiatric Social Work, Psychiatric Nursing) |
| 4. | Ranchi Institute of Mental Health & Neuro Sciences, Ranchi, | Rs. 1,21,00,000/- (For Psychiatry, Clinical. Psychology, Psychiatric Social Work, Psychiatric Nursing) |
| 5. | Dr. RML Hospital, Delhi | Rs. 35,16,000/- (For Psychiatric Social Work) |
| 6. | S.P Medical College, Bikaner, Rajasthan | Rs. 58,60,000/- (For Psychiatry) |
| 7. | R. N. T. College, Udaipur Rajasthan | Rs. 58,60,000/- (For Psychiatry) |
| 8. | Institute of Mental Health, Chennai | Rs. 90,38,000/- (For Psychiatry & Psychiatric Nursing) |
| 9. | LGB RegionCtl. Institute of Mental Health Tezpur, Assam | Rs. 1,73,66,000/- (For Psychiatry, Clinical Psychology, Psychiatric Social Work, Psychiatric Nursing) |
| Total | | Rs. 7,90,96,000/- |

SHRI N.S.V. CHITTHAN: Madam Speaker, mentally retarded patients and those who are mentally ill are supposed to be the neglected section of our society. ...*(Interruptions)*

MADAM SPEAKER: We will take it up after the Question Hour.

...*(Interruptions)*

SHRI N.S.V. CHITTHAN: Nobody takes care if such a person is stranded in the streets. Even in films, they are portrayed as laughing characters. There cannot be any second opinion that these patients deserve our sympathy, support and safety. ...*(Interruptions)*

MADAM SPEAKER: Please sit down; allow the Question Hour to go on. We will take it up after the Question Hour.

...*(Interruptions)*

SHRI N.S.V. CHITTHAN: Madam, while thanking the hon. Minister for his elaborate written reply, it is reported that prevalence of mental disorders is up to 7.3 per cent; and Rs. 120 crore is earmarked for the current financial year. ...*(Interruptions)* Thank you, Madam.

While thanking our hon. Minister for the written reply that he has given, it is reported. ...*(Interruptions)*

SHRI GHULAM NABI AZAD: Please repeat the question. ...*(Interruptions)*

SHRI N.S.V. CHITTHAN: I am putting the question again.

What steps are being taken for the early detection and identification of those who are with mental health disorders and for those dropouts of our society? What kind of security that is being provided for treating mental health as a disability?

I also wish to know from the hon. Minister whether it will be included in the Health Insurance. What steps are being taken to create awareness among the public?
...(Interruptions)

MADAM SPEAKER: Yes, the hon. Minister.

...(Interruptions)

SHRI GHULAM NABI AZAD: Madam, insofar as the District Mental Health Programme is concerned, the identification, detection and treatment are a part of it. But now, more components are being incorporated in the District Mental Health Programme. These components are counseling of students at the school level, at the college level and at the University level. The second component of this is stress management. The third component is suicide prevention helpline across the country.
...(Interruptions)

I am very happy to announce that this Programme is being rolled out within a fortnight. For this purpose, we have already given Rs. 1.2 crore to each district. Now this amount is being increased from Rs. 1.2 crore to Rs. 2.5 crore. ... (Interruptions)

11.07 hrs.

(At this stage, Dr. Sushant Rajan and some other hon. Members came and stood on the floor near the Table.)

...(Interruptions)

[Translation]

WRITTEN ANSWERS TO QUESTIONS

Rajiv Gandhi Grameen Vidyutikaran Yojana

*302. SHRI MANGANI LAL MANDAL:
SHRI RADHA MOHAN SINGH:

Will the Minister of POWER be pleased to state:

(a) the total number of villages identified for electrification under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) during the Tenth and Eleventh Five Year Plans in the country, State-wise;

(b) the total number of villages provided with electricity during the said period;

(c) whether complaints regarding partial electrification of villages as well as irregularities committed by the implementing agencies have come to the notice of the Government;

(d) if so, the details thereof; and

(e) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) A total number of 1,18,499 un-electrified villages consisting of 68,763 villages under X Plan and 49,736 villages under XI Plan have been identified for electrification under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY). In addition, 3,54,967 electrified villages consisting of 1,11,936 electrified villages under X Plan and 2,43,031 electrified villages under XI Plan have also been identified for intensive electrification. The State-wise details are given in the enclosed Statement-I.

(b) Under RGGVY, electricity infrastructure in 78,256 un-electrified villages have been provided as on 31.03.2010. The intensive electrification works in 1,12,602 electrified villages have also been completed in the country as 31.03.2010. The State-wise details are given Statement-II.

(c) to (e) The electricity infrastructure in the villages have been created in line with the provision made in the sanctioned Detailed Project Reports (DPRs). Representations/suggestions have been received in this Ministry from various quarters which are taken as feedback for improvement/effective implementation of the scheme. As regards the complaints relating to implementation of rural electrification works, the Ministry of Rural Electrification Corporation Limited, the nodal agency for RGGVY takes up the matter with the concerned implementing agencies and resolves the issues promptly. Further, for proper monitoring and ensuring quality of works, a three tier Quality Control mechanism has been put in place in respect of projects appred during XI Plan Period.

Statement I

State-wise coverage of un/de-electrified villages and intensive electrification of electrified villages for the sanctioned projects under X & XI plan under RGGVY

| Sl.No. | State | X Plan | | XI Plan | | Total | |
|--------|-------------------|-------------------------------------------|-------------------------------------|-------------------------------------------|-------------------------------------|-------------------------------------------|-------------------------------------|
| | | No. of un/de-electrified villages covered | No. of electrified villages covered | No. of un/de-electrified villages covered | No. of electrified villages covered | No. of un/de-electrified villages covered | No. of electrified villages covered |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 0 | 21623 | 0 | 5858 | 0 | 27481 |
| 2. | Arunachal Pradesh | 237 | 321 | 1892 | 1435 | 2129 | 1756 |
| 3. | Assam | 903 | 1746 | 7622 | 11584 | 8525 | 13330 |
| 4. | Bihar | 17125 | 0 | 6086 | 6651 | 23211 | 6651 |
| 5. | Chhattisgarh | 117 | 3504 | 1015 | 12829 | 1132 | 16333 |
| 6. | Gujarat | 0 | 2409 | 0 | 15525 | 0 | 17934 |
| 7. | Haryana | 0 | 1075 | 0 | 4910 | 0 | 5985 |
| 8. | Himachal Pradesh | 0 | 1118 | 93 | 9548 | 93 | 10666 |
| 9. | Jammu and Kashmir | 103 | 1444 | 180 | 4606 | 283 | 6050 |
| 10. | Jharkhand | 8727 | 4379 | 11010 | 3243 | 19737 | 7622 |
| 11. | Karnataka | 49 | 21152 | 83 | 7039 | 132 | 28191 |
| 12. | Kerala | 0 | 38 | 0 | 592 | 0 | 630 |
| 13. | Madhya Pradesh | 115 | 9653 | 691 | 24441 | 806 | 34094 |
| 14. | Maharashtra | 0 | 4052 | 6 | 36240 | 6 | 40292 |
| 15. | Manipur | 186 | 270 | 696 | 1108 | 882 | 1378 |
| 16. | Meghalaya | 174 | 797 | 1769 | 2739 | 1943 | 3536 |
| 17. | Mizoram | 90 | 209 | 47 | 361 | 137 | 570 |
| 18. | Nagaland | 12 | 279 | 93 | 873 | 105 | 1152 |
| 19. | Orissa | 2602 | 4637 | 15293 | 24355 | 17895 | 28992 |
| 20. | Punjab | | | 0 | 11840 | 0 | 11840 |
| 21. | Rajasthan | 1705 | 15608 | 2749 | 19233 | 4454 | 34841 |
| 22. | Sikkim | 16 | 158 | 9 | 260 | 25 | 418 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-------|---------------|-------|--------|-------|--------|--------|--------|
| 23. | Tamil Nadu | | | 0 | 12416 | 0 | 12416 |
| 24. | Tripura | 48 | 72 | 112 | 570 | 160 | 642 |
| 25. | Uttar Pradesh | 30802 | 3287 | 0 | 0 | 30802 | 3287 |
| 26. | Uttarakhand | 1469 | 14105 | 0 | 0 | 1469 | 14105 |
| 27. | West Bengal | 4283 | 0 | 290 | 24775 | 4573 | 24775 |
| Total | | 68763 | 111936 | 49736 | 243031 | 118499 | 354967 |

Statement II

State-wise achievement of un/de-electrified villages and intensive electrification of electrified villages for the sanctioned projects under RGGVY

| Sl.No. | Name of State | Cumulative Achievement (as on 31.3.2010) | |
|--------|-------------------|------------------------------------------|----------------------|
| | | Unelectrified Villages | Electrified Villages |
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 0 | 19468 |
| 2. | Arunachal Pradesh | 215 | 134 |
| 3. | Assam | 1933 | 2772 |
| 4. | Bihar | 19044 | 1057 |
| 5. | Chhattisgarh | 98 | 4115 |
| 6. | Gujarat | 0 | 4023 |
| 7. | Haryana | 0 | 2033 |
| 8. | Himachal Pradesh | 0 | 1059 |
| 9. | Jammu and Kashmir | 68 | 1302 |
| 10. | Jharkhand | 13280 | 3972 |
| 11. | Karnataka | 58 | 21562 |
| 12. | Kerala | 0 | 29 |
| 13. | Madhya Pradesh | 89 | 5058 |
| 14. | Maharashtra | 0 | 7159 |

| 1 | 2 | 3 | 4 |
|-------|---------------|-------|--------|
| 15. | Manipur | 128 | 99 |
| 16. | Meghalaya | 137 | 717 |
| 17. | Mizoram | 0 | 0 |
| 18. | Nagaland | 14 | 81 |
| 19. | Orissa | 7297 | 6169 |
| 20. | Punjab | 0 | 0 |
| 21. | Rajasthan | 2559 | 18671 |
| 22. | Sikkim | 0 | 0 |
| 23. | Tamil Nadu | 0 | 0 |
| 24. | Tripura | 13 | 47 |
| 25. | Uttar Pradesh | 27736 | 2741 |
| 26. | Uttarakhand | 1481 | 8117 |
| 27. | West Bengal | 4106 | 2217 |
| Total | | 78256 | 112602 |

[English]

Ongoing Power Projects

*303. SHRIMATI J. SHANTHA:
SHRI P.K. BIJU:

Will the Minister of POWER be pleased to state:

(a) the details of the various ongoing power projects including hydro power projects of the Central Power Utilities in the country, source-wise, project-wise and State-wise;

(b) the amount spent on these projects including foreign capital investments made therein during the last three years and the current year, project-wise and State-wise;

(c) whether the commissioning of the various hydro power projects including those proposed to be constructed in Arunachal Pradesh has been delayed;

(d) if so, the details thereof and the reasons therefor;

(e) the details of the cost and time overruns of these projects; and

(f) the time by which these projects are likely to be commissioned?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) Details of various ongoing power projects

including hydro power projects of central power utilities, are enclosed at Statement-I.

(b) The details of expenditure incurred in respect of hydro and thermal power generation projects, financed from domestic and external sources, during the last three years are enclosed at StatementS-II(A) and II(B), respectively.

(c) and (d) Ten hydro power generation projects with proposed installed capacity of 5442 MW, scheduled for commissioning during the Eleventh Plan period, are likely to slip to the Twelfth Plan period. These also include two projects in Arunachal Pradesh, namely Subansiri Lower Hydro project (2000 MW) and Kameng Hydro project (600 MW). Details of these projects including reasons for delay, are indicated at Statement-III.

(e) and (f) The details of the cost and time overruns of ongoing hydro power generation projects scheduled for commissioning during the Eleventh Plan period including reasons for delay and schedule of anticipated commissioning are indicated at Statement-IV.

Statement I

List of Projects under Construction in the country

| Sl.No. | Plant Name | State | Agency | Sector | Ultimate Capacity (MW) | Type | Benefits 11th/12th Plan | Likely year of Benefit |
|--------|--------------------|-------------------|---------|--------|------------------------|-------|-------------------------|------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1. | CHAMERA-III | Himachal Pradesh | NHPC | C | 231 | HYDRO | 231 | 2010-12 |
| 2. | PARBATI-III | Himachal Pradesh | NHPC | C | 520 | HYDRO | 520 | 2011-12 |
| 3. | SEWA-II | Jammu and Kashmir | NHPC | C | 120 | HYDRO | 120 | 2010-11 |
| 4. | URI-II | Jammu and Kashmir | NHPC | C | 240 | HYDRO | 240 | 2010-12 |
| 5. | NIMOO BAZGO | Jammu and Kashmir | NHPC | C | 45 | HYDRO | 45 | 2011-12 |
| 6. | CHUTAK | Jammu and Kashmir | NHPC | C | 44 | HYDRO | 44 | 2011-12 |
| 7. | TEESTA LOW DAM-III | West Bengal | NHPC | C | 132 | HYDRO | 132 | 2010-11 |
| 8. | TEESTA LOW DAM-IV | West Bengal | NHPC | C | 160 | HYDRO | 160 | 2011-12 |
| 9. | KOTESHWAR | Uttarakhand | THDC | C | 400 | HYDRO | 400 | 2010-12 |
| 10. | JURALA PRIYA U 4-6 | Andhra Pradesh | APGENCO | S | 117 | HYDRO | 117 | 2010-11 |
| 11. | NAGARJUNA SAGAR TR | Andhra Pradesh | APGENCO | S | 50 | HYDRO | 50 | 2010-12 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----|-----------------------------------|------------------|-----------------|---|------|---------|------|---------|
| 12. | KUTIYADI EXT | Kerala | KSEB | S | 100 | HYDRO | 100 | 2010-11 |
| 13. | BHAWANI BARRAGE II & III | Tamil Nadu | TNEB | S | 60 | HYDRO | 60 | 2011-12 |
| 14. | MYNTDU St-I | Meghalaya | MSEB | S | 84 | HYDRO | 84 | 2010-11 |
| 15. | BUDHIL | Himachal Pradesh | LANCO | P | 70 | HYDRO | 70 | 2010-11 |
| 16. | ALLAIN DUHANGAN | Himachal Pradesh | ADHPL | P | 192 | HYDRO | 192 | 2010-11 |
| 17. | MALANA II | Himachal Pradesh | EVREST POWER | P | 100 | HYDRO | 100 | 2010-11 |
| 18. | KARCHAM WANGTOO | Himachal Pradesh | JPKHCL | P | 1000 | HYDRO | 1000 | 2011-12 |
| 19. | MAHESHWAR 1-10 | Madhya Pradesh | SMHPCL | P | 400 | HYDRO | 400 | 2011-12 |
| 20. | TEESTA III | Sikkim | TEESTA URJA | P | 1200 | HYDRO | 600 | 2011-12 |
| 21. | CHUJACHEN | Sikkim | GATI | P | 99 | HYDRO | 99 | 2010-11 |
| 22. | MYNTDU St-I ADDL UNIT | Meghalaya | MeSEB | S | 42 | HYDRO | 42 | 2011-12 |
| 23. | DADRI EXT U-6 | Uttar Pradesh | NTPC | C | 490 | COAL | 490 | 2010-11 |
| 24. | INDIRA GANDHI TPP (JHAJJAR) JV | Haryana | NTPC | C | 1500 | COAL | 1500 | 2010-12 |
| 25. | KORBA III U-7 | Chhattisgarh | NTPC | C | 500 | COAL | 500 | 2010-11 |
| 26. | SIMHADRI-EXT U-3,4 | Andhra Pradesh | NTPC | C | 1000 | COAL | 1000 | 2010-12 |
| 27. | VALLUR (ENNORE) JV U1,2 | Tamil Nadu | NTPC | C | 1000 | COAL | 1000 | 2011-12 |
| 28. | FARAKKA STAGE-III U-6 | West Bengal | NTPC | C | 500 | COAL | 500 | 2010-11 |
| 29. | BONGAIGAON TPP U 1,2 | Assam | NTPC | C | 500 | COAL | 500 | 2011-12 |
| 30. | MEJIA PH II | West Bengal | DVC | C | 1000 | COAL | 1000 | 2010-11 |
| 31. | KODARMA U1 &2 | Jharkhand | DVC | C | 1000 | COAL | 1000 | 2010-12 |
| 32. | DURGAPUR STEEL | West Bengal | DVC | C | 1000 | COAL | 1000 | 2010-11 |
| 33. | RAGHUNATHPUR PH-I U1,2 | West Bengal | DVC | C | 1200 | PH | 1200 | 2011-12 |
| 34. | BARSINGSAR LIG | Rajasthan | NLC | C | 250 | LIGNITE | 250 | 2010-11 |
| 35. | NEYVELI-II LIG | Tamil Nadu | NLC | C | 500 | LIGNITE | 500 | 2010-12 |
| 36. | PRAGATI-III (BAWANA) | Delhi | PPCL | S | 1500 | GASILNG | 1500 | 2010-11 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----|---------------------------------|-------------------|---------------------|---|------|---------|------|---------|
| 37. | RAJIV GANDHI TPS (HISSAR) U2 | Haryana | HPGCL | S | 600 | COAL | 600 | 2010-11 |
| 38. | CHHABRA TPS U-2 | Rajasthan | RRVUNL | S | 250 | COAL | 250 | 2010-11 |
| 39. | PARICHHA EXT U-5,6 | Uttar Pradesh | UPRVUNL | S | 500 | COAL | 500 | 2010-11 |
| 40. | HARDUAGANJ EXT U-8,9 | Uttar Pradesh | UPRVUNL | S | 500 | COAL | 500 | 2010-11 |
| 41. | SURAT LIGNITE EXT U3,4 | Gujarat | GIPCL | S | 250 | LIGNITE | 250 | 2010-11 |
| 42. | UKAI EXT U6 | Gujarat | GSECL | S | 490 | COAL | 490 | 2011-12 |
| 43. | GSEG HAZIRA EXT | Gujarat | GSECL | S | 351 | GAS/LNG | 351 | 2010-11 |
| 44. | PIPAVAV JV CCGT | Gujarat | GSECL | S | 702 | GAS/LNG | 702 | 2010-12 |
| 45. | KHAPER KHEDA EXT | Maharashtra | MSPGCL | S | 500 | COAL | 500 | 2010-11 |
| 46. | BHUSAWAL TPP U4,5 | Maharashtra | MSPGCL | S | 1000 | COAL | 1000 | 2010-12 |
| 47. | RAYALSEEMA ST-III, U5 | Andhra Pradesh | APGENCO | S | 210 | COAL | 210 | 2010-11 |
| 48. | KAKATIYA TPP | Arunachal Pradesh | APGENCO | S | 500 | COAL | 500 | 2010-11 |
| 49. | KOTHAGUDEM ST-VI | Andhra Pradesh | APGENCO | S | 500 | COAL | 500 | 2011-12 |
| 50. | BELLARY TPP U 2 | Karnataka | KPCL | S | 500 | COAL | 500 | 2011-12 |
| 51. | RAICHUR U8 | Karnataka | KPCL | S | 250 | COAL | 250 | 2010-11 |
| 52. | METTUR EXT U1 | Tamil Nadu | TNEB | S | 600 | COAL | 600 | 2011-12 |
| 53. | NORTH CHENNAI EXT U1 | Tamil Nadu | TNEB | S | 600 | COAL | 600 | 2011-12 |
| 54. | SANTALDIH EXT-U 6 | West Bengal | WBPDC | S | 250 | COAL | 250 | 2010-11 |
| 55. | LAKWA WH | Assam | APGCL | S | 37.2 | GAS/LNG | 37.2 | 2010-11 |
| 56. | ANPARA-C U1,2 | Uttar Pradesh | LANCO | P | 1200 | COAL | 1200 | 2010-12 |
| 57. | ROSA ST-I U2 POWER | Uttar Pradesh | RELIANCE | P | 300 | COAL | 300 | 2010-11 |
| 58. | JALLIPA LIGNITE U 2-8 | Rajasthan | RAJ WEST POWER | P | 945 | LIGNITE | 945 | 2010-12 |
| 59. | MUNDRA TPP PH-I, U3-4 | Gujarat | ADANI POWER | P | 660 | COAL | 660 | 2009-11 |
| 60. | JSW ENERGY, RATNAGIRI | Maharashtra | JSW | P | 1200 | COAL | 1200 | 2010-11 |
| 61. | KONASEEMA ST | Andhra Pradesh | KONASEE MA POWER | P | 165 | GAS/LNG | 165 | 2010-11 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----|-----------------------------|------------------|-----------------------|---|------|---------|------|---------|
| 62. | UDUPI TPP (LANCO NAGARJUNA) | Karnataka | NPCL | P | 1015 | COAL | 1015 | 2010-11 |
| 63. | MAITHAN RBC JV U1,2 | Jharkhand | IPP | P | 1050 | COAL | 1050 | 2010-12 |
| 64. | STERLITE TPP U1 ENERGY | Orrisa | STERLITE | P | 600 | COAL | 600 | 2010-11 |
| 65. | NORTH CHENNAI EXT U2 | Tamil Nadu | TNEB | S | 600 | COAL | 600 | 2011-12 |
| 66. | RITHALA CCPP | Deihl | NDPL | P | 108 | GAS/LNG | 108 | 2010-11 |
| 67. | MUNDRA TPP PH-II | Gujarat | ADANI POWER | P | 1320 | COAL | 1320 | 2011-12 |
| 68. | MUNDRA TPP PH-III U-1 | Gujarat | ADANI POWER | P | 660 | COAL | 660 | 2011-12 |
| 69. | TIRODA TPP PH-I U1 | Maharashtra | ADANI POWER | P | 660 | COAL | 660 | 2011-12 |
| 70. | ULTRA MEGA MUNDRA U1 | Gujarat | TATA POWER | P | 4000 | COAL | 800 | 2011-12 |
| 71. | KONDAPALLI CCPP PH-II ST | Andhra Pradesh | LANCO | P | 133 | GAS/LNG | 133 | 2010-11 |
| 72. | STERLITE TPP U 2 | Orrisa | STERLITE ENERGY | P | 600 | COAL | 600 | 2010-11 |
| 73. | KUDANKULAM U 1, 2 | Tamil Nadu | NPC | C | 2000 | NUCLEA | 2000 | 2010-12 |
| 74. | PFBR(Kalapakkam) | Tamil Nadu | NPC | C | 500 | NUCLEAR | 500 | 2011-12 |
| 75. | KAIGA U-4 | Karnataka | NPC | C | 220 | NUCLEA | 220 | 2010-11 |
| 76. | KOLDAM | Himachal Pradesh | NTPC | C | 800 | HYDRO | 800 | 2011-12 |
| 77. | NEW UMTRU | Meghalaya | MeSEB | S | 40 | HYDRO | 40 | 2011-12 |
| 78. | PULICHINTALA | Andhra Pradesh | APID | S | 120 | HYDRO | 120 | 2010-12 |
| 79. | LOWER JURALA | Andhra Pradesh | APGENCO | S | 120 | HYDRO | 120 | 2010-12 |
| 80. | SORANG | Himachal Pradesh | HIMACHAL SORANG POWER | P | 100 | HYDRO | 100 | 2011-12 |
| 81. | SRINAGAR | Uttarakhand | GVK | P | 330 | HYDRO | 330 | 2011-12 |
| 82. | TEESTA III | Sikkim | TEESTA URJA | P | 1200 | HYDRO | 600 | 2011-12 |
| 83. | MAUDA TPP U1 | Maharashtra | NTPC | C | 500 | COAL | 500 | 2011-12 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|------|-----------------------------|-------------------|--------------------|---|------|---------|------|-----------|
| 84. | SIPAT I | Chhattisgarh | NTPC | C | 1980 | COAL | 1980 | 2010-12 |
| 85. | BONGAIGAON TPP U3 | Assam | NTPC | C | 250 | COAL | 250 | 2011-12 |
| 86. | ANPARA-D U1 | Uttar Prad.sh | UPRVUNL | S | 500 | COAL | 500 | 2011-12 |
| 87. | SATPURA EXT U-1 | Madhya Pradesh | MPPGCL | S | 250 | COAL | 250 | 2011-12 |
| 88. | RIHAND-III U-5 | Uttar Pradesh | NTPC | C | 500 | COAL | 500 | 2011-12 |
| 89. | VINDHYACHAL ST- IV U-11 | Madhya Pradesh | NTPC | C | 500 | COAL | 500 | 2011-12 |
| 90. | NAMRUP CCGT | Assam | APGCL | S | 100 | GAS/LNG | 100 | 2011-12 |
| 91. | ROSA TPP PH- II | Uttar Pradesh | RELIANCE | P | 600 | COAL | 600 | 2011-12 |
| 92. | MUNDRA TPP PH-III U-2,3 | Gujarat | ADANI POWER | P | 1320 | COAL | 1320 | 2011-12 |
| 93. | TIRODA TPP PH-I U2 POWER | Maharashtra | ADANI | P | 660 | COAL | 660 | 2011-12 |
| 94. | TIRODA TPP PH-II U1 | Maharashtra | ADANI POWER | P | 660 | COAL | 660 | 2011-12 |
| 95. | ULTRA MEGA MUNDRA U2 | Gujarat | TATA POWER | P | 4000 | COAL | 800 | 2011-12 |
| 96. | SASAN UMPP U1 | Madhya Pradesh | RELIANCE POWER | P | 3960 | COAL | 660 | 2011-12 |
| 97. | STERLITE TPP U 3,4 | Orrisa | STERLITE ENERGY | P | 1200 | COAL | 1200 | 2010-11 |
| 98. | KAMENO | Arunachal Pradesh | NEEPCO | C | 600 | HYDRO | 600 | 12th Plan |
| 99. | PARE | Arunachal Pradesh | NEEPCO | C | 110 | HYDRO | 110 | 12th Plan |
| 100. | SUBANSIRI LOWER | Arunachal Pradesh | NHPC | C | 2000 | HYDRO | 2000 | 12th Plan |
| 101. | PARBATI ST-II | Himachal Pradesh | NHPC | C | 800 | HYDRO | 800 | 12th Plan |
| 102. | KISHANGANGA | Jammu and Kashmir | NHPC | C | 330 | HYDRO | 330 | 12th Plan |
| 103. | LOHARINAOPALA | Uttarakhand | NTPC | C | 600 | HYDRO | 600 | 12th Plan |
| 104. | TAPOVAN VISHNUGAD | Uttarakhand | NTPC | C | 520 | HYDRO | 520 | 12th Plan |
| 105. | RAMPUR | Himachal Pradesh | SJVNL | C | 412 | HYDRO | 412 | 12th Plan |
| 106. | UHL III | Himachal Pradesh | HPJVNL | S | 100 | HYDRO | 100 | 12th Plan |
| 107. | SAWARA KUDDU | Himachal Pradesh | PVC | S | 110 | HYDRO | 110 | 12th Plan |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|------|------------------------------------|------------------|--------------|---|------|---------|------|-----------|
| 108. | KASHANG-I | Himachal Pradesh | HPPCL | S | 65 | HYDRO | 65 | 12th Plan |
| 109. | LOWER JURALA | Andhra Pradesh | APOENCO | S | 240 | HYDRO | 120 | 12th Plan |
| 110. | PALLIVASAL | Kerala | KSEB | S | 60 | HYDRO | 60 | 12th Plan |
| 111. | TEESTA VI | Sikkim | LAN CO | P | 500 | HYDRO | 500 | 12th Plan |
| 112. | RANGIT IV | Sikkim | JAL POWER | P | 120 | HYDRO | 120 | 12th Plan |
| 113. | NABINAGAR JV U1-4 | Bihar | NTPC | C | 1000 | COAL | 1000 | 12th Plan |
| 114. | BARH-I, U1,2,3 | Bihar | NTPC | C | 1980 | COAL | 1980 | 12th Plan |
| 115. | BARH-II U1,2 | Bihar | NTPC | C | 1320 | COAL | 1320 | 12th Plan |
| 116. | MAUDA TPP U2 | Maharashtra | NTPC | C | 500 | COAL | 500 | 12th Plan |
| 117. | VALLUR U3 | Tamil Nadu | NTPC | C | 500 | COAL | 500 | 12th Plan |
| 118. | TUTICORIN TPS U-1,2 | Tamil Nadu | NLCJV | C | 1000 | COAL | 1000 | 12th Plan |
| 119. | RIHAND-III U-6 | Uttar Pradesh | NTPC | C | 500 | COAL | 500 | 12th Plan |
| 120. | VINDHYACHAL ST-IV U-12 | Madhya Pradesh | NTPC | C | 500 | COAL | 500 | 12th Plan |
| 121. | BOKARO TPS "A" EXP U1 | Jharkhand | DVC | C | 500 | COAL | 500 | 12th Plan |
| 122. | TRIPURA GAS | Tripura | ONGC | C | 726 | GAS/LNG | 726 | 12th Plan |
| 123. | KRISHNAPTNAM TPP | Andhra Pradesh | APGENCO | S | 1600 | COAL | 1600 | 12th Plan |
| 124. | RAMGARH GT | Rajasthan | RRVUNL | S | 160 | GAS/LNG | 160 | 12th Plan |
| 125. | KALISINDH TPS U1,2 | Rajasthan | RRVUNL | S | 1200 | COAL | 1200 | 12th Plan |
| 126. | CHHABRA II TPS, U-1,2 | Rajasthan | RRVUNL | S | 500 | COAL | 500 | 12th Plan |
| 127. | MARWAH TPP U1,2 | Chhattisgarh | CSEB | S | 1000 | COAL | 1000 | 12th Plan |
| 128. | KORBA WEST ST-III | Chhattisgarh | CSES | S | 500 | COAL | 500 | 12th Plan |
| 129. | CHANDRAPUR TPS | Maharashtra | MAHAOEN | S | 1000 | COAL | 1000 | 12th Plan |
| 130. | KORADI | Maharashtra | MAHAGEN | S | 1980 | COAL | 1980 | 12th Plan |
| 131. | MALWA TPP U-1,2 (Shree Singati) | Madhya Pradesh | MPPGCL | S | 1200 | COAL | 1200 | 12th Plan |
| 132. | SATPURA TPP EXTN U2 | Madhya Pradesh | MPPGCL | S | 250 | COAL | 250 | 12th Plan |
| 133. | PARLI TPS U-3 | Maharashtra | MSPGCL | S | 250 | COAL | 250 | 12th Plan |
| 134. | KAKATIYA TPP EXT U1 | Andhra Pradesh | APGENCO | S | 600 | COAL | 600 | 12th Plan |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|------|-----------------------------------|----------------|--------------------------|---|------|------|------|-----------|
| 135. | SIKKA TPP EXT U3,4 | Gujarat | GSECL | S | 500 | COAL | 500 | 12th Plan |
| 136. | ANPARAD U2 | Uttar Pradesh | UPRVUNL | S | SOO | COAL | 500 | 12th Plan |
| 137. | BARA | Uttar Pradesh | Prayagra) | P | 1980 | COAL | 1980 | 12th Plan |
| 138. | ULTRA MEGA MUNDRA TPP U3-5 | Gujarat | TATA POWER | P | 4000 | COAL | 2400 | 12th Plan |
| 139. | ESSAR POWER SALAYA | Gujarat | ESSAR POWER | P | 1200 | COAL | 1200 | 12th Plan |
| 140. | ESSAR POWER MAHAN | Madhya Pradesh | ESSAR POWER | P | 1200 | COAL | 1200 | 12th Plan |
| 141. | UMPP SASAN U2-6 | Madhya Prad.sh | RELIANCE | P | 3980 | COAL | 3300 | 12th Plan |
| 142. | NIGRI TPP | Madhya Pradesh | JP | P | 1320 | COAL | 1320 | 12th Plan |
| 143. | RAIGARH STPP PH- III U 1-2 | Chhattisgarh | JINDAL POWER | P | 1200 | COAL | 1200 | 12th Plan |
| 144. | ELENA POWER NASIK | Maharashtra | ELENA Power India Ltd | P | 1350 | COAL | 1350 | 12th Plan |
| 145. | ELENA POWER AMRAVATI | Maharashtra | ELENA Power India Ltd | P | 1350 | COAL | 1350 | 12th Plan |
| 146. | JHAJJAR TPP POWER | Harayana | CLP | P | 1320 | COAL | 1320 | 12th Plan |
| 147. | GOINDWAL SAHIB U-1,2 | Punjab | GVK POWER | P | 540 | COAL | 540 | 12th Plan |
| 148. | AVANTHA BHANDAR TPP U1 | Chhattisgarh | AVANTHA POWER | P | 300 | COAL | 300 | 12th Plan |
| 149. | BELA TPP ENERGY | Maharashtra | IDEAL | P | 270 | COAL | 270 | 12th Plan |
| 150. | ADHUNIK POWER TPP U1,2 | Jharkhand | ADHUNIK POWER | P | 270 | COAL | 270 | 12th Plan |
| 151. | MALIBRAHMANI TPP | Orissa | MONET POWER | P | 1050 | COAL | 1050 | 12th Plan |
| 152. | DERANG TPP | Orissa | JITPL | P | 1200 | COAL | 1200 | 12th Plan |
| 153. | KAMLANGA TPP ENERGY | Orissa | GMR | P | 1050 | COAL | 1050 | 12th Plan |
| 154. | COASTAL ENERGEN TPP, TUTICORIN | Tamil Nadu | COASTAL ENERGEN | P | 1200 | COAL | 1200 | 12th Plan |
| 155. | MEENAKSHI ENERGY U1,2 | Andhra Pradesh | MEENAKS HI ENERGY | P | 300 | COAL | 300 | 12th Plan |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|------|----------------------------------|----------------|-------------------|---|------|---------|------|-----------|
| 156. | BINAPOWER SUPPL YU 1,2 | Madhya Pradesh | BINA POWER | P | 500 | COAL | 500 | 12th Plan |
| 157. | KRISHNAPATTAM UMPP U1-6 | Andhra Pradesh | RELIANCE POWER | P | 3980 | COAL | 3980 | 12th Plan |
| 158. | SIMHAPURI U1,2 | Andhra Pradesh | SIMHAPURI | P | 300 | COAL | 300 | 12th Plan |
| 159. | BALCO U1-2 | Chhattisgarh | STERLITE | P | 600 | COAL | 600 | 12th Plan |
| 160. | TPP AT PIPAVAV U1 | Gujarat | VIDEOCON | P | 600 | COAL | 600 | 12th Plan |
| 161. | TALWANDI SABO U1-3 | Punjab | STERLITE | P | 1980 | COAL | 1980 | 12th Plan |
| 162. | RAPPU 7&B (Supply of SG only) | Rajasthan | NPC | C | 700 | NUCLEAR | 700 | 12th Plan |

Statement II*Expenditure Incurred during last three years for ongoing H.E. Projects*

| Sl.No. | Name of Scheme | Sector | I.C. (No. x MW) | Capacity (MW) | Expenditure(Rs. Crores) | | | | |
|-------------------------|-----------------------|---------|--------------------|------------------|-------------------------|---------|--------------|-------------|---------|
| | | | | | 07-08 | 208-09 | 09-10 (upto) | Total | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | |
| Himachal Pradesh | | | | | | | | | |
| 1. | Parbati St. II (NHPC) | Central | 4x200 | 800.00 | 243.05 | 337.93 | 368.93 | (02/11) | 947.91 |
| 2. | Chamera-III (NHPC) | Central | 3x77 | 231.00 | 199.17 | 339.80 | 368.28 | (02/11) | 905.25 |
| 3. | Parbati-III (NHPC) | Central | 4x130 | 520.00 | 193.54 | 291.02 | 244.24 | (02/11) | 728.80 |
| 4. | Kol Dam (NTPC) | Central | 4x200 | 800.00 | 485.02 | 514.37 | 316.90 | (01/10) | 1316.29 |
| 5. | Rampur (SJVNL) | Central | 6x68.67 | 412.00 | 169.31 | 282.19 | 222.34 | (01/10) | 673.84 |
| 6. | Uhl-III | State | 3x33.33 | 100.00 | 110.46 | 78.42 | 110.54 | (01/10) | 299.42 |
| 7. | Sawara Kuddu | State | 3x36.67 | 110.00 | 57.58 | 27.43 | 1.95 | (05/09) | 86.96 |
| 8. | Kashang-I | State | 2x32.5 | 65.00 | — | — | — | | |
| 9. | Allain Duhangan | Private | 2x96 | 192.00 | 426.59 | 425.00 | 210.00 | (06/09) | 1061.59 |
| 10. | Karcham Wangtoo | Private | 4x250 | 1000.00 | 453.72 | 1358.42 | 1076.36 | (02/10) | 2888.50 |
| 11. | Budhil | Private | 2x35 | 70.00 | 58.91 | 84.96 | 55.89 | (10/09) | 199.76 |
| 12. | Malana-II | Private | 2x50 | 100.00 | 178.64 | 230.99 | 69.73 | (12/09) | 409.63 |
| 13. | Sorang | Private | 2x50 | 100.00 | 122.59 | 71.46 | 106.54 | (10/09) | 300.59 |
| 14. | Tidong | Private | 2x50 | 100.00 | — | 23.40 | | 7.20(08/09) | 30.60 |
| Sub-total | | | | | 2698.58 | 4065.39 | 3085.17 | | 9649.14 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | |
|--------------------------|--------------------------|---------|---------|--------|--------|---------|---------|---------|---------|
| Jammu and Kashmir | | | | | | | | | |
| 15. | Uri-II (NHPC) | Central | 4x60 | 240.00 | 174.63 | 423.76 | 298.59 | (02/10) | 896.98 |
| 16. | Sewe-II (NHPC) | Central | 3x40 | 120.00 | 181.21 | 154.30 | 160.62 | (02/10) | 496.13 |
| 17. | Chutak (NHPC) | Central | 4x11 | 44.00 | 96.24 | 98.40 | 126.11 | (02/10) | 320.75 |
| 18. | Nimoo Bazgo (NHPC) | Central | 3x15 | 45.00 | 90.67 | 122.75 | 152.27 | (02/10) | 365.69 |
| 19. | Kishanganga (NHPC) | Central | 3x110 | 330.00 | 49.22 | 125.47 | 71.08 | (02110) | 245.77 |
| 20. | Bagllhar-II | State | 3x150 | 450.00 | — | — | — | | |
| Sub-total | | | | | 591.97 | 924.68 | 808.67 | | 2325.32 |
| Uttarakhand | | | | | | | | | |
| 21. | Koteshwar (THDC) | Central | 4x100 | 400.00 | 277.78 | 461.08 | 447.99 | (02/10) | 1186.85 |
| 22. | Loharl Nagpala (NTPC) | Central | 4x150 | 600.00 | 133.79 | 209.82 | 11.55 | (05/10) | 355.16 |
| 23. | Tapovan Vishnugad (NTPC) | Central | 4x130 | 520.00 | 134.66 | 302.47 | 179.50 | (01/10) | 616.63 |
| 24. | Shrinagar | Private | 4x82.5 | 330.00 | 240.01 | 488.27 | 675.38 | (02/10) | 1403.66 |
| 25. | Phata Byung | Private | 2x38 | 76.00 | — | — | — | | |
| 26. | Singoli Bhatwari | Private | 3x33.33 | 99.00 | — | — | — | | |
| Sub-total | | | | | 786.24 | 1461.84 | 1314.42 | | 3562.30 |
| Madhya Pradesh | | | | | | | | | |
| 27. | Maheshwar | Private | 10x40 | 400.00 | 376.01 | 450.44 | 608.43 | (02/10) | 1434.88 |
| Sub-total | | | | | 376.01 | 450.44 | 608.43 | | 1434.88 |
| Andhra Pradesh | | | | | | | | | |
| 28. | Priyadarshni Jurala | State | 6x39.1 | 117.00 | 109.00 | 117.43 | 40.14 | (09/10) | 266.57 |
| 29. | Nagarujana Sagar TR | State | 2x25 | 50.00 | 45.25 | 59.45 | 82.20 | (09/10) | 186.90 |
| 30. | Pulichintala | State | 4x30 | 120.00 | 2.22 | 3.67 | 26.36 | (09/10) | 32.25 |
| 31. | Lower Jurala | State | 6x40 | 240.00 | 2.13 | 143.52 | 122.09 | (09/10) | 267.74 |
| Sub-total | | | | | 158.60 | 324.07 | | | 482.67 |
| Kerala | | | | | | | | | |
| 32. | Kuttiyadi Addl. Ext. | State | 2x50 | 100.00 | 29.74 | 28.08 | 10.39 | (02/10) | 68.21 |
| 33. | Pallivasal | State | 2x30 | 60.00 | 9.00 | 10.12 | 38.27 | (02/10) | 57.39 |
| 34. | Thottiyar | State | 40.00 | — | — | — | — | | |
| Sub-total | | | | | 38.74 | 38.20 | 48.46 | | 125.60 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | |
|--------------------------|------------------------------|---------|--------|---------|---------|----------|---------|---------|----------|
| Tamil Nadu | | | | | | | | | |
| 35. | Bhawan Barrage II | State | 2x15 | 30.00 | 34.73 | 48.97 | 135.41 | (02/10) | 219.11 |
| 36. | Bhawanl Barrage III | State | 2x15 | 30.00 | 27.14 | 39.55 | 48.43 | (02/10) | 115.12 |
| Sub-total | | | | | 81.87 | 88.82 | 183.84 | | 334.23 |
| West Bengal | | | | | | | | | |
| 37. | Teesta Low Dam-III (NHPC) | Central | 4x33 | 132.00 | 240.59 | 261.65 | 185.31 | (02/10) | 687.55 |
| 38. | Teesta Low Dam-IV (NHPC) | Central | 4x40 | 160.00 | 137.68 | 230.31 | 209.89 | (02/10) | 577.88 |
| Sub-total | | | | | 378.27 | 491.98 | 398.20 | | 1285.43 |
| Sikkim | | | | | | | | | |
| 39. | Chujachen | Private | 2x49.5 | 99.00 | 90.50 | 171.03 | 215.51 | (02/10) | 477.04 |
| 40. | Teesta-III | Private | 6x200 | 1200.00 | 32.98 | 725.00 | 28.63 | (02/10) | 786.61 |
| 41. | Teesta St. VI | Private | 4x125 | 500.00 | 448.09 | 45A8 | 27.32 | (12/09) | 520.87 |
| 42. | Rangit-IV | Private | 3x40 | 120.00 | 6.96 | 92.18 | 40.20 | (03110) | 139.34 |
| 43. | Jorethang Loop | Private | | 96.00 | — | — | — | — | — |
| 44. | Bhasmey | Private | | 54.00 | — | — | — | — | — |
| Sub-total | | | | | 578.53 | 1033.67 | 311.66 | | 1923.88 |
| Arunachal Pradesh | | | | | | | | | |
| 45. | Subansiri Lower (NHPC) | Central | 8x250 | 2000.00 | 454.27 | 988.59 | 784.15 | (02/10) | 2207.01 |
| 46. | Kameng (NEEPCO) | Central | 4x150 | 600.00 | 185.55 | 167.87 | 207.75 | (02/10) | 560.97 |
| 47. | Pare (HEEPCO) | Central | 2x55 | 110.00 | — | 45.60 | 38.92 | (02/10) | 82.52 |
| Sub-total | | | | | 639.82 | 1201.86 | 1008.82 | — | 2850.50 |
| Meghalaya | | | | | | | | | |
| 48. | Myntdu | State | 2x42 | 84.00 | 143.81 | 232.66 | 188.70 | (02/10) | 565.17 |
| 48a. | Myntdu | State | 1x42 | 42.00 | — | — | — | — | — |
| 49. | New Umtru | State | 2x20 | 40.00 | — | 59.28 | — | — | 59.28 |
| Sub-total | | | | | 143.81 | 291.94 | 188.70 | — | 624.45 |
| Total (ongoing HEPs) | | | | | 6452.44 | 10372.37 | 7953.57 | — | 24778.38 |

Statement IIA

| Project Name | Sector | Impl Agency | Unity No. | Cap. (MW) | Contractual Date of Comm | Exp. Incurred 2007-08 | Exp. incurred 2008-09 (Cr.) | Exp. Incurred 2009-10 (Cr.) | (till) |
|-----------------------------------------------------|--------|-------------|-----------|--------------|--------------------------------|-----------------------------|--------------------------------------|-----------------------------------|--------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| Simhadri STPP St.II | C | NTPC | U-3 | 500 | 03/2011 | 173/06 | 1099/06 | 977/2 | Jan-10 |
| | C | | U-4 | 500 | 09/2011 | | | | |
| Kakatiya TPP | S | APGENCO | U-1 | 500 | 03/2009 | 712.84 | 497 | 322.44 | Dec-09 |
| Kothagudem TPP Extn. | S | APGENCO | U-1 | 500 | 04/2010 | 157.11 | 677 | 561/22 | Dec-09 |
| Rayalaseema Still TPS | S | APGENCO | U-5 | 210 | 09/2009 | 105.95 | 359 | 220.59 | Dec-09 |
| Kakatiya Still TPP | S | APGENCO | U-1 | 600 | 06/2012 | | 113 | | Dec-09 |
| Sri Damodaram Sanjeevaiah (Krishnapatnam) TPP | S | APGENCO | U-1 | 800 | 10/2012 | 4.5 | 913/2 | 313.8 | Dec-09 |
| | S | APGENCO | U-2 | 800 | 04/2013 | | | | |
| Konaseema CCGP | P | Konaseema | GT-1 | 140 | 10/2005 | 250 | 250 | 110 | Feb-10 |
| | P | Konaseema | GT-2 | 140 | 01/2006 | | | | |
| | P | Konaseema | ST | 165 | 03/2006 | | | | |
| Lanco Kondapalli CCGP | P | Lanco | GT-1 | 233 | 04/2009 | 87.6 | 472.16 | 551.35 | Mar-10 |
| | P | Konaseema | ST | 133 | 10/2009 | | | | |
| Bongaigaon TPP | C | ntpc | U-1 | 250 | 01/2011 | 238.31 | 160.46 | 432.5 | Jan-10 |
| | C | NTPC | U-2 | 250 | 04/2011 | | | | |
| | C | NTPC | U-3 | 250 | 08/2011 | | | | |
| Namrup CCGT | S | APGCL | GT | 70 | 11/2011 | | | | |
| | S | APGCL | ST | 30 | 12/2011 | | | | |
| Lakwa Waste Heat Unit | S | APGCL | ST | 37/2 | 05/2008 | 68/01 | 62/05 | 19.63 | Feb-10 |
| Barh STPPI | C | NTPC | U-1 | 660 | 08/2009 | 1303.6 | 1321.39 | 187.36 | Jun-09 |
| Barh STPPII | C | NTPC | U-1 | 660 | 03/2013 | 66.77 | 420.8 | 14.46 | Jun-09 |
| | C | NTPC | U-2 | 660 | 01/2014 | | | | |
| Kahalgaon St2, Ph2 (Incl. PhI) | C | NTPC | U-7 | 500 | 07/2007 | 628.31 | 618.13 | 74.75 | Jun-09 |
| Nabi Nagar TPP(JV of NTPC & RLY) | C | NTPC | U-1 | 250 | 03/2011 | 256 | 283 | 0 | Sep-08 |
| | C | NTPC | U-2 | 250 | 07/2011 | | | | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|------------------------|---|------------------------|---------|-----|---------|--------|---------|--------|--------|
| | C | NTPC | U-3 | 250 | 11/2011 | | | | |
| | C | NTPC | U-4 | 250 | | | | | |
| Korba STPP | C | NTPC | U-7 | 500 | 06/2010 | 536.9 | 671.9 | 111/06 | Jul-09 |
| Sipatl STPP | C | NTPC | U-1 | 660 | 09/2008 | 986.55 | 1358.86 | 156.33 | Jun-09 |
| | C | | U-2 | 660 | 07/2009 | | | | |
| | C | | U-3 | 660 | 05/2010 | | | | |
| Korba West Still. TPP | S | CSEB | U-5 | 500 | 05/2012 | | 211.48 | | Mar-10 |
| Marwa TPP | S | CSEB | U-1 | 500 | 09/2013 | 3/21 | 391.75 | 495.8 | Mar-01 |
| | S | | U-2 | 500 | 11/2012 | | | | |
| Avantha Bhandar | P | Korba (W) P P Co. | U-1 | 135 | 10/2010 | | 130 | | Feb-10 |
| Chakabura TPP | P | Aryan Benfi. P. Co. | U-1 | 135 | 10/2010 | | 130 | | Feb-10 |
| | P | | U-2 | 135 | 01/2011 | | | | |
| Blaco TPS | P | Vedanta Al, Ltd. | U-1 | 300 | 12/2010 | 0 | 0 | 0 | Oct-09 |
| | P | | U-2 | 300 | 06/2010 | | | | |
| | P | | U-3 | 300 | 09/2010 | | | | |
| | P | | U-4 | 300 | 03/2011 | | | | |
| Kasaipalli TPP | P | ACB (India) Ltd. | U-1 | 135 | 11/2010 | 0 | 130 | 226.45 | Feb-10 |
| | P | | U-2 | 135 | 02/2011 | | | | |
| Pragati CCGTIII | S | PPCL | BlockI | 750 | 07/2010 | 0 | 452.38 | 383 | Jul-09 |
| | S | | BlockII | 750 | 11/2010 | | | | |
| Rithala CCPP | P | NDPL | GT+ST | 108 | 07/200+ | 0 | 150 | 0 | Sep-08 |
| Kutch Lignite Ext. | S | GSECL | U-4 | 75 | 08/2006 | 162.16 | 30.39 | 6.44 | Jun-09 |
| Sikka TPP Extn. | S | GSECL | U-3 | 250 | 07/2011 | 155 | 51/23 | 0 | Sep-08 |
| | S | | U-4 | 250 | 11/2011 | | | | |
| Surat Lignite TPP Ext. | S | GIPCL | U-3 | 125 | 12/2008 | 515.32 | 445.76 | 231/09 | Nov-09 |
| | S | | U-4 | 125 | 03/2009 | | | | |
| Ukai TPP Extn. | S | GSECL | U-6 | 490 | 06/2011 | 117.5 | 8.59 | 0 | Sep-08 |
| Utran CCPP Extn | S | GSECL | GT | 240 | 06/2009 | 274/21 | 700.7 | 239.87 | Dec-09 |
| | S | | GT | 134 | 08/2009 | | | | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------------------------------|---|----------------|---------|-----|---------|---------|---------|---------|--------|
| Pipavav CCPP | P | GSPC | Block-1 | 351 | 08/2010 | 232.13 | 92.67 | 44 | Jul-09 |
| | P | | Block-2 | 351 | 11/2010 | | | | |
| Hazira CCPP Extn. | P | GSECL | GT | 222 | 02/2010 | 115/2 | 234.8 | 50 | Jun-09 |
| | P | | ST | 128 | 03/2010 | | | | |
| Mundra TPP Ph-I | P | Adani | U-1 | 330 | 05/2009 | 1291.93 | 425.68 | 0 | Nov-08 |
| | P | | U-2 | 330 | 10/2009 | | | | |
| Mundra TPP Ph-I | P | Adani | U-3 | 330 | 04/2010 | 351.73 | 412.57 | 0 | Nov-08 |
| | P | | U-4 | 330 | 07/2010 | | | | |
| Mundra TPP Ph-II | P | Adani | U-1 | 660 | 03/2011 | 812.86 | 727.45 | 0 | Nov-08 |
| | P | | U-2 | 660 | 08/2011 | | | | |
| Mundra TPP Ph-III | P | Adani | U-1 | 660 | 05/2011 | 0 | 628.91 | 0 | Nov-08 |
| | P | | U-2 | 660 | 08/2011 | | | | |
| | P | | U-3 | 660 | 10/2011 | | | | |
| Mundra Ultra Mega Power Plant | P | Adani | U-1 | 800 | 09/2011 | | | | |
| | P | | U-2 | 800 | 03/2012 | | | | |
| Indira Gandhi TPP | C | APCPL | U-1 | 500 | 09/2010 | 1081 | 1289 | 382 | Jul-09 |
| | C | | U-2 | 500 | 12/2010 | | | | |
| | C | | U-3 | 500 | 03/2011 | | | | |
| Rajiv Gandhi TPS, Hissar | S | HPGCL | U-1 | 600 | 11/2009 | 469.95 | 1792.72 | 1256/06 | Mar-10 |
| | S | | U-2 | 600 | 02/2010 | | | | |
| Jhajjar TPP# | P | CLP | U-1 | 660 | | 0 | 418.9 | 1088.36 | Jan-01 |
| | P | | U-2 | 660 | | | | | |
| Bokaro TPS "A" Exp. | C | DVC | U-1 | 500 | 01/2012 | 0 | 300.54 | 16604 | Jan-10 |
| | C | | U-8 | 250 | 02/2007 | | | | |
| Koderma TPP | C | DVC | U-1 | 500 | 06/2010 | 275.56 | 1138.94 | 1175.1 | Jan-10 |
| | C | | U-8 | 250 | 02/2007 | | | | |
| Maithon RBC TPP | C | DVC-Tata Power | U-1 | 525 | 10/2010 | 343 | 683.5 | 1050/07 | Jan-10 |
| | C | | U-2 | 525 | 04/2011 | | | | |
| Bellary TPP Still | S | KPCL | U-2 | 500 | 01/2011 | 167.73 | 375.94 | 141.42 | Feb-10 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|------------------------------|---|-------------|------|-------|---------|--------|---------|---------|--------|
| Ralchur U-8 TPS | S | KPCL | U-8 | 250 | 08/2009 | 134.42 | 545/07 | 252.1 | Feb-10 |
| Udupi TPP | P | Udupi PCL | U-1 | 507.5 | 01/2010 | 419/05 | 1551.35 | 811/26 | Feb-10 |
| | P | Udupi PCL | U-2 | 507.5 | 05/2010 | | | | |
| Torangallu TPP (incl U-1) | P | JSW Energy | U-1 | 300 | 08/2008 | 726.41 | 622.45 | 122/23 | Aug-09 |
| | P | JSW Energy | U-2 | 300 | 11/2008 | | | | |
| Mauda TPP | C | NTPC | U-1 | 500 | 01/2012 | 0 | 447/08 | 3.62 | Apr-09 |
| | C | NTPC | U-2 | 500 | 01/2012 | | | | |
| Chandrapur TPP | S | MSPGCL | U-1 | 500 | 01/2012 | 0 | 58.7 | 0 | Feb-10 |
| | S | MSPGCL | U-2 | 500 | 04/2012 | | | | |
| Bhusawal TPS Expn. | S | MSPGCL | U-4 | 500 | 09/2010 | 346.1 | 1145 | 1176/04 | Feb-10 |
| | S | MSPGCL | U-5 | 500 | 01/2011 | | | | |
| Khaperkheda TPS Expn. | S | MSPGCL | U-1 | 500 | 07/2010 | 287.6 | 776.8 | 799.99 | Feb-10 |
| Parli TPP Extn. | S | MSPGCL | U-8 | 250 | 01/2012 | 0 | 0 | 61.18 | Feb-10 |
| Koradi TPP | S | MSPGCL | U-1 | 660 | 12/2013 | 0 | 30 | 573.4 | Feb-10 |
| | S | MSPGCL | U-2 | 660 | 06/2014 | | | | |
| | S | MSPGCL | U-3 | 660 | 12/2014 | | | | |
| JSW Ratnagiri TPP | P | JSW(R) Ltd | U-1 | 300 | 03/2010 | 522 | 972 | 2506 | Mar-10 |
| | P | JSW(R) Ltd | U-2 | 300 | 05/2010 | | | | |
| | P | JSW(R) Ltd | U-3 | 300 | 07/2010 | | | | |
| | P | JSW(R) Ltd | U-4 | 300 | 09/2010 | | | | |
| Tirora TPP Ph-I | P | JSW(R) Ltd | U-1 | 660 | 04/2011 | 22.3 | 189.92 | 0 | Nov-08 |
| | P | JSW(R) Ltd | U-2 | 660 | 07/2011 | | | | |
| Tirora TPP Ph-II | P | JSW(R) Ltd | U-1 | 660 | 10/2011 | | | | |
| Bela TPP | P | Idea Energy | U-1 | 270 | 12/2011 | 0 | 72 | 108 | Dec-09 |
| Amravati TPP | P | Indiabulls | U-1 | 660 | 11/2011 | | | | Aug-09 |
| | | | U-2 | 660 | 02/2012 | | | | |
| Vindhyachal STPPIV | C | NTPC | U-11 | 500 | 06/2012 | 0 | 287.61 | 91/05 | Sep-09 |
| | C | NTPC | U-12 | 500 | 02/2013 | | | | |
| Srisingati (Malwa) TPP | S | MPGENCO | U-1 | 600 | 05/2012 | 14.85 | 170.78 | 225.98 | Feb-10 |
| | S | | U-2 | 600 | 09/2012 | 0 | 0 | 0 | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|------------------------------------------------------------------------------------------------------------------------------------------------------|---|-------------------|-------|--------|---------|--------|---------|--------|--------|
| Satpura TPP Extn. | S | MPPGCL | U-10 | 250 | 12/2011 | 151/25 | 0.89 | 83.68 | Feb-10 |
| | S | | U-11 | 250 | 05/2012 | | | | |
| Sasan UMPP | P | REL | U-1 | 660 | 12/2011 | | | | |
| | P | REL | U-2 | 660 | 03/2012 | | | | |
| | P | REL | U-3 | 660 | 06/2012 | | | | |
| | P | REL | U-4 | 660 | 09/2012 | | | | |
| | P | REL | U-5 | 660 | 12/2012 | | | | |
| | P | REL | U-6 | 660 | 03/2013 | | | | |
| #Expenditure for Jhajjar TPP includes foreign capital investment of Rs. 5700 Lakhs and Rs. 64438 Lakhs for the year 2008-09 and 2009-10 respectively | | | | | | | | | |
| Dimapur HFO DG Sets | S | Govt. of Nagaland | DG 14 | 4x5.73 | 2003-04 | | | | |
| Derang TPP | P | JITPL | U-1 | 600 | | | | | |
| | P | | U-2 | 600 | | | | | |
| Kamalanga TPP | P | GMR Kamalanga | U-1 | 350 | | | | | |
| | P | | U-2 | 350 | | | | | |
| | P | | U-3 | 350 | | | | | |
| Sterlite TPP | P | Sterlite | U-1 | 600 | 01/2009 | 947.71 | 2495.67 | 945.13 | Aug-09 |
| | P | Sterlite | U-2 | 600 | 04/2009 | | | | |
| | P | Sterlite | U-3* | 600 | 07/2009 | | | | |
| | P | Sterlite | U-4* | 600 | 10/2009 | | | | |
| Nuclear | | | | | | | | | |
| Karnataka | | | | | | | | | |
| Kaiga APP | C | NPCIL | U-4 | 220 | 09/2007 | 205 | 181 | 134 | Feb-10 |
| TN | | | | | | | | | |
| Kudankulam APP | C | NPCIL | U-1 | 1000 | 12/2007 | 1092/0 | 1386 | 762 | Feb-10 |
| Kudankulam APP | C | NPCIL | U-2 | 1000 | 12/2008 | | | | |
| Kalpakam Proto type fast breeder reactor | C | BHAVINI | U-1 | 500 | 03/2011 | 375 | 724 | 609 | Feb-10 |
| Sub Total | | | | | | 1672 | 2291 | 1505 | |

Statement III*Reasons for Hydro Electric Projects Slipping from 11th Plan*

| Particular | Benefits (MW) | Reasons for delay |
|--------------------------------------------------|---------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Central Sector | | |
| Parbati St.-II NHPC, HP. 4x200= 800 MW | 800 | <ul style="list-style-type: none"> • Delay in revised forest clearance. • Slow progress of HRT due to poor geology. • Slide In Power House area in Feb. 07. |
| Rampur SJVNL, HP. 6x68.67=412 MW | 412 | <ul style="list-style-type: none"> • Slow progress of HRT due to poor geology. |
| Loharinagpala NTPC, Uttarakhand 4x150=600 MW | 600 | <ul style="list-style-type: none"> • Work suspended due to environmental concerns. |
| Tapovan Vishnugad NHPC, Uttarakhand 4x130=520 | 520 | <ul style="list-style-type: none"> • Poor geology/seepage in HRT. • Poor rock strata encountered in power house. |
| Subansiri Lower NHPC, Ar.Pr. 8x250=2000 MW | 2000 | <ul style="list-style-type: none"> • Frequent stoppage of work by locals in Ar. Pradesh side. • Signing of MOU with state Govt. |
| Kameng NEEPCO, Ar.Pr. 4x150= 600 MW | 600 | <ul style="list-style-type: none"> • Adverse geology resulting in slow progress in HRT. Also flash flood on 28.10.2008 caused major damage to some of the works. |
| Sub-Total (CS): | 4932 | |
| State Sector | | |
| Uhl-III HPJWNL, HP 3x33.3- 100 MW | 100 | <ul style="list-style-type: none"> • Cancellation of contract for HRT & Heri Khad works due to slow progress., Fresh award placed In October, 2008. • Poor geology in HRT. |
| Lower Junia APGENCO, A.P. 6x40= 240 MW | 240 | <ul style="list-style-type: none"> • Order for E&M works was placed on Chinese Firm CMEC (L1) In Jan. 2008 who did not sign the agreement due to exchange fluctuation. The fresh order was placed on M/s Alstom India Ltd. with commissioning of 3 units by December, 2011 and balance 3 units in 12th plan. • Shifting of power house location |
| Sawara Kuddu PVC, H.P. 3x36.67=110MW | 110 | <ul style="list-style-type: none"> • Initial delay due to MOE&F clearance, clearance obtained on 17.05.2007 • Delay in award of Civil & E&M package. Civil package of HRT was awarded in June, 2007 and E&M package awarded in Feb.,09. |
| Pallivasal KSEB, Kerala 3x20= 60 MW | 60 | <ul style="list-style-type: none"> • Delay in land acquisition. • Slow progress of civil works. |
| Sub-Total (SS): | 510 | |
| Total (Slipping): | 5442MW | |

Statement IV

Ongoing HE projects in the country-projects having Time/Cost over run (Excluding Renewable and projects upto 25 MW capacity under MNES)

(As on 31.03.2010)

| Sl. No. | Name of Project Capacity/ Agency/State Date of approval | Commissioning Schedule | | | Delays relating to Latest v/s last | Project Cost Rupees in crores Price Level approved/original | | | Cost increase relating to latest v/s last approved/original | | Reasons for time and cost over run |
|---------|---------------------------------------------------------------------|------------------------|------------------------------|---------------------|---------------------------------------------|----------------------------------------------------------------------|------------------|--------------------------------|----------------------------------------------------------------------|---------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| | | Original mm/yy | Lastest Approved Mm/yy | Latest mm/yy | | Original | Last Approved | Latest | %age | Rs. crs | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| 1. | Parbati -II (4x200 MW) NHPC H.P 11.9.2002 | Sep-09 (2009-10) | — | Mar-13 (2012-13) | 3 year 6 months | 3919.59 (12/01) | — | 4231.64 (Anticipated) | 7.9 | 312.05 | Slow progress of HRT by TBM. Contractual issues. Ban on operation of stone crusher by Hon'ble high court. Delay in revised forest clearance. Delay in widening the project roads by HP, PWD. Slide in Power House area In Feb 07. Heavy ingress of water and slush in TBM face in Noy. 2006. TBM suffered extensiye damage. TBM likely to be operational from May'10, contractual issues. |
| 2. | Chamera-III (3x77 MW) NHPC HP 01.09.2005 | Aug-10 (2010-11) | — | May-11 (2010-12) | 9 months | 1405.63 (02/05) | — | 1727.56 (anticipat- ted) | 22.7 | 321.93 | Murder of 3 persons and damage to equipments in June 2006. Washing away of Coffor dam during flash flood in July 2007. Shut down of main crusher plant by state govt. |
| 3. | Parabti-III (4x130 MW) NHPC HP 09.11.2005 | Nov-10 (2010-11) | — | Oct-11 (2011-12) | 11 months | 2304.56 (05/05) | — | 2095.68 (anticipa- ted) | -9.0 | -208.88 | Poor geology in HRT, completion of E&M works. |
| 4. | Kol Dam (4x200 MW) NTPC H.P. 28.10.2002 | Apr-09 (2008-10) | — | Mar-12 (2011-12) | 2 years 11 months | 4527.15 (12/01) | — | 4527.15 (12/01) | Nil | Nil | Slow progress of clay/earth filling of dam, Grouting of dam gallaciers, Concreting of Spillway Contractual issues. Delay in procurement of steel. |
| 5. | Rampur (4x68.67 MW) SJVNL HP 25.01.2007 | Jan-12 2011-12 | — | Sept-13 2013.14 | 1 year 8 months | 2047.03 | — | 2047.03 | Nil | Nil | Poor geology in HRT. |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-----|-------------------------------------------------------------------------|-----------------------|---|------------------------|---------------------|--------------------|---|-------------------------------|-------|---------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 6. | Url-II (4x60 MW) NHPC J&K 09.09.2003 | Nov-09 (2009-10) | | Aug-11 (2010-12) | 1 year 9 months | 1724.79 (02/05) | | 1583.93 (Anticipated) | -8.1 | -140.86 | Lack of resources with contractor. Slope failure in Dam area on 19.01.2008. Widening of NH 1A by 01.09.2005 BRO. |
| 7. | Sews-II (3x40 MW) NHPC Jammu and Kashmir 09.09.2003 | Sep-07 (2007-08) | — | 06110 (2010-11) | 2 Year 9 months | 685.46 (9/02) | — | 1016.74 (anticipa- ted) | 52.78 | 351.28 | Project was taken into 10th plan capacity addition. Slipped due to delay in obtaining CCEA and delay in HRT work. due to poor geology condition. Lack of resource. with the contractor. Labour union agitation. Leakage from HRT. |
| 8. | Koteshwar (4x100 MW) THDC Uttarakhand 10.4.2000 | Apr-05 (2005-07) | — | Oct-11 (2011-12) | 6 Years 6 months | 1301.56 (10/99) | — | 2466.96 (12/08) | 89.5 | 1165.4 | Delay in Diversion Tunnel works and award of major packages. Award of H & M works. R&R issues affecting progress of works. Bad geology on right bank area just above Power House affecting progress. Slow progress by contractor. |
| 9. | Loharinag Pala (4x150 MW) NTPC Uttarakhand 26.06.2006 | Oct-2011 (2011-12) | — | 12th Plan (2012-13) | 1 Year | 2895.10 | — | 2895.10 | Nil | Nil | Delay in forest clearance for approach road to Helgu Adit. Slide zona In approach area to Uttarakhand Gunagu adit. Work suspended due to Agitation by environmentalist Prof. G.D. Aggarwal. Work stopped since 20.02.2009. |
| 10. | Teesta Low Dam-III (4x33 MW) NHPC West Bengal 30.10.2003 | Mar-07 (2006-07) | — | Feb-11 (2010-11) | 3 Year 11 months | 768.92 (12/02) | — | 1407.53 (anticipa- ted) | 83.0 | 638.61 | Delay in obtaining Forest clearance. Power house hili slope stabilization failure. Frequent Interruption In works by local people. Flash flood in July, 2007 and May, 2009. Gorkha Jan Mukti agitations. |
| 11. | Teasta Low Dam-IV (4650 MW) NHPC WB 30.09.2005 | Sep-09 | | Oct-11 | 2 Year 1 | 1061.38 | | 1307.03 | 23.1 | 245.65 | Delay In forest clearance. Flash flood in July, 2007 & May, 2009. Gorkha Jan Mukti agitations. |
| 12. | Subansiri Lower (8x250 MW) NHPC Andhra Pradesh 09.09.2003 | Sep-10 (2010-11) | | Dec-12 (2012-13) | 2 Year 3 months | 6285.33 (12/02) | — | 7970.79 (anticipa- ted) | 26.8 | 1685.46 | Frequent stoppage of work by locals in Andhra Pradesh side. Signing of MOU with Sate Govt. of Assam. Slope failure in Power House area on 28.01.2008. Damage to bridge on Ranganadi Bridge, change in design of surge shafts to surge tunnels. |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-----|----------------------------------------------------------------|---------------------|---|---------------------|--------------------|-------------------|---|-----------------------------|------|--------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 13. | Chutak (4x11 MW) NHPC J&K 24.08.2006 | Feb-11 (2010-11) | | Aug-11 (2011-12) | 1 Year 6 months | 621.26 (12/05) | | 953.75 (anticpa- ted) | 53.5 | 332.49 | Working in extreme cold weather conditions. |
| 14. | Nimoo Bazgo (3x15 MW) NHPC J&K 24.08.2006 | Aug-10 | | July-11 | 11 months | 611.01 | | 908.64 anticpa- ted) | 48.7 | 297.63 | Working in extreme cold weather conditions. |
| 15. | Kameng (4x150 MW) NEEPCO Andhra Pradesh 02.12.2004 | Dee 09 (2009-10) | | (2012-13) | 3 year 3 months | 2496.90 | | 3253.22 (09/08) | 30.2 | 756.32 | -Change In crest level, Length of dam increased, Diversion arrangement modified, Delay from consultant for construction drawings. -Slow progress in dam & HRT due to various reasons <i>i.e.</i> Bad geology, heavy seepag., inadequate machinery at site. -Work suffered due to flash flood in Oct. 2008. |

State Sector**Northern Region**

| | | | | | | | | | | | |
|-----|---------------------------------------------------------------|---------------------|--|---------------------|-----------|-------------------|--|-------------------|-------|--------|------------------------------------------------------------------------------------------------------------|
| 16. | Sawra Kuddu (3x37 MW) HPPCL, HP 10.11.04 | Dec-10 (2010-11) | | May-12 (2012-13) | 15 months | 558.53 (03/03) | | 721.71 (02/08) | 30.00 | 169.18 | Delay In MOEF clearance. Delay in award of Civil & E&M works. |
| 17. | Uhl-III (3x33.33 MW) BVPC 19.09.02 (TEC Transfer) | Mar-07 | | May-12 | 5 Years | 431.56 | | 431.56 | Nil | Nil | -Delay in award of works. -Fresh award of HRT & Niri Khad works due to slow progress. -Poor geology. |

Southern Region**Andhra Pradesh**

| | | | | | | | | | | | |
|-----|--------------------------------------------------------------------------------------|---------------------|--|---------------------|---------|------------------|--|------------------|-----|-----|---------------------------------------------------------------------------------|
| 18. | Priyadarshni Jurala (6x39.1 MW) APGENCO, AP 24.07.2002 (TEC Transfer) | Feb-08 (2006-08) | | Feb-11 (2007-11) | 3 years | 547.00 (2002) | | 547.00 (2002) | Nil | Nil | -Visa problem of Chinese personnel for erection works. -Single shift working |
| 19. | Lower Jurala (6x40 MW) Andhra Pradesh APGENCO 2007 | 2011-12 | | 2012-13 | 1 year | 908.34 (2007) | | 908.34 (2007) | Nil | Nil | -Delay in award of E&M works. |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-----------------------------|--------------------------------------------------------------------------------------|------------------|---------------------|------------------|------------------|----------------|---|------------------|--------|--------|-----------------------------------------------------------------------------------------------------------------------------------------------|
| Karnataka | | | | | | | | | | | |
| 20. | Hagarjuna Sagar Tail Pool Dam (2x25 MW) APGENCO, Karnataka 17.01.2005 (TEC Transfer) | Nov-08 (2008-09) | June-11 (2011-12) | 2 years 9 months | 464.63 (2002-03) | | | 464.63 (2002-03) | Nil | Nil | -Slow progress of dam due to frequent flooding. -Delay In award of HM works. |
| Kerala | | | | | | | | | | | |
| 21. | Kuttlyadl Add. Extn. (2x50 MW) KSEB 06.01.1999 by State Govt. | Mar-07 (2006-07) | April-10 (2010-11) | 3 Year 1 month | 168.28 | | | 168.28 (2003) | Nil | Nil | -Delay in forest clearance for upper track of Penstock. -Slow progress of erection of penstock lines due to bad weather and steeply slope. |
| 22. | Pallivasal 2x30 MW KESEB 31.01.2007 | Oct-10 2010-11 | 12th plan (2012-13) | 2 years | 222.00 (PL-1999) | | | 268.02 | 20.7 | 46.02 | -Slow progress of civil works. -Delay in land acquisition. -Alignment of Adlt to HRT. |
| 23. | Bhayani Kattalai H.E. Project Barrage II (2x15 MW) TNEB (BY State Govt.) 11.06.99 | Mar-06 (2005-06) | June-11 (2011-12) | 5 years 3 months | 99.15 (95-96) | | | 400.59 | 304.00 | 301.44 | Delay in award of work. |
| 24. | Bhayani Kattalai H.E. Project Barrage III (2x15 MW) THEB 27.03.02 (BY State Govt.) | Mar-06 (2005-06) | Sept-11 (2011-12) | 3 years 6 months | 99.75 (99-00) | | | 398.60 | 297.59 | 296.85 | Delay In award of work. |
| North-Eastern Region | | | | | | | | | | | |
| Meghalaya | | | | | | | | | | | |
| 25. | Myntdu 2x42MW+ (1x42 MW) MeSEB 09.06.2003 | Oct-06 (2006-07) | May-11 (2010-12) | 4 Years 1 months | 363.08 (01/99) | 363.08 (01/99) | | 965.93 (2009) | 166 | 602.85 | Delay in (investment decision, (MOE&F clearance and award of major works, Flooding of HRT, PH in October, 09. |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|----------------|--------------------------------------------------------------------------------------------|-------------------|---|--------------------|------------------|-------------------------|-------------------|----------------|-------|--------|------------------------------------------------------------------------------------------------------------------------------------|
| Private | | | | | | | | | | | |
| 26. | Karcham Wangtoo (4x250 mw) H.P. M/s. Jaypee Karcham Hydro Corp Ltd., (JKHCL) 31.3.03 (TEC) | Mar-10 (2009-10) | | Nov-11 (2011-12) | 1 year 8 months | 5909.59 | | 5909.59 | Nil | Nil | Delay in Financial closure. Delay in start of works on right bank of Sutluj due to agitation by local villagers. |
| 27. | Budhil (2x35MW) H.P. M/s. Lanco Green Power Pvt. Ltd. NA 02.06.06 | Dec-08 (2008-09) | | Nov-10 (2010-11) | 1 Year 4 months | 418.80 (2004) | | 418.80 | Nil | Nil | Slow progress of HRT due to poor geological conditions. Slow progress of dam works. |
| 28. | Malana-II (2x50MW) H.P. M/s. Everest Power Pvt. Ltd. 15.10.2004 (State Govt) | July-09 (2009-10) | | Nov-10 (2010-11) | 1 year 4 months | 598.00 (2004) | | 747.90 | 36.40 | 149.90 | Poor geology in HRT. Power evacuation arrangement. |
| 29. | Srinagar (4x82.5 MW) Uttarakhand M/s Alaknanda Hydro Power Co. Ltd. 14.6.2000 (TEC) | Oct-05 (2005-06) | | Mar-12 (2011-12) | 6 Years 4 months | 1699.12 (3/99) | | 1699.12 (3/99) | Nil | Nil | Financial Closure. Slow progress of dam works. |
| 30. | Maheshwar (10x40 MW) SMHPC M.P. 30.12.96 | Mar-02 (2001-02) | | Mar-12 (2011-12) | 10 Yrs. | 1569.27 (96-97) | 11673.00 (4/2000) | 2449.20 (2006) | 46.4 | 776.2 | Equity gap created by foreign partner, R&R problem, Funds constraints. |
| 31. | Teesta Stage III (6x200 MW) Sikkim M/s. Teesta Urja Limited 12.05.2006 (TEC) | Oct-2011 | | Mar-2012 (2011-12) | 5 months | 5705.55 | | 5705.55 | Nil | Nil | Delay in forest clearance. |
| 32. | Allain Duhangan (2x96MW) H.P. M/s. AD Hydro Power Ltd. 20.8.02 (TEC) | June, 08 | | July-10 2010-11 | 2 Year 1 month | 922.35 (under revision) | | 922.35 | Nil | Nil | Poor geological strata in HRT. Delay in Forest clearance of transmission lines from MOE&F. |
| 33. | Chujachen (2x49.5 MW) Sikkim M/s. Gati Infrastructure Ltd. 30.11.04 | Sept-09 2009-10 | | Oct-10 2010-11 | 1 Year 2 months | 448.76 (2004) | | 651.50 | 45.1 | 202.74 | Slow progress in some stretches of HRT due to poor geology. Flash flood occurred on 16.04.09 at Rangpo dam. Cofferdam washed away. |

Interest on Fixed Deposits

*304. SHRI BASU DEB ACHARIA: Will the Minister of FINANCE be pleased to state:

(a) the details of rates of interest applicable to the short term and long term fixed deposits in the banks during the last three years;

(b) whether the Reserve Bank of India/banks have slashed the rates of interest despite the rising prices of essential commodities during the said period;

(c) if so, the details thereof and the reasons therefor;

(d) whether such reduction in the interest rates has driven away the depositors from the nationalised banks to the private banks; and

(e) if so, the corrective measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Details of changes in deposit rates of scheduled commercial banks by different maturities during the last three years are given at Statement.

(b) and (c) With effect from October 22nd, 1997 RBI has given the freedom to commercial banks to fix their own interest rates on domestic term deposit of various maturities with the prior approval of their respective Board of Directors/Asset Liability Management Committee (ALCO). While fixing the deposit rates, commercial banks respond, *inter alia*, to monetary policy initiatives of the RBI and changing conditions in the economy and financial markets. During the first half of 2008-09 there were signs of overheating of the economy. The RBI therefore tightened its monetary policy and increased the key policy rates. In response to this scheduled commercial banks increased interest rates including those on deposits. However, the situation changed dramatically in September 2008 with the global financial crisis. To fight the crisis the RBI took a series of measures which included sharp reduction in key policy rates to ease liquidity and stimulate the economy. The scheduled commercial banks responded to these measures by reducing interest rates on both credit and deposits. The rate of WPI based inflation also moderated considerably during the first half of 2009-10 turning negative in between June and August 2009. The economy recorded an impressive growth during the second quarter of 2009-10 partly in response to the stimulus measures and low interest rate regime. However,

from November 2009 onwards, spearheaded by price increase in food items the rate of inflation rose sharply. As part of calibrated exit strategy and also to anchor inflationary expectations and contain inflation, the RBI increased the CRR and the Repo and Reverse Repo rates in February and March 2010. The impact of these very recent measures on interest rates on deposits is yet to unfold.

(d) and (e) Bank category-wise data shows a much higher growth of deposits mobilized by public sector banks (including nationalized banks) compared to private sector banks. During 2007-08, deposits growth of Public Sector Banks was 22.9% compared to deposits growth of 19.9% for Private Banks. In 2008-09, deposits growth of Public Sector Banks went up to 24.3% compared to merely 8% for Private Banks. In 2009-10, deposits growth of Public Sector Banks was 18.5% whereas that for Private Banks was lower at 12.3%. As a result of this, the share of Public Sector Banks in total deposits which was 73% in 2007-08 went up to 77% in 2009-10, whereas the share in total deposits of Private Banks declined from 21% to 18% during the same period.

Statement

Deposit Rates of Scheduled Commercial Banks (SCBs)

| | (Per cent) | | |
|------------------------------|------------|------------|-----------|
| | Mar-08 | Mar-09 | Mar-2010 |
| Domestic Deposit Rate | | | |
| Public Sector Banks | | | |
| Up to 1 yr. | 2.75-8.50 | 2.75-8.25 | 1.00-6.50 |
| 1 yr. to 3 yr. | 8.25-9.25 | 8.00-9.25 | 5.75-7.25 |
| above 3 yr. | 8.00-9.00 | 7.50-9.00 | 6.00-7.75 |
| Private sector banks | | | |
| Up to 1 yr. | 2.50-9.25 | 3.00-8.75 | 2.00-6.50 |
| 1 yr. to 3 yr. | 7.25-9.25 | 7.50-10.25 | 5.25-7.50 |
| above 3 yr. | 7.25-9.75 | 7.50-9.75 | 5.75-8.00 |
| Foreign banks | | | |
| Up to 1 yr. | 2.25-9.25 | 2.50-8.50 | 1.25-7.00 |
| 1 yr. to 3 yr. | 3.50-9.75 | 2.50-9.50 | 2.25-8.00 |
| above 3 yr. | 3.60-9.50 | 2.50-10.00 | 2.25-8.50 |

Source: Reserve Bank of India (MPD).

Malnutrition

*305. SHRI KUNVARJIBHAI MOHANBHAI BAVALIA:
SHRI KODIKKUNNIL SURESH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government is aware of the incidents of malnutrition amongst children and women in the country;

(b) whether any survey has been conducted in this regard;

(c) if so, the findings thereof;

(d) the follow-up action taken thereon; and

(e) the mechanism in place to address the problem in a holistic manner by effective inter-sectoral co-ordination, convergence and improved system for the delivery of services under different schemes/programmes of the Government?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (e) The National Family Health Surveys provide information on under nutrition, fertility, mortality, health and health care etc. in different States/UTs of the country. As per the last National Family Health Survey (NFHS-3), in 2005-06, 42.5% children under 5 years are underweight, 48.0% are stunted and 69.5% (children 6-59 months) are anemic. 35.6% of women in the age group of 15-49 years are underweight (measured as low body mass index) and 55.3% are anemic.

The problem of malnutrition is multi-dimensional and inter-generational in nature, the determinants of which include household food insecurity, illiteracy and lack of awareness especially in women, access to health services, availability of safe drinking water, sanitation and proper environmental conditions and adequate purchasing power etc. Besides, early age at marriage of girls, teenage pregnancies resulting in low birth weight of the newborns, poor breastfeeding practices, poor complementary feeding practices, ignorance about nutritional needs of infants and young children and repeated infections, also aggravate the malnutrition amongst children.

The Government has been implementing several schemes/programmes of different Ministries/Departments through State Governments/UTs which impact directly or

indirectly on the nutritional status. These schemes, interalia, include Integrated Child Development Services (ICDS), Kishori Shakti Yojana (KSY) & Nutrition Programme for Adolescent Girls (NPAG) of Ministry of Women and Child Development, National Rural Health Mission (NRHM) of Ministry of Health & Family Welfare, Mid Day Meals Scheme of Ministry of Human Resource Development, Drinking Water & Total Sanitation Campaign, Swarnjayanti Gram Swarozgar Yojana (SGSY), National Rural Employment Guarantee Scheme (NREGS), of Ministry of Rural Development & Targeted Public Distribution System of Department of Food & Public Distribution etc. Several of the schemes namely, ICDS, NRHM, Mid Day meal (MDM), SGSY have been expanded to provide for increased coverage and improved services to the people. Those schemes being implemented in a Mission Mode have their own institutional mechanism for coordination and convergence. Alongside, efforts are made to bring about inter-sectoral convergence between different programmes such as ICDS and NRHM of Ministry of Women and Child Development and Ministry of Health and Family Welfare. Adoption of the WHO Child Growth Standards as well as introduction of a common Mother & Child Protection Card for both ICDS & NRHM are the joint initiatives aimed at strengthening the continuum of care for pregnant mothers and children under three(3) years of age.

The National Nutrition Policy, 1993 and National Plan of Action on Nutrition, 1995 outline the role of different sectors such as agriculture, food and public distribution, health and family welfare, rural development, education, forestry, science and technology, food processing, information and broadcasting, labour, urban development, social justice and empowerment etc., for nutrition improvement in the country. The Executive Committee under National Nutrition Mission has met three times in the past. The National Council for India's Nutrition Challenges under the Chairmanship of Prime Minister has been set up for giving policy directions and for reviewing & achieving effective coordination amongst various programmes.

[Translation]

Development of Tourism

*306. PROF. RAM SHANKAR:
SHRI N. CHELUVARAYA SWAMY:

Will the Minister of TOURISM be pleased to state:

(a) the details of the tourism projects received by the Union Government from various State Governments for the grant of central financial assistance, State-wise;

(b) the follow-up action taken thereon, State-wise;

(c) whether the Union Government proposes to allocate additional funds to the State Governments for the development of tourism in the country;

(d) if so, the details thereof, State-wise; and

(e) the steps taken by the Union Government to boost tourism in the country?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF TOURISM (KUMARI SELJA): (a) to (d) Development of tourism is primarily undertaken by the State Governments/Union Territory Administrations. Ministry of Tourism, however, provides financial assistance for tourism projects on the basis of proposals received from them subject to availability of funds and inter-se priority. State/Union Territory-wise details of projects sanctioned by Ministry of Tourism for development and promotion of tourism during the first three years of Eleventh Five Year Plan is at Statement enclosed.

(e) The steps taken by the Union Government to boost tourism in the country include development and promotion of caravan, heliport and convention centres under the Scheme of Product/Infrastructure Development for Destinations and Circuits, Incredible India publicity campaigns in international and domestic markets, broad basing of hospitality education, introduction of Market Development Assistance for Medical, Wellness and MICE (Meetings, Incentives, Conferences and Exhibitions) Tourism and introduction of visa on arrival for the tourists from five countries namely: Singapore, Finland, New Zealand, Luxembourg and Japan on a pilot basis for a period of one year.

Statement

Tourism Projects sanctioned during the first three years (2007-08, 2008-09 and 2009-10) of Eleventh Year Plan

| Sl.No. | State | Number of Project | Amount Sanctioned |
|--------|-------------------|-------------------|-------------------|
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 30 | 14,269.82 |
| 2. | Arunachal Pradesh | 37 | 10,131.06 |

| 1 | 2 | 3 | 4 |
|-----|-----------------------------|----|-----------|
| 3. | Andaman and Nicobar Islands | 0 | 0 |
| 4. | Assam | 15 | 4,455.39 |
| 5. | Bihar | 15 | 3,923.60 |
| 6. | Chandigarh | 14 | 2,858.71 |
| 7. | Chhattisgarh | 6 | 2,427.91 |
| 8. | Dadra and Nagar Haveli | 3 | 24.88 |
| 9. | Daman and Diu | 1 | 12.50 |
| 10. | Delhi | 19 | 6,641.83 |
| 11. | Goa | 3 | 4,814.91 |
| 12. | Gujarat | 12 | 3,430.76 |
| 13. | Haryana | 22 | 5,957.79 |
| 14. | Himachal Pradesh | 25 | 7,648.88 |
| 15. | Jammu and Kashmir | 91 | 15,163.90 |
| 16. | Jharkhand | 10 | 1,555.47 |
| 17. | Kerala | 29 | 8,692.70 |
| 18. | Karnataka | 22 | 10,520.10 |
| 19. | Lakshadweep | 1 | 782.73 |
| 20. | Maharashtra | 11 | 5,890.29 |
| 21. | Manipur | 25 | 7,344.17 |
| 22. | Meghalaya | 15 | 3,386.32 |
| 23. | Mizoram | 16 | 4,417.25 |
| 24. | Madhya Pradesh | 37 | 11,991.65 |
| 25. | Nagaland | 47 | 7,260.74 |
| 26. | Orissa | 29 | 9,717.77 |
| 27. | Puducherry | 13 | 2,421.66 |
| 28. | Punjab | 7 | 3,313.94 |
| 29. | Rajasthan | 19 | 8,565.41 |

| 1 | 2 | 3 | 4 |
|-------------|---------------|-----|------------|
| 30. | Sikkim | 67 | 16,075.83 |
| 31. | Tamil Nadu | 37 | 8,005.82 |
| 32. | Tripura | 30 | 3,539.00 |
| 33. | Uttar Pradesh | 17 | 7,511.72 |
| 34. | Uttarakhand | 8 | 6,604.07 |
| 35. | West Bengal | 28 | 9,398.06 |
| Grand Total | | 761 | 218,356.64 |

Incentives for Capacity Building under UIDSSMT

*307. SHRI DEORAJ SINGH PATEL:
SHRI SHIVRAJ BHAIYA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether certain States have sent proposals seeking incentives for capacity building under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT);

(b) if so, the details thereof during the last three years and the current year, till date; and

(c) the follow up action taken by the Union Government thereon, State-wise?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): (a) to (c) In accordance with the provisions of UIDSSMT (para 9), State Level Sanctioning Committee (SLSC) may sanction Additional central assistance up to a maximum of 1.5% of approved cost of the projects for training and capacity building relating to projects/scheme. In order to strengthen the capacity of State Level Nodal Agencies (SLNAs) and Urban Local Bodies (ULBs), a set up guidelines for establishment of Project Management Unit (PMU) at SLNA level and Project Implementation Unit (PIU) at ULB level have already been circulated to the States.

States of Kerala, Karnataka, Uttar Pradesh, Madhya Pradesh, Chhattisgarh, Himachal Pradesh and Rajasthan have submitted proposals for training and capacity building so far. However, these proposals have not been

considered as they have not so far been approved by the concerned SLSCs in accordance with the instructions/guidelines on the subject.

[English]

Loans to Farmers

*308. SHRI NRIPENDRA NATH ROY:
SHRIMATI MEENA SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the details of the loans disbursed to farmers by the scheduled commercial banks during the last one year, State-wise and bank-wise;

(b) whether the Government has received complaints regarding reluctance and corruption in providing loans to farmers and denial of fresh loans to farmers whose loans have been waived off during the said period, State-wise and bank-wise;

(c) if so, the details thereof alongwith the action taken thereon;

(d) whether the Government has relaxed/extended the time limit for the farmers who failed to repay their loans in time;

(e) if so, the details thereof;

(f) whether the Government proposes to launch any new scheme for giving relief to the farmers by enabling them to raise loans; and

(g) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) The flow of agriculture credit in the year 2009-10 upto December 31,2009 has amounted to Rs. 248,510 crore. The State-wise details are placed at Statement-I. The bank-wise details are at Statement-II.

(b) and (c) The guidelines for the Agricultural Debt Waiver and Debt Relief Scheme (ADWDRS), 2008 mandated a decentralized grievance redressal mechanism for dealing with complaints right down to the branch level of the banks. This Grievance Redressal Mechanism required a Grievance Redressal Officers (GRO) to be designated exclusively to address grievances and complaints of the farmer borrowers of the Scheduled Commercial Banks, Cooperative Banks and Regional Rural Banks. These GROs were required to dispose of all

complaints/grievances brought to their notice within a stipulated time frame. The National Bank for Agriculture and Rural Development (NABARD) has reported that the grievances regarding the implementation of ADWDRS, 2008 have been redressed as per the scheme guidelines and the aggrieved farmers have been given relief/waiver whenever their grievances were found to be correct. NABARD has further reported that up to January 2010, Rs 2.83 crores was released to 5426 farmers accounts as part of the grievance redressal mechanism.

Further, NABARD has reported that up to December 31, 2009 fresh agriculture loans worth Rs. 9455.79 crore have been provided to 46.42 lakh farm accounts that were covered under the Agricultural Debt Waiver and Debt Relief Scheme (ADWDRS), 2008 by Regional Rural Banks and the Cooperative Credit Institutions.

A clearly defined mechanism also exists in all Banks for redressing complaints of various types, including complaints on agriculture lending by banks. This mechanism lays specific emphasis on resolving such

complaints fairly and expeditiously, regardless of their source. To ensure that the complaint redressal mechanism is effective and for strengthening customer services, the Reserve Bank of India (RBI) has issued instructions to all banks for putting in place a four tier institutional arrangement consisting of (i) Customer Service committee of the Board, (ii) Standing committee of Executives on Customer Service, (iii) a nodal department/office for customer service at the Head Office and Controlling Offices and (iv) a Customer Service Committee at the branch level.

(d) and (e) Yes Madam. The last date for the payment of dues by 'other farmers' under the Debt Relief portion of the Agricultural Debt Waiver and Debt Relief Scheme (ADWDRS), 2008 for 'One time Settlement' (OTS) has been now extended upto 30 June 2010 in view of the recent drought in some States and the severe floods in some other parts of the country.

(f) and (g) No Sir, the existing schemes are being continued in the financial year 2010-11 also.

Statement I

State-wise/Agency-wise Ground Level Credit disbursements under agriculture and allied activities during 2009-10 (up to December 2009)

| Sl.No. | Name of the States/UTs | SCB/CCBs | LDBs | Total Cooperatives Banks | RRBs | Total Agriculture Credit |
|--------|------------------------|----------|-------|--------------------------|--------|--------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | New Delhi | 21 | — | 21 | 0 | 21 |
| 2. | Haryana | 138980 | — | 138980 | 55273 | 194253 |
| 3. | Himachal Pradesh | 21741 | 2581 | 24322 | 10270 | 34592 |
| 4. | Jammu and Kashmir | 916 | — | 916 | 2679 | 3595 |
| 5. | Punjab | 644220 | 22999 | 667219 | 168229 | 835448 |
| 6. | Uttar Pradesh | 174185 | 30302 | 204487 | 410758 | 615245 |
| 7. | Uttarakhand | 29002 | 0 | 29002 | 8687 | 37689 |
| | Northern Region | 1009065 | 55882 | 1064947 | 655896 | 1720843 |
| 8. | Arunachal Pradesh | 20 | — | 20 | 105 | 125 |
| 9. | Assam | 2759 | — | 2759 | 9279 | 12038 |
| 10. | Manipur | 0 | — | 0 | 0 | 0 |
| 11. | Meghalaya | 210 | — | 210 | 511 | 721 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-----|-----------------------------|----------------|--------------|----------------|----------------|------------------|
| 12. | Mizoram | 95 | — | 95 | 26 | 121 |
| 13. | Nagaland | 209 | — | 209 | 23 | 232 |
| 14. | Tripura | 38 | 33 | 71 | 3297 | 3368 |
| 15. | Sikkim | 167 | — | 167 | 0 | 167 |
| | North Eastern Region | 3498 | 33 | 3531 | 13241 | 16772 |
| 16. | Bihar | 19701 | 0 | 19701 | 120544 | 140245 |
| 17. | Chhattisgarh | 171279 | 3033 | 174312 | 164501 | 338813 |
| 18. | Jharkhand | 0 | 0 | 0 | 10116 | 10116 |
| 19. | Orissa | 159977 | 0 | 159977 | 45855 | 205832 |
| 20. | West Bengal | 49779 | 9360 | 59139 | 28711 | 87850 |
| 21. | Andaman and Nicobar Islands | 226 | 0 | 226 | 0 | 226 |
| | Eastern Region | 400962 | 12393 | 413355 | 369727 | 783082 |
| 22. | Gujarat | 358091 | 1651 | 359742 | 88747 | 448489 |
| 23. | Goa | 408 | — | 408 | — | 408 |
| 24. | Madhya Pradesh | 235190 | 371 | 235561 | 88514 | 324075 |
| 25. | Maharashtra | 670074 | — | 670074 | 55007 | 725081 |
| 26. | Rajasthan | 305585 | 15973 | 321558 | 253811 | 575369 |
| | Western Region | 1569348 | 17995 | 1587343 | 486079 | 2073422 |
| 27. | Andhra Pradesh | 284801 | — | 284801 | 343243 | 628044 |
| 28. | Karnataka | 238944 | 4975 | 243919 | 224056 | 467975 |
| 29. | Kerala | 89683 | 7646 | 97329 | 191407 | 288736 |
| 30. | Puducherry | 481 | 1 | 482 | 2425 | 2907 |
| 31. | Tamil Nadu | 161875 | 209 | 162084 | 107059 | 269143 |
| | Southern Region | 775784 | 2831 | 788615 | 868190 | 1656805 |
| | Total | 3758657 | 99134 | 3857791 | 2393133 | 6250924 |
| | Commercial Banks* | — | — | — | — | 18600093 |
| | Grand Total | 3758657 | 99134 | 3857791 | 2393133 | 248510171 |

* Indian Bank's Association (State-wise data not available).

1 - Scheduled Commercial Banks/Central Cooperative banks (SCBs/CCBs)

2 - Lands Development Banks (LDB)

3 - Regional Rural Banks (RRBs)

Statement II

*Agricultural Loan disbursed to farmers in
2009-10 upto 31.12.2009*

| (Rs. in lakh) | | |
|---------------|--------------------------------------|-----------------|
| Sl.No. | Bank's Name (Public Sector Banks) | Amount |
| 1. | Allahabad Bank | 268605 |
| 2. | Andhra Bank | 380464 |
| 3. | Bank of Baroda | 635095 |
| 4. | Bank of India | 524481 |
| 5. | Bank of Maharashtra | 303129 |
| 6. | Canara Bank | 1356100 |
| 7. | Central BOI | 308367 |
| 8. | Corpn. Bank | 245264 |
| 9. | Dena Bank | 131093 |
| 10. | IDBI Bank Ltd. | 365763 |
| 11. | Indian Bank | 501672 |
| 12. | Indian Ov. Bank | 840692 |
| 13. | Oriental Bank | 423383 |
| 14. | Punjab and Sind | 655790 |
| 15. | Punjab National | 1469461 |
| 16. | Syndicate Bank | 556066 |
| 17. | UCO Bank | 332088 |
| 18. | Union Bank | 553126 |
| 19. | United Bank | 238524 |
| 20. | Vijaya Bank | 290889 |
| 21. | State Bank of India | 2569910 |
| 22. | SB Bikaner and Jpr | 277756 |
| 23. | SB Hyderabad | 274379 |
| 24. | SB Indore | 167663 |
| 25. | SB Mysore | 175147 |
| 26. | SB Patiala | 445163 |
| 27. | SB Travancore | 199982 |
| | Total | 14490052 |

| Sl.No. | Bank's Name (Private Sector Banks) | Amount |
|--------|---------------------------------------|--------------------|
| 1. | Bank of Rajasthan | 50653 |
| 2. | City Union | 41084 |
| 3. | Development Credit | 66457 |
| 4. | Dhanalakshmi | 31441 |
| 5. | Federal Bank | 146784 |
| 6. | Karnataka Bank | 36548 |
| 7. | Karur Vysya Bank | 108421 |
| 8. | Kotak Mahindra | 214401 |
| 9. | HDFC Bank | 1060442 |
| 10. | IndusInd Bank | 136773 |
| 11. | ICICI Bank | 655555 |
| 12. | Tamil Nadu Merc. | 10332 |
| 12. | Jammu and Kashmir | 0 |
| 14. | Lakshmivilas Bank | 10149 |
| 15. | Nainital Bank | 2250 |
| 16. | Ratnakar Bank | 3777 |
| 17. | Yes Bank | 232175 |
| 18. | South Indian Bank | 217120 |
| 19. | ING Vysya Bank | 37162 |
| 20. | Axis Bank | 1048517 |
| | Total | 4110041 |
| | Commercial Banks | 18600093 |
| | Cooperative Banks | 3857791 |
| | Regional Rural Banks | 2393133 |
| | Grand Total | 2,48,510,17 |

Mergers and Acquisitions

*309. SHRI PONNAM PRABHAKAR: Will the Minister of FINANCE be pleased to state:

(a) whether the effect of mergers and acquisitions on the competitiveness in the market and the Indian economy as a whole has been or is being assessed; and

(b) if so, the details thereof and if not, the reason therefor?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) No Madam. The Government has not assessed independently the effect of mergers and acquisitions on the competitiveness of market and the economy as a whole. The Government deals with only amalgamations/arrangements of Government companies under Sections 391-394 and Section 396 of the Companies Act, 1956. As far as amalgamations of private companies are concerned, the same is dealt by the High Courts. Overall market assessment and competitiveness is within the purview of the Competition Commission. The Competition Commission of India has now become operational. However, Section 5 of the Competition Act, 2002 relating to mergers/amalgamations of the companies is yet to be notified.

Transmission and Distribution Losses

*310. SHRIMATI HARSIMRAT KAUR BADAL:
SHRI UDAY SINGH:

Will the Minister of POWER be pleased to state:

(a) the details of the transmission and distribution (T&D) losses in the country during each of the last three years and the current year;

(b) whether the mid-term review has suggested substantial changes in the management and operation of power companies;

(c) if so, the details thereof;

(d) whether the Government proposes to use latest technologies to reduce the transmission cost and T&D losses;

(e) if so, the details thereof; and

(f) the efforts made or proposed to be made by the Government for optimal utilization of the available transmission assets and to reduce the T&D losses?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) T&D losses as measure of grid losses were replaced with AT&C losses for better clarity. States/UT-wise Aggregate Technical & Commercial (AT&C) losses for the years 2005-06, 2006-07 and 2007-08 as contained in the 6th 'Report on Performance of State Power Utilities' published by Power Finance Corporation are given in the enclosed Statement.

(b) and (c) According to the Planning Commission, the draft Mid-term review of the Eleventh Plan on Power Sector is yet to be approved.

(d) and (e) The Government of India launched Restructured APDRP in July, 2008 as a Central Sector Scheme for XI Plan. The focus of the programme is on actual, demonstrable performance in terms of loss reduction. Projects under the scheme to be taken up in two parts. Part-A is the projects for establishment of baseline data and IT applications for energy accounting/auditing & IT based consumer service centres. The objective of the scheme is to reduce the AT&C losses to 15% in the project areas at the end of the scheme. The Utilities are also to achieve the following target of AT&C loss reduction at utility level:

- Utilities having AT&C loss above 30%: Reduction by 3% per year
- Utilities having AT&C loss below 30%: Reduction by 1.5% per year

Power Finance Corporation(PFC) is the nodal agency to operationalize the R-APDRP. 100% loan is provided under R-APDRP for Part-A projects and shall be converted to grant on completion and verification of same by Third Party Independent Evaluating Agencies (TPIEA) being appointed by MoP/PFC. Government of India has earmarked Rs. 10,000 Crores for Part-A.

Part-B is regular distribution strengthening projects. 25% loan is provided under Part-B projects and up to 50% of scheme cost is convertible to grant depending on extent of maintaining AT&C loss level at 15% level for five years. For special category states, 90% loan is provided by GOI for Part- B projects and entire GOI loan shall be converted to grant in five tranches depending on extent of maintaining AT&C loss level at 15% level for five years. GOI has earmarked Rs. 40,000 crores as loan for Part-B of R-APDRP.

The result of R-APDRP will be available only after completion of the projects. It is expected that on successful completion of the scheme, the AT&C losses will be reduced to the extent of 15% in the project areas.

(f) As stated above, the GOI has approved the R-APDRP for the 11th Plan. Under Part-B of R-APDRP, there is a provision of strengthening of existing distribution network of the utilities. On implementation of Part-B scheme, the line losses, outage of equipments and reliability of the distribution network would be improved which would ultimately be resulted in reduction of AT&C losses up to the desired level.

Statement*State-wise AT&C Loss (%)*

| Sl.No | State | 2005-06 | 2006-07 | 2007-08 |
|-------|-------------------|---------|--------------------|---------|
| 1. | Andhra Pradesh | 16.68 | 17.88 | 16.19 |
| 2. | Arunachal Pradesh | 69.02 | 57.96 | 61.59 |
| 3. | Assam | 35.24 | 36.64 | 34.18 |
| 4. | Bihar | 83.74 | 43.99 | 44.45 |
| 5. | Chhattisgarh | 38.76 | 29.26 | 32.18 |
| 6. | Delhi | 40.32 | 34.32 | 37.96 |
| 7. | Goa | 12.38 | 16.89 | 13.12 |
| 8. | Gujarat | 26.72 | 23.60 | 22.81 |
| 9. | Himachal Pradesh | 17.05 | 13.47 | 17.15 |
| 10. | Haryana | 42.83 | 25.60 | 32.29 |
| 11. | Jammu and Kashmir | 63.24 | 64.68 | 71.92 |
| 12. | Jharkhand | 52.13 | 54.41 | 58.17 |
| 13. | Karnataka | 38.04 | 32.76 | 32.13 |
| 14. | Kerala | 23.61 | 23.34 | 21.52 |
| 15. | Madhya Pradesh | 44.44 | 45.67 | 46.78 |
| 16. | Maharashtra | 33.15 | 34.59 | 31.32 |
| 17. | Manipur | | Data not available | |
| 18. | Meghalaya | 37.95 | 39.08 | 39.45 |
| 19. | Mizoram | 22.28 | 55.90 | 17.91 |
| 20. | Nagaland | 50.64 | 52.66 | 49.11 |
| 21. | Orissa | 44.07 | 39.90 | 41.38 |
| 22. | Puducherry | 17.48 | 17.45 | 18.69 |
| 23. | Punjab | 23.31 | 22.54 | 19.10 |
| 24. | Rajasthan | 42.19 | 35.74 | 32.87 |
| 25. | Sikkim | 44.83 | 61.43 | 51.32 |
| 26. | Tamil Nadu | 17.09 | 16.21 | 15.70 |
| 27. | Tripura | 32.31 | 29.19 | 30.16 |
| 28. | Uttar Pradesh | 43.89 | 44.25 | 34.99 |
| 29. | Uttarakhand | 27.98 | 35.54 | 38.32 |
| 30. | West Bengal | 28.33 | 30.66 | 22.70 |
| | Grand Total | 33.02 | 30.59 | 29.24 |

Promotion of use of Solar Energy

*311. SHRI C. SIVASAMI: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the Government has formulated any scheme for providing solar heaters and solar lamps to the people at the cheaper cost;

(b) if so, the details thereof;

(c) whether the Government proposes to increase the subsidy on the solar power equipment;

(d) if so, the details thereof; and

(e) the steps taken or proposed to be taken by the Government to create awareness amongst the public for utilization of the solar energy?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOO ABDULLAH): (a) and (b) The Ministry has been implementing schemes for providing solar heaters and solar lamps to the people for a number of years. Financial support in the form of interest subsidy at the rate of 0% to 5% or a capital subsidy of Rs. 1400/- to Rs. 6000/- per sq.m. of collector area of solar water heater is being provided to different categories of users. A subsidy of Rs. 2400/- to Rs. 17,300/- is also available for different types of solar lighting systems and for different categories of users.

(c) and (d) There is no proposal to increase the subsidy of solar power generating equipment from the existing levels.

(e) The Ministry has been providing financial support to State Nodal Agencies, NGOs, Banks and other organizations for organizing solar energy fairs, seminars, exhibitions etc. for creating awareness amongst the public for utilization of solar energy. A communication strategy has also been developed to promote and create awareness on solar water heaters. It includes creation of awareness through media, setting up of specific website and help lines.

Urban Poverty Alleviation Measures

*312. SHRIMATI POONAM VELJIBHAI JAT:
SHRI ASHOK KUMAR RAWAT:

Will the MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the number of people living below the poverty line in the urban areas in the country:

(b) the reasons therefor;

(c) whether the urban poverty alleviation measures have not been fully successful in containing the urban poverty;

(d) if so, the facts in this regard alongwith the reasons therefor;

(e) the details of the urban poverty alleviation programmes and the funds allocated, released and expenditure incurred thereon as reported by the States/ Union Territories alongwith the number of beneficiaries there under during each of the last three years, State/ UT-wise; and

(f) the monitoring mechanism in place for implementation of the aforesaid programmes and to check misutilisation or diversion of funds by the States/UTs provided thereunder?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF TOURISM (KUMARI SELJA): (a) Planning Commission releases estimates of urban poor from time to time based on the national sample survey conducted by the National Sample Survey Organisation (NSSO). As per the latest such estimates of NSSO (61st Round) for the year 2004-2005, based on the Uniform Recall Period (URP) method, the estimated number of urban poor is 80.8 million which is 25.7% of the urban population.

(b) Major reasons behind urban poverty in the country are:

(i) Structural-which include socially constructed constraints. to opportunities for low-income groups;

(ii) Influx of a large number of workers to cities without commensurate job opportunities and availability of housing and basic amenities;

(iii) High cost of living, including cost of health care and medical facilities, housing, transport and education;

(iv) Lack of urban planning, especially that for housing low-income categories and provision of land for informal sector activities pursued by the urban poor.

- (v) Absence of adequate regulation to protect the economic interest of the poor; and
- (vi) Lack of involvement of poor in urban planning and developmental process.

(c) and (d) According to the poverty estimates released by Planning Commission based on the Uniform Recall Period (URP) method, though the absolute number of urban poor has increased from 763.37 Lakhs In 1993-1994 to 807.96 Lakhs in 2004-2005, the percentage of urban poor has decreased from 32.4% to 25.7% during the same period.

(e) With a view to ameliorate the living conditions of urban poor, Ministry of Housing & Urban Poverty Alleviation is implementing an employment-oriented urban poverty alleviation scheme named Swarna Jayanti Shahari Rozgar Yojana (SJSRY) since 1.12.1997. The scheme strives to provide gainful employment to the urban poor by assisting them to set up of individual/group enterprises as well as utilising their labour for the construction of socially useful public assets. The funds allocated, released and expenditure reported by States/Union Territories under the Swarna Jayanti Shahari Rozgar Yojana (SJSRY) during last 3 years, State-wise, Year-wise are given at

Statement-I. and the number of beneficiaries, as reported under this, during last 3 years, State-wise and year-wise are given at Statement-II.

(f) The restructured scheme of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) is implemented and monitored through designated State level Nodal Agencies in each State/UTs. The revised Guidelines of SJSRY envisages that at the State/UT level, a State Level Monitoring Committee headed by the Secretary in charge of Urban Local Bodies/State Urban Development Agency, having members from Line Departments, Banks, Micro-Finance Institutions, Civil Society Organisations and other stakeholders be set up to effectively guide and monitor the Scheme. At the National level, a Steering Committee headed by Secretary in the Ministry of Housing & Urban Poverty Alleviation and having members from the States/UTs, Ministry of Finance, other Ministries, Reserve Bank of India and other stakeholders steers and monitors the Scheme. State/UT Governments are required to submit quarterly physical and financial progress reports and utilisation certificates to the Ministry of Housing & Urban Poverty Alleviation regarding proper utilization of Central funds as per the guidelines of the scheme. The Ministry also holds national/regional/state level reviews to monitor the scheme from time to time.

Statement I

Central Funds allocated, releases and expenditure under Swarna Jayanti Shahari Rozgar Yojana (SJSRY)

(Rs. in Lakhs)

| Sl.No. | State/UT | 2007-08 | | | 2008-09 | | | 2009-10 | | |
|--------|-------------------|------------------------------|-------------------------------|---------------------------------------|------------------------------|-------------------------------|---------------------------------------|------------------------------|-------------------------------|---------------------------------------|
| | | Central Tentative allocation | Central Actual Funds released | Expenditure reported (central share)* | Central Tentative allocation | Central Actual Funds released | Expenditure reported (central share)* | Central Tentative allocation | Central Actual Funds released | Expenditure reported (central share)* |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 1. | Andhra Pradesh | 2058.41 | 2058.41 | 2058.42 | 3115.78 | 4327.22 | 2318.94 | 3390.53 | 3390.53 | 2955.87 |
| 2. | Arunachal Pradesh | 148.64 | 148.64 | 0.00 | 222.53 | 0.00 | 0.00 | 207.85 | 103.93 | 195.32 |
| 3. | Assam | 1974.81 | 1974.81 | 1957.81 | 2956.48 | 2947.90 | 385.27 | 2956.05 | 1478.03 | 2947.90 |
| 4. | Bihar | 1225.54 | 1225.54 | 586.83 | 1855.09 | 1980.98 | 1114.42 | 1790.24 | 895.12 | 102.39 |
| 5. | Chhattisgarh | 741.48 | 741.48 | 492.38 | 1122.37 | 637.36 | 589.35 | 1075.14 | 881.30 | 273.14 |
| 6. | Goa | 73.29 | 0.00 | 1.12 | 110.94 | 0.00 | 0.00 | 90.56 | 0.00 | 0.00 |
| 7. | Gujarat | 958.18 | 958.18 | 975.69 | 1450.38 | 1548.80 | 156.53 | 1501.44 | 1501.44 | 750.75 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|-------|----------------------------|----------|----------|----------|----------|----------|----------|----------|----------|----------|
| 8. | Haryana | 361.47 | 553.03 | 800.20 | 547.14 | 1334.27 | 486.48 | 585.34 | 585.34 | 388.03 |
| 9. | Himachal Pradesh | 7.70 | 7.69 | 20.09 | 11.64 | 12.43 | 12.62 | 12.15 | 12.15 | 5.62 |
| 10. | Jammu and Kashmir | 105.86 | 105.86 | 88.69 | 160.24 | 0.00 | 17.17 | 120.93 | 0.00 | 824.60 |
| 11. | Jharkhand | 480.90 | 480.90 | 0.00 | 727.93 | 0.00 | 0.00 | 728.91 | 0.00 | 1101.02 |
| 12. | Karnataka | 2410.37 | 2410.37 | 2102.72 | 3648.54 | 4896.14 | 2319.30 | 3524.71 | 3524.71 | 1010.70 |
| 13. | Kerala | 629.74 | 629.74 | 263.17 | 953.22 | 1017.91 | 746.21 | 948.13 | 948.13 | 716.75 |
| 14. | Madhya Pradesh | 3120.18 | 3120.18 | 3050.94 | 4722.97 | 5043.48 | 2847.07 | 4087.96 | 4087.96 | 2125.04 |
| 15. | Maharashtra | 5944.50 | 5944.50 | 6885.97 | 8998.10 | 9608.72 | 7439.96 | 8075.96 | 8075.96 | 1906.75 |
| 16. | Manipur | 297.28 | 297.28 | 116.97 | 445.06 | 445.71 | 92.55 | 461.88 | 461.88 | 528.88 |
| 17. | Meghalaya | 254.81 | 254.81 | 166.27 | 381.48 | 190.74 | 0.00 | 369.51 | 0.00 | 0.00 |
| 18. | Mizoram | 233.58 | 233.58 | 116.79 | 349.70 | 350.20 | 349.69 | 369.51 | 369.51 | 252.26 |
| 19. | Nagaland | 191.11 | 191.11 | 191.11 | 286.11 | 286.53 | 143.06 | 277.13 | 277.13 | 0.00 |
| 20. | Orissa | 1099.33 | 1099.33 | 730.39 | 1664.03 | 1776.95 | 931.06 | 1476.59 | 1476.59 | 433.13 |
| 21. | Punjab | 159.24 | 159.24 | 23.25 | 241.04 | 120.52 | 39.53 | 358.93 | 0.00 | 33.44 |
| 22. | Rajasthan | 1832.21 | 1832.21 | 563.62 | 2773.39 | 1574.91 | 764.08 | 2623.52 | 1311.76 | 402.49 |
| 23. | Sikkim | 42.47 | 115.77 | 52.85 | 63.58 | 63.67 | 106.75 | 46.19 | 46.19 | 27.83 |
| 24. | Tamil Nadu | 2650.59 | 2650.59 | 2650.59 | 4012.17 | 4284.44 | 3370.20 | 3817.38 | 3817.38 | 0.00 |
| 25. | Tripura | 297.28 | 297.28 | 264.38 | 445.06 | 248.84 | 0.00 | 461.88 | 0.00 | 0.00 |
| 26. | Uttarakhand | 350.61 | 350.61 | 51.01 | 530.71 | 566.72 | 0.00 | 488.70 | 488.70 | 255.55 |
| 27. | Uttar Pradesh | 4545.23 | 4545.23 | 3649.91 | 6880.05 | 8846.94 | 5929.37 | 6462.43 | 6462.43 | 1487.36 |
| 28. | West Bengal | 1205.19 | 1205.19 | 894.10 | 1824.27 | 1948.07 | 1477.54 | 1940.44 | 1940.44 | 1888.40 |
| 29. | Andman and Nicobar Islands | 43.55 | 0.00 | 20.03 | 43.55 | 0.00 | 5.25 | 37.50 | 0.00 | 24.53 |
| 30. | Chandigarh | 58.06 | 0.00 | 64.47 | 58.06 | 0.00 | 6.82 | 78.52 | 0.00 | 0.00 |
| 31. | Dadhra and Nagar Haveli | 25.81 | 0.00 | 9.47 | 25.81 | 0.00 | 0.00 | 17.58 | 17.58 | 0.00 |
| 32. | Daman and Diu | 22.58 | 0.00 | 0.00 | 22.58 | 0.00 | 0.00 | 16.41 | 0.00 | 0.00 |
| 33. | Delhi | 92.20 | 600 | 56.81 | 92.20 | 0.00 | 1.25 | 93.34 | 0.00 | 0.00 |
| 34. | Puducherry | 7.80 | 100.00 | 89.14 | 7.80 | 7.80 | 0.00 | 6.66 | 66.6 | 45.27 |
| Total | | 33650.00 | 33691.56 | 28995.19 | 50750.00 | 54067.25 | 31650.47 | 48500.00 | 42160.85 | 20683.02 |

*The expenditure reported includes the expenditure of Central funds released during earlier year and carried forward to this year as this scheme is an ongoing scheme.

Statement II

| Sl.No. | State/UT | 2007-08 | | | 2008-09 | | | 2009-10 | | |
|--------|-------------------|-------------------------------------------------------------------------|-------------------------------------|---------------------------------------------|-------------------------------------------------------------------------|-------------------------------------|---------------------------------------------|------------------------------------------------------------------------------------|--------------------------------------------------------|---------------------------------------------|
| | | No. of Urban poor assisted to set up individual/group micro enterprises | No. of Urban poor provided training | No. of mandays of work generated (In lakhs) | No. of Urban poor assisted to set up individual/group micro enterprises | No. of Urban poor provided training | No. of mandays of work generated (In lakhs) | No. of Urban poor beneficiaries for setting up individual micro enterprises (USEP) | No. of beneficiaries provided skill training (STEP UP) | No. of mandays of work generated (In lakhs) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 1. | Andhra Pradesh | 16436 | 27599 | 5.66 | 29156 | 45369 | 8.23 | 3934 | 21806 | 2.01 |
| 2. | Arunachal Pradesh | 0 | 0 | 0.07 | 0 | 0 | 0.00 | 0 | 0 | 0.86 |
| 3. | Assam | 30 | 102 | 1.89 | 479 | 420 | 3.43 | 472 | 420 | 3.43 |
| 4. | Bihar | 0 | 0 | 0.00 | 1347 | 2315 | 0.00 | 0 | 0 | 0.00 |
| 5. | Chhattisgarh | 3910 | 3247 | 0.77 | 1522 | 1909 | 0.40 | 645 | 510 | 0.00 |
| 6. | Goa | 0 | 0 | 0.00 | 655 | 1570 | 1.96 | 0 | 0 | 0.00 |
| 7. | Gujarat | 8707 | 11283 | 0.58 | 8008 | 4039 | 0.59 | 12450 | 22945 | 0.59 |
| 8. | Haryana | 4427 | 6638 | 0.80 | 2052 | 5745 | 0.42 | 2681 | 5828 | 0.30 |
| 9. | Himachal Pradesh | 166 | 243 | 0.00 | 122 | 199 | 0.00 | 16 | 149 | 0.00 |
| 10. | Jammu and Kashmir | 488 | 1347 | 0.90 | 339 | 3357 | 0.24 | 0 | 0 | 0.00 |
| 11. | Jharkhand | 0 | 0 | 0.00 | 0 | 0 | 0.00 | 0 | 0 | 0.00 |
| 12. | Karnataka | 13955 | 11502 | 11.47 | 17536 | 13462 | 4.70 | 2225 | 9153 | 1.73 |
| 13. | Kerala | 3432 | 3982 | 0.16 | 3820 | 3632 | 0.00 | 753 | 2598 | 0.00 |
| 14. | Madhya Pradesh | 17043 | 14200 | 4.91 | 5272 | 16493 | 1.24 | 7911 | 28939 | 0.35 |
| 15. | Maharashtra | 42370 | 78002 | 5.02 | 49482 | 55523 | 5.57 | 1543 | 5279 | 2.42 |
| 16. | Manipur | 6 | 1256 | 0.37 | 7 | 737 | 0.34 | 8 | 2469 | 1.54 |
| 17. | Meghalaya | 144 | 1692 | 0.76 | 99 | 51 | 0.00 | 24 | 47 | 0.00 |
| 18. | Mizoram | 0 | 2149 | 1.84 | 0 | 0 | 1.05 | 29 | 230 | 0.00 |
| 19. | Nagaland | 255 | 255 | 0.47 | 276 | 10 | 0.19 | 55 | 30 | 0.00 |
| 20. | Orissa | 9719 | 7657 | 0.78 | 1094 | 3317 | 0.46 | 3276 | 3578 | 0.64 |
| 21. | Punjab | 0 | 1315 | 0.32 | 383 | 0 | 0.00 | 0 | 0 | 0.00 |
| 22. | Rajasthan | 8832 | 4645 | 0.96 | 4833 | 4037 | 1.27 | 3476 | 2932 | 1.04 |
| 23. | Sikkim | 71 | 350 | 0.19 | 479 | 1478 | 3.71 | 86 | 0 | 0.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|-------|-----------------------------|--------|--------|-------|--------|--------|-------|-------|--------|-------|
| 24. | Tamil Nadu | 13026 | 8193 | 0.78 | 23659 | 73024 | 8.23 | 0 | 0 | 8.20 |
| 25. | Tripura | 655 | 4316 | 0.24 | 272 | 1826 | 0.24 | 200 | 1014 | 0.01 |
| 26. | Uttarakhand | 0 | 0 | 0.00 | 736 | 1414 | 5.00 | 420 | 2191 | 0.00 |
| 27. | Uttar Pradesh | 26080 | 54869 | 5.20 | 27302 | 54802 | 9.13 | 1397 | 2187 | 1.88 |
| 28. | West Bengal | 9468 | 1547 | 0.38 | 4690 | 2268 | 0.00 | 3787 | 5549 | 0.24 |
| 29. | Andaman and Nicobar Islands | 53 | 0 | 0.00 | 29 | 1 | 0.01 | 43 | 1 | 0.00 |
| 30. | Chandigarh | 30 | 745 | 0.00 | 607 | 5459 | 0.00 | 0 | 0 | 0.00 |
| 31. | Dadra and Nagar Haveli | 0 | 0 | 0.00 | 67 | 219 | 0.94 | 0 | 0 | 0.00 |
| 32. | Daman and Diu | 0 | 0 | 0.00 | 68 | 0 | 0.04 | 0 | 0 | 0.00 |
| 33. | Delhi | 1297 | 250 | 0.00 | 275 | 325 | 0.00 | 0 | 0 | 0.00 |
| 34. | Puducherry | 450 | 880 | 0.86 | 70 | 417 | 0.05 | 290 | 44 | 0.05 |
| Total | | 181050 | 248264 | 45.39 | 184736 | 303418 | 57.44 | 45721 | 117899 | 25.30 |

[Translation]

Healthcare/Medical Facilities in Rural Areas

*313. SHRI HARISH CHAUDHARY:
SHRI MAHENDRASINH P. CHAUHAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has taken effective measures for providing adequate healthcare/medical facilities in the country, especially, in the backward and rural areas under the National Rural Health Mission (NRHM);

(b) if so, the details thereof;

(c) whether various components such as health delivery system, primary health care facilities, family planning programme, immunisation, ante-natal care, etc. under NRHM have not achieved the desired results in the country especially in the remote and inaccessible areas of Jharkhand and Orissa;

(d) if so, the reasons therefor alongwith status thereof, State-wise;

(e) whether some of the States are facing shortage of funds and infrastructure to meet the increasing healthcare needs under NRHM;

(f) if so, the details thereof, State-wise; and

(g) the steps taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes, Madam.

(b) The National Rural Health Mission is making efforts to provide adequate health care/medical facilities in the Country by strengthening health institutions through improvement of physical infrastructure, provision of human resources, equipments, drugs, emergency transport etc.

(c) The Primary Health Care system in the country had been neglected for decades and it takes time for results to show. Jharkhand and Orissa have also been making efforts to improve their health delivery system especially in remote and inaccessible areas.

(d) The physical progress of the Programme as reported by States/UTs including Jharkhand and Orissa is enclosed as Statement.

(e) No Madam. While more funds would be needed to provide full infrastructure for primary health care in rural areas, there has not been any shortage of funds

for States so far.

(f) and (g) Do not arise.

Statement

Executive Summary

NATIONAL RURAL HEALTH MISSION

(Status as on 31st January, 2010)

| Sl.No. | Action Point | Total | High Focus- Non NE | High Focus- NE | Non High Focus-Large | Non High Focus-Small & UT |
|--------|----------------------------------------------------------------------------------|----------|-----------------------|-------------------|-------------------------|---------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Number of Rogi Kalyan Samitis registered | | | | | |
| | District Hospitals (DH) | 568 | 299 | 76 | 180 | 13 |
| | CHCs | 4164 | 1888 | 227 | 2034 | 15 |
| | Other than CHC at or above block level but below District Level | 1103 | 312 | 27 | 763 | 1 |
| | PHCs | 16687 | 5169 | 1377 | 10076 | 65 |
| | Other Health facilities above SC but below block level (may include APHC etc.) | 6701 | 3700 | 13 | 2988 | 0 |
| 2. | Number of ASHA selected during | | | | | |
| | 2005-06 | 130315 | 119642 | 10673 | 0 | 0 |
| | 2006-07 | 300699 | 252454 | 29639 | 18606 | 0 |
| | 2007-08 | 171931 | 58270 | 5718 | 107702 | 241 |
| | 2008-09 | 122048 | 19383 | 4238 | 95838 | 2589 |
| | 2009-10 | 24447 | 11401 | 2733 | 10313 | 0 |
| | Total | 749440 | 461150 | 53001 | 232459 | 2830 |
| 3. | Total Number of Monthly Village Health & Nutrition Days (VHND) held in the state | | | | | |
| | 2006-07 | 3505902 | 1987744 | 28134 | 1489428 | 596 |
| | 2007-08 | 4962883 | 2813155 | 202845 | 1942254 | 4629 |
| | 2008-09 | 5817770 | 3290976 | 298738 | 2225244 | 2812 |
| | 2009-10 | 4432867 | 2423116 | 283760 | 172347 | 2644 |
| | Total | 18719422 | 10514991 | 813477 | 7380273 | 10681 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|-----|-------------------------------------------------------------------------------------------------------|--------|--------|-------|--------|-----|
| 4. | Number of Village Health & Sanitation Committee (VHSC) Constituted | 451473 | 238635 | 42477 | 169877 | 484 |
| 5. | Number of Joint Account operational at SCs & VHSCs | 442817 | 229873 | 36501 | 175972 | 471 |
| 6. | Number of SCs which are functional | 40426 | 15537 | 3572 | 21117 | 200 |
| | with Second ANMs | | | | | |
| | Total contractual ANMs recruited for all levels including SC | 46690 | 15796 | 6095 | 23888 | 911 |
| 7. | Total APHCs, PHCs, CHCs & other Sub District facilities functional as 24x7 basis | 15196 | 5261 | 875 | 8941 | 119 |
| 8. | Total Number of PHCs functioning as 24x7 basis as on date | 8324 | 2863 | 603 | 4808 | 50 |
| 9. | Number of PHCs where three Staff Nurses have been posted | 5907 | 1161 | 508 | 4188 | 50 |
| 10. | Number of CHCs | | | | | |
| | Selected for upgradation to IPHS | 3029 | 1213 | 214 | 1569 | 33 |
| | Facility survey completed (includes other also) | 2880 | 1240 | 210 | 1395 | 35 |
| | Physical upgradation started | 1973 | 864 | 208 | 888 | 13 |
| | Physical upgradation completed | 906 | 214 | 191 | 494 | 7 |
| 11. | Total Number of specialists at CHCs Appointed on contract under NRHM appointed on contract under NRHM | 2460 | 752 | 121 | 1546 | 41 |
| 12. | Total Number of Staff Nurses (SN) appointed on contract as on date | 26793 | 11089 | 2795 | 12743 | 166 |
| 13. | Number of General Duty Medical Doctors (GDMOs) in position on contract a various level as on date | 8624 | 4684 | 1289 | 2328 | 323 |
| 14. | Paramedics in position on contract under NRHM as on date | 14490 | 9222 | 1472 | 3338 | 458 |
| 15. | Total Number of centres operational as FRUs as on date | | | | | |
| | DH | 510 | 256 | 59 | 176 | 19 |
| | SDH | 576 | 97 | 7 | 456 | 16 |
| | CHC and others level | 1377 | 350 | 41 | 974 | 12 |
| | Total | 2463 | 703 | 107 | 1606 | 47 |

Note: Rows which are in grey are for information only. They may be updated by the states only, if exceptional differences are noticed.

High Focus States—Other than NE

NATIONAL RURAL HEALTH MISSION

(Status as on 31st January, 2010)

| Sl.No. | Action Point | Total | Bihar | Chhattis- garh | HimchalPradesh | Jammu & Kashmir | Jhar- khand | Madhya Pradesh | Orissa | Rajas- than | Uttar Pradesh | Uttarakhand |
|--------|----------------------------------------------------------------------------------|----------|--------|-------------------|----------------|--------------------|----------------|-------------------|--------|----------------|------------------|-------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| 1. | Number of Rogi Kalyan Samitis registered | | | | | | | | | | | |
| | District Hospitals (DH) | 299 | 29 | 16 | 12 | 14 | 24 | 50 | 32 | 33 | 71 | 18 |
| | CHCs | 1888 | 52 | 138 | 73 | 87 | 170 | 278 | 231 | 368 | 438 | 53 |
| | Other than CHC at or above block level but below District Level | 312 | 22 | 26 | 35 | | 36 | 56 | 101 | 18 | 0 | 18 |
| | PHCs | 5169 | 415 | 695 | 445 | 375 | 254 | 860 | 117 | 1503 | 470 | 35 |
| | Other Health facilities above SC but below block level (may includes APHC etc.) | 3700 | 57 | 0 | 0 | 0 | 0 | 963 | 0 | 2680 | 0 | |
| 2. | Number of ASHA selected during | | | | | | | | | | | |
| | 2005-06 | 119642 | 36488 | 5030 | 0 | 2773 | 1382 | 16463 | 12730 | 20785 | 19887 | 4104 |
| | 2006-07 | 252454 | 21758 | 55065 | 0 | 6727 | 13043 | 15227 | 21582 | 14681 | 100186 | 4185 |
| | 2007-08 | 58270 | 8455 | 0 | 2393 | | 23790 | 8810 | | 3534 | 9704 | 1584 |
| | 2008-09 | 19383 | 2423 | 0 | | | 2573 | 2538 | 2719 | 3385 | 5745 | |
| | 2009-10 | 11401 | 2226 | 897 | | | | 5745 | 1807 | 726 | | |
| | Total | 461150 | 71350 | 60992 | 2393 | 9500 | 40788 | 48783 | 38838 | 43111 | 135522 | 9873 |
| 3. | Total Number of Monthly Village Health & Nutrition Days (VHND) held in the State | | | | | | | | | | | |
| | 2006-07 | 1987744 | | 66404 | 47063 | 19676 | 211128 | 98410 | 267727 | 558443 | 702000 | 16893 |
| | 2007-08 | 2813155 | 212592 | 58844 | 84010 | 48464 | 0 | 510816 | 472396 | 566729 | 840000 | 19304 |
| | 2008-09 | 3290976 | 528576 | 117040 | 89891 | 75192 | 79673 | 688669 | 54692 | 670770 | 943043 | 43430 |
| | 2009-10 | 2423116 | | 168904 | 28419 | 40993 | 274150 | 469412 | 86248 | 544552 | 763764 | 46674 |
| | Total | 10514991 | 741168 | 411192 | 249383 | 184325 | 564951 | 1767307 | 881063 | 2340494 | 3248807 | 126301 |
| 4. | Number of Village Health & Sanitation Committee (VHSC) Constituted) | 238635 | 5493 | 18570 | 2071 | 6788 | 30011 | 24520 | 44236 | 40478 | 51822 | 14646 |
| 5. | Number of Joint Account operational at SCs & VHSCs | 229873 | 8095 | 22256 | 2071 | 5215 | 25697 | 33389 | 41857 | 10951 | 65850 | 14492 |
| 6. | Number of SCs which are functional | | | | | | | | | | | |
| | with Second ANMs | 15537 | 5880 | 0 | 0 | 295 | 3958 | 1292 | 703 | 2202 | 1158 | 49 |
| | Total contractual ANMs recruited for all levels including SC | 15796 | 6000 | 0 | | 375 | 3204 | 1497 | 703 | 2429 | 1411 | 177 |
| 7. | Total APHCs, PHCs, CHCs & other Sub District facilities functional as 24x7 basis | 5261 | 625 | 578 | 204 | 149 | 388 | 533 | 282 | 1267 | 1037 | 198 |
| 8. | Total Number of PHCs functioning as 24x7 basis as on date | 2863 | 533 | 418 | 95 | 105 | 194 | 212 | 64 | 500 | 648 | 94 |
| 9. | Number of PHCs where three Staff Nurses have been posted | 1161 | 105 | 0 | 0 | 42 | 0 | 214 | 48 | 500 | 252 | 0 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | |
|-----|---------------------------------------------------------------------------------------------------|----------------------------------------------------|-------|------|-----|-----|-----|------|-----|-----|------|------|-----|
| 10. | Number of CHCs | Selected for upgradation to IPHS | 1213 | 135 | 96 | 24 | 70 | 188 | 96 | 231 | 237 | 100 | 36 |
| | | Facility survey completed (include others also) | 1240 | 66 | 129 | 73 | 70 | 188 | 96 | 231 | 192 | 169 | 26 |
| | | Physical upgradation started | 864 | 135 | 22 | 15 | 69 | 148 | 27 | 128 | 200 | 100 | 20 |
| | | Physical upgradation completed | 214 | | 0 | 0 | 30 | 1 | 1 | 16 | 100 | 50 | 16 |
| 11. | Total Number of specialists at CHCs appointed on contract under NRHM | | 752 | 381 | 0 | 21 | 44 | 19 | 55 | | 43 | 189 | 0 |
| 12. | Total Number of Staff Nurses (SN) appointed on contract as on date | | 11089 | 3000 | 208 | 239 | 346 | 407 | 0 | 760 | 3704 | 2250 | 175 |
| 13. | Number of General Duty Medical Doctors (GDMOs) in position on contract a various level as on date | | 4684 | 1763 | 369 | 315 | 228 | 1710 | 161 | 18 | 120 | 0 | |
| 14. | Paramedics in position on contract under NRHM as on date | | 9222 | | | 237 | 508 | 880 | | 36 | 7423 | 138 | |
| 15. | Total Number of centres operational as FRUs as on date | DH | 256 | 20 | 16 | 12 | 14 | 15 | 50 | 25 | 33 | 53 | 18 |
| | | SDH | 97 | 29 | 0 | 3 | | 4 | 21 | 10 | 12 | | 18 |
| | | CHC and others level | 350 | 27 | 40 | 36 | 44 | 0 | 16 | 13 | 55 | 83 | 36 |
| | | Total | 703 | 76 | 56 | 51 | 58 | 19 | 87 | 48 | 100 | 136 | 72 |

Note: Rows which are in grey are for information only. They may be updated by the states only, if exceptional differences are noticed.

High Focus States—NE

NATIONAL RURAL HEALTH MISSION

(Status as on 31st January, 2010)

| Sl.No. | Action Point | Total | Arunachal Pradesh | Assam | Manipur | Meghalaya | Mizoram | Nagaland | Sikkim | Tripura | |
|--------|------------------------------------------|--------------------------------------------------------------------------------|-------------------|-------|---------|-----------|---------|----------|--------|---------|------|
| 1 | 2 | 3 | 14 | 15 | 16 | 17 | 18 | 19 | 20 | 21 | |
| 1. | Number of Rogi Kalyan Samitis registered | District Hospitals (DH) | 76 | 14 | 22 | 7 | 6 | 8 | 11 | 4 | 4 |
| | | CHCs | 227 | 30 | 108 | 16 | 28 | 9 | 21 | 4 | 11 |
| | | Other than CHC at or above level but below District Level | 27 | | 13 | 1 | 0 | 2 | | | 11 |
| | | PHCs | 1377 | 79 | 844 | 73 | 99 | 56 | 124 | 24 | 78 |
| | | Other Health facilities above SC but below block level (may include APHC etc.) | 13 | | | 4 | 0 | 5 | 4 | | |
| 2. | Number of ASHA selected during | 2005-06 | 10673 | 1615 | 9058 | 0 | 0 | 0 | 0 | 0 | 0 |
| | | 2006-07 | 29639 | 1228 | 16342 | 3000 | 5438 | 674 | 1278 | 450 | 1229 |

| 1 | 2 | 3 | 14 | 15 | 16 | 17 | 18 | 19 | 20 | 21 | |
|-----|---------------------------------------------------------------------------------------------------|--------------------------------------------------------------|--------|-------|--------|-------|-------|------|------|-------|--------|
| | 2007-08 | 5718 | 447 | 825 | 0 | 0 | 269 | 31 | 102 | 4044 | |
| | 2008-09 | 4238 | 218 | | 878 | 820 | | 391 | 85 | 1846 | |
| | 2009-10 | 2733 | 46 | 2444 | | | | | | 243 | |
| | Total | 53001 | 3554 | 28669 | 3878 | 6258 | 943 | 1700 | 637 | 7362 | |
| 3. | Total Number of Monthly Village Health & Nutrition Days (VHND) held in the State | 2006-07 | 28134 | 28 | 17460 | 893 | 2250 | 366 | 11 | 0 | 7126 |
| | | 2007-08 | 202845 | 318 | 162941 | 3102 | 24258 | 4392 | 9 | 5135 | 2690 |
| | | 2008-09 | 298738 | 308 | 221437 | 11782 | 17205 | 1372 | 668 | 5059 | 40907 |
| | | 2009-10 | 283760 | 861 | 174396 | 4104 | 50088 | | 178 | 4105 | 50028 |
| | | Total | 813477 | 1515 | 576234 | 19881 | 93801 | 6130 | 866 | 14299 | 100751 |
| 4. | Number of Village Health & Sanitation Committee (VHSC) Constituted | | 42477 | 2827 | 26816 | 3498 | 5568 | 813 | 1278 | 637 | 1040 |
| 5. | Number of Joint Account operational at SCs & VHSCs | | 36501 | 2827 | 25325 | 2760 | 2309 | 813 | 643 | 784 | 1040 |
| 6. | Number of SCs which are functional | with Second ANMs | 3572 | 28 | 2540 | 420 | 49 | 138 | 234 | 48 | 115 |
| | | Total contractual ANMs recruited for all levels including SC | 6095 | 158 | 4575 | 420 | 141 | 373 | 302 | 71 | 55 |
| 7. | Total APHCs, PHCs, CHCs & other Sub-District facilities functional as 24x7 basis | | 875 | 86 | 464 | 36 | 40 | 67 | 54 | 48 | 80 |
| 8. | Total Number of PHCs functioning as 24x7 basis as on date | | 603 | 55 | 343 | 20 | 14 | 56 | 33 | 24 | 58 |
| 9. | Number of PHCs where three Staff Nurses have been posted | | 508 | 10 | 343 | 12 | 16 | 52 | 33 | 0 | 42 |
| 10. | Number of CHCs | Selected for upgradation to IPHS | 214 | 31 | 103 | 13 | 24 | 9 | 21 | 4 | 9 |
| | | Facility survey completed (include other also) | 210 | 29 | 103 | 13 | 24 | 6 | 21 | 4 | 10 |
| | | Physical upgradation started | 208 | 31 | 103 | 13 | 24 | 6 | 21 | 4 | 6 |
| | | Physical upgradation completed | 191 | 29 | 99 | 12 | 24 | 6 | 19 | 0 | 2 |
| 11. | Total Number of specialists at CHCs appointed on contract under NRHM | | 121 | | 117 | 0 | 3 | 0 | 1 | 0 | 0 |
| 12. | Total Number of Staff Nurses (SN) appointed on contract as on date | | 2795 | 196 | 2112 | 81 | 44 | 178 | 143 | 41 | 0 |
| 13. | Number of General Duty Medical Doctors (GDMOs) in position on contract a various level as on date | | 1289 | 57 | 986 | 37 | 12 | 36 | 80 | 43 | 38 |
| 14. | Paramedics in position on contract under NRHM as on date | | 1472 | 0 | 687 | 621 | 24 | 53 | 41 | 15 | 31 |

| 1 | 2 | 3 | 14 | 15 | 16 | 17 | 18 | 19 | 20 | 21 | |
|-----|-------------------------------------|----------------------|-----|----|----|----|----|----|----|----|----|
| 15. | Total Number of centres operational | DH | 59 | 9 | 22 | 1 | 3 | 8 | 11 | 15 | 31 |
| | | SDH | 7 | 0 | 2 | 0 | 2 | 0 | 0 | 0 | 3 |
| | | CHC and others level | 41 | 1 | 36 | 0 | 4 | 0 | 0 | 0 | 0 |
| | | Total | 107 | 10 | 60 | 1 | 9 | 8 | 11 | 3 | 5 |

Note: Rows which are in grey are for information only. They may be updated by the states only, if exceptional differences are noticed.

Non-High Focus States—Large

NATIONAL RURAL HEALTH MISSION

(Status as on 31st January, 2010)

| Sl.No. | Action Point | Total | Andhra Pradesh | Goa | Gujarat | Haryana | Karnataka | Kerala | Maharashtra | Punjab | Tamil Nadu | West Bengal | |
|--------|----------------------------------------------------------------------------------|--------------------------------------------------------------------------------|----------------|---------|---------|---------|-----------|--------|-------------|---------|------------|-------------|-------|
| 1 | 2 | 3 | 22 | 23 | 24 | 25 | 26 | 27 | 28 | 29 | 30 | 31 | |
| 1. | Number of Rogi Kalyan Samitis registered | District Hospitals (DH) | 180 | 16 | 2 | 23 | 21 | 19 | 14 | 23 | 20 | 27 | 15 |
| | | CHCs | 2034 | 168 | 3 | 273 | 91 | 176 | 245 | 361 | 114 | 257 | 346 |
| | | Other than CHC at or above block level but below District Level | 763 | 66 | 0 | 23 | 25 | 148 | 66 | 85 | 36 | 234 | 80 |
| | | PHCs | 10076 | 1570 | 9 | 897 | 336 | 2193 | 839 | 1805 | 341 | 1165 | 921 |
| | | Other Health facilities above SC but below block level (may include APHC etc.) | 2988 | 7 | 0 | | 2465 | 516 | | 0 | 0 | 0 | 0 |
| 2. | Number of ASHA selected during | 2005-06 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | | | | |
| | | 2006-07 | 18606 | 8500 | | 1029 | 6966 | | 0 | 0 | | | 2111 |
| | | 2007-08 | 107702 | 62200 | | 5359 | 4956 | 2934 | 565 | 7844 | 13190 | | 10654 |
| | | 2008-09 | 95838 | | | 19473 | 2078 | 36066 | 29936 | 921 | 3866 | 2650 | 848 |
| | | 2009-10 | 10313 | | | | | | 408 | | | | 9905 |
| | | Total | 232459 | 70700 | 0 | 25861 | 14000 | 39000 | 30909 | 8765 | 17056 | 2650 | 23518 |
| 3. | Total Number of Monthly Village Health & Nutrition Days (VHND) held in the State | 2006-07 | 1489428 | 433000 | 0 | 344604 | 3898 | 35221 | 18 | 122090 | 6275 | 512124 | 32198 |
| | | 2007-08 | 1942254 | 773000 | 3669 | 337770 | 51625 | 78941 | 10000 | 112538 | 19940 | 512124 | 42647 |
| | | 2008-09 | 2225244 | 814000 | 5238 | 319130 | 42646 | 152559 | 118146 | 396139 | 19115 | 358271 | |
| | | 2009-10 | 1723347 | 370000 | 5951 | 47617 | 32234 | 162717 | 68325 | 791131 | 86156 | 159216 | |
| | | Total | 7380273 | 2390000 | 14858 | 1049121 | 130403 | 429438 | 196489 | 1421898 | 131486 | 1541735 | 74845 |

| 1 | 2 | 3 | 22 | 23 | 24 | 25 | 26 | 27 | 28 | 29 | 30 | 31 |
|-----|---------------------------------------------------------------------------------------------------|--------|-------|-----|-------|------|-------|-------|-------|-------|-------|-------|
| 4. | Number of Village Health & Sanitation Committee (VHSC) Cosntituted | 169877 | 21915 | 303 | 17751 | 6282 | 23064 | 18003 | 40889 | 13199 | 15158 | 13312 |
| 5. | Number of Joint Account operational at SCs & VHSCs | 175972 | 21916 | 474 | 17429 | 6282 | 23064 | 18003 | 51468 | 15508 | 15158 | 6670 |
| 6. | Number of SCs which are functional | 21117 | 9505 | 25 | 0 | 2212 | 134 | 0 | 5476 | 894 | 0 | 2871 |
| | with Second ANMs | 21117 | 9505 | 25 | 0 | 2212 | 134 | 0 | 5476 | 894 | 0 | 2871 |
| | Total contractual ANMs recruited for all levels including SC | 23888 | 9505 | 47 | | 2294 | 1126 | 0 | 6476 | 1569 | 0 | 2871 |
| 7. | Total APHCs, PHCs, CHCs & other Sub District facilities functional as 24x7 basis | 8941 | 1026 | 19 | 627 | 429 | 1413 | 337 | 1106 | 332 | 3060 | 592 |
| 8. | Total Number of PHCs as on date functioning as 24x7 basis | 4808 | 800 | 13 | 331 | 318 | 940 | 178 | 663 | 182 | 1215 | 168 |
| 9. | Number of PHCs where three Staff Nurses have been posted | 4188 | 690 | 13 | 74 | 318 | 940 | 99 | 489 | 182 | 1215 | 168 |
| 10. | Number of CHCs | | | | | | | | | | | |
| | Selected for upgradation to IPHS | 1569 | 92 | 5 | 273 | 40 | 143 | 115 | 366 | 116 | 256 | 163 |
| | Facility survey completed (include others also) | 1395 | 168 | 5 | 273 | 40 | 143 | 115 | 116 | 116 | 256 | 163 |
| | Physical upgradation started | 888 | 56 | 0 | 95 | 40 | 143 | 100 | 116 | 114 | 131 | 93 |
| | Physical upgradation completed | 494 | 0 | 0 | 75 | 8 | 53 | 60 | 49 | 110 | 131 | 8 |
| 11. | Total Number of specialists at CHCs appointed on contract under NRHM | 1546 | 0 | 2 | 865 | 26 | 59 | 19 | 502 | 44 | 0 | 29 |
| 12. | Total Number of Staff Nurses (SN) appointed on contract as on date | 12743 | 121 | 0 | 271 | 1145 | 3670 | 1862 | 830 | 912 | 3932 | |
| 13. | Number of General Duty Medical Doctors (GDMOs) in position on contract a various level as on date | 2328 | | 0 | 554 | 0 | 514 | 673 | 0 | 148 | 385 | 54 |
| 14. | Paramedics in position on contract under NRHM as on date | 3338 | 118 | 0 | 283 | 260 | 98 | 2448 | 36 | 44 | 0 | 51 |
| 15. | Total Number of centres operational as FRUs as on date | | | | | | | | | | | |
| | DH | 176 | 16 | 2 | 23 | 21 | 19 | 9 | 23 | 20 | 28 | 15 |
| | SDH | 456 | 58 | 0 | 23 | 25 | 27 | 38 | 78 | 36 | 132 | 39 |
| | CHC and others level | 974 | 120 | 0 | 102 | 58 | 103 | 18 | 365 | 70 | 131 | 7 |
| | Total | 1606 | 194 | 2 | 148 | 104 | 149 | 65 | 466 | 126 | 291 | 61 |

Note: Rows which are in grey are for information only. They may be updated by the states only, if exceptional differences are noticed.

Non-High Focus States—Small & UT

NATIONAL RURAL HEALTH MISSION

(Status as on 31st January, 2010)

| Sl.No. | Action Point | Total | Andaman and Nicobar Islands | Chandigarh | Dadra and Nagar Haveli | Daman and Diu | Delhi | Lakshad- weep | Puducherry | |
|--------|----------------------------------------------------------------------------------|--------------------------------------------------------------------------------|--------------------------------------|------------|---------------------------------|---------------------|-------|------------------|------------|------|
| 1 | 2 | 3 | 32 | 33 | 34 | 35 | 36 | 37 | 38 | |
| 1. | Number of Rogi Kalyan Samitis registered | District Hospitals (DH) | 13 | 3 | 1 | 1 | 2 | 0 | 2 | 4 |
| | | CHCs | 15 | 4 | 2 | 1 | 1 | 0 | 3 | 4 |
| | | Other than CHC at or above block level but below District level | 1 | 0 | 0 | | 1 | 0 | 0 | 0 |
| | | PHCs | 65 | 19 | 0 | 0 | 3 | 0 | 4 | 39 |
| | | Other Health facilities above SC but below block level (may include APHC etc.) | 0 | 0 | 0 | | 0 | 0 | 0 | 0 |
| 2. | Number of ASHA selected during | 2005-06 | 0 | 0 | | 0 | 0 | | 0 | |
| | | 2006-07 | 0 | 0 | | 0 | 0 | | 0 | |
| | | 2007-08 | 241 | 49 | | 107 | 0 | | 85 | |
| | | 2008-09 | 2589 | 16 | 200 | | 107 | 2266 | | |
| | | 2009-10 | 0 | | | | | | | |
| | | Total | 2830 | 65 | 200 | 107 | 107 | 2266 | 85 | 0 |
| 3. | Total Number of Monthly Village Health & Nutrition Days (VHND) held in the State | 2006-07 | 596 | 0 | 142 | 346 | 23 | 0 | 76 | 9 |
| | | 2007-08 | 4629 | 0 | 180 | 261 | 111 | 3134 | 0 | 943 |
| | | 2008-09 | 2812 | 240 | 104 | 536 | 111 | 735 | 0 | 1096 |
| | | 2009-10 | 2644 | 210 | 175 | 449 | 62 | 929 | | 819 |
| | | Total | 10681 | 450 | 601 | 1592 | 307 | 4788 | 76 | 2867 |
| 4. | Number of Village Health & Sanitation Committee (VHSC) Constituted | 484 | 263 | 22 | 70 | 28 | 0 | 9 | 92 | |
| 5. | Number of Joint Account operational at SCs & VHSCs | 471 | 377 | 28 | 38 | 28 | 0 | 0 | | |
| 6. | Number of SCs which are functional | with Second ANMs | 200 | 81 | 5 | 18 | 5 | | 14 | 77 |
| | | Total contractual ANMs recruited for all levels including SC | 911 | 81 | 75 | 34 | 0 | 630 | 14 | 77 |

| 1 | 2 | 3 | 32 | 33 | 34 | 35 | 36 | 37 | 38 |
|-----|---------------------------------------------------------------------------------------------------|-----|-----|----|----|----|-----|----|----|
| 7. | Total APHCs, PHCs, CHCs & other Sub District facilities functional as 24x7 basis | 119 | 21 | 2 | 7 | 3 | 35 | 7 | 44 |
| 8. | Total Number of PHCs functioning as 24x7 basis as on date | 50 | 17 | 0 | 6 | 2 | 1 | 4 | 20 |
| 9. | Number of PHCs where three Staff Nurses have been posted | 50 | 19 | 0 | 5 | 2 | 0 | 4 | 20 |
| 10. | Number of CHCs | | | | | | | | |
| | Selected for upgradation to IPHS | 33 | 4 | 2 | 1 | 1 | 20 | 3 | 2 |
| | Facility survey completed (include others also) | 35 | 4 | 2 | 1 | 1 | 20 | 3 | 4 |
| | Physical upgradation started | 13 | 4 | 1 | 1 | 1 | 0 | 3 | 3 |
| | Physical upgradation completed | 7 | 2 | | 1 | 1 | 0 | 0 | 3 |
| 11. | Total Number of specialists at CHCs appointed on contract under NRHM | 41 | 3 | 0 | 0 | 4 | 29 | 0 | 5 |
| 12. | Total Number of Staff Nurses (SN) appointed on contract as on date | 166 | 21 | 19 | 6 | 0 | 73 | 14 | 33 |
| 13. | Number of General Duty Medical Doctors (GDMOs) in position on contract a various level as on date | 323 | 23 | 9 | 5 | 1 | 266 | 13 | 6 |
| 14. | Paramedics in position on contract under NRHM as on date | 458 | 112 | 94 | 34 | 3 | 200 | 13 | 2 |
| 15. | Total Number of centres operational as FRUs as on date | | | | | | | | |
| | DH | 19 | 1 | 1 | 1 | 2 | 9 | 1 | 4 |
| | SDH | 16 | 0 | 0 | 0 | 0 | 16 | 0 | 0 |
| | CHC and others level | 12 | 0 | 2 | 1 | 1 | | 8 | 0 |
| | Total | 47 | 1 | 3 | 2 | 3 | 25 | 9 | 4 |

Note: Rows which are in grey are for information only. They may be updated by the states only, if exceptional differences are noticed.

[English]

Geo-thermal Energy and Small Hydro Power Projects

*314. SHRI NITYANANDA PRADHAN: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the total number of small hydro power projects functioning in the country at present, State/UT-wise;

(b) whether the Government has sought assistance from the developed countries for the development of geo-thermal energy and small hydro power projects in the country;

(c) if so, the details thereof;

(d) the number of small hydro power projects proposed to be set up in the remaining year of the Eleventh Five Year Plan; and

(e) the steps taken or proposed to be taken by the Government to tap the vast potential of small hydro power in the country?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) So far, 740 Small Hydro Power (SHP) projects with an aggregate capacity 2735 MW have been set up in the country. The State wise details are given in the enclosed Statement.

(b) and (c) The Government has signed Memorandum of Understanding with Governments of Australia, Iceland and Philippines for scientific co-operation, research and to explore the potential of Geo-thermal in India. As far as small hydro power projects are concerned, indigenous technologies are available to set up these projects and no assistance has been sought from the developed countries.

(d) A target of 300 MW during 2010-11 and 350 MW during 2011-12 have been fixed for setting up of small hydro projects. 278 SHP projects aggregating to 769 MW are under implementation.

(e) Small hydro projects are being set up both in public as well as private sector. In order to tap the potential, 23 States have announced their policies to invite private sector to set up SHP projects. They are extending various facilities such as wheeling and banking of power, purchase of power by State utilities as per tariff decided by the State Electricity Regulatory Commission etc. Ministry of New and Renewable Energy Sources is giving capital subsidy to the State Governments and private sector to set up SHP projects. Besides, the Ministry is also supporting training programmes on various technical aspects of SHP development and identification of new potential sites.

Statement

| Sl.No. | State | Projects Installed | |
|--------|-------------------|--------------------|---------------|
| | | Nos. | Capacity (MW) |
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 60 | 186.83 |
| 2. | Arunachal Pradesh | 88 | 73.420 |
| 3. | Assam | 4 | 27.110 |
| 4. | Bihar | 12 | 54.600 |
| 5. | Chhattisgarh | 6 | 19.050 |
| 6. | Goa | 1 | 0.050 |
| 7. | Gujarat | 4 | 12.60 |
| 8. | Haryana | 7 | 70.100 |
| 9. | Himachal Pradesh | 100 | 330.315 |
| 10. | Jammu and Kashmir | 34 | 129.330 |
| 11. | Jharkhand | 6 | 4.050 |

| 1 | 2 | 3 | 4 |
|-------|----------------------------|-----|---------|
| 12. | Karnataka | 96 | 640.45 |
| 13. | Kerala | 19 | 133.87 |
| 14. | Madhya Pradesh | 10 | 71.160 |
| 15. | Maharashtra | 34 | 245.325 |
| 16. | Manipur | 8 | 5.450 |
| 17. | Meghalaya | 4 | 31.030 |
| 18. | Mizoram | 18 | 36.470 |
| 19. | Nagaland | 10 | 28.670 |
| 20. | Orissa | 9 | 64.300 |
| 21. | Punjab | 39 | 132.55 |
| 22. | Rajasthan | 10 | 23.850 |
| 23. | Sikkim | 16 | 47.110 |
| 24. | Tamil Nadu | 15 | 90.05 |
| 25. | Tripura | 3 | 16.010 |
| 26. | Uttar Pradesh | 9 | 25.100 |
| 27. | Uttarakhand | 94 | 132.92 |
| 28. | West Bengal | 23 | 98.400 |
| 29. | Andman and Nicobar Islands | 1 | 5.250 |
| Total | | 740 | 2735.42 |

**Resettlement and Rehabilitation Policy
in Power Projects**

*315. SHRI NISHIKANT DUBEY:
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of POWER be pleased to state:

(a) whether the Government has prepared any Resettlement and Rehabilitation (R&R) policy for providing employment to the local people/displaced persons due to setting up of power plants;

(b) if so, the details thereof;

(c) whether employment has been provided to the local people displaced due to acquisition of land for the Kahalgaon Super Thermal Power Project of the National Thermal Power Corporation Limited;

(d) if so, details thereof and the present status of its implementation; and

(e) the steps taken by the Government to ensure proper implementation of R&R policy in power projects?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) Ministry of Rural Development (Department of Land Resources) have formulated a National Rehabilitation and Resettlement Policy 2007 vide F.No. 26011/4/2007-LRD and published in the Gazette of India, extraordinary Part 1, Section 1 dated 31st October, 2007, which under para 7.13.1 includes the necessary provision for providing employment to the affected family.

(b) The provisions related to providing employment to the project affected people as stipulated in Clause 7.13.1 read as under:-

In case of a project involving land acquisition on behalf of a requiring body:-

- (i) the requiring body shall give preference to the affected families - at least one person per nuclear family - in providing employment in the project, subject to the availability of vacancies and suitability of the affected person for the employment;
- (ii) wherever necessary, the requiring body shall arrange for training of the affected persons, so as to enable such persons to take on suitable jobs;
- (iii) the requiring body shall offer scholarships and other skill development opportunities to the eligible persons from the affected families as per the criteria as may be fixed by the appropriate Government;
- (iv) the requiring body shall give preference to the affected persons or their groups or cooperatives in the allotment of outsourced contracts, shops or other economic opportunities coming up in or around the project site, and
- (v) the requiring body shall give preference to willing landless labourers and unemployed affected persons while engaging labour in the project during the construction phase.

(c) and (d) An agreement dated 15.02.1986 was signed between the then Govt. of Bihar (at that time Jharkhand was part of Bihar) and NTPC, Kahalgaon STPP. NTPC has taken action as per the provisions of agreement in regard to Kahalgaon project. Based on availability of vacancies, all the unskilled categories have

been filled up from among the Project Affected Families (PAFs) and preference has been given in skilled jobs to affected families as per the agreement.

The details and present status of implementation are as under:

- | | | |
|---------------------------------------------------------------------------|---|----------|
| • Employment provided to PAFs in unskilled category | : | 112 nos. |
| • Employment provided to PAFs in skilled category | : | 188 nos. |
| Total | : | 300 nos. |
| • Offer for employment issued to PAFs on 16.2.2010 in skilled category | : | 101 nos. |
| • Recruitment process initiated to provide employment in skilled category | : | 08 nos. |

Further, NTPC has taken following actions for gainful engagement of local people/displaced persons to the extent possible:

- Around 1700 Project Affected Persons are working with contracting agencies of NTPC, Kahalgaon.
- Around 45 vehicles hired through PAFs.
- 125 PAF agencies are working in the plant horticulture, road repair and MGR related works.
- 06 cooperative societies formed by PAFs comprising of 163 PAFs are working in NTPC, Kahalgaon.
- 19 shops are allotted to PAFs in Township area of NTPC, Kahalgaon.

(e) Constitution of National Monitoring Committee has been envisaged in the National R&R Policy for reviewing and monitoring the progress of implementation of rehabilitation and resettlement schemes or plans relating to all cases to which this policy applies.

Cap on Supply of free Power

*316. SHRI SURESH KUMAR SHETKAR: Will the Minister of POWER be pleased to state:

(a) whether the Government proposes to put a cap on the supply of free power to the States from the power projects;

(b) if so, the details thereof;

(c) whether the views of the State Governments, private companies and industries have been taken in this regard; and

(d) if so, the details thereof?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) to (d) No, Madam. At present there is no proposal to put a cap on supply of free power to the host States from the Hydro Power Project Developers as envisaged in the Hydro Policy and the National Tariff Policy. There is no provision for allocation of free power from Thermal Power Projects.

State Governments and other stakeholders were consulted in the year 2008 before finalising the Hydro Policy.

Presently, 12% free power is provided to the host State Govt. by the Hydro Project Developer. This has been supplemented by an additional 1% free power for a Local Area Development Fund, aimed at providing a regular stream of revenue for income generation and welfare schemes, creation of additional infrastructure and common facilities etc. on a sustained and continued basis over the life of the project. It has been recommended that the host state governments would also provide a matching 1% from their share of 12% free power towards this corpus.

Hydro Policy also provides that energy corresponding to 100 units of electricity to be provided free of cost every month to every Project Affected Family notified by the State Government to be offered through the concerned distribution licensee in the designated resettlement area/projects area for a period of ten years from the date of commissioning.

Fake Doctors

*317. SHRI P. KUMAR:
DR. MANDA JAGANNATH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether as per the latest estimates, two lakh fake doctors or quacks are operating in the Indian Medical System;

(b) if so, the details thereof and the corrective measures so far taken by the Government in this regard;

(c) whether health authorities have detected fake doctors in some hospitals in Delhi and other parts of the country;

(d) if so, the details thereof and the action taken against them;

(e) the number of cases registered against such fake doctors by the Medical Council of India (MCI) and the number out of them convicted during the last three years and the current year;

(f) whether the Government proposes to bring suitable amendments in the existing Indian Medical Council Act and also pass comprehensive anti-quackery legislation which is pending since 2003; and

(g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) The Government is aware of the presence of quacks in various parts of the country. Presently there is no separate law to prevent quacks. However, there are relevant provisions in the Indian Medical Council Act, 1956, to prohibiting a person other than a medical practitioner enrolled on a State Medical Register to practice medicine in the State. Punishment of imprisonment or a term which may extend to one year or with a fine which may extend to Rs. 1,000/- or both is also prescribed.

(c) and (d) As per information received from Delhi Medical Council, 14 persons are working at different places with faked documents. FIR's have been registered against these at various police stations.

(e) No cases have been registered by the Medical Council of India during the last three years.

(f) No, Madam.

(g) Does not arise.

[Translation]

Free Medicines to BPL Families

*318. SHRI ARJUN MEGHWAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government provides free medicines to the Below Poverty Line (BPL) patients in the Government Hospitals;

(b) if so, the details thereof;

(c) whether complaints have been received about the quality of medicines made available to BPL patients; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Health is a State subject and the provision of drugs in the hospitals is made by the State Governments. Government of India only supplements the efforts of the State Governments under the National Rural Health Mission. The provision to provide free drugs is a State specific policy.

(c) and (d) Does not arise.

Inflation

*319. SHRIMATI RAMA DEVI:
SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the inflation has spread from the food sector to the other sectors;

(b) if so, the reaction of the Government thereto;

(c) whether the rise in prices of cement, steel and truck freight charges in the beginning of March, 2010 are indicative of the rise in inflation in the manufacturing sector; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (d) The whole sale prices index (WPI) based on year on year inflation for the relevant sectors are given below:

| WPI | Weight (%) | Rate of Inflation (Year on year) (%) | |
|-----------------|------------|-----------------------------------------|---------------|
| | | December 2009 | March 2010 |
| 1 | 2 | 3 | 4 |
| All Commodities | (100.00) | 8.10 | 9.90 |
| Food articles | (15.40) | 20.00 | 16.65 |

| | 1 | 2 | 3 | 4 |
|----------------------|---|---------|---------|---------|
| Food products | | (11.54) | 26.70 | 16.98 |
| Manufacturing Sector | | (63.75) | 5.40 | 7.13 |
| Cement | | (1.73) | (-)4.20 | (-)3.14 |
| Iron Steel | | (3.64) | (-)9.49 | 1.91 |
| HSD | | (2.02) | (-)0.20 | 14.99 |

The above data indicates rate of inflation in all commodities as well as food articles. The rate of inflation in manufacturing sector during the year, has had some impact on the price index of cement and steel.

The Government monitors the price situation regularly, with price stability being high on its agenda. Measures taken to contain prices of essential commodities include selective ban on exports and futures trading in foodgrains, zero import duty on select food items, removal of restrictions on licensing, stock limits and movement of food articles under the Essential Commodities Act of 1955, permitting imports of pulses and sugar by public sector undertakings, distribution of imported pulses and edible oils through the PDS and release of higher quota of non-levy sugar.

In addition a Standing Core Group of Chief Ministers and concerned Central Ministers has been constituted on 15th March, 2010 to discuss issues related to prices of essential commodities with Ministry of Agriculture as nodal agency.

Population Growth

*320. SHRI KAPIL MUNI KARWARIA:
SHRI PRADEEP MAJHI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the annual population growth in the country, State-wise;

(b) whether any projections have been made about the expected population in the country by 2030;

(c) if so, the details thereof; and

(d) the details of the initiatives taken by the Government for stabilising population in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) According to the Population Census data released by Registrar General of India, the annual growth rate of population in India has fallen from 2.14 during the period 1981-1991 to 1.93 during the period 1991-2001. The State-wise average annual growth of population during 1981-1991 and during 1991-2001 is enclosed as Statement.

(b) and (c) Population projections upto the year 2026 were done by a Technical Group constituted by the National Commission on Population under the Chairmanship of Registrar General, India. According to these estimates, the population of India in 2026 is expected to be around 1.40 billion.

(d) Government has adopted a National Population Policy in February, 2000 which provides for holistic approach for achieving population stabilization in the country. The policy affirms the commitment of the Government towards voluntary and informed choice and consent of citizens while availing of reproductive health care services and continuation of the target free approach in administering family planning services. Some of the fresh initiatives taken by the Ministry for stabilising population in the country are as under:

- (i) Fixed day Fixed Place Family Planning Services round the year through growing number of 24x7 Primary Health Centres (PHCs) and better functioning Community Health Centres (CHCs) and other health facilities under National Rural Health Mission (NRHM).
- (ii) Promoting Intra-uterine Device (IUD-380A) intensively as a spacing method because of its longevity of 10 years and advantage over other IUDs.
- (iii) Promotion of acceptance of No Scalpel Vasectomy to ensure male participation has also been part of NRHM strategy on population stabilisation.
- (iv) Increasing the basket of choice by systematically and carefully introducing new and effective contraceptives in the programme.
- (v) National Family Planning Insurance Scheme has been started since November, 2005, to compensate the sterilisation acceptors for failures, complications and deaths and also to provide indemnity insurance cover to doctors.
- (vi) Compensation package for sterilisation was increased in September, 2007, i.e. in vasectomy from Rs. 800/- to Rs. 1500/- and in Tubectomy from Rs. 800/- to Rs. 1000/- in public facilities and to uniform amount of Rs. 1500/- in accredited private health facilities for all categories.
- (vii) The outreach activities through the institution of ASHAs and Monthly Village Health and Nutrition Days under NRHM also helps towards population stabilisation.
- (viii) The Santushti strategy implemented through Janasankhya Sthirata Kosh provides private sector gynaecologists and vasectomy surgeons on opportunity to conduct sterilisation operations in Public Private Partnership (PPP).

Statement

*State-wise average annual growth rate during
1981-1991 and 1991-2001*

| Sl.No. | India, State/ Union Territory | Average Annual Growth Rate (%) | |
|--------|----------------------------------|-----------------------------------|-------------|
| | | 1981-1991 | 1991-2001 |
| 1 | 2 | 3 | 4 |
| | India | 2.14 | 1.93 |
| 1. | Andhra Pradesh | 2.17 | 1.30 |
| 2. | Arunachal Pradesh | 3.14 | 2.33 |
| 3. | Assam | 2.17 | 1.73 |
| 4. | Bihar | 2.10 | 2.50 |
| 5. | Chhattisgarh | 2.29 | 1.66 |
| 6. | Goa | 1.49 | 1.39 |
| 7. | Gujarat | 1.92 | 2.03 |
| 8. | Haryana | 2.42 | 2.47 |
| 9. | Himachal Pradesh | 1.89 | 1.62 |
| 10. | Jammu and Kashmir | 2.54 | 2.55 |
| 11. | Jharkhand | 2.15 | 2.09 |
| 12. | Karnataka | 1.92 | 1.59 |
| 13. | Kerala | 1.34 | 0.90 |
| 14. | Madhya Pradesh | 2.41 | 2.18 |
| 15. | Maharashtra | 2.29 | 2.04 |

| 1 | 2 | 3 | 4 |
|-----|-----------------------------|------|------|
| 16. | Manipur | 2.57 | 2.63 |
| 17. | Meghalaya | 2.84 | 2.62 |
| 18. | Mizoram | 3.34 | 2.56 |
| 19. | Nagaland | 4.45 | 4.97 |
| 20. | Orissa | 1.83 | 1.80 |
| 21. | Punjab | 1.89 | 1.80 |
| 22. | Rajasthan | 2.50 | 2.49 |
| 23. | Sikkim | 2.51 | 2.85 |
| 24. | Tamil Nadu | 1.43 | 1.06 |
| 25. | Tripura | 2.95 | 1.46 |
| 26. | Uttar Pradesh | 2.28 | 2.30 |
| 27. | Uttarakhand | 2.17 | 1.76 |
| 28. | West Bengal | 2.21 | 1.64 |
| 29. | Andaman and Nicobar Islands | 3.97 | 2.39 |
| 30. | Chandigarh | 3.52 | 3.39 |
| 31. | Dadra and Nagar Haveli | 2.89 | 4.65 |
| 32. | Daman and Diu | 2.52 | 4.42 |
| 33. | Delhi | 4.15 | 3.81 |
| 34. | Lakshadweep | 2.51 | 1.59 |
| 35. | Puducherry | 2.90 | 1.87 |

Notes:

1. Includes interpolated Population of Jammu and Kashmir for 1991 and estimated Population of Assam for 1981.

Source: Registrar General India.

[English]

Re-development Projects in Old Delhi

3415. SHRI P. BALRAM:
SHRI RAMESH RATHOD:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the ambitious Jama Masjid and Chandni Chowk re-development projects are facing funds crunch;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken by the Government for release of sufficient funds and to complete these projects in time?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) No, Madam, as per report furnished by the implementing agency *i.e.* the Municipal Corporation of Delhi.

(b) and (c) Question does not arise in view of the reply at (a) above.

Payment through Debit Cards

3416. SHRI S.S. RAMASUBBU: Will the Minister of FINANCE be pleased to state:

(a) whether payments/transactions through debit cards rose sharply than credit cards;

(b) if so, whether it is proposed to extend the same privileges/ facilities to the debit card holders on the lines of the facilities enjoyed by credit card holders;

(c) if so, the details thereof; and

(d) the time by which the said facilities are likely to be extended?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Reserve Bank of India (RBI) has reported that during the period (January 2009 to January 2010), the number of transaction by debit card at ATMs and at Point of Sales Terminals (POS) has increased by 40.69% and 33.34% respectively, whereas during the same period, the transactions by Credit cards at ATMs and POS have decreased by 47.67% and 7% respectively.

(b) to (d) The issue relating to extension of same privileges/facilities to debit card holders as being enjoyed by credit card holders is decided by the respective card issuing banks.

Investors Having Same Address

3417. SHRI KJ.S.P. REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether about 38 foreign venture capital investors incorporated in Mauritius and registered with Indian market regulator, Securities and Exchange Board of India (SEBI) have the same address, phone and fax numbers;

(b) if so, the details thereof and the reasons therefor; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes, Madam.

(b) Securities and Exchange Board of India (SEBI) has reported that about 38 foreign venture capital investors (FVCIs) have the same address, phone and fax numbers, as under:

IFS Court, Twenty Eight,
Cybercity; Ebene, Mauritius;
Tel : (230) 467 3000;
Fax : (230) 467 4000

The details of these FVCIs are given in the enclosed Statement.

(c) FVCIs are corporate vehicles or trusts which raise funds from foreign investors for investing in India. A large number of FVCIs registered from Mauritius utilize the services of International Financial Services Limited (IFS), which is one of the management companies incorporated in Mauritius and licensed by the Financial Services Commission (FSC) to provide advisory and management services for international businesses, for formation of the Mauritius based Trust/Fund.

IFS, operates from its offices situated at IFS Court, 28 Cybercity, Ebene, Mauritius, which is shown as the address for the above mentioned 38 registered FVCIs.

Statement

The names of 38 foreign venture capital investors (FVCIs) having the same address, phone and fax numbers, are as under:

1. Aquarius Capital Mauritius Limited
2. AMIF II Ltd.
3. JAFCO Asia Technology Investmetns III (Mauritius)
4. Monet Limited
5. LB Ventures (Mauritius) Ltd.
6. Ares Investments
7. Battery Venture VII Mauritius
8. Canaan VII Mauritius
9. Nea FVCI Ltd.
10. Nea Indo US Venture Capital
11. Tano Mauritius
12. IDFC Private Equity (Mauritius) Fund III
13. Jafco Asia Technology Investments IV (Mauritius) Limited
14. Greylock (Mauritius) Inc.
15. AIF III Sub Pvt. Ltd (sponsered by UTI)
16. Battery Ventures VIII FVCI (Mauritius)
17. Sequoia Capital GF IV Mauritius
18. Walden Investments VI
19. Zephyr - Peacock India I
20. CVCIGP II Client Ebene Limited
21. CVCIGP II Employee Ebene Limited
22. India Advantage Fund S3 DIF II (Formerly Called Dynamic India VIII)
23. AOF HS Mauritius Ltd.
24. Citigroup Venture Capital International Mauritius Ltd.
25. Dynamic India Fund V
26. Aditi Investment Holdings Limited
27. CV Global Holdings Inc.
28. Hema CGPE Ltd.
29. Hema CiPEF Ltd.
30. Norwest Venture Partners X - Mauritius
31. Sandstone Private Investments
32. Ashoka Investment Holdings Ltd.
33. Renoir Limited
34. 2i Capital PCC
35. Canaan VIII Mauritius
36. NYLIM Jacob Ballas India (FVCI) III LLC
37. DFJ Mauritius Inc
38. Sequoia Capital India Growth Investment Holdings II

High Net Worth Individuals

3418. SHRI SUSHIL KUMAR SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Income Tax Department has issued any notice to the high net worth individuals regarding evasion of Income Tax;

(b) if so, the details of the same for the last one year; and

(c) the achievement made in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Income Tax Department issues notices to various assesseees, including high net worth individuals, whenever credible information regarding tax evasion against such persons is received by the Department. These notices are issued by Assessing Officers as well as by the officers of the Investigation Wing spread all over the country.

(b) and (c) The details of notices issued by Income Tax Department to high net worth individuals regarding evasion of income tax are not maintained centrally. This would require examination of individual case records of each Assessment unit and Investigation unit, involving considerable time and effort, which may not be commensurate with the objective sought to be achieved.

Necessary action in accordance with the provisions of the Direct Tax Laws are taken by the officers having jurisdiction over the cases, to bring to tax the undisclosed income detected during the assessment proceedings, after giving due opportunities to such persons.

Screening of Persons in Rural Areas

3419. SHRI NAVEEN JINDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any proposal to screen all the persons aged 30-40 years in rural areas for the life style diseases;

(b) if so, the reasons for not covering such population in the urban areas; and

(c) the benefits likely to accrue by screening these persons?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The facility for check

up of Blood Sugar and Blood Pressure is available in the Health care Delivery System for screening the population visiting Health Care facilities in rural and urban areas.

(b) Does not arise.

(c) Diabetes and Hypertension are risk factors for other Non Communicable Diseases (NCD) including CVDs. Early Diagnosis and regular treatment delays the complications of NCD.

[Translation]

Representation of Women

3420. SHRI ARJUN MUNDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Union Government has decided to increase the representation of women in its 100 days priority programmes and also in jobs;

(b) if so, the details thereof; and

(c) the details of achievement made regarding women and child development out of the achievements of 100 days programme of the Government?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) As part of the 100 days Action Plan, the Government had proposed the following for increasing the representation of women:

- (i) Early passage of the Women's Reservation Bill for providing one-third reservation to women in State legislatures and the Parliament.
- (ii) Constitutional amendment to provide 50 per cent reservation for women in panchayats and in urban local bodies.
- (iii) Concerted efforts to increase representation of women in government jobs.
- (iv) Setting up of a National Mission on Empowerment of Women for implementation of women centric programmes in a mission mode to achieve better coordination.

The Bill for providing one-third reservation to women in State legislatures and in the Parliament has been introduced in the Parliament. So also, the Bills to provide

50 per cent reservation for women in panchayats and in urban local bodies have been introduced in the Parliament.

For increasing representation of women in government jobs, the Department of Personnel & Training (DOPT) in the Government of India has issued Instructions that all recruitment advertisements should carry a prominent message to encourage women candidates; a circular has been issued and posted on the website of DOPT for enhancing awareness about existing facilities to women employees; instructions have been issued for representation of at least one woman member in Selection Committees; and the existing provisions for postings of husbands and wife in the same station have been reviewed, revised and consolidated.

The National Mission for Empowerment of Women has been set up and notified on 8.3.2010.

Loans to Small and Medium Industries

3421. SHRI GANESH SINGH: Will the Minister of FINANCE be pleased to state:

(a) the names of small and medium scale industries alongwith the amount of loan disbursed to them by the State Bank of India (SBI) during the last three years, Statewise;

(b) the names of such industries that have repaid and have not repaid their loan in time, State-wise;

(c) whether the Government are disbursing fresh loan to such industries who have not repaid or partially paid their loan; and

(d) if so, the details thereof and corrective measures taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The State-wise details of loans disbursed to MSME units during the last three years along with total outstanding to MSME sector by State Bank of India (SBI) are at Statement-I and Statement-II respectively. The details of State-wise loans declared as Non-Performing Assets (NPA) for the last three years which remain unpaid is at Statement-III. Since there are around 14 lakhs accounts in MSME sector, compilation of State-wise and account-wise details of individual accounts being voluminous will not be feasible.

(c) and (d) The lending/disbursement depends on the nature of default and the policy guidelines framed by Reserve Bank of India (RBI) in this regard for such category of borrowers who have not repaid or partly paid their loans.

Statement I

State Bank of India Corporate Centre Mumbai

State-wise Disbursement of MSME Loans for the Last Three Years

(Amt. Rs. in crores)

| State | 2007 | | | 2008 | | | 2009 | | |
|----------------|------|--------|------------|------|--------|------------|------|--------|------------|
| | MSE | Medium | Total MSME | MSE | Medium | Total MSME | MSE | Medium | Total MSME |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| Tamil Nadu | 815 | 696 | 1510 | 1086 | 915 | 2002 | 1475 | 1007 | 2483 |
| Andhra Pradesh | 740 | 636 | 1375 | 948 | 795 | 1743 | 1683 | 907 | 2590 |
| Orissa | 267 | 14 | 281 | 334 | 19 | 353 | 480 | 71 | 551 |
| Karnataka | 1153 | 228 | 1380 | 1537 | 292 | 1829 | 1836 | 446 | 2282 |
| Kerala | 113 | 48 | 161 | 141 | 60 | 201 | 201 | 98 | 299 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------------------|--------------|-------------|--------------|--------------|-------------|--------------|--------------|-------------|--------------|
| Assam | 30 | 60 | 90 | 40 | 77 | 117 | 57 | 93 | 150 |
| Bihar | 50 | 11 | 60 | 64 | 14 | 50 | 71 | 65 | 136 |
| Chhattisgarh | 114 | 35 | 150 | 144 | 47 | 191 | 293 | 56 | 349 |
| Gujarat | 1629 | 786 | 2415 | 2088 | 1008 | 3096 | 2206 | 1287 | 3493 |
| Haryana | 246 | 127 | 373 | 323 | 159 | 482 | 345 | 167 | 512 |
| Himachal Pradesh | 44 | 45 | 89 | 55 | 60 | 115 | 67 | 89 | 156 |
| Jammu and Kashmir | 34 | 22 | 57 | 45 | 28 | 73 | 57 | 31 | 88 |
| Madhya Pradesh | 294 | 196 | 491 | 378 | 258 | 636 | 432 | 305 | 737 |
| Maharashtra | 3051 | 823 | 3873 | 3813 | 1029 | 4842 | 4920 | 1862 | 6782 |
| Manipur | 3 | 1 | 4 | 4 | 1 | 5 | 5 | 3 | 8 |
| Meghalaya | 11 | 7 | 18 | 13 | 9 | 23 | 34 | 18 | 53 |
| Nagaland | 10 | 1 | 11 | 13 | 2 | 15 | 17 | 5 | 22 |
| Jharkhand | 75 | 101 | 175 | 96 | 129 | 225 | 204 | 130 | 334 |
| Punjab | 319 | 196 | 514 | 398 | 247 | 646 | 546 | 320 | 866 |
| Rajasthan | 88 | 44 | 132 | 117 | 56 | 173 | 123 | 78 | 201 |
| Sikkim | 12 | 6 | 18 | 15 | 7 | 23 | 21 | 8 | 29 |
| Tripura | 11 | 1 | 12 | 15 | 1 | 15 | 21 | 5 | 26 |
| Uttar Pradesh | 216 | 210 | 426 | 288 | 277 | 564 | 460 | 302 | 762 |
| Uttarakhand | 39 | 9 | 49 | 51 | 12 | 39 | 54 | 70 | 124 |
| West Bengal | 579 | 484 | 1063 | 742 | 605 | 1348 | 1504 | 617 | 2121 |
| Arunachal Pradesh | 21 | 13 | 33 | 27 | 17 | 44 | 35 | 19 | 54 |
| Delhi | 1358 | 623 | 1982 | 1698 | 799 | 2497 | 1966 | 913 | 2879 |
| Goa | 27 | 11 | 38 | 36 | 14 | 50 | 42 | 15 | 57 |
| Mizoram | 8 | 0 | 8 | 10 | 0 | 10 | 15 | 7 | 22 |
| Total | 11354 | 5435 | 16789 | 14520 | 6938 | 21407 | 19171 | 8992 | 28163 |

Statement II*State Bank of India Corporate Centre Mumbai**State-wise outstanding to Micro and Small Enterprises (MSE) and Medium Enterprises as on 31st March*

(Amt. Rs. in crores)

| State | 2007 | | | 2008 | | | 2009 | | |
|-------------------|-------|--------|------------|-------|--------|------------|-------|--------|------------|
| | MSE | Medium | Total MSME | MSE | Medium | Total MSME | MSE | Medium | Total MSME |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| Tamil Nadu | 4251 | 2547 | 6798 | 5016 | 3166 | 8331 | 6215 | 3650 | 9865 |
| Andhra Pradesh | 2391 | 1246 | 3637 | 3054 | 1794 | 4848 | 4539 | 2136 | 6675 |
| Orissa | 1005 | 565 | 1570 | 1229 | 578 | 1807 | 1421 | 765 | 2186 |
| Karnataka | 2034 | 1247 | 3281 | 3087 | 1453 | 4540 | 4169 | 1905 | 6075 |
| Kerala | 555 | 340 | 895 | 650 | 382 | 1032 | 839 | 395 | 1234 |
| Assam | 266 | 125 | 391 | 293 | 180 | 473 | 332 | 163 | 495 |
| Bihar | 330 | 194 | 524 | 375 | 185 | 560 | 410 | 230 | 640 |
| Chhattisgarh | 511 | 313 | 824 | 612 | 345 | 957 | 813 | 383 | 1196 |
| Gujarat | 2159 | 1008 | 3167 | 3599 | 1694 | 5293 | 4442 | 2091 | 6533 |
| Haryana | 761 | 447 | 1208 | 988 | 556 | 1544 | 1193 | 561 | 1754 |
| Himachal Pradesh | 171 | 80 | 251 | 208 | 122 | 331 | 254 | 156 | 410 |
| Jammu and Kashmir | 102 | 63 | 165 | 133 | 82 | 215 | 139 | 82 | 220 |
| Madhya Pradesh | 954 | 537 | 1490 | 1211 | 711 | 1922 | 1575 | 741 | 2316 |
| Maharashtra | 12775 | 6879 | 19653 | 15387 | 7578 | 22965 | 20738 | 8836 | 29574 |
| Manipur | 11 | 8 | 19 | 14 | 8 | 22 | 16 | 9 | 25 |
| Meghalaya | 42 | 24 | 66 | 51 | 31 | 81 | 74 | 43 | 118 |
| Nagaland | 21 | 13 | 33 | 29 | 14 | 43 | 28 | 17 | 45 |
| Jharkhand | 532 | 262 | 794 | 597 | 351 | 948 | 734 | 431 | 1165 |
| Punjab | 1066 | 653 | 1720 | 1339 | 821 | 2160 | 1843 | 1037 | 2880 |
| Rajasthan | 356 | 168 | 524 | 439 | 207 | 645 | 423 | 259 | 683 |
| Sikkim | 16 | 9 | 25 | 26 | 14 | 40 | 30 | 18 | 48 |
| Tripura | 34 | 20 | 53 | 43 | 20 | 64 | 50 | 24 | 74 |
| Uttar Pradesh | 1389 | 781 | 2170 | 1586 | 972 | 2558 | 2096 | 796 | 2892 |
| Uttarakhand | 173 | 106 | 279 | 208 | 98 | 305 | 237 | 145 | 383 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-------------------|-------|-------|-------|-------|-------|-------|-------|-------|-------|
| West Bengal | 3052 | 1688 | 4740 | 3564 | 2115 | 5715 | 5171 | 2206 | 7377 |
| Arunachal Pradesh | 35 | 21 | 56 | 54 | 33 | 87 | 59 | 32 | 91 |
| Delhi | 3289 | 1548 | 4836 | 4485 | 2110 | 6595 | 5841 | 2749 | 8589 |
| Goa | 108 | 72 | 180 | 133 | 81 | 214 | 154 | 72 | 226 |
| Mizoram | 13 | 10 | 23 | 20 | 10 | 30 | 24 | 15 | 39 |
| Total | 38401 | 20973 | 59374 | 48430 | 25708 | 74324 | 63859 | 29948 | 93808 |

Statement III*State Bank of India Corporate Centre Mumbai**State-wise NPAs of MSME for the Last Three Years*

(Amt. Rs. in crores)

| State | 2007 | 2008 | 2009 |
|-------------------|------|------|------|
| 1 | 2 | 3 | 4 |
| Gujarat | 146 | 162 | 209 |
| Bangalore | 72 | 98 | 143 |
| Sikkim | 5 | 8 | 16 |
| West Bengal | 268 | 401 | 536 |
| Madhya Pradesh | 124 | 153 | 169 |
| Bhopal | 171 | 242 | 259 |
| Bhubaneswar | 207 | 221 | 211 |
| Bihar | 260 | 280 | 301 |
| Jharkhand | 107 | 127 | 135 |
| Chhattisgarh | 46 | 89 | 90 |
| Chandigarh | 62 | 52 | 169 |
| Haryana | 33 | 44 | 72 |
| Punjab | 101 | 152 | 323 |
| Himachal Pradesh | 31 | 26 | 45 |
| Jammu and Kashmir | 30 | 47 | 80 |
| Chennai | 397 | 409 | 334 |
| Hyderabad | 212 | 175 | 203 |

| 1 | 2 | 3 | 4 |
|---------------|------|------|------|
| Kerala | 162 | 229 | 189 |
| Uttar Pradesh | 278 | 327 | 343 |
| Maharashtra | 404 | 522 | 505 |
| Goa | 43 | 46 | 30 |
| Assam | 133 | 144 | 131 |
| Manipur | 5 | 10 | 10 |
| Meghalaya | 16 | 23 | 21 |
| Mizoram | 11 | 14 | 16 |
| Nagaland | 30 | 45 | 31 |
| Tripura | 11 | 18 | 28 |
| Uttarakhand | 25 | 26 | 95 |
| Delhi | 83 | 201 | 315 |
| Puducherry | 4 | 8 | 6 |
| Rajasthan | 57 | 70 | 89 |
| Total | 3535 | 4537 | 5106 |

Increase in Power Tariff by NTPC

3422. SHRI HANSRAJ G. AHIR: Will the Minister of POWER be pleased to state:

(a) whether the National Thermal Power Corporation Limited (NTPC) proposes to increase the rates charged for supplying power to the power distribution companies;

(b) if so, the details thereof and the reasons therefor;

(c) the reaction of the State Power Regulatory Commission thereto;

(d) whether the Government proposes to take steps to protect the interests of the consumers; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) to (e) Under section 79(1) of the Electricity Act, 2003, the tariff of generating companies owned or controlled by the Central Government is regulated by Central Electricity Regulatory Commission (CERC). Accordingly, tariff for supply of power from NTPC to the distribution companies is determined by CERC from time to time after public hearing under multi-year tariff principles. CERC has notified the regulations on terms and conditions for determination of tariff, 2009 for the tariff period 2009-14. In pursuance of this, NTPC has filed petitions for determination of tariff of its power stations for the period 2009-14.

Section 61 of the Act stipulates that the Appropriate Commission, while specifying the terms and conditions for the determination of tariff, shall be guided, *inter alia*, by "safeguarding of consumers' interest and at the same time, recovery of the cost of electricity in a reasonable manner".

[English]

Supply of Natural Gas in Power Projects

3423. DR. CHARAN DAS MAHANT: Will the Minister of POWER be pleased to state:

(a) whether the National Thermal Power Corporation Limited (NTPC) had called for the International Competitive Bids (ICB) In the year 2002 for the supply of natural gas for the expansion of Kawas and Gandhar power plants in Gujarat and Kayamkulam in Kerala;

(b) if so, whether the terms of ICB were same for both the projects;

(c) if so, the details thereof and if not, the reasons therefor,

(d) the names of companies which expressed their interest for each of the project;

(e) whether the Government has enquired the reasons for failure of ICB for Kayamkulam and poor response for Kawas and Gandhar,

(f) if so, the details thereof and if not, the reasons therefor; and

(g) the total expenses incurred by the NTPC for conducting such bids?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) NTPC had invited the bids on ICB basis for procurement of fuel (LNG/Natural Gas) for Kawas and Gandhar Expansion Projects in Gujarat on 01.10.2002 and for Kayamkulam Project in Kerala on 09.04.2003.

(b) and (c) The terms of bidding documents in both the Projects were based on the same principle except some differences which were Project specific. Further in Kayamkulam an additional route for supply of Regasified Liquid Natural Gas (RLNG) at the Power Plant boundary on single point responsibility basis was also created which was not there in the bid for Kawas and Gandhar Expansion Projects. The major differences in the bidding documents of these two Projects are brought out at Statement.

(d) (i) For Kawas and Gandhar expansion Projects-Against the ICB, Seven Bidders in all submitted their Techno Commercial proposals and three Bidders in all submitted final Price offer as per the details given below:

• Techno-Commercial Bid Response

| LNG Supply at Indian Port | Services (towards Re-gasification and transportation) | Supply of Natural Gas at Plant boundary |
|-----------------------------|-------------------------------------------------------|-----------------------------------------|
| 1. PETRONAS, Malaysia | (1) Petronet LNG, New Deihl | RIL, New Delhi |
| 2. YEMEN LNG, France | (2) Shell Hazira, Ahmedabad | |
| 3. SHELL EASTERN, Singapore | (3) Hazira LNG, Ahmedabad | |

• **Price Bid Response**

| LNG Supply at Indian Port | Services (towards Re-gassification and transportation) | Supply of Natural Gas at Plant boundary |
|---------------------------|--------------------------------------------------------|-----------------------------------------|
| PETRONAS, Malaysia | Petronet LNG Ltd, (PPL) Delhi | New RIL, New Delhi |

(ii) For Kayamkulam Project - Against the ICB, three Bidders in all submitted their Techno Commercial proposals. However, only one Bidder for Services towards Regassification and transportation submitted final Price offer as per the details given below:

• **Techno - Commercial Bid Response**

| LNG Supply at Indian Port | Services (towards Re-gassification and transportation) | Supply of Natural Gas at Plant boundary |
|---------------------------|--------------------------------------------------------|-----------------------------------------|
| GAIL, New Delhi | (1) PLL CONSORTIUM, New Delhi (2) GAIL, New Delhi | No Bid received |

• **Price Bid Response**

| LNG Supply at Indian Port | Services (towards Re-gassification and transportation) | Supply of Natural Gas at Plant boundary |
|---------------------------|--------------------------------------------------------|-----------------------------------------|
| No Bid received | 1. PLLCONSORTIUM, New Delhi | No Bid received |

(e) and (f) (i) **Kawas and Gandhar Expansion Projects**

As informed by NTPC, the Techno Commercial proposal along with Financial proposal were submitted by seven bidders. Since all the bidders had sought number of deviations from the bid documents, NTPC had protracted discussions with the participating bidders to address various issues raised by them before finalizing the final draft agreements and amendments were issued. Thereafter three bidders submitted their final price. Accordingly, NTPC placed Letter of Intend (LOI) to the lowest bidder namely, Reliance Industries Limited (RIL) for supply of gas at US \$2.34/Million Metric British Thermal Unit (MMBTU) for 17 years. RIL acknowledged and confirmed the LOI on 17.06.2004 resulting in concluded contract. Subsequently, RIL sought major changes in Gas Sale and Purchase Agreement (GSPA) and RIL did not sign GSPA. Therefore, NTPC filed a suit against M/s RIL in Bombay High Court on 20.12.2005 for specific performance of the contract. The matter is presently sub-Judice.

(ii) **Kayamkulam Project**

Two stage bid process was followed. In stage-I Bidders were required to submit the Techno-commercial bid and in Stage-II the financial bid.

In stage-I, one bid was received from GAIL for supply of LNG at Indian Port and two bids one from GAIL and another from PLL Consortium were received for Services towards Re-gasification and Transportation.

In stage-II, for Supply of LNG, GAIL did not submit the financial bid and sought unduly long extension which was not acceded to. The financial proposal was received only from one bidder (viz. PLL Consortium) for Services towards Re-gasification and Transportation. Since the offer for supply of LNG was not available, the supply chain was not complete. Accordingly, a decision was taken by NTPC to annul the bid process.

(g) NTPC appointed Commercial/Legal Consultant, Port Consultants and Gas Consultants during the bid process. The total value of Consultancy Contracts as awarded was approx. Rs. 3,77,65,790/- + USD 4,50,725/-.

Statement

The Terms and Conditions of Kayamkulam documents are generally in line with Kawas & Gandhar document, except for project specific details. However in case of Kayamkulam, an option for supply of RLNG as a single contract has been created. Accordingly corresponding changes in the provisions and a draft RLNG Sale Purchase Agreement were incorporated in bid documents for Kayamkulam project.

Major changes are as under:

| Sl.No. | Provision | Kawas and Gandhar | Kayamkulam |
|--------|--------------------------------------------------------------------------------|-------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Supply of RLNG at NTPC's power plant boundaries | Route not available | Introduced in Kayamkulam |
| 2. | Capacity | 1300 MW each. | 1950 MW |
| 3. | Quantity | 132 Trillion British Thermal Unit (Tbtu) per annum | 116 Tbtu per annum |
| 4. | Maximum Offtake Rate (MOR) | 9532 Million Metric British Thermal Unit (MMBtu)/hour | 16432 MMBtu/hour |
| 5. | Equity Participation by NTPC in Regasification Terminal and Liquefied Terminal | Provision Dropped based on bidders request | Bidder is required to offer 26% Equity Participation by NTPC in Regasification Terminal in case the Bidder decides to set up a separate legal entity/ Special Purpose Vehicle (SPV). Bidder to indicate their willingness, terms & conditions for Equity Participation by NTPC in Liquefied Terminal. |

E-payment of Taxes

3424. SHRI MUKESH BHAIRAVDANJI GADHVI: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government has enabled/plans to enable E-payment of Taxes;

(b) if so, the details thereof for the last three years; and

(c) the further steps taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) The Government has mandated E-payment of all Direct Taxes for all Corporate Assessee and for Non-Corporate Assesseees whose accounts are to be audited u/s 44AB of Income Tax Act. The E-payment facility is also available to other taxpayers on voluntary basis.

So far as indirect taxes are concerned, E-payment of duties of Customs and Central Excise was enabled in

the year 2007, while E-Payment of Service Tax was enabled in the year 2006. With effect from 1.4.2010, assesses paying Service Tax/Central Excise duty of Rs. 10 lakhs (cash &/or credit) or more in the preceding year are required to make E-payment of Service Tax/Central Excise duty.

Efforts are on to ensure that all the assesses who are required as per law to make E-payment of tax/duty do so without fail.

[Translation]

Shortage in Supply of Power

3425. SHRI MANSUKHBHAI D. VASAVA:
SHRI YASHBANT LAGURI:
SHRI GORAKH PRASAD JAISWAL:
SHRI VITTHALBHAI HANSRAJBHAI
RADADIYA:

Will the Minister of POWER be pleased to state:

(a) whether the States where power distribution is in the hands of private distribution companies after the implementation of Electricity Act, 2003 are facing power crisis;

(b) if so, the details thereof and the reasons for power shortage in such States in the country including Delhi;

(c) whether the power distribution companies have cut down the supply of power in States for more than eight hours;

(d) if so, the details thereof;

(e) whether the Government has found any power distribution company guilty of the same;

(f) if so, whether the Government proposes to cancel the licenses of these companies to check this problem; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Distribution of power in only two States of India namely Delhi and Orissa is fully under Private Distribution Companies. During 2009-10, as compared to All India peak shortage of 13.3%, the peak shortage in Delhi and Orissa were 2.1% and 7.1% respectively. Further, during the same period, against All India energy shortage of 10.1%, Delhi and Orissa had energy shortage of 0.8% and 0.9% respectively. It may be seen that the power supply position in these two States is much better as compared to All India power supply position.

(c) and (d) There were no notified power cuts reported in the States of Delhi and Orissa during the above period.

(e) to (g) In accordance with the provisions of Electricity Act, 2003, power to grant, amend and revoke license to Distribution Companies rests with the concerned State Electricity Regulatory Commission (SERC). The performance of the Distribution Companies is also monitored by concerned SERCs.

Setting up of Nursery Schools/Creches

3426. DR. KIRODI LAL MEENA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to refer to reply given to Unstarred Question No. 2621

dated 4th December, 2009 regarding setting up nursery schools/creches and state:

(a) whether Nursery classes/creches are functioning in every Primary School in rural areas of the country;

(b) if so, the details thereof, State-wise;

(c) whether the Government proposes to set up more number of creches in the coming years;

(d) if so, the details thereof and the States identified for the purpose;

(e) the amount earmarked for the purpose and allocation made, State-wise; and

(f) the time by which these are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (f) No, Madam; there are no creches sanctioned under the Rajiv Gandhi National Creche Scheme for the Children of Working Mothers, for running in Primary Schools. The scheme is being implemented for working women in the unorganized sector through Central Social Welfare Board and two other NGOs namely Indian Council for Child Welfare and Bhartiya Adim Jati Sewak Sangh.

State-wise details of the creches sanctioned are enclosed as Statement. The Ministry has released Rs. 99.91 crore during the year 2009-10 to the Implementing Agencies. Act present, there is no proposal to set up more creches under the scheme.

Statement

State-wise number of creches and beneficiaries under Rajiv Gandhi National Creche Scheme for the children of working mothers upto 31.3.2009

| Sl.No. | Name of the State/UT | Number of creches |
|--------|----------------------|-------------------|
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 3102 |
| 2. | Arunachal Pradesh | 340 |
| 3. | Assam | 983 |
| 4. | Bihar | 1330 |

| 1 | 2 | 3 |
|-----|-----------------------------|--------------|
| 5. | Chhattisgarh | 1043 |
| 6. | Delhi | 685 |
| 7. | Goa | 68 |
| 8. | Gujarat | 1354 |
| 9. | Haryana | 830 |
| 10. | Himachal Pradesh | 784 |
| 11. | Jammu and Kashmir | 846 |
| 12. | Jharkhand | 848 |
| 13. | Karnataka | 1592 |
| 14. | Kerala | 1164 |
| 15. | Madhya Pradesh | 2815 |
| 16. | Maharashtra | 2397 |
| 17. | Manipur | 514 |
| 18. | Meghalaya | 232 |
| 19. | Mizoram | 308 |
| 20. | Nagaland | 212 |
| 21. | Orissa | 1204 |
| 22. | Punjab | 383 |
| 23. | Rajasthan | 1189 |
| 24. | Sikkim | 212 |
| 25. | Tamil Nadu | 1567 |
| 26. | Tripura | 410 |
| 27. | Uttar Pradesh | 2167 |
| 28. | Uttarakhand | 646 |
| 29. | West Bengal | 1636 |
| 30. | Andaman and Nicobar Islands | 102 |
| 31. | Chandigarh | 95 |
| 32. | Dadra and Nagar Haveli | 9 |
| 33. | Daman and Diu | 5 |
| 34. | Lakshadweep | 60 |
| 35. | Puducherry | 277 |
| 36. | Additional | 300 |
| | Total | 37178 |

Setting up of Hydro Power Projects

3427. SHRI VIRENDER KASHYAP:
SHRI ANURAG SINGH THAKUR:

Will the Minister of POWER be pleased to state:

(a) whether the State Government of Himachal Pradesh had forwarded any proposal for release of funds to Central Electricity Authority in 2005, for preparing detailed project report regarding survey and research for the setting up of hydro power projects on the Chenab, Satluj and Ravi rivers;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) to (c) As informed by Central Electricity Authority (CEA) Himachal Pradesh had not forwarded any proposals to Central Electricity Authority for preparing detailed project report regarding survey and research for setting up hydro power projects on the Chenab, Satluj and Ravi rivers.

In the year 2003-04, under the 50,000 MW initiatives, CEA undertook the task of preparation of Preliminary Feasibility Reports (PFRs) of 162 hydro-electric projects spreading across in 16 States with the CPSUs/State agencies as Consultants. Out of 162 schemes, 16 schemes having total installed capacity of 3328 MW were from Himachal Pradesh.

[English]

Promotion of Tourism in Jammu and Kashmir

3428. SHRI ASADUDDIN OWAISI: Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government has received any proposal from the State Government to allow 104 restricted Himalayan peaks for trekking in order to give boost to tourism in Jammu and Kashmir including Leh and Ladakh region;

(b) if so, the details thereof; and

(c) the extent to which this step of the Union Government is likely to help the border State to promote tourism and their economy?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (c) The Government of India has given security clearance for

opening of 104 additional peaks in Jammu and Kashmir (Leh area) subject to stipulations and clearances from State Government authorities, Ministry of Home Affairs, and other agencies concerned as per prescribed procedure. The opening of additional peaks will help in positioning the State as adventure tourism destination.

Cheating of Public

3429. DR. NILESH NARAYAN RANE: Will the Minister of FINANCE be pleased to state:

(a) whether complaints related to cheating of Public by GE Money, countrywide Consumer Financial Services Ltd., Mahim(W), Mumbai have been received;

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) Reserve Bank of India (RBI) has reported that it has not received any complaints related to cheating of public by GE Money Countrywide Consumer Financial Services Ltd. Mahim (W) Mumbai. However, a few complaints against the GE Money Financial Services Ltd. Mahim (W), Mumbai branch have been received in RBI. The nature of complaints were related to increase in the number of Equated Monthly Installments (EMIs)/higher rate of interest charged by the company, settlement of loan accounts etc. RBI has also reported that all such complaints have been forwarded to the company, and the company has already replied to the complainants in this regard.

Transfer/Selling of Flats Allotted to SCs/STs

3430. SHRI S. PAKKIRAPPA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of flats allotted to the persons belonging to Scheduled Castes (SCs) and Scheduled Tribes(STs) category by the Delhi Development Authority (DDA) during the last 10 years;

(b) the number of allottees who have since sold their flats to persons belonging to other castes;

(c) whether such flats can be transferred to other persons and if so, the reasons therefor;

(d) whether the Government proposes to impose strict penalty in case of the transfer/selling of such flats allotted to SC/ST persons; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) DDA has informed that a total of 14,742 flats have been allotted to persons of SCs and STs category during the last ten years.

(b) According to DDA no such data is maintained.

(c) DDA has further informed that there is no restriction in transfer/selling of flats allotted to SCs/STs to the persons of other castes.

(d) No, Madam.

(e) A uniform policy is followed in respect of transfer of properties.

Incentives to Tier-II Cities

3431. SHRI VILAS MUTTEMWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that tier II cities are in the process of better development and a lot of industrial and economic opportunities are becoming available, particularly creation of more employment facilities;

(b) if so, whether the Government proposes to extend additional incentives particularly to the centrally located Nagpur city which is the fastest growing city in the matter of industry and economy;

(c) whether it was proposed to shift some of the public sector undertaking offices to Nagpur where adequate infrastructure facilities are available;

(d) if so whether the Government considered the proposal and the public sector undertaking offices propose to be shifted to Nagpur; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) India is the second largest urban system and persons residing in urban areas is likely to increase from 28.61 crore in 2001 to 32 crore in 2011 and to 53 crore in 2021. This will create significant industrial, economic and employment opportunities in Cities, including tier two Cities.

(b) Nagpur is covered under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and 17 projects at a total cost of Rs. 1504.19 crore have been approved for the city under the Mission.

(c) There is no proposal with the Ministry of Urban Development for shifting Public Sector Undertakings to Nagpur.

(d) and (e) Does not arise in view of (c) above.

Money Parked Abroad

3432. SHRI S. SEMMALAI: Will the Minister of FINANCE be pleased to state:

(a) whether huge amounts of unaccounted money parked in Swiss Bank have been apportioned by the Swiss Bank because the account holders have died without nominees/legal heirs;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government to bring the money back to India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) There is no specific report of unaccounted money parked in Swiss Bank being apportioned by the Swiss Bank because the account holders have died without nominee/legal heirs.

(b) and (c) Do not arise.

Exemption Under Section 80(P)

3433. SHRI K.C. VENUGOPAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Kerala has requested for change in the earlier amendment regarding withdrawal of exemption granted to cooperative societies under Section 80(P) of Income Tax Act; and

(b) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Madam, the Government has received various representations from Members of Parliament, Union Ministers, State Ministers, State Governments, various stake-holders and representative bodies against withdrawal of exemption under Section 80(P) of the Income-Tax Act,

1961. In the representations, a request has been made to restore the tax benefit under Section 80(P) of the Income-tax Act to all the cooperative banks.

(b) Upon due consideration of the representations, the Government has not found it feasible to accept the request made therein.

Public Health Schemes

3434. SHRI SARVEY SATYANARAYANA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether most of the public health schemes do not reach the people;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken by the Union Government to resolve the issues with the consultations of the State Governments?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) For the prevention and control of major communicable diseases, there are three public health programmes viz. National Vector Borne Disease Control Programme; Revised National Tuberculosis Control Programme; and National Leprosy Eradication Programme, being implemented by the Government. These programmes are being implemented within the overall framework of National Rural Health Mission (NRHM) in a decentralized manner with the active involvement and participation of State level, district level and sub-district level public health authorities. The annual action plans for these programmes are finalized in consultation with the State Governments and are included in the Project Implementation Plans (PIPs) under NRMH. The involvement of NGOs, private providers and other sectors is being promoted with a view to reach out the benefits of these programmes to the people at large. The implementation of these programmes is monitored by the Government of India and the State Governments from time to time through review meetings and field visits.

Education CESS

3435. SHRI ABDUL RAHMAN: Will the Minister of FINANCE be pleased to state:

(a) the break-up of cess collected from education and higher education during each of the last three years

alongwith the amount therefrom passed on to Ministry of Human Resource Development;

(b) whether utilization of the proceeds of such cess is monitored; and

(c) if so, the details thereof for the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) The information is being collected and will be laid on the Table of the House.

Hydro Power Projects in Uttarakhand

3436. SHRI G.S. BASAVARAJ: Will the Minister of POWER be pleased to state:

(a) whether the work on three hydro power projects at Loharinagpala, Pala Maneri and Bhalronghati in Uttarakhand on the Bhagirathi river lay suspended on religious and environmental grounds;

(b) if so, the details thereof;

(c) whether the Centre had sent a high power committee to assess various issues concerning the revival of these projects;

(d) if so, the details thereof;

(e) whether any further delay in the clearance of these projects would result in apart from time overrun, escalation in project cost by 10 to 12 percent; and

(f) if so, the details thereof and the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) The requisite details of all the three projects are as follows:

- (i) Loharinagpala HE Project (4x150=600MW): The Loharinagpala HE Project in Uttarkashi district of Uttarakhand is under execution by NTPC. The project was accorded concurrence by Central Electricity Authority on 11.08.2004 at an estimated cost of Rs. 2,417.78 crs., at March, 2004 price level. The environment and forest clearances were accorded on 8.2.2005. The investment approval was given in June 2006 and the work on the project commenced in July,

2006. The expenditure incurred so far is about Rs. 510.00 crs. The project works are under suspension w.e.f 20.2.2009 due to agitation by environmentalist. The Government has directed NTPC to stop the works at the project site.

- (ii) Pala Maneri HE Project (4x120=480MW): The Pala Maneri HE Project in Uttarkashi district of Uttarakhand is under implementation by Uttarakhand Jal Vidyut Nigam Ltd. (UJVNL). The project was accorded concurrence by Central Electricity Authority on 23.02.2007 at an estimated cost of Rs. 1,922.80 crs., at December, 2006 price level. The works on the project are yet to be taken up.

- (iii) Bhalronghati H.E. Project (3x127 = 381 MW): The Detailed Project Report (DPR) of Bhalronghati H.E. Project Uttarakhand Jal Vidyut Nigam Ltd. (UJVNL) has been returned on 12.02.2008 due to non tie-up of essential inputs! clearance and insufficient Geological Investigations. 0.4

(c) and (d) The Government has constituted National Ganga River Basin Authority (NGRBA) to whom the matter has been referred for a decision on all the three aforesaid projects. Under the directions of NGRBA, a site visit of all the three projects was done by a high powered team of Secretary (Environment & Forests), Secretary (Power), etc. Based on the site visit and Interaction held with locals, public representatives and district authorities, a report has recently been submitted by the team to NGRBA.

(e) and (f) Out of the above three projects, the works were in progress only on Loharinagpala H.E. Project. Till date, the expenditure incurred on the project is about Rs. 510.00 crs. Any further delay in decision regarding resumption of the works on the project would result in increase in the project cost apart from time over-run.

Write off of Farmers Arrears

3437. SHRI N. PEETHAMBARA KURUP: Will the Minister of FINANCE be pleased to state:

(a) whether the Government had announced a scheme to write off arrears of loan of small and marginal farmers;

(b) if so, the details thereof;

(c) whether cases of people from Scheduled Castes (SC)/Scheduled Tribes (ST) community are given special consideration under the scheme; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The Government of India had announced the Agricultural Debt Waiver and Debt Relief Scheme (ADWDRS), 2008 to waive off the entire 'eligible amount' in the case of small or marginal farmers. The details of Debt Waiver/Debt Relief released for State Cooperative Banks (SCBs) and Regional Rural Banks (RRBs) are as under:

| Category of farmers | No. of Accounts | Total Amount Waived (Rs. Lacs) |
|--------------------------------------------|-----------------|--------------------------------|
| Small Farmer (SF)/ Marginal Farmer (MF) | 10696059 | 2494510.45 |
| Other Farmers (OF) | 322846 | 53967.75 |
| Total | 16418905 | 2548478.20 |

(c) and (d) The eligibility for the ADWDRS, 2008 was based on the land holding and the loan disbursement/overdue date. Accordingly, farmers including SC/ST farmers fulfilling the eligibility criteria were eligible for Debt Waiver Debt Relief.

Janani Suraksha Yojana Programme Under NRHM

3438. SHRI PREM DAS RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government has any provisions for education of men regarding their sexual and reproductive health and gender sensitisation under the National Rural Health Mission (NRHM) and/or under the Janani Suraksha Yojana; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Under National Rural Health Mission/RCH-II, matters relating to sexual and reproductive health with adolescent girls and boys are being covered, The IEC activity in health addresses the issue of gender as cross cutting theme across programmes through various outdoor activity, print and media as an integral part of NRHM for a holistic development.

[Translation]

Tax-Relief to Pensioners and Veteran Sportspersons

3439. SHRI NATHUBHAI GOMANBHAI PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has any scheme to provide tax relief to the pensioners in the country;

(b) if so, the details thereof;

(c) the number of persons to be benefited therefrom;

(d) whether there is any provision for providing pension to the aged and veteran sportspersons under the proposed scheme; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) Under the Income-tax Act, 1961 (Act), There are various provisions which provide tax relief to the pensioners in the country:

1. Section 10(10A) of the Act provides specific exemptions for any payment in commutation of pension received under rules & schemes specified therein.
2. Section 10(18) of the Act provide exemption for any income by way of pension/family pension received by an individual who is recipient of gallantry awards.
3. Section 10(19) of the Act provide exemption for any income by way of family pension received by the nominated heir/family member of a member of armed forces of the union who died during operational duties.
4. Section (57iia) provides deductions of 33.5% in the case of income in the nature of family pension subject to ceiling Rs. 15,000.
5. Section 89 provides relief in cases where the total income is assessed at a higher rate due to receipt of a sum in the nature of family pension, being paid in arrears and in addition to the above specific provisions.

6. The enhanced basic exemption limit for the senior citizens (65 years and above) is Rs. 2.40 lakhs for the income arising during Financial Year 2009-10, which is higher than the basic exemption limit of Rs. 1.60 lakhs in other individual cases: majority of pensioners therefore get benefitted.

(c) There is no specific date base maintained in respect of number of beneficiaries of specific provisions of the Act.

(d) and (e) As per the provisions of Income-tax Act, 1961, there is no provision for providing pension to the aged and veteran sportspersons. The Income-tax Act provides for exemption to the income arising due to pension in certain cases and statutory framework of taxation tax does not provide any mechanism of giving pensions to any category of persons.

[English]

**Integrated Child Development Services (ICDS)
Scheme**

3440. SHRI ADAGOORU H. VISHWANATH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of beneficiaries during each of the last three years and the current year under the Integrated Child Development Services (ICDS) Scheme, State-wise;

(b) the funds sanctioned, released and utilised by the State Governments including Karnataka under ICDS Scheme during each of the last three years and the current year, State-wise;

(c) whether the scheme is not being implemented effectively throughout the country;

(d) if so, the reasons therefor;

(e) whether the Union Government has directed the non-performing State Governments and Union Territories for effective implementation of said Scheme; and

(f) if so, the details thereof and the reaction of the State Governments and Union Territories thereto and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) State-wise details of number of Children (6 months - 6 years) and pregnant & lactating mothers who received supplementary nutrition and number of children (3-6 years) who attended pre-school education under the Integrated Child Development Services (ICDS) Scheme during 2006-07 to 2009-2010 are given in the Statement-I enclosed.

(b) State-wise funds sanctioned/released and expenditure reported under ICDS (General) and Supplementary nutrition during 2007-08 to 2009-2010 are given in the Statements-II and III enclosed respectively. No funds have been released to the States during 2010-11.

(c) to (f) ICDS Scheme has been expanded in three phases in the years 2005-06, 2006-07 and 2008-09 so as to cover all habitations with special focus on SC/ST and Minority habitations across the country. Government of India has approved 7076 projects and 14 lakhs anganwadi centres (AWCs)/mini-AWCs to universalize the Scheme. The sanctioned projects and anganwadi centres (AWCs)/mini-AWCs are being operationalised by States/UT Administration. Ministry of WCD has reviewed the implementation of ICDS Scheme with the States/UTs from time to time and have also taken up with the States to expedite operationalisation of projects and AWCs/mini-AWCs and to address deficiencies such as filling-up the vacant posts of ICDS functionaries, improving the convergence particularly with other schemes viz. NRHM, Total Sanitation Campaign and Drinking Water Supply so as to provide these facilities/services to all AWCs. In addition, States/UTs have been requested to make efforts to construct pucca anganwadi centre buildings with assistance from community, MPLADs, MLALADs, BRGF, RIDF, Panchayati Raj, NREGA etc. since there is no provision for construction of AWC building under the ICDS Scheme. These efforts are expected to improve the service delivery further.

Statement I

Number of beneficiaries viz. children (6 months to 6 years) and Pregnant & lactating women received supplementary nutrition and number of children (3-6 years) attended pre-school education during the last three years and current year under ICDS

| Sl.No. | State/UT | No. of Children (6 months to 6 years) and pregnant & lactating mothers received supplementary nutrition as on | | | | No. of children (3-6 years) received pre-school education as on | | | |
|--------|-------------------|---------------------------------------------------------------------------------------------------------------|---------------------------------|---------------------------------|----------------------------------|-----------------------------------------------------------------|---------------------------------|---------------------------------|----------------------------------|
| | | 2006-07 (as on 31.3.2007) | 2007-08 (as on 31.3.2008) | 2008-09 (as on 31.3.2009) | 2009-10 (as on 31.12.2009) | 2006-07 (as on 31.3.2007) | 2007-08 (as on 31.3.2008) | 2008-09 (as on 31.3.2009) | 2009-10 (as on 31.12.2009) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 4103963 | 5078607 | 5395143 | 4979391 | 1830381 | 2017989 | 1969862 | 1790632 |
| 2. | Arunachal Pradesh | 169200 | 208685 | 216853 | 219681 | 60208 | 87493 | 94278 | 91504 |
| 3. | Assam | 1031104 | 3846071 | 2710918 | 3055027 | 850590 | 1272429 | 1359241 | 1364617 |
| 4. | Bihar | 4173942 | 4218255 | 4218255 | 4218255 | 1937398 | 1937398 | 1937398 | 1937398 |
| 5. | Chhattisgarh | 2096058 | 2362082 | 2495513 | 2243800 | 731761 | 817944 | 832264 | 831376 |
| 6. | Goa | 54485 | 57451 | 60354 | 61860 | 19451 | 20246 | 20545 | 19509 |
| 7. | Gujarat | 2042347 | 2453136 | 2881760 | 3155080 | 911982 | 1203930 | 1275659 | 1250204 |
| 8. | Haryana | 1405833 | 1338053 | 1300085 | 1203640 | 525398 | 456121 | 421130 | 356780 |
| 9. | Himachal Pradesh | 426287 | 532941 | 522133 | 500492 | 111025 | 173968 | 169833 | 148222 |
| 10. | Jammu and Kashmir | 522958 | 587246 | 509948 | 509948 | 203247 | 212596 | 218353 | 218353 |
| 11. | Jharkhand | 2087674 | 2845980 | 3020561 | 3196160 | 837624 | 1149907 | 1224451 | 1303447 |
| 12. | Karnataka | 3752367 | 3901032 | 4058805 | 3958138 | 1504243 | 1539412 | 1551912 | 1475487 |
| 13. | Kerala | 1127254 | 1400634 | 1384421 | 1259295 | 523328 | 566415 | 544979 | 479675 |
| 14. | Madhya Pradesh | 4724630 | 5311957 | 6502932 | 6821302 | 1809546 | 2417543 | 2609920 | 2793717 |
| 15. | Maharashtra | 5909641 | 6553012 | 6820883 | 6896726 | 2847086 | 2957159 | 3040925 | 3028780 |
| 16. | Manipur | 314597 | 369186 | 370339 | 370339 | 114807 | 146734 | 156752 | 156752 |
| 17. | Meghalaya | 341873 | 348308 | 388348 | 392853 | 131635 | 134466 | 132754 | 145198 |
| 18. | Mizoram | 154963 | 155741 | 152213 | 159440 | 57617 | 49872 | 50537 | 56765 |
| 19. | Nagaland | 349376 | 349988 | 348798 | 337812 | 109768 | 110635 | 123024 | 116111 |
| 20. | Orissa | 4494394 | 4823199 | 4894185 | 4936246 | 965333 | 1126017 | 1290321 | 1373408 |
| 21. | Punjab | 1118886 | 1349839 | 1363679 | 1390391 | 435608 | 531327 | 514297 | 524199 |
| 22. | Rajasthan | 3252132 | 3710225 | 3826488 | 3634824 | 1212438 | 1270073 | 1208122 | 1162849 |
| 23. | Sikkim | 46182 | 28536 | 37802 | 41309 | 11400 | 10589 | 10041 | 11426 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-----|--------------------------------|----------|----------|----------|----------|----------|----------|----------|----------|
| 24. | Tamil Nadu | 2384946 | 2701479 | 2821798 | 2752339 | 1193698 | 1195794 | 1121574 | 1087615 |
| 25. | Tripura | 271947 | 328632 | 342322 | 319471 | 123695 | 146369 | 161410 | 144943 |
| 26. | Uttar Pradesh | 19345747 | 22324080 | 23235096 | 23608653 | 8155442 | 9491098 | 9252602 | 9077201 |
| 27. | Uttarakhand | 658106 | 478173 | 582454 | 457479 | 192550 | 206148 | 233460 | 214578 |
| 28. | West Bengal | 3532605 | 5916971 | 6061592 | 5968492 | 2469468 | 2334211 | 2270787 | 2122208 |
| 29. | Andaman and Nicobar Islands | 25645 | 24682 | 24627 | 22450 | 9912 | 9238 | 8868 | 7744 |
| 30. | Chandigarh | 40345 | 39444 | 41415 | 41995 | 13936 | 14220 | 14843 | 14731 |
| 31. | Delhi | 515089 | 608388 | 681194 | 750353 | 163955 | 285502 | 221709 | 250845 |
| 32. | Dadra and Nagar Haveli | 13955 | 20550 | 20052 | 17920 | 4960 | 6197 | 8021 | 6324 |
| 33. | Daman and Diu | 8392 | 9408 | 8413 | 8413 | 3089 | 3750 | 3091 | 3091 |
| 34. | Lakshadweep | 7516 | 7338 | 8950 | 8950 | 2540 | 2512 | 2703 | 2703 |
| 35. | Puducherry | 38980 | 37506 | 35484 | 33257 | 6307 | 5571 | 4558 | 3342 |
| | All India | 70543419 | 84326815 | 87343813 | 87531781 | 30081426 | 33910873 | 34060224 | 33571734 |

Statement II

*State-wise Position of funds Released and Expenditure Reported under ICDS Scheme (General)
during Year 2007-08 to 2009-10 (Upto 31.03.2010)*

(Rs. in lakh)

| SI.No. | State | 2007-08 | | 2008-09 | | 2009-10 | |
|--------|-------------------|-------------------|-------------------------------|-------------------|-------------------------------|-------------------|-------------------------------|
| | | Funds released | Exp. Reported by States | Funds released | Exp. Reported by States | Funds released | Exp. Reported by States |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 26015.86 | 24002.05 | 27163.56 | 47238.14 | 34974.13 | 24650.94 |
| 2. | Bihar | 21909.01 | 17293.86 | 17508.23 | 20764.15 | 28965.41 | 11461.42 |
| 3. | Chhattisgarh | 9498.18 | 8368.37 | 8992.46 | 12051.94 | 14068.71 | 5130.34 |
| 4. | Goa | 507.00 | 459.61 | 406.56 | 633.18 | 816.47 | 615.04 |
| 5. | Gujarat | 11050.69 | 11556.23 | 16491.86 | 15596.07 | 15631.96 | 9795.14 |
| 6. | Haryana | 7115.76 | 6517.28 | 8455.60 | 8798.38 | 7940.70 | 4221.17 |
| 7. | Himachal Pradesh | 3802.02 | 4570.07 | 8232.21 | 7159.69 | 7002.53 | 1545.64 |
| 8. | Jammu and Kashmir | 8001.09 | 5184.25 | 4557.80 | 8529.92 | 8282.34 | 6573.04 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|--------------|-----------------------------|------------------|------------------|------------------|------------------|------------------|------------------|
| 9. | Jharkhand | 9191.01 | 8939.89 | 9776.60 | 9851.86 | 12697.56 | 8709.90 |
| 10. | Karnataka | 13934.16 | 16781.05 | 19473.26 | 22474.61 | 20579.49 | 16495.67 |
| 11. | Kerala | 9687.99 | 11289.55 | 15020.66 | 13726.91 | 14037.04 | 3423.98 |
| 12. | Madhy Pradesh | 26458.36 | 21567.61 | 29168.81 | 24141.32 | 19973.34 | 26829.49 |
| 13. | Maharashtra | 25105.71 | 30090.33 | 31996.55 | 27893.15 | 31780.80 | 24362.62 |
| 14. | Orissa | 15129.70 | 13284.55 | 16934.58 | 18081.79 | 22026.29 | 15218.40 |
| 15. | Punjab | 5316.95 | 6166.64 | 9125.15 | 8709.66 | 8779.45 | 4379.99 |
| 16. | Rajasthan | 12885.03 | 13707.59 | 19486.76 | 20226.22 | 22254.95 | 15035.96 |
| 17. | Tamil Nadu | 15608.35 | 15139.28 | 18163.08 | 17203.97 | 17653.51 | 13694.98 |
| 18. | Uttarakhand | 2690.52 | 2826.47 | 462772 | 3259.16 | 3596.44 | 1662.01 |
| 19. | Uttar Pradesh | 37189.40 | 34774.06 | 54349.16 | 48226.21 | 50853.63 | 38090.21 |
| 20. | West Bengal | 23845.30 | 23033.08 | 33616.96 | 33083.08 | 36739.78 | 19403.04 |
| 21. | Delhi | 1569.21 | 2127.89 | 3885.71 | 3246.06 | 3137.32 | 1817.72 |
| 22. | Puducherry | 234.36 | 174.27 | 332.37 | 254.44 | 222.47 | 148.48 |
| 23. | Andaman and Nicobar Islands | 241.55 | 236.84 | 299.10 | 296.05 | 288.66 | 211.05 |
| 24. | Chandigarh | 189.39 | 189.39 | 250.94 | 232.44 | 252.29 | 52.05 |
| 25. | Dadra and Nagar Haveli | 68.70 | 65.45 | 85.87 | 88.89 | 129.84 | 101.56 |
| 26. | Daman and Diu | 48.00 | 48.00 | 58.81 | 58.48 | 56.55 | 43.52 |
| 27. | Lakshadweep | 64.63 | 44.09 | 62.87 | 75.87 | 121.03 | 18.01 |
| 28. | LIC | 200.00 | — | 670.36 | — | 691.80 | — |
| 28. | Arunachal Pradesh | 3302.60 | 2157.44 | 3395.68 | 2741.45 | 3122.59 | 1829.36 |
| 29. | Assam | 8582.93 | 10604.3 | 26033.82 | 19677.98 | 23551.88 | 11397.00 |
| 30. | Manipur | 3203.17 | 2102.79 | 2888.69 | 2966.4 | 3307.42 | 2464.68 |
| 31. | Meghalaya | 1289.14 | 1322.85 | 1817.13 | 1586.44 | 2047.16 | 1604.07 |
| 32. | Mizoram | 1210.29 | 1039.72 | 1603.55 | 1612.93 | 2081.27 | 1317.19 |
| 33. | Nagaland | 1697.65 | 1488.51 | 2527.14 | 2504.40 | 4994.32 | 1479.81 |
| 34. | Sikkim | 553.31 | Not Reported | 884.29 | 479.29 | 660.21 | 421.27 |
| 35. | Tripura | 3406.26 | 2107.77 | 2975.26 | 2808.10 | 7362.81 | 233053 |
| Total | | 310803.27 | 299261.13 | 401319.16 | 406278.63 | 430682.15 | 276535.28 |

Note 1: Figure in bold letter indicates expenditure upto 30.09.2009.

Note 2: Figure in bold italic letter indicates expenditure upto 30.06.2009.

Statement III

State-wise Position of Funds Released and Expenditure Reported under ICDS Scheme for Supplementary Nutrition during Year 2006-07 to 2009-10 (Upto 31.03.2010)

(Rs. in Lakh)

| Sl.No. | State/UT | 2007-08 | | 2008-09 | | 2009-10 | | |
|--------|-----------------------------|----------|----------------------------------------------------------|----------|----------------------------------------------------------|----------|----------------------------------------------------------|---------------------------|
| | | Releases | Expenditure including State share reported by the States | Releases | Expenditure including State share reported by the States | Releases | Expenditure including State share reported by the States | Expenditure reported upto |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1. | Andhra Pradesh | 13718.25 | 31327.83 | 18994.92 | 35091.02 | 31285.70 | 30550.45 | 30.9.09 |
| 2. | Bihar | 19192.72 | 30395.74 | 15346.08 | 53026.76 | 40695.19 | 51512.26 | 31.12.09 |
| 3. | Chhattisgarh | 10452.14 | 12490.22 | 5429.43 | 18362.40 | 7461.68 | 11299.28 | 31.12.09 |
| 4. | Goa | 169.52 | 414.46 | 123.83 | 314.62 | 375.94 | 442.61 | 31 12.09 |
| 5. | Gujarat | 385501 | 12173.16 | 7464.33 | 13083.58 | 8696.39 | 18545.46 | 31.12.09 |
| 6. | Haryana | 5216.72 | 13602.74 | 5143.00 | 11513.23 | 6884.01 | 9581.46 | 31.12.09 |
| 7. | Himachal Pradesh | 1017.58 | 2585.96 | 2282.58 | 4542.58 | 2939.36 | 2775.77 | 30.9.09 |
| 8. | Jammu and Kashmir | 917.69 | 2306.62 | 697.98 | 4326.66 | 1671.09 | NR | NR |
| 9. | Jharkhand | 6997.88 | 16645.22 | 6545.80 | 18897.10 | 16893.64 | 28529.05 | 31 1209 |
| 10. | Karnataka | 9298.19 | 21537.21 | 10936.42 | 24644.90 | 26325.26 | 24539.76 | 30.9.09 |
| 11. | Kerala | 3979.14 | 10754.76 | 5597.50 | 11847.50 | 7545.81 | 11621.29 | 31 1209 |
| 12. | Madhya Pradesh | 18263.25 | 30328.89 | 8290.06 | 27156.38 | 22339.36 | 27105.24 | 31 12.09 |
| 13. | Maharashtra | 16770.11 | 36129.80 | 20646.17 | 38836.76 | 20350.12 | 126466 | 30.6.09 |
| 14. | Orissa | 6295.06 | 19011.50 | 8729.46 | 20449.24 | 13968.2 | 22210.3 | 31 1209 |
| 15. | Punjab | 1691.46 | 431106 | 2282.68 | 4560.02 | 1748.03 | 2426.23 | 31.12.09 |
| 16. | Rajasthan | 11067.07 | 20210.20 | 10957.94 | 23694.28 | 11014.23 | 19872.92 | 311209 |
| 17. | Tamil Nadu | 3521.89 | 14254.00 | 5428.14 | 13752.00 | 13268.00 | 17479.99 | 31.12.09 |
| 18. | Uttar Pradesh | 47968.74 | 109749.59 | 57090.72 | 108780.47 | 8677809 | 157347.82 | 28.2.2010 |
| 19. | Uttarakhand | 2367.65 | 4627.55 | 1202.36 | 1062.94 | 740.47 | 1006.27 | 30.9.09 |
| 20. | West Bengal | 14392.25 | 25715.41 | 16810.60 | 30208.15 | 13577.01 | 29061.67 | 31 12.09 |
| 21. | Andaman and Nicobar Islands | 67.45 | 418.76 | 108.78 | 444.01 | 144.80 | 335.35 | 31.12.09 |
| 22. | Chandigarh | 46.17 | 155.42 | 96.87 | 206.87 | 193.78 | NR | NR |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-------|------------------------|-----------|-----------|-----------|-----------|-----------|--------------------|
| 23. | Dadra and Nagar Haveli | 96.57 | 117.19 | 47.33 | 121.93 | 91.58 | NR NR |
| 24. | Daman and Diu | Nil | 72 | 27.48 | 2.96 | 50.37 | NR NR |
| 25. | Lakshadweep | 27.75 | 83.66 | 50.92 | 113.96 | 42.87 | NR NR |
| 26. | Delhi | 516.47 | 2988.24 | 1417.03 | 4865.10 | 4171.53 | 3666.21 31.12.09 |
| 27. | Puducherry | 200.64 | 395.66 | 82.97 | 446.19 | 139.91 | NR NR |
| 28. | Arunachal Pradesh | 461.37 | 1307.54 | 326.68 | 880.27 | 856.32 | NR NR |
| 29. | Assam | 3376.61 | 9098.72 | 10541.20 | 9539.82 | 17660.74 | 17590.73 30.9.2009 |
| 30. | Manipur | 926.30 | 2295.08 | 1129.16 | 2371.87 | 1477.61 | NR NR |
| 31. | Meghalaya | 1007.99 | 2548.10 | 1362.96 | 3151.73 | 5301.00 | 4078.73 311209 |
| 32. | Mizoram | 535.20 | 1241.20 | 766.71 | 1494.85 | 2020.79 | 1854.27 31.12.2009 |
| 33. | Nagaland | 991.99 | 2191.99 | 1303.31 | 2503.31 | 2658.79 | 2503.31 31.12.2009 |
| 34. | Sikkim | 64.68 | 411.49 | 95.53 | 634.95 | 794.39 | 191.06 30.909 |
| 35. | Tripura | 759.54 | 1487.29 | 774.40 | 1906.42 | 2851.68 | 2147.85 31.12.09 |
| Total | | 206231.05 | 443384.26 | 228131.33 | 492834.83 | 373013.74 | 499540.00 — |

NR : Not Reported.

[Translation]

Appointment of Chairmen/MDs/ Executive Directors in Banks

3441. SHRI YASHBANT LAGURI:
SHRI ANJANKUMAR M. YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether Chairman/MDs and Executive Directors in Public Sector Banks (PSBs) have been appointed without obtaining vigilance clearance;

(b) if so, the number of such cases came to the notice of the Government during the last three years; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) As per the procedure approved by Appointments Committee of

the Cabinet for appointments of whole time directors of Public Sector Banks, an Appointments Board has been constituted in the Department of Financial Services. Based on the recommendations of the Appointments Board and after the approval of the Finance Minister, vigilance clearances in respect of the recommended persons are sought by the Department from Central Vigilance Commission. Clearance is sought from Reserve Bank of India as well. Thereafter, the proposals for appointments are submitted to the Appointments Committee of the Cabinet (ACC) for approval. After the receipt of the ACC's approval, the appointments are notified.

(b) and (c) Does not arise.

[English]

Shares for Indians in Disinvestment

3442. SHRI RAJAI AH SIRICILLA: Will the Minister of FINANCE be pleased to state:

(a) whether any portion of shares is earmarked for an ordinary Indian in the process of disinvestment in Public Sector Units (PSUs);

(b) if so, the complete details thereof and the response received so far; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) Yes, Madam. A portion of the shares on offer is reserved for retail category of investors to the extent of 30-35% of the Issue size. The response varies from Issue to Issue depending upon various factors.

(c) Does not arise in view of above.

[Translation]

Grants-in-Aid

3443. SHRIMATI PRIYA DUTT: Will the Minister of TRIBAL AFFAIRS be pleased to state the steps taken by the Government to provide Grants-in-aid to the schemes related to Scheduled Tribes during the Eleventh Five Year Plan alongwith the measures proposed to be taken in this regard in future?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR CHAUDHARY): Formulation of any Five Year Plan, including the Eleventh Plan and seeking plan allocations for the various schemes is a regular exercise undertaken by the Administrative Ministries, before the commencement of the next Five Year Plan. The exercise involves review of ongoing programmes/schemes in order to streamline them by their modification, deletion and addition, on the basis of feedback received from all the stakeholders. The size of the plan is accordingly proposed to the Planning Commission. The Commission decides on the plan allocations for various Ministries, including Ministry of Tribal Affairs, keeping in view the total resources available and the inter-sectoral plan priorities.

[English]

Solar City

3444. SHRI K. SUGUMAR: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the Government proposes to set up a solar City along the Delhi Mumbai Industrial Corridor;

(b) If so, the details thereof;

(c) whether the Government has sought financial support from the international agencies for the development of solar city; and

(d) if so, the details thereof?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) and (b) At present there is no such proposal.

(c) No, Madam.

(d) Does not arise.

[Translation]

Facilitation of Black Money

3445. SHRI ARJUN ROY:
SHRI ANJANKUMAR M. YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether the private banks in the country are facilitating illegal transaction and black money;

(b) if so, the reaction of the Government in this regard;

(c) whether the Government has made any provision in this regard; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (d) Income Tax Department has not come across any instance of private banks in the country facilitating illegal transactions and black money. Certain instances of deposits of large amounts of cash in Bank accounts with both public and private sector banks have come to the notice of the Department. Necessary actions in accordance with the provisions of Direct Tax laws are taken in such cases to bring to tax the undisclosed income/deposit.

[English]

Oncology Scheme under Nursing Services

3446. SHRI G.M. SIDDESHWARA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Karnataka Government, has requested the Union Government for financial assistance for revised Oncology. Scheme for Medical Colleges under Development of Nursing Services;

(b) if so, the details of the financial assistance sought by the Karnataka Government;

(c) whether the Union Government has considered the request of the Karnataka Government; and

(d) if so, the time by which final decision is likely to be taken and the amount likely to be released in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) No.

(b) to (d) Do not arise.

[Translation]

Shortage of Medicines in Government Hospitals

3447. SHRI BADRI RAM JAKHAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government hospitals in the country are facing acute shortage of medicines and diagnostic equipments; and

(b) if so, the steps taken by the Government in this direction?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) There is no acute shortage of medicines and diagnostic equipments in Central Government Hospitals. Medicines as per the Hospital Formulary are supplied to all patients as and when required.

Proposal under Rajiv Gandhi Grameen Vidyutikaran Yojana

3448. SHRI NARAYAN SINGH AMLABE: Will the Minister of POWER be pleased to state:

(a) whether the Government received some proposals as per 'the schedule of rates' for 2008-09 from Madhya Pradesh Madhya Kshetra Vidyut Vitran Company Limited, Bhopal under the Rajiv Gandhi Grameen Vidutikaran Yojana for Madhya Pradesh;

(b) if so, the details thereof and the current status of the proposals;

(c) the reasons for their pendency; and

(d) the time by which there are likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) to (d) Rural Electrification Corporation (REC) Limited, the nodal agency for Rajiv Gandhi Grameen Vidutikaran Yojana (RGGVY), has not received any proposal as per the schedule of rates for 2008-09 from Madhya Pradesh Vidyut Vitran Company Limited (MKVVCL), Bhopal, under RGGVY. However, REC has received four projects namely Bhopal, Raisen, Rajgarh and Hoshangabad of Madhya Pradesh as per the schedule of rates for 2009-10. The details of these projects are enclosed as Statement.

Under RGGVY, till date, 573 projects have been sanctioned and are under implementation. The coverage of the remaining projects including these four projects depend upon availability of funds over and above Rs. 33,000 crores provided till now.

Statement

Details of projects of Madhya Pradesh received in REC as per schedule of rates for 2009-10 under RGGVY

| Sl. No. | Name of Project | Project Cost (Rs. in lakh) | Coverage | |
|---------|-----------------|----------------------------|-------------------------|-----------------|
| | | | un-electrified villages | BPL connections |
| 1. | Bhopal | 2487.16 | 0 | 16162 |
| 2. | Raisen | 6229.19 | 16 | 29389 |
| 3. | Rajgarh | 7995.16 | 6 | 51418 |
| 4. | Hoshangabad | 4323.19 | 1 | 78809 |

Rajasthan's Demand for Special Economic Package

3449. SHRI RAM SINGH KASWAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Rajasthan has demanded a special economic package; and

(b) if so, the details thereof and reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) No such request has been received by the Ministry of Finance or the Planning Commission. However, the Planning Commission had received a request from the State Government of Rajasthan for grant of Special Category status. The Planning Commission has informed the State Government that the National Development Council is the sole body competent to grant Special Category status to States on the basis of various criteria and has also conveyed its considered view that, in such cases, it would be more appropriate to provide central assistance on a case-to-case basis.

[English]

Guidelines relating to Centrally Sponsored Schemes

3450. SHRI KODIKUNNIL SURESH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government of Kerala has requested the Union Government to change the guidelines relating to Women and Child Development in such a manner that the State could utilise the amount as early as possible; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) No, Madam.

(b) Does not arise.

[Translation]

Schemes for Nomadic Tribes

3451. SHRI GHANSHYAM ANURAGI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the schemes being implemented for the welfare of nomadic tribes in the country;

(b) the details of Non-Government Organisations implementing the said schemes;

(c) whether the Government proposes to chalk out any action plan for providing housing and other Government facilities to these nomads; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR CHAUDHARY): (a) The Ministry of Tribal Affairs deals only with Scheduled Tribes specified under Article 342 of the Constitution and does not deal with nomadic tribes. Hence, it has no schemes for nomadic tribes.

(b) to (d) Does not arise.

[English]

Free Coaching

3452. SHRI RAMSINH RATHWA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether ST students are provided with free coaching facilities to help them to compete in various All India competitive examinations;

(b) if so, the details of allocation and utilization of funds under each such scheme, State-wise during each of the last three years;

(c) whether the allocated amount was not utilised fully during the period;

(d) if so, the details thereof and reasons therefor; and

(e) the steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR CHAUDHARY): (a) Yes, Madam.

(b) The Ministry of Tribal Affairs implements a scheme of Coaching for Scheduled Tribes. The scheme is demand-driven and need based, therefore, no State-wise allocation is made under this scheme. Funds are released to Private Coaching Institutes/NGOs/State Governments only on receipt of complete proposals along with utilization certificate of previous grants and subject to availability of funds under the scheme. The details of budget allocation and State-wise releases under this scheme during the last three year are given below:

(Rs. in Lakhs)

| Sl.No. | Name of the State | 2007-08 | | 2008-09 | | 2009-10 | |
|--------|-------------------|-------------------|-----------------|-------------------|-----------------|-------------------|-----------------|
| | | Budget Allocation | Amount Released | Budget Allocation | Amount Released | Budget Allocation | Amount Released |
| 1. | Andhra Pradesh | — | 46.38 | — | 0.00 | — | 0.00 |
| 2. | Chhattisgarh | | 28.00 | | 55.01 | | 41.41 |
| 3. | Delhi | | 28.79 | | 59.81 | | 53.03 |
| 4. | Gujarat | | 15.13 | | 8.29 | | 0.00 |
| 5. | Jharkhand | | 0.00 | | 0.00 | | 25.65 |
| 6. | Karnataka | | 3.20 | | 0.00 | | 0.00 |
| 7. | Madhya Pradesh | 250.00 | 68.29 | 270.00 | 75.55 | 600.00 | 86.86 |
| 8. | Manipur | | 0.00 | | 0.00 | | 6.20 |
| 9. | Orissa | | 10.20 | | 22.83 | | 9.32 |
| 10. | Rajasthan | | 30.00 | | 59.39 | | 59.53 |
| 11. | Tripura | | 0.00 | | 0.00 | | 9.00 |
| 12. | West Bengal | | 0.00 | | 0.00 | | 9.00 |
| | Total | | 229.99 | | 280.88 | | 300.00 |

(c) and (d) During the year 2007-08, the entire amount could not be utilised due to lack of proposals from UTs. During the year 2008-09, the budget allocation was increased Rs. 300.00 lakhs in the revised estimate, however, the entire amount could not be utilised due to model code of conduct of election. During the year 2009-10, the budget allocation was Rs. 300.00 lakhs in the revised estimate and the entire amount was fully utilised.

(e) State Governments/UTs are asked to send complete proposals, so that funds can be released in time.

Child Protection Units

3453. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of functions of Child Protection Units being set up under Juvenile Justice (Care and Protection) Amendment Act, 2006;

(b) whether the Government has set up any monitoring mechanism at Central and State levels to find out if these Committees are fulfilling their objectives in letter and spirit;

(c) the amount allocated during the Eleventh Five Year Plan under the Scheme;

(d) whether the Government proposes to introduce annual appraisal instead of mid term appraisal of the Scheme; and

(e) if so, the time by which a decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The detailed functions of the State and District Child Protection Units, as defined under the Juvenile Justice (Care and Protection of Children) Act, 2000 and the Model Rules thereunder, are enclosed Statement.

(b) The Ministry of Women and Child Development is implementing a centrally sponsored scheme namely 'Integrated Child Protection Scheme [ICPS]' under which State Child Protection Committees and District Child Protection Committees are set up by the State Governments to monitor the activities of the child protection structures and mechanisms set up under the scheme at the State level.

The Ministry of Women and Child Development monitors and supervises the implementation of the scheme at the national level by holding review meetings of States and providing technical support for effective implementation of the scheme.

(c) Rs. 1073.00 crore has been allocated for implementation of the Integrated Child Protection Scheme during the Eleventh Plan Period.

(d) and (e) There is no proposal to introduce annual appraisal of the scheme.

Statement

(1) State Child Protection Unit—The functions of the State Child Protection Unit are as below:

- (a) implementation of the Act and supervision and monitoring of the agencies and institutions under the Act;
- (b) set up, support and monitor the District Child Protection Unit;
- (c) represent State Child Protection Unit as a member in the Selection Committee for appointment of members of Boards or Committees;
- (d) make necessary funds available to the District Child Protection Units for providing or setting up required facilities to implement the Act;
- (e) network and coordinate with all government departments to build inter-sectoral linkages on child protection issues, including Departments of Health, Education, Social Welfare, Urban Basis Services, Backward Classes & Monitoring, Youth Services, Police, Judiciary, Labour, State AIDS Control Society, among others;
- (f) network and coordinate with civil society organization working for the effective implementation of the Act;

- (g) training and capacity building if all personnel (Government and Non-government) working under the Act;
- (h) establish Minimum Standards of Care and ensure its implementation in all institutions set up under the Act;
- (i) Review of the functioning of Committees; and
- (j) all other function necessary for effective implementation of the Act.

(2) District Child Protection Unit—The functions of the District Child Protection Unit are as below:

- (a) ensure effective implementation of the Act at district or city levels by supporting creation of adequate infrastructure, such as, setting up Boards, Committees, Special Juvenile Police Units and homes in each districts;
- (b) identify families at risk and children in need of care and protection;
- (c) assess the number of children in difficult circumstances and creating district-specific database to monitor trends and patterns of children in difficult circumstances;
- (d) periodic and regular mapping of all child related services at district for creating a resource directory and making the information available to the Committees and Boards from time to time;
- (e) implement family based non-institutional services including sponsorship, foster care, adoption and after care;
- (f) ensue setting up of District, Block and Village level Child Protection Committees for effective implementation of programmes as well as discharge of its functions;
- (g) facilities transfer of children at all levels for either their restoration of their families or placing the child on long or short-term rehabilitation through institutionalization, adoption foster care and sponsorship;
- (h) supporting State Adoption Resource Agency in implementation of family based non- institutional services at district level;
- (i) network and coordinate with all government departments to build inter-sectoral linkages on child protection issues, including Departments of

Health, Education, Social Welfare, Urban Basic Services, Backward Classes & Minorities, Youth Services, Police Judiciary, Labour, State AIDS Control Society, among others;

- (j) network and coordinate with civil society organizations working under the Act;
- (k) develop parameter and tools for effective monitoring and supervision of agencies and institutions in the district in consultation with experts in child welfare;
- (l) supervise and monitor all instantiations or agencies providing residential facilities to children in district;
- (m) train and build capacity of all personnel (Government and Non-Government) implementing the Act to provide effective services to children;
- (n) organize quarterly meeting with all stakeholders at district level including CHILDLINE, Specialised Adoption Agencies, Officer-in-charges of homes, non-governmental organizations and members of public to review the progress and implementation of the Act; and
- (o) liaison with the State Child Protection Unit, State Adoption Resource Agency at State level and District Child Protection Units of other districts.

Acquisition of RBI's Stake in NABARD

3454. Sk. SAIDUL HAQUE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has decided to take over the shares held by Reserve Bank of India (RBI) in National Bank for Agriculture and Rural Development (NABARD);

(b) if so, the time by which such take over will be commenced;

(c) the opinion of RBI to relinquish such shares and its representation in the Board of NABARD;

(d) whether the Government has decided to off-load part of NABARD shares into the market making way for privatization of a premier Agri-finance like NABARD; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) Yes, Madam. The Government of India (Gol), in consultation

with the Reserve Bank of India (RBI), had decided to take-over 72.5% of the overall shareholding in the National Bank for Agriculture and Rural Development (NABARD), presently held by RBI, thus taking Gol's holding in NABARD to 100%.

Meanwhile, RBI has requested the Government that due to the impact of recent global crisis and operational exigencies status quo may be maintained for some more time.

(d) No, Madam.

(e) Does not arise.

[Translation]

Fiscal Deficit

3455. SHRI BHOOPENDRA SINGH: Will the Minister of FINANCE be pleased to state:

(a) the present status of fiscal deficit in the country over the last three years;

(b) the measures taken by the Government to reduce the fiscal deficit and the estimated percentage of fiscal deficit during the current financial year out of the Gross Domestic Product;

(c) the target for reduction of fiscal deficit during the coming financial year, 2010-11; and

(d) the details of the scheme of the Government to balance the economic growth and fiscal health?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) The fiscal deficit (as percentage of GDP) for the last three years is as follows:

| | | |
|-----------------------|---|--------------|
| 2007-08 | — | 2.6 per cent |
| 2008-09 (Provisional) | — | 6.0 per cent |
| 2009-10 (RE) | — | 6.7 per cent |

(b) The various measures taken by the Government including *inter-alia* tax reforms and expenditure management have resulted in reduction in fiscal deficit from 4.5 per cent of GDP in 2003-04 to 2.6 per cent in 2007-08. Subsequent to the global meltdown in the second half of 2008-09, there was a compelling need to adjust the fiscal policy to take care of exceptional circumstances through which the economy was passing.

The Government had to take various fiscal measures to insulate the economy from the adverse impact of global slowdown. Accordingly, fiscal deficit in 2008-09 and RE 2009-10 went up to 6.0 per cent and 6.7 per cent of GDP respectively. The above decision of the Government was guided on the principles of insulating the vulnerable sections of society and sectors of economy from the impact of economic downturn and at the same time ensure revival of the economy with higher growth. However, the medium term objective of the Government is to revert to the path of fiscal consolidation with emphasis on structural fiscal reforms encompassing all aspects of budget making. With improvement in prevailing economic conditions, the process of fiscal consolidation is back on track in the year 2010-11. Despite on significant increase in tax to GDP ratio and additional expenditure commitments arising on account of the 13th Finance Commission recommendations, the fiscal deficit with the help of disinvestment proceeds and reforms in expenditure management including subsidies, has been reduced from 7.8 per cent in 2008-09 (including securities issued on lieu of subsidies to Oil and Fertilizer Companies) to 5.5 per cent in BE 2010-11.

(c) The estimated fiscal deficit during the financial year 2010-11 is 5.5 per cent of GDP.

(d) During the year 2008-09 and 2009-10, the country was facing a difficult economic situation, the cause of which was not emanating from within its boundaries. If left un-attended, the impact of this crisis would have affected the growth prospects of the Indian economy in medium to long term. The Government had two policy options before it. In view of falling buoyancy in tax receipts, the Government could have taken a decision to reduce expenditure and thereby live within the mandated deficit for the year as per the Fiscal Responsibility and Budget Management Rules. However, this could have resulted in an adverse impact on the growth of the economy in the absence of desired level of investments, thereby putting at risk the revival process. The second option was to increase public expenditure, even with lower revenue receipts, and stimulate the economy by creating demand to maintain the growth trajectory. The Government took a conscious decision in favour of the second option of undertaking fiscal measures to increase public expenditure in order to boost demand and increase investment in rural and urban infrastructure. These measures have started showing results. In the year 2009-10 the estimated growth in Indian economy is 7.2 per cent and the projected growth for 2010-11 is 8.5 per cent. With the change in economic

situation, the Government has decided to revert back to the path of fiscal consolidation and has projected to reduce the fiscal deficit from 7.8 per cent of GDP (including securities issued in lieu of subsidies to Oil and Fertilizer Companies) in 2008-09 to 5.5 per cent of GDP in BE 2010-11.

[English]

Foreign Investment in DEBT Markets

3456. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether International Monetary Fund (IMF) has suggested that India should allow more foreign investments in its debt market to boost trading and also to lower borrowing costs;

(b) if so the details thereof; and

(c) the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) On conclusion of 2009 Article IV Consultation with India, the IMF has issued on its website a Public Information Notice (PIN) dated February 4, 2010 summarizing the views of the Executive Directors at IMF. Relevant portion from the third last Para of the PIN is extracted below:

“Several Directors also considered that further opening the local debt market to foreign investors could help in enhancing liquidity. A few other Directors advised a more cautious approach in view of the volatility and vulnerabilities associated with capital flows.”

The complete IMF Staff Article IV Consultation Report on India has been published by IMF on their website on March 16, 2010.

(c) The Foreign Institutional Investors (FII) policy is regularly reviewed by the Government and the regulators keeping in tune with the evolving macroeconomic conditions, sectoral requirements, global developments etc. and changes to the said policy are made as and when considered appropriate.

National Mission on Enhanced Energy Efficiency

3457. SHRI E.G. SUGAVANAM: Will the Minister of POWER be pleased to state:

(a) whether the Government has approved the National Mission on Enhanced Energy Efficiency;

- (b) if so, the details thereof; and
 (c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) No, Madam.

- (b) and (c) Do not arise.

Illegal Transaction of Foreign Exchange

3458. SHRI S. ALAGIRI:
 SHRI ANJANKUMAR M. YADAV:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has detected any case of illegal transaction of foreign exchange in the country during the last six months;
 (b) if so, the details thereof;
 (c) the amount of foreign exchange recovered during the above period. State-wise; and
 (d) the steps taken by the Government to check the illegal transaction of foreign exchange?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) During the last six months, the Directorate of Enforcement has issued Show Cause Notices in 137 cases alleging contravention of the provisions of Foreign Exchange Management Act, 1999 (FEMA) involving an amount of about Rs. 862.85 Crore.

(c) The State-wise details of seizure of foreign exchange, in lakhs of rupees, are as under:-

| Delhi | Gujarat | Tamil Nadu | Kerala | W. Bengal | Maharashtra |
|-------|---------|------------|--------|-----------|-------------|
| 12.23 | 59.27 | 01.60 | 13.60 | 29.57 | 01.87 |

(d) The Directorate of Enforcement continues to take appropriate measures to prevent contravention of FEMA, 1999, including those relating to illicit transactions in foreign exchange.

Norms Fixed by DDA for Flats

3459. SHRI KAUSHALENDRA KUMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the norms fixed by the Delhi Development Authority (DDA) for allowing freeholding of society flats, mutual exchange of flats, etc;

(b) whether the triangular or multiples exchanges are not allowed by the DDA;

(c) if so, the reasons therefor;

(d) whether the DDA refuses to issue freehold title conveyance deeds to the present owners of the flats;

(e) if so, the reasons therefor; and

(f) the reformative measures taken by the Government to rectify such matters?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) DDA has informed that the freehold of society flats is allowed if all the norms such as proof of physical possession, no dues, copy of General Power of Attorney (GPA) and Agreement to Sell, etc. are complete as per conversion guidelines/instructions. It was further stated that the mutual exchange of society flats is regularized on request, subject to payment of prescribed fee and fulfillment of other conditions as prescribed in the policy of mutual exchange.

(b) and (c) As per existing policy, triangular or multiple exchanges are not permissible.

(d) and (e) According to DDA, feehold is allowed and conveyance deed is issued wherever the prescribed norms for conversion and mutual exchange are fulfilled.

(f) Does not warrant in view of above.

Regulation of Lending Procedure to Micro Finance Sector

3460. SHRI VARUN GANDHI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government proposes to regulate the lending procedure of micro finance sector since Micro Finance Institution(MFI) loans are often priced at more than 20 percent; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) A draft Micro Finance (Development and Regulation) Bill has been placed on website of National Bank for Agriculture and Rural Development (NABARD) and the Ministry of Finance, Government of India for seeking comments of the stake holders.

NBFCs

3461. SHRI VARUN GANDHI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government proposes to encourage the Non-Banking Financial Companies (NBFCs) as critical link in the micro finance sector; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Reserve Bank of India (RBI) has reported that as far as NBFCs are concerned, there is no separate classification as 'microfinance' companies. NBFCs are classified as Asset Finance Companies, Loan Companies, Investment Companies and Infrastructure Finance Companies. The prudential norms on capital adequacy and exposure norms are applicable to these companies. NBFCs, however, can undertake 'microfinance' activity.

Slum Rehabilitation Projects

3462. SHRI NARAHARI MAHATO: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the details of schemes proposed to be undertaken to provide means of livelihood to the urban poor;

(b) whether such schemes have been/are being linked with slum rehabilitation projects to ensure easy repayment;

(c) if so, the details thereof;

(d) whether the skill sets and professional expertise of slum dwellers can be taken as the basis for employment/self employment and loans arranged from financing institutions to enable generation of higher income and consequent capability for repayment; and

(e) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) The centrally sponsored urban poverty alleviation scheme of Swarna Jayanti Shahari Rozgar Yojana (SJSRY), implemented since 1.12.1997, has been recently revamped by the Government, with effect from 1st April 2009. The revamped SJSRY has following components:

(i) Urban Self Employment Programme (USEP)—targets individual urban poor for setting up of micro-enterprises,

(ii) Urban Women Self-help Programme (UWSP)—targets urban poor women self-help groups for setting up of group-enterprises and providing them assistance through a revolving fund for thrift & credit activities.

(iii) Skill Training for Employment Promotion amongst Urban Poor (STEP-UP)—targets urban poor for imparting quality training so as to enhance their employability for self-employment or better salaried employment.

(iv) Urban Wage Employment Programme (UWEP)—seeks to assist urban poor by utilizing their labour for, the construction of socially and economically useful public assets, in towns having population less than 5 lakhs as per 1991 census, and.

(v) Urban Community Development Network (UCDN)—seeks to assist the urban poor in organizing themselves in self-managed community structures so as to gain collective strength to address the issues of poverty facing them and participate in the effective implementation of urban poverty alleviation programmes.

(b) to (e) Slum Development and rehabilitation programmes are being taken up under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM). The Basic Services to the Urban Poor (BSUP) and Integrated Housing & Slum Development Programme (IHSDP) components of JNNURM are aimed at providing basic amenities viz. affordable shelter, land tenure, water, sanitation, primary health, primary education and social security to the slum dwellers and urban poor.

States have been requested to implement the Swarna Jayanti Shahari Rozgar Yojana (SJSRY) and Jawaharlal Nehru National Urban Renewal Mission (JNNURM) in a coordinated manner so that the beneficiaries under housing and slum rehabilitation programmes are also able to have access to livelihood opportunities provided under SJSRY. States have also been requested to conduct slum, household and livelihood surveys in slums so as to enable the States to match the skill sets of the slum dwellers with the emerging employment opportunities under the revamped Swarna Jayanti Shahari Rozgar Yojana (SJSRY).

Renewable Energy Projects by NTPC

3463. SHRI NARANBHAI KACHHADIA: Will the Minister of POWER be pleased to state:

(a) whether the National Thermal Power Corporation Limited (NTPC) proposes to invest more than Rs. 2000 crore for the setting up of over 1000 MW Renewable Energy Projects in the country;

(b) if so, the details thereof;

(c) whether feasibility studies for these projects have been completed; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) energy resources such as sourcing Wind Energy, Hydro Energy, Solar (Photo Voltaic and Thermal) Energy, Biomass Energy, etc. NTPC has made a provision of investment of Rs. 480 crores in 2010-11 for developing renewable energy schemes.

(c) and (d) Feasibility Studies for the following Renewable Energy projects have been completed:

1. 100 MW wind Energy Project in Karnataka.
2. 8 MW Hydro Energy Project in Uttar Pradesh.
3. 15 MW Solar Energy Project in Rajasthan.
4. 5 MW Solar Energy Project in Uttar Pradesh.
5. 25 MW Solar Energy Project at NTPC, Singrauli.

Non-transfer of Revenue Officials

3464. SHRI MANICKA TAGORE: Will the Minister of FINANCE be pleased to state:

(a) whether some top rank officials of Customs/Excise/Income Tax are working in one and the same place for several years, even after they were eligible for transfer to some other places/posts;

(b) if so, the details thereof; and

(c) the action going to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) The postings/transfers of officers of Indian Revenue Service (Income Tax) and Indian Revenue Service (Customs & Central Excise) are governed by the Transfer/Placement Policy. However, on administrative and compassionate grounds such as medical, working spouse, education of children etc, the Government may allow retention of an officer in a particular station beyond the period prescribed in the policy on a case to case basis.

[Translation]

Cultural Loss

3465. SHRI PRATAPRAO GANPATRAO JADHAO: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the tribal areas in the country are facing the danger of ecological destruction and cultural loss;

(b) if so, the details thereof and reaction of the Government thereto;

(c) whether the Ministry of Tribal Affairs has made any inter-ministerial coordination in this regard;

(d) if so, the details thereof and results achieved so far thereby; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR CHAUDHARY): (a) to (e) During the course of development, both tribal and non-tribal areas are exposed to potential dangers emanating from ecological disturbances and thereby in the process, changes in cultural patterns are also anticipated. The causes include, inter alia, anticipated climate change, developmental activities, population pressures and exposure to endogenous and exogenous cultural influences. For major adverse impacts that can be anticipated for development initiatives, safeguards are already included right at the inception, *i.e.* the planning stage itself, by the concerned Administrative Ministries. The Ministry of Environment and Forests, which is the nodal line Ministry, coordinating issues relating to environment and ecology, gives due consideration to such aspects and their impact. This is done in accordance with the Rehabilitation and Resettlement Policy of the Government and Forest Rights of tribals residing in the area. No inter-Ministerial coordination has been made by the Ministry of Tribal Affairs in this regard, but such coordination is envisaged in the preparation of Annual and Five Year Plans.

Allotment of DDA Flats

3466. DR. SANJAY SINGH:
SHRI ANJANKUMAR M. YADAV:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there are instances of the allotment of number of Delhi Development Authority (DDA) flats in the name of a single person by the DDA in contravention of the rules;

(b) if so, the details thereof;

(c) whether no action has been taken against the officers of DDA and property dealers responsible for breaking the rules and allotting more than one flat and registering more than one flat on the same name illegally;

(d) if so, the reaction of the Government thereto; and

(e) the action taken by the Government in such cases during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (e) DDA has informed that Eligibility of Allotment is as per Clause-7 of DDA (Management and Disposal of Housing Estates) Regulations, 1968 and whenever any allotment is made, DDA takes an Affidavit from such allottee before giving possession, testifying that he/she or his/her wife/husband or any of his/her dependent relations including children do not own in full or in part on freehold or leasehold basis any residential plot or house in the urban area of Delhi, New Delhi or Delhi Cantt. DDA has further informed that in cases involving false affidavits or concealment of facts, action towards filing of FIR and cancellation of allotment is taken. DDA has also stated that no such case has come to its notice during the last 3 years.

[*English*]

Loan by Rural Electrification Corporation

3467. SHRI TATHAGATA SATPATHY: Will the Minister of POWER be pleased to state the details of the total amount of loan disbursed by Rural Electrification Corporation (REC) during each of the last three years and the current year for the transmission, distribution and upgradation of power stations in the country?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): The details of the total amount of loan disbursed by Rural Electrification Corporation (REC) Limited during the years 2007-08, 2008-09, 2009-10 and current year for upgradation of power stations, transmission and distribution in the country are as under:-

(Rs. in crore)

| | 2007-08 | 2008-09 | 2009-10 | 2010-11 |
|-------------------------------|----------------|----------------|----------------|---------------|
| Upgradation of Power Stations | 47.05 | 81.60 | 141.14 | 0.00 |
| Transmission | 1373.43 | 2071.62 | 2908.64 | 16.48 |
| Distribution | 5288.65 | 4615.70 | 5498.53 | 110.94 |
| Total | 6709.13 | 6768.92 | 8548.31 | 127.42 |

[*Translation*]

Action against Blacklisted Companies for Metro Project

3468. SHRI HUKUMDEV NARAYAN YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to refer to Unstarred Question No. 255 dated 20th November, 2009 and state:

(a) the date of first accident and the safety measures taken thereafter;

(b) whether criminal cases were filed against the companies for accidents;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the details of the other actions taken by the Delhi Metro Rail Corporation (DMRC) against the erring companies including Gammon India Limited?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Delhi Metro Rail Corporation (DMRC) Ltd. has reported that the first accident involving major failure at launching site of M/s Afcons Infrastructure Ltd. happened on 19th October, 2008 at Laxmi Nagar. The safety measures taken thereafter are listed below:-

(i) All the launchers at different sites were stoppeed and re-inpsected jointly by safety team and site team. The work at these launchers resumed only after compliance of safety observations made during these inspections.

(ii) Safety experts of General Consultants were tasked to carry out dedicated separate inspections of launchers on regular basis and submit report of safety issues at work sites.

(iii) Strengthening of site team for monitoring of works was carried out and launching operations were supervised by competent supervision of Contractors as well as DMRC.

(iv) A comprehensive checklist on safety was developed and circulated to all launching sites for completion before allowing any launching activity. The same was being monitored by site Engineers.

(b) and (c) DMRC had lodged FIR in the Police Station. Necessary enquiries were conducted by the Police authorities independently for which DMRC had provided all the information required.

(d) Does not arise.

(e) DMRC has served show cause memorandum to M/s Gammon India Ltd. for blacklisting them for a period of two years from its projects. DMRC has reported that it is appraising the response received from M/s Gammon India Ltd.

Community Health Insurance Scheme

3469. SHRI K.C. SINGH 'BABA': Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of Central funds allocated to the State Governments to implement Community Health Insurance Scheme (CHIS) in the country especially in Uttarakhand under the National Rural Health Mission (NRHM) during the last three years till date, year-wise;

(b) the total number of people covered under CHIS during the said period; and

(c) the details of benefits and facilities being made available under CHIS, State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) There is no scheme providing Health Insurance cover under National Rural Health Mission in the State of Uttarakhand.

(c) Under the framework for development of Health Insurance Scheme for Below Poverty Line (BPL) families, the Ministry of Health and Family Welfare subsidizes the cost of the annual premium up to 75% subject to a

maximum of Rs. 300 per BPL family for this Scheme. Also Ministry of Labour and Employment launched the Rashtriya Swasthya Bima Yojana (RSBY) to cover the unorganized sector BPL workers. Since States started accessing RSBY, demand for support to Health Insurance for BPL from NRHM reduced.

Processing of IT Returns

3470. SHRIMATI SUSHILA SAROJ: Will the Minister of FINANCE be pleased to state:

(a) whether income tax returns are being processed by the National Securities Depository Limited (NSDL) on contract basis;

(b) whether some mistakes have been found in the computerised records of income tax payers refund files, which is causing delay in the refunds;

(c) the number of cases of delays in refunds that have come up during 1st three financial years due to this incomplete information in the computerised records; and

(d) whether money earned as a tax is not transferred to intended accounts and are lying in banks and in the accounts of mediators for years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) No Madam. Income Tax Returns are processed on in-house computerized system of Income Tax Department. National Securities Depository Limited (NSDL) does the assessee wise matching of TDS challans from the corresponding TDS returns.

(b) Yes, the following mistakes/mis-matches occurred due to:-

(1) Typographical mistakes in quoting the TAN of the deductor by the assessee.

(2) Typographical mistakes in quoting/non-quoting of the PAN of the assessee by the deductors in the TDS returns.

(3) Non filing of Quarterly TDS returns by the deductors.

(c) No separate data on the same is maintained.

(d) The amount deposited as tax gets credited in government account with RBI. To facilitate the resolution of the mismatches/mistakes, online view of Tax Credit Statement is available to the assessee on the Departmental website where they can verify their payments/tax deducted. It is an important feed back mechanism to prompt the taxpayer to take the necessary follow-up action to resolve the mistakes/mis-matches.

[*English*]

Import of Agricultural Machinery

3471. SHRI GAJANAN D. BABAR:
SHRI DHARMENDRA YADAV:

Will the Minister of FINANCE be pleased to state:

(a) the details of tax related steps taken by the Government to ensure easy procurement/possession of agricultural machinery by the farmers;

(b) whether the Government has plans to allow duty free import of such machinery for the benefit of agricultural sector; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Domestically produced farm level agricultural machinery for activities such as soil preparation, sowing, harvesting, grading and sorting etc. and their parts are fully exempted from payment of Central Excise duty. Besides this, Basic customs duty on specified imported agricultural machinery is charged at a concessional rate of 5%.

(b) and (c) There is no proposal under consideration to allow duty free import of agricultural machinery. Since agricultural machinery is mostly produced in Small & Medium Industries, full exemption from customs duty for similar capital goods, would erode the protection to the domestic industry and adversely affect it.

[*Translation*]

Declaration of Tribal Sub Plan Area

3472. SHRI NARENDRA SINGH TOMAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of proposals received by the Union Government to include any areas under the tribal sub-plan; and

(b) the action taken on each such requests/proposals alongwith reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR CHAUDHARY): (a) Proposal for declaration of Integrated Tribal Development Projects (ITDPs)/Integrated Tribal Development Agencies (ITDAs), MADA Pockets and Clusters have been received from the State Governments of Chhattisgarh, Gujarat, Karnataka, Maharashtra, Madhya Pradesh, Rajasthan, Odisha and Tamil Nadu.

(b) The proposals have been examined in consultation with the concerned State Governments as per criteria laid down for declaration of ITDPs/ITDAs, MADA Pockets and Clusters. The concerned State Governments have been advised accordingly as in the enclosed Statement.

Statement

State-wise proposals regarding declaration of ITDP/MADA Pockets/Clusters under TSP Strategy and action taken by Ministry of Tribal Affairs

| Sl.No. | Name of the State | Details of the proposals | Status/Remarks |
|--------|-------------------|--------------------------------|------------------------------------------------------------------------------------------------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Chhattisgarh | Creation of New ITDP Keshkal | Proposals have been examined and the State has been requested to submit fresh proposal as per prescribed format. |
| | | Creation of Kotba Tribal Block | The Tribal Blocks are not declared by this Ministry. |

| 1 | 2 | 3 | 4 |
|----|-------------|------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 2. | Gujarat | Inclusion of 9 Talukas in TSP | Proposals have been examined and the State has been requested to submit fresh proposal as per prescribed format with the district-wise indicate MAPs. |
| 3. | Karnataka | Creation of New ITDPs/MADA Pockets/Clusters | Proposals have been examined and the State has been requested to submit revised proposal which are still awaited. |
| 4. | Maharashtra | Reorganisation of MADA Pockets/Clusters | Proposals have been examined and the State was requested to submit revised proposal on the basis of 2001 census which have been received and are under examination. |
| 5. | MP | Reorganisation of MADA Pockets/Clusters | Proposals have been examined and the State has been requested to submit revised proposal which are still awaited. |
| 6. | Rajasthan | Expansion of TSP Areas | Proposals have been examined and the State has been requested to submit revised proposal which are still awaited. |
| 7. | Odisha | Declaration of Tileibani block as ITDA Block/Formation of New Cluster | Proposals have been examined and the State has been requested to depute one officer, conversant with the work to this Ministry. |
| 8. | Tamil Nadu | Inclusion of Talawadi etc. Blocks in Erode Distt. and in Palamalai Hill under ITDP | Proposals have been examined and the State has been requested to submit fresh proposal along with justifications and relevant documents. |

*[English]***National Insurance Academy**

3473. SHRI PRADEEP MAJHI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government proposes to set up a National Insurance Academy in Pune; and

(b) if so, the detail is thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The National Insurance Academy (NIA), Pune was established in December, 1980 as an autonomous Institution registered under the Societies Registration Act, 1860, which functions as a planning, coordinating and monitoring agency for insurance education, training and research in the country.

*[Translation]***Surrender/Diversion of Funds by CPWD**

3474. SHRIMATI DEEPA DASMUNSI: Will the Minister of URBAN DEVELOPMENT be pleased to refer to reply given to Unstarred Question No. 1533 dated November 27, 2009 regarding Surrender/Diversion of funds by CPWD and state:

(a) whether the said information has since been collected;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the same is likely to be collected?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) Yes, Madam.

(b) Details are given in the enclosed Statement.

(c) and (d) Do not arise.

Statement

| | |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| (a) The budgetary allocation lapsed/surrendered by the Central Public Works Department (CPWD) during each of the last three years and the reasons therefor; | As per Annexure 'A' |
| (b) whether surrender/diversion of funds has adversely affected upgradation of the Government quarters; | No. |
| (c) if so, the reaction of the Government thereto; | Does not arise. |
| (d) the details of the CPWD projects that are still pending alongwith the reasons therefor; and | As per Annexure 'B' |
| (e) the steps taken to strengthen the monitoring mechanism of the projects implementation? | The regular monitoring of projects is done at all levels to implement various schemes including those relating to upgradation. A Web based Project Monitoring System has also been installed in CPWD for close monitoring of the projects. |

Annexure A

(Rupees in Crore)

| Head & Grant No. 99 | Amount Surrendered | Reasons |
|----------------------------|--------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1 | 2 | 3 |
| 2006-2007 | | |
| MH: 4216-UD-(P) | 39.28 | Construction of 140 Type-V and 104 Type-VI flats at DDU Marg, New Delhi could not to be taken up due to non receipt of clearance from local bodies. Payment to BSES for establishment of 33/11 KV Grid Sub Station by them at DDU Marg, New Delhi could not be made in the absence of sanction from the Competent Authority. |
| MH: 4216-Meteorology (P) | 4.73 | Sufficient sanctions were not received from Client Deptt. |
| MH: 4216-Mines (P) | 0.80 | Sufficient sanctions were not received from Client Deptt. |
| MH: 4216-Employment (P) | 0.80 | Sufficient A/A & E/S not received from Client Deptt. |
| MH: 4216-Audit (NP) | 0.40 | Construction of residential quarters at Raipur could not be taken up due to receipt of incompetitive rates and subsequent court case. Also due to slow progress of construction work under the Chief Engineer, NE Zone. |
| MH: 4216-Lok Sabha (NP) | 1.00 | Due to slow progress of major works in New Delhi Zone-I. |
| MH: 4059-UD (P) | 1.50 | Savings was due to non start of work on account of change in design of sub-station at Jaisalmer house and also due to actual execution of refurbishing work of Vigyan Bhawan since completed. |
| MH: 4059-communication (P) | 1.65 | Sufficient A/A & E/S were not received from the Client Department. |

| 1 | 2 | 3 |
|-------------------------------------|-------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| MH: 4059-Mines (P) | 1.80 | Sufficient A/A & E/S were not received from the Client Department. |
| MH: 4059-NCES (P) | 2.10 | Sufficient A/A & E/S were not received from the Client Department. |
| MH: 4059-ISM&H (P) | 0.30 | Sufficient A/A & E/S were not received from the Client Department. |
| MH: 4250-Labour (P) | 2.70 | Sufficient A/A & E/S were not received from the Client Department. |
| MH: 5052-Shipping (P) | 1.00 | Sufficient A/A & E/S were not received from the Client Department. |
| MH: 5455-Meteorology (P) | 1.40 | Sufficient A/A & E/S were not received from the Client Department. |
| MH: 2059-Stock (NP) | 46.00 | Under MH: 2059-Stock, no material is being stipulated for work costing more than Rs. 2.00 crore and for works costing less than Rs. 2.00 crore material is being issued on rare cases depending upon local circumstances. |
| 2007-2008 | | |
| MH: 4216-UD-(P) | 11.00 | Construction of 140 Type-V and 104 Type-VI flats at DDU Marg, New Delhi could not to be taken up due to non receipt of clearance from local bodies etc. |
| MH: 4216-Mines (P) | 1.00 | Sufficient sanctions not received from Client Department. |
| MH: 4216-Employment (P) | 0.21 | Sufficient sanctions not received from Client Department. |
| MH: 4216-Stationery & Printing (NP) | 0.15 | Sufficient sanctions not received from Client Department. |
| MH: 4216-Audit (NP) | 4.90 | Sufficient sanctions not received from Client Department. |
| MH: 4216-Finance & Revenue (NP) | 20.45 | Sufficient sanctions not received from Client Department. |
| MH: 4216-Home Affairs (NP) | 0.44 | Sufficient sanctions not received from Client Department. |
| MH: 4216-PPG&P (NP) | 0.10 | Sufficient sanctions not received from Client Department. |
| MH: 2216-Minor Works (NP) | 0.20 | The sufficient demands for Minor works not received from the allottees. |
| MH: 2216-Special Repairs (NP)-GPRA | 2.00 | The saving was due to non finalization of specification etc. for some locations. |
| MH: 2216-Purchase of Machinery (NP) | 0.30 | Less requirement for the purchase of machinery. |
| MH: 2216-Minor Works (OH) (NP) | 1.20 | The sufficient demands for Minor works not received from the allottees. |
| MH: 2216-Special Repairs (OH) (NP) | 0.66 | Less demand for Special Repair works from other departments. |
| MH: 4059-UD (P) | 50.50 | RPEs of major projects such as INA, GOPA, Hyderabad, CGO Ext. Saket etc. were pending and work of GPOA Bldg. at Portblair could not be taken. |

| 1 | 2 | 3 |
|-------------------------------------|-------|------------------------------------------------------------------------------------------------------|
| MH: 4059-Mines (P) | 2.80 | Sufficient A/A & E/S not received from the Client Department. |
| MH: 4059-NRE (P) | 1.60 | Sufficient A/A & E/S not received from the Client Department. |
| MH: 4202-General Education (P) | 1.80 | Sufficient A/A & E/S not received from the Client Department. |
| MH: 5052-Shipping (P) | 1.75 | Sufficient A/A & E/S not received from the Client Department. |
| MH: 4059-PPG&P (NP) | 1.75 | Sufficient A/A & E/S not received from the Client Department. |
| MH: 4059-Stationery & Printing (NP) | 0.35 | Sufficient A/A & E/S not received from the Client Department. |
| MH: 4059-Lok Sabha (NP) | 3.20 | Sufficient A/A & E/S not received from the Client Department. |
| MH: 4059-Deptt. of Expr. (NP) | 10.00 | The provision was made at the request of INGAF for purchase of land for which no A/A & E/s received. |
| MH: 2059-Minor Works (GOPA) NP | 0.45 | Demand for Minor Works not received from buildings occupied by other Ministries. |
| MH: 2059-Stock (NP) | 2.35 | Stipulation of material for projects is being discouraged. |
| 2008-2009 | | |
| MH: 4216-Audit (NP) | 1.20 | Sufficient sanctions not received from Client Department. |
| MH: 4216-Home Affairs (NP) | 0.70 | Sufficient sanctions not received from Client Department. |
| MH: 4216-PPG&P (NP) | 1.02 | Sufficient sanctions not received from Client Department. |
| MH: 4059-Mines (P) | 4.00 | Sufficient sanctions not received from Client Department. |
| MH: 4059-NRE (P) | 2.40 | Sufficient sanctions not received from Client Department. |
| MH: 4202-General Education (P) | 6.00 | Sufficient sanctions not received from Client Department. |
| MH: 4250-Labour (P) | 1.98 | Sufficient sanctions not received from Client Department. |
| MH: 4250-Employment (P) | 9.65 | Sufficient sanctions not received from Client Department. |
| MH: 5052-Shipping (P) | 4.75 | Sufficient sanctions not received from Client Department. |
| MH: 4059-UD (NP) | 5.00 | Saving due to slow progress of ongoing works, hence surrendered. |
| MH: 4059-Audit (NP) | 8.00 | Saving due to slow progress of RTI bldg. at BKC, Mumbai. |
| MH: 4059-Finance & Revenue (NP) | 2.00 | Saving due to slow progress of ongoing works, hence surrendered. |
| MH: 4059-Home Affairs (NP) | 0.05 | Sufficient sanctions not received from Client Department. |
| MH: 4059-Lok Sabha (NP) | 7.20 | Saving due to reduced requirement by LSTC Channel. |
| MH: 4059-Stationery & Printing (NP) | 2.47 | Saving due to slow progress of ongoing works, hence surrendered. |
| MH: 4059-External Affairs (NP) | 1.03 | Sufficient sanctions not received from Client Department. |
| MH: 4059-Department of Exp. (NP) | 1.00 | A/A & E/S not received from Client Department. |

Annexure B

| Sl. No. | Region/Zone of CPWD | Details of pending projects | Reasons |
|---------|---------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Northern Region | 1. Upgradation of residential quarters in Nirman Vihar-I, II and III at Vidyadhar Nagar, Jaipur. 2. Other upgradation works of GPRA Colony Sector-7, Vidyadhar Nagar, Jaipur | For upgradation work only 20% allottees of Nirman Vihar-I, II & III at Vidyadhar Nagar, Jaipur has given their consent. The upgradation work in other quarters will be got done only on vacation of quarters by the allottees or turn by turn as per willingness of occupants'. As a result upgradation work in the colony got delayed. GPRA Colony, Sector-7, Vidyadhar Nagar is a old colony and 50% allottees have given their consent for upgradation. The matter is under process and will be completed by March 2011 subject to availability of funds. |
| 2. | Western Region | Two projects relating to Income Tax, (1) Construction of Office Building (2) 28 Nos. Type-V quarters in Mumbai. | This has got delayed due to depositing of premiums by DIT to MMRD for purchasing additional basement area, FSI & extension of time; Approval of plans by MMRD also took time. |
| 3. | Southern Region | Construction of Building of DTRTI at Bangalore. | The project is delayed due to change of requirements by client department. |
| 4. | New Delhi Region | 1. Construction of 168 Nos. car garages & 84 Nos. staff quarters in North and South Avenue for Hon'ble MPs 2. Repair & up-gradation of electrical installation at South Block, New Delhi 3. P/I of Air conditioning with variable refrigerant volume system at Central Sectt. Bldg.; South Block, New Delhi 4. Providing Fire Alarm System for M/o Defence & M/o External Affairs at South Block, New Delhi 5. Providing Fire Alarm System for M/o Finance & DOPT at North Block, New Delhi | Project could not be started since 2002 for want of clearance from DUAC. The project is not pending because of non availability of funds. This work has been kept in abeyance due to the revised planning of North and South Avenue. Site not available Site not available Site not available Site not available |

*[English]***Transmission Congestion**

3475. SHRI D.B. CHANDRE GOWDA:
SHRI A.K.S. VIJAYAN:

Will the Minister of POWER be pleased to state:

(a) whether the flow of power to Southern States in the country including Tamil Nadu has been severely affected due to transmission congestion;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) The flow of power to Southern States in the country including Tamil Nadu has been affected due to transmission congestion.

(b) The transmission congestion in southern region has generally been observed in the following transmission corridors:

- (i) Inter-regional links between Southern Region and rest of the country,
- (ii) Transmission lines connecting area comprising Andhra Pradesh & Karnataka with area comprising Tamil Nadu, Kerala and Puduchery. These lines are 400 kV Vijaywada - Nellore - Chennai D/C line, 400 kV Hosur - Salem and 400 kV Bangalore - Salem lines.

Inter-State transmission system has been primarily designed for transferring share from inter-state generating stations to their beneficiaries. Transmission congestion in Southern Region is primarily due to overdrawal by the beneficiaries over and above their schedule and purchase of additional power from other sources to meet the increased demand. Delay in commissioning of Kudankulam 2000 MW (2x 1000 MW) and Neyveli T5-11 Expansion 500 MW (2 x 250 MW) has also contributed to congestion as generation from these stations would have helped in relieving the congestion.

(c) The matter regarding early commissioning of aforesaid power stations is being followed up. One unit at each of the aforesaid power stations is expected to be commissioned during 2010-11.

The matter regarding critical loading of interconnection between Karnataka and Tamil Nadu was discussed in the 30th meeting of Standing Committee on Power System Planning of Southern Region held on 13th April 2010. 400 kV D/C line between Somanahalli (Karnataka) - Salem Pooling Station has been proposed to be taken up as Regional System Strengthening Scheme.

Human Papilloma Virus Anti Vaccine

3476. SHRI K. SUDHAKARAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has approved the vaccination of Human Papilloma Virus (HPV) anti vaccine through the Non-Governmental Organisations;

(b) if so, the details thereof and the benefits accrued thereby;

(c) whether any deaths caused by the improper application of the vaccine have been reported in the country;

(d) if so, the details thereof;

(e) whether clinical trials of the vaccine have been conducted in the country: and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) to (f) Two imported brands of Human Papilloma Virus (HPV) vaccines namely "Gardasil" (imported by M/s MSD Pharmaceuticals Gurgaon) and "Cervarix" (imported by M/s GSK Pharmaceuticals, Mumbai), were allowed to undergo clinical trial (Phase III) in India, before granting permission to import and Market Authorization. For assessing the health services needs and preparedness for introducing Human Papilloma Virus (HPV) vaccines into the health services in future, PATH, an international NGO, was given permission for a post licensure observational study of HPV vaccination in Khammam district (Andhra Pradesh) and Vadodara district (Gujarat). The study by PATH, was recommended by the Ethical Committee and Advisory Groups at State and Central level. Indian Council of Medical Research, an autonomous body under the Ministry has provided technical support for the development of protocols, and advised on ethical issues as per Govt. of India guidelines. Four deaths in the target of 14019 in Andhra and two in the target of 10,686 in Gujarat have been reported from among the children who were administered these vaccines. The cause of deaths was determined as viral fever, drowning, suicide, severe anaemia with malaria and suspected snake bite. Based on the concerns on these deaths, States have been advised not to carry out any further vaccinations at present.

CPWD Nurseries

3477. SHRI S.R. JEYADURAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of Central Public Works Department (CPWD) nurseries in Delhi particularly in New Delhi Municipal Council areas indicating the area of the land, nursery-wise; and

(b) whether any construction of unauthorized religious structures has been undertaken in such nurseries during the last three years;

(c) if so, the details thereof; and

(d) the steps taken or being taken to remove the unauthorized religious structures therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) There are two nurseries under jurisdiction of CPWD in Delhi

1. Government Sunder Nursery, Nizamuddin, New Delhi - 67 acres and
2. Government Mehrauli Nursery, New Delhi - 34 acres None of these nurseries are situated in New Delhi Municipal Council (NDMC) area. Besides the above, there are 30 take off points in various NDMC areas for taking roll call of Malis and distribution of Horticultural inputs like seeds, manure, good earth etc., as detailed below:-

| Name of area | Approximate area in Sqm |
|--------------------------------|-------------------------|
| 1 | 2 |
| 1. West Kidwai Nagar | 500 |
| 2. East Kidwai Nagar | 500 |
| 3. Laxmi Bai Nagar | 500 |
| 4. North West Moti Bagh | 200 |
| 5. Sec-13 R.K. Puram | 1000 |
| 6. C-II Flats Moti Bagh | 800 |
| 7. D-I, Chanakya Puri | 600 |
| 8. Sarojini Nagar | 800 |
| 9. D-II flat Netaji Nagar | 600 |
| 10. Kautilya Marg Nursery | 1000 |
| 11. MPs Flats North Avenue | 2000 |
| 12. MPs Flats South Avenue (1) | 1500 |
| 13. MPs Flats South Avenue (2) | 2000 |
| 14. Teen Murti House | 4000 |

| 1 | 2 |
|-----------------------------------------------------|-----------|
| 15. South Block Near PM House | 4000 |
| 16. Race Course Road | 3000 |
| 17. 33 Qtrs. Near Akbar Road (3 point)/Tughlak Road | 2000 each |
| 18. C-II Hutments Defence Block, Vijay Chowk | 3000 |
| 19. Parliament Complex | 2000 |
| 20. B.K.S Marg | 2000 |
| 21. Western Court | 2000 |
| 22. Pandara Road (2 points) | 2000 each |
| 23. Bharti Nagar | 3000 |
| 24. 26 Akbar Road | 4000 |
| 25. Indira Gandhi Memorial | 2000 |
| 26. Ashoka Road | 2000 |
| 27. Jantar Mantar Road | 2000 |
| 28. Central Vista Man Singh Road South Side | 4000 |
| 29. Central Vista Man Singh Road North Side | 4000 |
| 30. Behind Dr. Rajendra Prasad Road | 2000 |

(b) CPWD has confirmed that no unauthorized religious structure has been undertaken in such nurseries during the last three years.

(c) and (d) Not applicable in view of (b) above.

Tenure of Chairman, RRB

3478. SHRI SAKTI MOHAN MALIK: Will the Minister of FINANCE be pleased to state:

(a) the duration/tenure of the Chairman of a Regional Rural Bank (RRB) as per Government rule; and

(b) the actual duration of Chairman of each amalgamated RRB since the amalgamation process has started?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) As per

provisions contained in Section 11 of the Regional Rural Banks Act, 1976, the tenure of the Chairman of a Regional Rural Bank cannot exceed five years.

(b) A list of the Chairmen RRBs, as on date alongwith tenure, as reported by National Bank for Agriculture and Rural Development (NABARD) enclosed as Statement.

Statement

Duration of Chairman of amalgamated RRBs

| Sl.No. | Name of the RRB | Name of the Chairman | From | To |
|--------|---------------------------------------|-----------------------------------|------------|------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pragathi Grameena Bank | Shri Preetam Lal | 15.01.2010 | 14.01.2013 |
| 2. | Andhra Pradesh Grameena Vikas Bank | Shri T. Hanumanth Rao | 29.09.2007 | 28.09.2010 |
| 3. | Deccan Grameena Bank | Shri Sanjiban Brata Roy | 02.11.2009 | 02.07.2011 |
| 4. | Chaitanya Godavari Grameena Bank | Shri V.M. Parthasaradi | 07.05.2008 | 07.05.2011 |
| 5. | Saptagiri Grameena Bank | Shri Vinjarapu Venkata Ramana Rao | 02.05.2009 | 02.05.2012 |
| 6. | Assam Gramin Vikash Bank | Shri S.N. Sahoo | 31.08.2009 | 30.08.2010 |
| 7. | Madhya Bihar Gramin Bank | Shri P.N. Singh | 11.11.2008 | 10.11.2011 |
| 8. | Uttar Bihar Gramin Bank | Shri Sangapure S. Ram | 20.05.2009 | 19.05.2012 |
| 9. | Bihar Kshetriya Gramin Bank | Shri S.P. Singh | 22.01.2009 | 21.01.2011 |
| 10. | Chhattisgarh Kshetriya Gramin Bank | Shri Shekhar Srivastava | 28.05.2009 | 27.05.2012 |
| 11. | Dena Gujarat Gramin Bank | Shri Roshan Lal Sharma | 13.6.2008 | 12.06.2011 |
| 12. | Saurashtra Gramin Bank | Shri H.K. Dabhi | 30.11.2009 | 29.11.2012 |
| 13. | Baroda Gujarat Gramin Bank | Shri H.K. Sidhu | 16.09.2009 | 15.09.2012 |
| 14. | Haryana Gramin Bank | Shri I.S. Phogat | 07.08.2008 | 06.08.2011 |
| 15. | Jammu and Kashmir Grameen Bank | Shri Raja Abdul Latif | 10.08.2009 | 09.08.2012 |
| 16. | Vananchal Gramin Bank | Shri Tanoy Kumar Mukhopahyay | 16.06.2007 | 15.06.2010 |
| 17. | Jharkhand Gramin Bank | Shri P K Srivastava | 27.05.2008 | 26.05.2011 |
| 18. | Pragathi Gramin Bank | Shri K.S. Prabhakara Rao | 03.06.2009 | 02.06.2012 |
| 19. | Karnataka Vikas Gramin Bank | Shri K.P. Murlidharan | 24.12.2008 | 23.12.2011 |
| 20. | Cauvery Kalpathru Grameena Bank | Shri Shivaswamy | 11.06.2009 | 10.06.2010 |
| 21. | Satpura Narmada Kshetriya Gramin Bank | Shri B.K. Singal | 01.02.1010 | 31.01.2013 |
| 22. | Madhya Bharath Gramin Bank | Shri G.C. Pande | 28.05.2009 | 27.05.2012 |
| 23. | Narmada Malwa Gramin Bank | Shri A.B. Rane | 15.05.2008 | 14.05.2011 |
| 24. | Maharashtra Gramin Bank | Shri A.A. Magdum | 20.07.2009 | 19.07.2012 |
| 25. | Wainganga Krishna Gramin Bank | Shri K.N. Tambe | 22.09.2009 | 21.09.2012 |

| 1 | 2 | 3 | 4 | 5 |
|-----|---------------------------------|-----------------------------|------------|------------|
| 26. | Vidharbha Kshetriya Gramin Bank | Shri S.C. Singh | 17.10.2009 | 16.10.2012 |
| 27. | Neelachal Gramya Bank | Shri Devendra Kr. Nanda | 22.01.2009 | 21.01.2012 |
| 28. | Utkal Gramya Bank | Shri N K Das | 18.09.2007 | 17.09.2010 |
| 29. | Kalinga Gramya Bank | Shri. N.R. Das | 21.02.2009 | 20.02.2012 |
| 30. | Punjab Gramin Bank | Shri A.C. Sehgal | 10.11.2008 | 09.11.2011 |
| 31. | Jaipur Thar Gramin Bank | Shri U.K. Mishra | 14.07.2008 | 13.07.2011 |
| 32. | MGB Gramin Bank | Shri Prakash Asudani | 01.05.2009 | 01.11.2011 |
| 33. | Rajasthan Gramin Bank | Shri A.K. Gupta | 06.07.2009 | 05.07.2012 |
| 34. | Baroda Rajasthan Gramin Bank | Shri Mukesh Garg | 20.11.2008 | 19.11.2011 |
| 35. | Pauavan Grama Bank | Shri K. Jeyabal | 31.08.2006 | 30.08.2010 |
| 36. | Purvanchal Gramin Bank | Shri Prashant Kumar | 10.11.2008 | 09.11.2011 |
| 37. | Kashi Gomti Samyut Gramin Bank | Shri V.M. Potdar | 03.11.2009 | 02.11.2012 |
| 38. | Baroda UP Gramin Bank | Shri Dinesh Sharma | 15.04.2008 | 14.04.2011 |
| 39. | All UP Gramin Bank | Shri Aslm Kumar Chakrabkrty | 02.03.2010 | 30.9.2011 |
| 40. | Ballia - Etawah Gramin Bank | Shri B.B. Bhandari | 27.01.2010 | 31.12.2011 |
| 41. | Aryavat Gramin Bank | Shri Charan Singh | 04.11.2009 | 03.11.2012 |
| 42. | Shreyas Gramin Bank | Shri L.K. Vaid | 01.07.2008 | 30.06.2011 |
| 43. | Sarva UP Gramin Bank | Shri Y.P. Issar | 17.06.2009 | 16.06.2012 |
| 44. | Uttaranchal Gramin Bank | Shri T.K. Kapoor | 02.07.2007 | 01.07.2010 |
| 45. | Bangia Gramin Vikash Bank | Shri Samar Sengupta | 18.10.2008 | 17.10.2011 |
| 46. | Paschim Banga Gramin Bank | Shri T.R. Ramachandran | 17.09.2007 | 19.09.2010 |

Hiring of Rooms for Commonwealth Games

3479. SHRI RUDRAMADHAB RAY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to hire rooms from individuals for the forthcoming Commonwealth Games, 2010;

(b) if so, the detailed guidelines issued in this connection;

(c) whether the Government is aware that the move has encourage conversion of basements into residential houses and offer the same to the Government for Commonwealth Games, 2010;

(d) if so, the reaction of the Government thereto; and

(e) the measures being taken to check illegal construction and conversion of basements into residential units in Delhi particularly in the South Delhi colonies developed by Delhi Development Authority *viz.* Kailash Hills?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) No. Madam.

(b) to (d) Question does not arise in view of the answer at (a) above.

(e) Action as per law is taken from time to time by the local bodies including Delhi Development Authority against illegal constructions and misuse.

[Translation]

Facilities to Tourists during Commonwealth Games

3480. SHRI JAI PRAKASH AGARWAL: Will the Minister of TOURISM be pleased to state:

(a) whether the Government has made arrangements like food, transportation and other facilities for the tourists likely to visit India for Commonwealth Games, 2010; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) and (b) The Ministry of Tourism is monitoring the augmentation of accommodation infrastructure and has assessed that approximately an additional 30,000 rooms would be required in the National Capital Region of Delhi to meet the demand of the visitors coming for the Commonwealth Games, 2010. Accordingly, the Ministry of Tourism through its 'Task Force' constituted for this purpose is coordinating with various land owning agencies *viz.* Delhi Development Authority (DDA) and the Governments of Uttar Pradesh and Haryana for expeditious completion of the ongoing new hotel projects for the Games. Additoinallyl it is proposed to use 'Bed & Breakfast' establishments, licensed Guest Houses and DDA housing flats located at Vasant Kung which would be furnished and operated by India Tourism Development Corporation (ITDC) for the Games.

The organizing Committee, XIXth Commonwealth Games, Delhi-2010 has set up a 'Games Travel Office' (GTO) which would cater to the tourism & travel requirements during the Games.

[English]

Minor Forest Produce

3481. SHRI INDER SINGH NAMDHARI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether an Act to give tribals the right to exploit Minor Forest Produce (MFP) has been enacted;

(b) if so, the details thereof; and

(c) if not, the manner in which the Government is contemplating to protect the rights of the tribals in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR CHAUDHARY): (a) and (b) Yes, Madam. The Parliament has enacted the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. Section 3 of the Act specifies the forest rights of forest dwelling Scheduled Tribes and other traditional forest dwellers that are to be recognized and vested under the Act. The right of ownership, access to collect, use, and dispose of minor forest produce which has been traditionally collected within or outside village boundaries is also one of the forest rights specified in the said Section.

(c) In view of reply to parts (a) & (b) above, this question does not arise.

Reimbursement of Medical Expenses of CGHS Beneficiaries

3482. SHRI PURNMASI RAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of complaints, letters written by the MPs to the Government on reimbursement of medical expenses of the Central Government Health Scheme (CGHS) beneficiaries;

(b) the reasons for not responding to the letters written by MPs regarding the reimbursement of medical expenses of the CGHS beneficiaries; and

(c) the action proposed to be taken in the matter?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) Separate data regarding communication from MPs regarding reimbursement of medical expenses of CGHS beneficiaries are not being maintained. Instructions already exist in the Ministry for sending a formal reply to all VIP references received in the Ministry.

Chemical Residues on Beaches

3483. SHRIMATI MANEKA GANDHI: Will the Minister of TOURISM be pleased to state:

(a) whether due to the overpowering stink of chemical residues strewn all over in Tithal, Umargam (Gujarat) and

Umarsadi Beaches on Valsad and Devka Beaches in Darnall, tourists are staying away from these beaches; and

(b) if so, the corrective measures taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) and (b) Development and promotion of tourism is primarily undertaken by the State Governments/Union Territory Administrations themselves. Ministry of Tourism, Government of India laid emphasis on cleanliness and solid waste management at tourist destinations/circuits including beaches to enhance visitors experience.

As informed by the Ministry of Environment & Forests, they take up such issues with the concerned State Pollution Control Board to closely monitor the compliance of conditions in the Environmental Clearances of exploratory, drilling and developmental activities for oil and gas and with concerned State Pollution Control Board/ Maritime Board to ensure strict compliance of the conditions stipulated while according permission/ authorization to the ship breaking yards.

Setting up of Tribunals

3484. SHRI JOSE K. MANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government proposes to set up tribunals to deal with the hospital disputes in the country;

(b) if so, the details thereof; and

(c) the action being taken by the Government to amend the existing Acts in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) There is no such proposal under consideration for setting up of Tribunals to deal with hospital disputes. However, there is a Grievances Redressal Cell for redressal of patients disputes or staff disputes.

Western Ghats Development Programme in Karnataka

3485. SHRI D.V. SADANANDA GOWDA: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) whether some proposals submitted by the Government of Karnataka under the Western Ghats Development Programme (WGDP) are lying pending with the Union Government;

(b) if so, the details thereof; and

(c) the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (c) Ministry of Urban Development does not implement Western Ghats Development Programme (WGDP). Western Ghats Secretariat, Planning Commission has informed that no proposal submitted by the Government of Karnataka under the Western Ghats Development Programme (WGDP) is lying pending.

Death Ratio of Patients in Government and Private Hospitals

3486. SHRI R. THAMARASELVAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has undertaken or proposes to undertake any survey to reveal the death ratio of patients in the Government hospitals and private hospitals, including the hospitals run by leading hospital chains in the country;

(b) if so, the details thereof;

(c) whether the Government is aware that in most of the private sector hospitals there are no highly qualified and experienced doctors/Para-medical staff and these are being run with the help of in experienced doctors;

(d) if so, whether the Government is considering to make it mandatory for the private sector hospitals to employ doctors with relevant qualification and experience; and

(e) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (e) No, Madam. Since Health is a state subject, the information is not maintained centrally. However, doctors working in the Private Hospitals are registered with respective Medical Council who ensures that these doctors possess the prescribed qualifications.

[*Translation*]

Rajasthan's Share in Hydro Power Projects of Punjab

3487. SHRI LALCHAND KATARIA:
SHRI BHARAT RAM MEGHWAL:
SHRI DEVJI M. PATEL:

Will the Minister of POWER be pleased to state:

(a) whether the Central Electricity Authority or Central Water Commission has prepared any background note regarding the claim of Rajasthan's share from the hydro power projects of Punjab;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI: (a) A background paper on sharing of power by Rajasthan, Haryana and Himachal Pradesh from some of the Hydroelectric projects in Punjab was prepared by a Committee constituted in Central Electricity Authority in July, 1999.

(b) and (c) The findings of the said Committee are summarized below:

"After analyzing various points raised by the States of Rajasthan, Haryana and Himachal Pradesh in support of their claim in the share of power generated from Anandpur Sahib, Mukerian, Thein Dam, UBDC Stage-II and in the absence of observations of Government of Punjab, the Committee feels that it will be in the best interest of all the concerned states that agreement reached on 10.05.1984 between the Chief Ministers of Rajasthan and Haryana and the Governor of Punjab and Government of India regarding supply of cooling water for Roper Thermal Power Station and commissioning of the Anandpur Sahib Hydel Project be followed."

It may be mentioned that an agreement was reached between the States of Punjab, Haryana and Rajasthan and Government of India on 10.05.1984 wherein it was agreed that in view of the claims raised by Haryana and Rajasthan for sharing of power in Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam project, USDC Stage-II and Shah pur Kandi Hydel Scheme, the Government of India shall refer the matter

to the Supreme Court for its opinion. The opinion of the Supreme Court was to be sought on whether the States of Rajasthan and Haryana are entitled to a share in the power generated from these hydel schemes and in case they are, what would be the share of each State.

However, subsequently in the discussions held between the Chief Ministers of Punjab, Haryana and Rajasthan on 29-30 July, 1992 and 6th August, 1992, a consensus was reached not to refer the matter to the Supreme Court. It was also decided that the States would come to a reasonable agreement through mutual consultations. In order to resolve the issue amicably, a number of formal and informal discussions have taken place. However, no consensus has emerged so far due to the divergent views of the stakeholder States.

[*English*]

Scam in Supply of Medicines in Cghs

3488. PROF. RANJAN PRASAD YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a scam has come to the notice of the Government concerning pilfering of medicines and equipment meant for supply to the Central Government Health Scheme (CGHS) dispensaries and selling them in the open market in Delhi recently;

(b) if so, the details thereof alongwith the worth of such medicines and equipment;

(c) the action taken against the employees/private medical shop owners; and

(d) the preventive measures taken or proposed to be taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) One case of pilferage was reported from CGHS wellness Centre, Vivek Vihar, Delhi. sir Crime Branch, Delhi have reported vide letter no. 1903/R.ACP.SIT dated 7.12.2009 that they have arrested Sh. Revti Prasad Sharma, store Keeper, Vivak Vihar on 5.12.2009 and Sh Mithun Tyagi, Computer, CGHS Wellness Centre Yamuna Vihar on 6.12.09.

Sh. Revti Prasad Sharma, Store Keeper has been suspended and the service of Sh. Mithun Tyagi, Computer Operator has been terminated.

(d) The preventive measure are as under:

Surprise Check and inspection by Additional Director (EZ).

Computerization of all Wellness Centres.

Random inspection by the CMO I/c or any Medical officer delegated with the responsibility.

20% of Medicines procured through local Chemist are to be certified by CMO I/c.

- (1) With the Computerization of Wellness Centres and MSD distribution of drug from MSD to Wellness Centres, issue of drug to beneficiaries by Wellness Centres and life saving drug to beneficiaries from has already been made on line.
- (2) Additional Director zones and other Senior officials of CGHS regular inspection of Wellness Centres to monitor procurement, distribution and storage of drugs.
- (3) A task force has been constituted to check further pilferage of medicines and Equipment.
- (4) MOHFW in a meeting held with manufactures and supplier of drugs on 22.12.09 have been asked to:
 - (a) Supply drugs with stamp "CGHS supply not for sale" with indelible ink and with barcode.
 - (b) If they notice any unethical practice, it may be brought to the notice of AD (MSD), Director CGHS and MOHFW.

[Translation]

Availability of Medicines under CGHS

3489. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the chemists supplying medicines under Central Government Health Scheme (CGHS) have gone on strike during the last three years till date and there is a shortage of medicines in dispensaries;

(b) if so, the facts and details thereof alongwith the reasons therefor; and

(c) the details of the steps taken/ proposed to be taken by the Government to ensure that the chemists supplying medicine under (CGHS) do not go on frequent strikes?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GULAM NABI AZAD): (a) The last time authorised chemists refused to supply medicines indented on them by the CGHS was during the period 29.10.2007 to 02.11.2007 in Thiruvananthapuram. Thereafter no instance of local authorised chemists refusing to supply medicines has come to light.

(b) Does not arise.

(c) The current syhstems is functioning smoothly.

[English]

Rates for Solar Energy

3490. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the Gujarat Electricity Regulation Commission (GERC) has declared rates for solar energy;

(b) if so, the details, thereof;

(c) whether the Government proposes to implement it at National level and proposed to declare the rates for solar energy in the country; and

(d) if so, the details thereof?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) and (b) Gujarat Electricity Regulatory Commission (GERC) has issued an order in January, 2010 to determine the tariff for generation of electricity from solar thermal and photovoltaic routes. The GERC has announced a rate of Rs. 11 per kWh for the solar thermal power for initial 12 years and Rs. 4 per kWh from 13th Year to 25th year. In case of solar PV power projects the rate is Rs. 15 per kWh for the initial 12 years and Rs. 5 per kWh for from 13th Year to 25th year. The above tariffs take into account the benefit of accelerated depreciation under the Income Tax Act and Rules. As per the order of GERC, for a project that does not get such benefit, the Commission would, on a petition in that respect, determine a separate tariff taking into account all the relevant facts.

(c) and (d) Tariff for purchase of solar power by the distribution licensees is determined by the respective State level Electricity Regulatory Commissions. Therefore, the Central Government can not declare tariff at the National level. However, Central Electricity Regulatory Commission (CERC) has issued guidelines and norms to facilitate tariff fixation by the State Electricity Regulatory Commissions. Under the first phase of the Jawaharlal Nehru National Solar Mission, the NTPC Vidyut Vyapar Nigam (NVVN) will purchase solar power from the project developers. NVVN being a Central PSU, Central Electricity Regulatory Commission (CERC) has issued tariff orders in this regard.

For the year 2009-10 the CERC had announced a tariff of Rs. 13.45 per kWh for Solar thermal projects and Rs. 18.44 per kWh for Solar PV projects, which is applicable for 25 years and does not take in account the accelerated depreciation benefit.

Allocation of Foodgrains

3491. SHRI M.K. RAGHAVAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of allocation of foodgrains in various State Governments including Kerala under the Wheat Based Nutrition Programme (WBNP) during each of the last three years and the current year so far;

(b) the details of off-take of foodgrains by various State Governments during the said period, State-wise;

(c) the details of cost of supplementary food provided under the programme;

(d) the number of beneficiaries from supplementary nutrition programme and pre-school education during the said period, State-wise; and

(e) the details of micronutrient fortification alongwith the likely time by which it is implemented throughout the country including Kerala?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) The quantity of foodgrains allocated to States/UTs under Wheat Based Nutrition Programme (WBNP) during the last three years and the off-take reported by the State/UTs including Kerala during the said period are given in the enclosed Statement-I. Allocation of foodgrains under the Programme during the current financial year (2010-11) has not been made. Under WBNP, foodgrains (Wheat and Rice) are provided to the States/UTs at BPL rates (currently, Rs. 415/- per Quintal for Wheat and Rs. 565/- per Quintal for Rice), the cost of which is part of Supplementary Nutrition Programme of Integrated Child Development Services (ICDS) Scheme.

The financial norms of Supplementary Nutrition Programme (SNP) for children (6 months to 72 months), severely underweight children (6 months to 72 months) and pregnant women and lactating mothers are Rs. 4.00, Rs. 6.00 and Rs. 5.00 per beneficiary per day, respectively.

(d) Statement-II indicating the number of beneficiaries of Supplementary Nutrition Programme (SNP) and Pre-school education under Programme (SNP) and Pre-school education under ICDS Scheme during the last 3 years, including, the number as on 31.12.2009 is enclosed.

(e) Government has prescribed Nutritional and Feeding norms for Supplementary Nutrition in the ICDS Scheme, which inter-alia provide for Take Home Ration (THR) in the form of micronutrient fortified food for specified category of beneficiaries. A copy of these guidelines dated 24.02.2009 is enclosed as Statement-III.

Statement I

| Sl.No. | State | 2007-08 | | | | 2008-09 | | | | 2009-10 | | | |
|--------|----------------------------|------------|-------|----------|-------|------------|-------|----------|----------|------------|-------|---------------------|-------|
| | | Allocation | | Off-take | | Allocation | | Off-take | | Allocation | | Off-take | |
| | | Wheat | Rice | Wheat | Rice | Wheat | Rice | Wheat | Rice | Wheat | Rice | (till December 09') | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 1. | Andman and Nicobar Islands | — | — | — | — | — | — | — | — | — | 198 | 0 | 0 |
| 2. | Andhra Pradesh | 26650 | 20598 | 23119 | 22249 | 40779 | 23288 | 34269.67 | 24953.03 | 43440 | 31239 | 26454 | 22051 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|-----|------------------------|--------|--------|-----------|-----------|--------|--------|-----------|------------|--------|--------|--------------|--------------|
| 3. | Arunachal Pradesh | 7272 | — | 0 | — | — | — | 0 | 0 | 6280 | 6280 | 0 | 0 |
| 4. | Chhattisgarh | — | 73556 | — | 65000 | — | 83199 | — | 91755 | 22500 | 54367 | 21181.15 | 34852 |
| 5. | Dadra and Nagar Haveli | — | — | — | — | — | 22 | 0 | 22 | — | 131 | 0 | 55 |
| 6. | Gujarat | 47355 | — | 47355 | — | 59249 | — | 59249 | — | 65196 | 1326 | 44213 | 93 |
| 7. | Haryana | 700 | — | 700 | — | 735 | — | 735 | — | 815 | — | 590 | 0 |
| 8. | Himachal Pradesh | 2500 | 1875 | 2515.52 | 1575 | 3456 | 2953 | 3456 | 2953 | 4392 | 4108 | 2947 | 2807 |
| 9. | Jammu and Kashmir | 288 | 760 | — | — | — | 788 | — | — | 1810 | 4369 | 421.52 | 2378.85 |
| 10. | Jharkhand | — | — | — | — | — | 14119 | — | 0 | — | — | — | — |
| 11. | Karnataka | 11000 | 38042 | 9177 | 30118 | 53088 | 32470 | 40099.06 | 26266.61 | 50729 | 35788 | 33615 | 25894.57 |
| 12. | Kerala | — | — | — | — | — | — | — | — | 10198 | 7420 | 4801.447 | 4087.81 |
| 13. | Madhya Pradesh | 31794 | 2144 | 35963 | 2449 | 59249 | 7383 | 55581.48 | 6584.56 | 104600 | 14869 | 69794 | 9165.50 |
| 14. | Maharashtra | — | 14813 | — | 10978 | — | 22325 | — | 13025.6 | 13782 | 36980 | 5549 | 19065 |
| 15. | Maniour | — | — | — | — | — | — | — | — | — | 11400 | 0 | 4129 |
| 16. | Mizoram | — | 1186 | — | 755.05 | — | 690 | — | 690 | — | 785 | 0 | 631 |
| 17. | Nagaland | 11223 | 2250 | 3950 | 2250 | 2926 | 2249 | 2926 | 2249 | 8430 | 8243 | 7157 | 8795 |
| 18. | Orissa | 25000 | 55850 | 24999.92 | 55850 | 15882 | 93629 | 15648.70 | 100249.86 | 15786 | 112409 | 9771 | 80226.36 |
| 19. | Punjab | 6900 | 3698 | 2138.17 | 2886.44 | 2229 | 1573 | 2134.20 | 1518.72 | 3918 | 3907 | 1825.528 | 1893.812 |
| 20. | Rajasthan | 2700 | — | 1953.9 | — | 3569 | — | 3525.01 | — | 4165 | — | 2292 | 0 |
| 21. | Tamil Nadu | 7585 | — | 7513.42 | — | 11738 | — | 13049.7 | — | 13970 | — | 10111 | 0 |
| 22. | Trioura | — | 4228 | — | 3203 | — | 5547 | — | 5793.36 | — | 10540 | 0 | 4055 |
| 23. | Uttarakhand | 11000 | — | 8794.27 | — | 11882 | — | 9936.76 | — | 12100 | — | 1724.22 | 0 |
| 24. | Uttar Pradesh | 133033 | — | 136514.22 | — | 161728 | — | 150296.05 | — | 199965 | — | 141480 | 0 |
| | Total | 325000 | 219000 | 304693.42 | 197313.49 | 426510 | 290235 | 390906.66 | 276060.759 | 582076 | 344359 | 3,85,202.645 | 2,20,179.902 |

Offtake figures includes lifting of revalidated quantities of previous year also.

Statement II

| Sl.No. | State/UT | No. of Children (6 months to 6 years) and pregnant & lactating mothers received supplementary nutrition as on | | | | No. of children (3-6 years) received pre-school education as on | | | |
|--------|-------------------|---------------------------------------------------------------------------------------------------------------|-----------|-----------|------------|-----------------------------------------------------------------|-----------|-----------|------------|
| | | 31.3.2007 | 31.3.2008 | 31.3.2009 | 31.12.2009 | 31.3.2007 | 31.3.2008 | 31.3.2009 | 31.12.2009 |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| 1. | Andhra Pradesh | 4103963 | 5078607 | 5395143 | 4979391 | 1830381 | 2017989 | 1969862 | 1790632 |
| 2. | Arunachal Pradesh | 169200 | 208685 | 216853 | 219681 | 60208 | 87493 | 94278 | 91504 |
| 3. | Assam | 1031104 | 3846071 | 2710918 | 3055027 | 850590 | 1272429 | 1359241 | 1364617 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
|-----|--------------------------------|----------|----------|----------|----------|----------|----------|----------|----------|
| 4 | Bihar | 4173942 | 4218255 | 4218255 | 4218255 | 1937398 | 1937398 | 1937398 | 1937398 |
| 5. | Chhattisgarh | 2096058 | 2362082 | 2495513 | 2243800 | 731761 | 817944 | 832264 | 831376 |
| 6. | Goa | 54485 | 57451 | 60354 | 61860 | 19451 | 20246 | 20545 | 19509 |
| 7. | Gujarat | 2042347 | 2453136 | 2881760 | 3155080 | 911982 | 1203930 | 1275659 | 1250204 |
| 8. | Haryana | 1405833 | 1338053 | 1300085 | 1203640 | 525398 | 456121 | 421130 | 356780 |
| 9. | Himachal Pradesh | 426287 | 532941 | 522133 | 500492 | 111025 | 173968 | 169833 | 148222 |
| 10. | Jammu and Kashmir | 522958 | 587246 | 509948 | 509948 | 203247 | 212596 | 218353 | 218353 |
| 11. | Jharkhand | 2087674 | 2845980 | 3020561 | 3196160 | 837624 | 1149907 | 1224451 | 1303447 |
| 12. | Karnataka | 3752367 | 3901032 | 4058805 | 3958138 | 1504243 | 1539412 | 1551912 | 1475487 |
| 13. | Kerala | 1127254 | 1400634 | 1384421 | 1259295 | 523328 | 566415 | 544979 | 479675 |
| 14. | Madhya Pradesh | 4724630 | 5311957 | 6502932 | 6821302 | 1809546 | 2417543 | 2609920 | 2793717 |
| 15. | Maharashtra | 5909641 | 6553012 | 6820883 | 6896726 | 2847086 | 2957159 | 3040925 | 3028780 |
| 16. | Manipur | 314597 | 369186 | 370339 | 370339 | 114807 | 146734 | 156752 | 156752 |
| 17. | Meghalaya | 341873 | 348308 | 388348 | 392853 | 131635 | 134466 | 132754 | 145198 |
| 18. | Mizoram | 154963 | 155741 | 152213 | 159440 | 57617 | 49872 | 50537 | 56765 |
| 19. | Nagaland | 349376 | 349988 | 348798 | 337812 | 109768 | 110635 | 123024 | 116111 |
| 20. | Orissa | 4494394 | 4823199 | 4894185 | 4936246 | 965333 | 1126017 | 1290321 | 1373408 |
| 21. | Punjab | 1118886 | 1349839 | 1363679 | 1390391 | 435608 | 531327 | 514297 | 524199 |
| 22. | Rajasthan | 3252132 | 3710225 | 3826488 | 3634824 | 1212438 | 1270073 | 1208122 | 1162849 |
| 23. | Sikkim | 46182 | 28536 | 37802 | 41309 | 11400 | 10589 | 10041 | 11426 |
| 24. | Tamil Nadu | 2384946 | 2701479 | 2821798 | 2752339 | 1193698 | 1195794 | 1121574 | 1087615 |
| 25. | Tripura | 271947 | 328632 | 342322 | 319471 | 123695 | 146369 | 161410 | 144943 |
| 26. | Uttar Pradesh | 19345747 | 22324080 | 23235096 | 23608653 | 8155442 | 9491098 | 9252602 | 9077201 |
| 27. | Uttarakhand | 658106 | 478173 | 582454 | 457479 | 192550 | 206148 | 233460 | 214578 |
| 28. | West Bengal | 3532605 | 5916971 | 6061592 | 5968492 | 2469468 | 2334211 | 2270787 | 2122208 |
| 29. | Andaman and Nicobar Islands | 25645 | 24682 | 24627 | 22450 | 9912 | 9238 | 8868 | 7744 |
| 30. | Chandigarh | 40345 | 39444 | 41415 | 41995 | 13936 | 14220 | 14843 | 14731 |
| 31. | Delhi | 515089 | 608388 | 681194 | 750353 | 163955 | 285502 | 221709 | 250845 |
| 32. | Dadra and Nagar Haveli | 13955 | 20550 | 20052 | 17920 | 4960 | 6197 | 8021 | 6324 |
| 33. | Daman and Diu | 8392 | 9408 | 8413 | 8413 | 3089 | 3750 | 3091 | 3091 |
| 34. | Lakshadweep | 7516 | 7338 | 8950 | 8950 | 2540 | 2512 | 2703 | 2703 |
| 35. | Puducherry | 38980 | 37506 | 35484 | 33257 | 6307 | 5571 | 4558 | 3342 |
| | All India | 70543419 | 84326815 | 87343813 | 87531781 | 30081426 | 33910873 | 34060224 | 33571734 |

Statement III

**F.No. 5-9/2005/ND/Tech (Vol.II)
Government of India
Ministry of Women and Child Development**

Shastri Bhavan, New Delhi
Dated 24th February, 2009

To,

1. The Secretaries of all States/UTs, Women and Child Development Department/Social Welfare Department (dealing with ICDS Scheme)
2. The Directors (ICDS) of all States/UTs

Subject: Revised Nutritional and Feeding Norms for Supplementary Nutrition in ICDS Scheme

Sir/Madam,

As you are aware, that despite the rapid progress made by the country with respect to agricultural production and economic development in the past few decades, undernutrition continues to be a major public health problem, especially among adolescent girls, women and young children. Over the years, the Integrated Child Development Services (ICDS) Scheme has been the biggest intervention of the Government of India implemented through State Governments/UTs to combat maternal and child undernutrition. Three decades of implementation of ICDS has contributed significantly to the overall development of children. However, its impact on physical growth and development has been rather slow.

The facts and figures reported by the NNMB Survey and NFHS-3 clearly indicate that the levels of calorie and micronutrient gap have changed from 1975, when the ICDS nutritional norms were first fixed. Therefore, there is an urgent need to adopt a comprehensive approach which includes promotion of optimal Infant and Young Child Feeding Practices (IYCF), dietary diversification, supplementation, micronutrient fortification of supplementary nutrition and public health measures such as promotion of personal hygiene, environmental sanitation, immunization, etc. Under the Scheme of ICDS, it must be ensured that the nutritional gap is effectively bridged and all children and women in the target group are brought under its coverage.

Recognizing this, it has been decided to continue the implementation of the Scheme of ICDS in the 11th

Five Year Plan and expand its coverage. With this end in view, third phase of expansion of the Scheme has been approved by Government to universalize the Scheme with particular focus on SC/ST/Minority habitations. Based on the proposals received from States/UTs, the administrative sanctions have been issued in December 2008 with a condition that for location of AWCs:

- (a) Villages pre-dominantly inhabited by population belonging to SC/ST and minority community should be given priority;
- (b) Within a village also, location of an AWC as far as feasible, should be in the areas inhabited by population from SC/ST and minority community and
- (c) The State Government to certify that all SC/ST and minority community habitations have been saturated;

The Government of India has also approved some new interventions under the Scheme of ICDS and has revised existing cost norms including the norms of Supplementary Nutrition Programme which have already been communicated to States/UTs. The revised cost norms of SNP are as under:

| Category | Pre-Revised norms | Revised Norms w.e.f. 16.10.08 (per beneficiary per day) |
|--------------------------------------------------|-------------------|---------------------------------------------------------|
| (i) Children (6-72 months) | Rs. 2.00 | Rs. 4.00 |
| (ii) Severely underweight children (6-72 months) | Rs. 2.70 | Rs. 6.00 |
| (iii) Pregnant women and Nursing mothers | Rs. 2.30 | Rs. 5.00 |
| WEIGHTED AVERAGE | Rs. 2.06 | Rs. 4.21 |

The existing calorific norms for SNP were fixed since the inception of the Scheme in 1975. These calorific norms were not adequately meeting the gap between the Recommended Dietary Allowance (RDA) and Average Dietary Intake (ADI), which meant that the desired impact in the incidence of malnutrition was not taking place. This issue has been under the consideration of the Government for some time. After due deliberations and taking into account the recommendations of experts, it has now been decided to revise the existing nutritional and feeding norms with immediate effect as given below:

- (a) **Promoting Optimal Infant and Young Child Feeding Practices:** Sustained improvement in maternal and child nutrition is possible through behaviour change and improved caring practices. In view of this and prevailing sub-optimal infant and young child feeding practices (IYCF), accelerated implementation and monitoring of the National Guidelines on Infant and Young Child Feeding issued by the MWCD, Government of India in 2006 should be ensured. (Copy of the guidelines is available on www.wcd.nic.in).
- (b) **Children in the age group of 0-6 months:** For children in this age group, States/UTs may ensure continuation of current guidelines of early initiation (within one hour of birth) and exclusive breast-feeding for children for the first 6 months of life.
- (c) **Children in the age group of 6 months to 3 years:** States/UTs may ensure compliance with the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Amendment Act, 2003 that specifies continued breastfeeding for two years and beyond. It should also be ensured, that along with breastfeeding, complementary feeding to children from the age of 6 months must be started. In order to bridge the gap between RDA and ADI amongst children of this age group, food supplement of 500 calorie of energy and 12-15 gm of protein per child per day in Supplementary Nutrition Programme (SNP) should be provided. For children in this age group, the existing pattern of Take Home Ration (THR) under the ICDS Scheme shall continue. However, in addition to the current mixed practice of giving either dry or raw ration (wheat and rice) which is often consumed by the entire family and not the child alone, THR should be given in the form that is palatable to the child and is seen as food to be exclusively consumed by the child instead of the entire family. The THR could be given in the form of Micronutrient Fortified Food and/or Energy-dense Food that may be marked as 'ICDS Food Supplement'. Since a child under 3 year is not capable of consuming a meal of 500 calories in one sitting, the State Governments/UTs may consider advising mothers to give THR in small frequent meals to the child.

For the severely underweight children, States/UTs may provide food supplement of 800 calories of energy and 20-25g of protein in the form of Micronutrient Fortified Food and/or Energy-dense Food as THR. Considering the inability of under- 3 year old child (6 months to 3 years) to consume a meal of 800 calories in one sitting, the State Governments/UTs may consider advising mothers to give THR in small frequent meals to the child. Severely underweight children requiring medical intervention may be given locally appropriate feeding and care under medical advice.

- (d) **Children in the age group of 3 to 6 years:** States/UTs may provide food supplement of 500 calories of energy and 12-15g of protein per child per day at the Anganwadi Centres (AWCs) to supplement home feeding. Arrangements should be made for serving Hot Cooked Meal in AWCs and Mini-AWCs under the ICDS Scheme within the next two years. Since a child of this age group is not capable of consuming a meal of 500 calories in one sitting, the State Governments/UTs may consider serving more than one meal to the children who come to AWCs. Since the process of cooking and serving hot cooked meal takes time, and in most of the cases, the food is served around noon, State Governments/UTs may provide 500 calories over more than one meal. State Governments/UTs may arrange to provide a morning snack in the form of milk/banana/egg/seasonal fruits/ Micronutrient Fortified Food etc.

For severely underweight children in the age group of 3 to 6 years, additional 300 calories of energy and 8-10g of protein (in addition to 500 calories of energy and 12-15g of protein given at AWC) should be given in the form of Micronutrient Fortified Food and/or Energy-dense Food as THR. Severely underweight children requiring medical intervention may be given locally appropriate feeding and care under medical advice.

- (e) **Pregnant Women and Lactating Mothers:** States/UTs may provide food supplement of 600 calories of energy and 18-20g of protein per

beneficiary per day in the form of Micronutrient Fortified Food and/or Energy-dense Food as THR. However, in addition to the current mixed practice of giving either dry or raw ration (wheat and rice), which is often consumed by the entire family and not the mother alone, it should be given in the form of Micronutrient Fortified Food or food that may be consumed by the pregnant and lactating mothers rather than the whole family.

The details of revised feeding norms are summarized below:

| Category | Revised Rate (per beneficiary per day) | Calories (K Cal) | Protein (g) |
|---------------------------------------------|----------------------------------------|------------------|-------------|
| Children (6-72 months) | Rs. 4.00 | 500 | 12-15 |
| Severely underweight children (6-72 months) | Rs. 6.00 | 800 | 20-25 |
| Pregnant women and Nursing mothers | Rs. 5.00 | 600 | 18-20 |

7. Micronutrient Fortification: The Supplementary Food may be fortified with essential micronutrients (energy and protein excluded) with 50% of RDA level per beneficiary per day, as indicated in the table below:

Recommended Dietary Allowances, Nutrient Intakes and GAPS

| | Age Group 1-3 years | | | Age Group 4-6 years | | | Pregnant Women | | | Lactating Women | | |
|-----------------------|---------------------|--------|-----|---------------------|--------|------|----------------|--------|-----|-----------------|--------|------|
| | RDA | Intake | Gap | RDA | Intake | Gap | RDA | Intake | Gap | RDA | Intake | Gap |
| Energy (Kcal) | 1240 | 687 | 553 | 1690 | 978 | 712 | 2175 | 1654 | 521 | 2425 | 1852 | 573 |
| Protein (g) | 22 | 18.6 | 3.4 | 30 | 26.5 | 3.5 | 65 | 45 | 20 | 75 | 46.7 | 28.3 |
| Iron (mg) | 12 | 4.3 | 7.7 | 18 | 6.8 | 11.2 | 38 | 12 | 26 | 30 | 11.8 | 18.2 |
| Vitamin A (**G) | 400 | 56 | 344 | 400 | 66 | 334 | 600 | 111 | 189 | 950 | 107 | 843 |
| Calcium (mg) | 400 | 161 | 239 | 400 | 66 | 334 | 1000 | 352 | 648 | 1000 | 320 | 680 |
| Thiamin (mg) | 0.6 | 0.4 | 0.2 | 0.9 | 0.6 | 0.3 | 1.1 | 1.0 | 0.1 | 1.2 | 1.2 | 0 |
| Riboflavin (mg) | 0.7 | 0.3 | 0.4 | 1.0 | 0.3 | 0.7 | 1.3 | 0.5 | 0.8 | 1.4 | 0.6 | 0.8 |
| Niacin (mg) | 8.0 | 4.7 | 3.3 | 11.0 | 7.4 | 3.6 | 14.0 | 12.4 | 1.6 | 16 | 14.4 | 1.6 |
| Vitamin C (mg) | 30 | 9 | 21 | 40.0 | 150 | 25 | 40 | 26 | 14 | 80 | 28 | 52 |
| Free Folic Acid (**G) | 30 | 18 | 12 | 40 | 26 | 14 | 400 | 48 | 352 | 150 | 53 | 97 |

8. Food Safety and Nutrient Composition: The States/UTs with the support of Food and Nutrition Board (FNB) should ensure the quality of supplementary nutrition being provided under SNP with reference to the norms of food safety as well as nutrient composition. The supplementary nutrition should conform to the prescribed standards laid down under the Prevention of Food Adulteration Act and the Integrated Food Law to ensure consistent quality and nutritive value of the intervention per serving (as per Nutritional Norms). FNB in collaboration with the State Governments/UTs will carry out periodic checks to ensure that prescribed standards are adhered to and quality and nutritive value of supplementary nutrition is maintained. In case of Hot Cooked Meal, it may be ensured that it is prepared in proper kitchen sheds having adequate sanitation and safe drinking water so as to maintain hygienic conditions. Anganwadi Workers and Anganwadi Helpers are also expected to sensitize children in the hygienic practices like washing hands before eating and after visiting the

toilet. Similarly, it may also be ensured that the Micronutrient Fortified Food/Energy Dense Food also meets the norms as per Recommended Dietary Allowance (RDA) and the quality and nutritional value of such food is maintained.

The above guidelines shall supersede all previous guidelines on nutritional and feeding norms under the ICDS Scheme.

Yours faithfully,

(Mahesh Arora)
Director & TA (IC) FNB

Copy forwarded for information to:

1. PS to MOS (IC)
2. PS to Secretary
3. PS to JS (LK)
4. Food and Nutrition Board, Jeevandeep Building, New Delhi

Swayamsidha Scheme Phase-II

3492. SHRI P.C. GADDIGOUDAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Swayamsidha Scheme Phase II is on the anvil;

(b) if so, the details thereof;

(c) whether the Government proposes to modify the scheme;

(d) if so, the details thereof alongwith the number of beneficiaries to be targeted/covered under the Scheme;

(e) the funds to be earmarked under the Scheme; and

(f) the mechanism to be adopted by the Government to monitor the Scheme?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (e) Yes, Madam, the Ministry circulated a draft note on 9th April 2009, for the Expenditure Finance Committee (EFC) in respect of the scheme "Swayamsidha Phase-II" proposed to be implemented in 5597 Blocks (1670 Blocks during 11th Five Year Plan period and 3927 Blocks during 12th Five Year Plan period) across the country with a target to form 150 women's SHGs in each Block. A sum of Rs. 500 crores has been earmarked for the scheme during the 11th Plan period. The Comments of the concerned Ministries/Departments as well as from the Planning Commission have been received. A final decision regarding continuation of the scheme would depend upon the feasibility of co-existence of the scheme with National Rural Livelihood Mission (erstwhile Swarna Jayanti Swarozgar Yojana).

(f) Monitoring of the Scheme is proposed through a Monitoring Information System (MIS), Quarterly Progress Reports, Review/ Exposure Meetings and Mid-Term Reviews.

Upliftment of Women

3493. SHRI J.M. AARON RASHID: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether a vast majority of women continued to be engaged in the agricultural operations and the proportion of the women in agricultural operations has grown in the last few years; and

(b) if so, the details thereof and the reasons therefor and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) Yes, Madam, The number of women engaged in agricultural operations increased from 7.58 Crores in 1991 Census to 9.66 Crores in 2001 Census, whereas the participation of men in agricultural operation remained stagnant at 14.15 Crores and 14.93 Crores respectively during the same period.

Increase of women in agricultural operations can be attributed to improved netting of data on working women, inclusion of persons engaged in cultivation and growing of crops for domestic consumption, persons engaged in rearing of animal for production of milk for their own use in the category of workers, men preferring to seek alternate employment in household industries and non-farm activities and migration of men to urban areas in search of remunerative employment.

Management Consultants in Banks

3494. SHRI M. SREENIVASULU REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether the Government and some Public Sector Banks (PSBs) are hiring Management Consultants to develop their business strategies/policies/operations etc.; and

(b) if so, the details thereof alongwith investment made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The information is being collected and will be laid on the Table of the House.

Completion Certificate of CGHS

3495. SHRI JAYWANT GANAGARAM AWALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Completion Certificate in respect of some Co-operative Group Housing Societies (CGHS) in Delhi particularly in Paschim Vihar have not been issued so far;

(b) if so, the names of such CGHS along with the reasons therefor; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) The Delhi Development Authority (DDA) has stated that 37 out of the 39 Societies in Paschim Vihar have not been issued completion certificate.

(b) The names of the 39 Co-operative Group Housing Society (CGHS) in Paschim Vihar and the reasons for not issuing Completion Certificate are given in the enclosed Statement.

(c) DDA has further informed that while in some cases application for Completion Certificate (CC) has not been received from the concerned Society, in some other cases CC cannot be issued due to unauthorised construction, non-submission of documents, non-compounding fees etc.

Statement

Status of Group Housing Societies in Paschim Vihar

| Sl.No. | Name of the Society and Location (Paschim Vihar) | Status of CC/reasons for non-issuance. |
|--------|--------------------------------------------------|-----------------------------------------------------------------------------|
| 1 | 2 | 3 |
| 1. | CCIE Employees | Not applied. |
| 2. | BC&LIG | Not applied. |
| 3. | Baljeet Nagar Purshathi | CC rejected due to incomplete development work. |
| 4. | The Ashoka | Not applied. |
| 5. | CIS officers | Rejected. |
| 6. | Delhi University Non-academic | CC rejected due to non-submission of documents. |
| 7. | Delhi CA | CC rejected due to non-submission of required documents. |
| 8. | Adarsh Jiwan | CC not issued due to incomplete development work/unauthorized construction. |

| 1 | 2 | 3 |
|-----|-----------------------------------|-------------------------------------------------------------------------------------------------------------|
| 9. | University Teacher, Paschim Vihar | Not applied. |
| 10. | Defence Ministry Employees | Applied but could not be issued due to unauthorized construction and non-submission of requisite documents. |
| 11. | Gasta | Applied and rejected. |
| 12. | IMD employees | CC not issued due to incomplete development work. |
| 13. | Jheel Khuranja | CC not issued due to unauthorized construction. |
| 14. | Lake View | CC issued. |
| 15. | Mayur Bagh | Not applied. |
| 16. | Maharashtra | CC issued. |
| 17. | New Delhi Bengalee | CC not issued due to unauthorized construction. |
| 18. | New Subhash | Not applied. |
| 19. | Nav Bharat | Applied but not issued due to incomplete development work. |
| 20. | Rabindra | Not issued due to incomplete development work and unauthorized construction. |
| 21. | Shubh Vihar | CC rejected due to non completion of documents and development work. |
| 22. | Sun Shine | Rejected due to non-submission of documents and unauthorized construction. |
| 23. | S.B. Mills | CC rejected due to non-compliance by society and unauthorized construction. |
| 24. | Sahridya | Not applied. |
| 25. | IITD employees | Not applied. |
| 26. | Vindhyachal | Rejected due to non-deposition of compounding fee. |

| 1 | 2 | 3 |
|-----|-----------------------|-------------------------------------------------------------------------|
| 27. | Libral | Not applied. |
| 28. | Madhur | Rejected due to non-submission of documents. |
| 29. | Venus | Not applied |
| 30. | Land and Housing | Rejected due to non-submission of documents. |
| 31. | Raksha Karamchari | Not applied. |
| 32. | Mahamanav Sidharath | Not applied. |
| 33. | Jahaj Rohtak Road | Not applied. |
| 34. | Shiv Vihar | Rejected due to incomplete development work/ unauthorized construction. |
| 35. | Defence | Details are not available. |
| 36. | Lord Budha | Not issued due to incomplete development work. |
| 37. | North End | Not applied. |
| 38. | North End | Not applied. |
| 38. | Virat | Not issued due to unauthorized construction. |
| 39. | Delhi Rail Karamchari | Not applied. |

[*Translation*]

Notices on Illegal/Unauthorised Construction

3496. DR. BALIRAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the properties situated on NH-8 in Delhi/New Delhi which have been issued notices/challans for the illegal/ unauthorised construction during the last three years;

(b) the action taken by the Government thereon;

(c) the details of those properties sealed and de-sealed in Delhi particularly situated on NH-8 during the said period;

(d) the reasons for the absence of uniformity in action taken in case of all the illegal/Unauthorised constructions; and

(e) the steps proposed to be taken by the Government to undertake uniform action in the case of all the illegal/unauthorised construction in Delhi particularly situated on the NH-8?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) The Delhi Development Authority (DDA) has informed that during the last three years (*i.e.* between 1.4.2007 to 31.3.2010), 23 (twenty three) properties situated on NH-8 in Delhi/New Delhi including offices of builders, property dealers, commercial establishments, hotels, petrol pumps, banquet halls, etc. have been issued notices for the illegal/unauthorised construction under the provisions of Delhi Development Act, 1957. The Municipal Corporation of Delhi(MCD) has intimated that 50 (fifty) properties situated mostly on NH-8 at Mahipalpur Extension including residential properties, commercial properties, hotels/Inn, banquet halls etc. have been issued notices/challan for illegal construction during the last three years.

(b) and (c) DDA has stated that after giving due opportunity demolition orders were passed in 19 cases. DDA has further stated that 17 properties at NH-8 were sealed from 01.01.2007 onwards and none of them were de-sealed. MCD has reported that action has been taken in respect of 33 properties situated at NH-8 against unauthorized construction. Such action consisted of partial/full demolition and sealing. MCD has also reported that 132 properties situated at NH-8 stretch of Mahipalpur village, Mahipalpur Crossing to Gurgaon border, Khaira Road, Najafgarh, Mahipalpur Extension NH-8, NH-8, Rang Puri, etc. have been sealed and 54 properties have been de-sealed.

(d) DDA and MCD have stated that uniformity was maintained in taking action against the illegal/unauthorised constructions.

(e) DDA and MCD have further stated that as and when unauthorised. construction is reported/detected, action is initiated in each case as per the provisions of relevant Acts and as per policy.

Fees Charged by Private Hospitals

3497. SHRI RAJU SHETTI:
SHRI R. THAMARASELVAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has any control over the fees being charged by various private hospitals on account of consultation, examination, operation and medicines;

(b) if so, the details thereof;

(c) whether the Government is contemplating to formulate rules/guidelines in this regard; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Currently, fees being charged by various private hospitals on account of consultation, examination, operation and medicines are not subject to any regulatory or monitoring mechanism. Moreover, fees being charged by private hospitals are determined largely by market forces.

(c) and (d) Under the proposed Clinical Establishments (Registration and regulation) Bill, 2010, scheduled to be introduced in Parliament, a regulatory framework is sought to be created. After enactment of the law, clinical establishments would need to comply with prescribed standards and other conditions to ensure delivery of quality healthcare services.

AIDS Patients

3498. SHRIMATI JAYSHREEBEN PATEL:
SHRI ABDUL RAHMAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has prepared any plan/strategy to register and treat unknown HIV positive patients in the country;

(b) if so, the details thereof;

(c) whether it has come to the notice of the Government that some AIDS drug manufacturing companies are trying to find new cases of AIDS particularly among the rural women with the help of NGOs for the consumption of their medicines;

(d) if so, whether permission has been given by the Government in this regard;

(e) if so, the details thereof; and

(f) if not, the steps taken by the Government to check such activities?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GULAM NABI AZAD): (a) and (b) Under the NACP-III, the Government have a strategy to treat HIV positive patients in the country. Patients who are identified with HIV and who need treatment are provided treatment through the 269 ART Centres spread all over the country. For other persons who are at risk, a system is in place wherein such persons are directed to an Integrated Counseling and Testing Centre. 5135 such Centres are presently functioning. After testing of those patients who are found to need treatment, they are then investigated further and attached to an ART Center and treatment is started for those who need such treatment. The process of directing persons who are at risk to the ICTCs are carried out by outreach workers attached to the Integrated Counseling and Testing Centres. In addition to the outreach workers, NGOs network belonging to the People Livingwith HIV/AIDS could also send people who are likely to be HIV positive for testing and further treatment where necessary to the ICTCs.

(c) to (f) No such information has been brought to our notice so far.

[English]

Funds For Renewable Energy Projects

3499. SHRI RAYAPATI SAMBASIVA RAO: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the details of allocation of the funds to the Ministry during the last three years and the current year; and

(b) the details of allocation of funds made for solar and wind energy development alongwith the funds sanctioned for various renewable energy projects during the said period; State-wise?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) Plan allocations to the Ministry during the last three years and the current year are as under:-

| Year | Amount |
|---------|----------------|
| 2007-08 | Rs. 626 crore |
| 2008-09 | Rs. 617 crore |
| 2009-10 | Rs. 620 crore |
| 2010-11 | Rs. 1000 crore |

(b) State-wise allocation of funds is not made under the Ministry's programmes. However, details of expenditure incurred under various renewable energy programmes, including solar and wind energy, during the last three years, *i.e.*, 2007-08, 2008-09, 2009-10 (upto Feb, 2010) are furnished in the enclosed Statement.

Statement

State-wise details of actual expenditure under various renewable energy programmes during 2007-08, 2008-09 and 2009-10 (upto Feb, 2010)

| Sl.No. | State/UT | Funds Provided (Rs. in crore) | | |
|--------|-----------------------------|----------------------------------|---------|----------------------------------------|
| | | 2007-08 | 2008-09 | 2009-10 (upto February, 2010) |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andaman and Nicobar Islands | 0.00 | 0.02 | 0.00 |
| 2. | Andhra Pradesh | 17.90 | 18.89 | 12.91 |
| 3. | Arunachal Pradesh | 13.44 | 16.41 | 52.10 |
| 4. | Assam | 78.84 | 29.01 | 11.42 |
| 5. | Bihar | 5.27 | 3.85 | 1.34 |
| 6. | Chandigarh | 3.24 | 0.04 | 21.80 |
| 7. | Dadra and Nagar Haveli | 0.00 | 0.03 | 0.00 |
| 8. | Daman and Diu | 0.00 | 0.01 | 0.00 |
| 9. | Delhi | 43.82 | 41.31 | 28.57 |
| 10. | Goa | 0.44 | 2.02 | 0.14 |
| 11. | Gujarat | 9.79 | 6.15 | 12.38 |
| 12. | Haryana | 5.68 | 8.10 | 1.64 |
| 13. | Himachal Pradesh | 2.51 | 16.77 | 2.39 |
| 14. | Jammu and Kashmir | 8.33 | 18.27 | 2.52 |
| 15. | Karnataka | 8.68 | 22.39 | 18.20 |
| 16. | Kerala | 1.02 | 6.64 | 3.78 |
| 17. | Madhyapra | 10.65 | 9.56 | 11.46 |
| 18. | Maharashtra | 48.95 | 40.72 | 53.22 |

| 1 | 2 | 3 | 4 | 5 |
|-------|---------------|--------|--------|--------|
| 19. | Lakshadweep | 0.00 | 0.19 | 0.00 |
| 20. | Manipur | 3.03 | 9.07 | 0.90 |
| 21. | Meghalaya | 6.47 | 2.90 | 2.01 |
| 22. | Mizoram | 7.70 | 0.97 | 1.62 |
| 23. | Nagaland | 3.39 | 2.89 | 0.62 |
| 24. | Orissa | 5.86 | 6.49 | 21.45 |
| 25. | Puducherry | 0.13 | 0.13 | 0.17 |
| 26. | Punjab | 4.97 | 12.63 | 2.87 |
| 27. | Rajasthan | 13.56 | 0.69 | 9.27 |
| 28. | Sikkim | 14.10 | 8.01 | 5.41 |
| 29. | Tamil Nadu | 5.29 | 11.91 | 17.63 |
| 30. | Tripura | 10.51 | 12.21 | 6.02 |
| 31. | Uttar Pradesh | 12.19 | 11.61 | 18.67 |
| 32. | West Bengal | 15.24 | 14.29 | 27.33 |
| 33. | Chhattisgarh | 9.22 | 15.88 | 18.38 |
| 34. | Jharkhand | 14.22 | 10.24 | 7.28 |
| 35. | Uttarakhand | 8.70 | 15.66 | 17.29 |
| Total | | 393.15 | 375.96 | 390.78 |

[*Translation*]

Smokeless Stoves

3500. SHRI RAKESH SINGH: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the technique of smokeless stoves is available in the country;

(b) if so, whether the said technique is not widely in vogue in the country;

(c) if so, whether such smokeless stoves are easily available in the urban and rural areas of the country;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken or proposed to be taken by the Government to make it popular?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) to (e) Yes, Madam. The technique of smokeless stoves is available in the country. In addition to already available smokeless stoves, design and development of newer models of improved cook-stoves and dissemination thereof have been taken up by some of the organizations, institutions and industries in some areas of the country. The implementation of improved chulha/ smokeless stoves was transferred to State Governments in the year 2003-04. It also forms a component of Indira Awas Yojana houses, being implemented by various State Governments in the country in addition to efforts being made by other organizations.

In order to make smokeless stoves popular the Ministry of New and Renewable Energy launched a National Biomass Cook-stove Initiative during 2009. The primary aim of the initiative is to develop and enhance the availability of better and efficient family and community size Biomass Cook-stoves for household and industrial applications in the country. It also emphasizes on enhancement of technical capacity in the country by setting up testing, certification and monitoring facilities and strengthening R&D programmes in technical institutions of the country. In this regard, the Ministry has constituted a Core Group and sanctioned a project to assess present status of various types of improved Biomass Cook-stoves currently available, their suitability and delivery mechanisms and to prepare an action plan for development and deployment of cook-stoves. Simultaneously, the Ministry has identified four test centers for carrying out performance testing.

[English]

Pentavalent Vaccine

3501. SHRI CHANDRAKANT KHAIRE:
SHRIMATI BHAVANA PATIL GAWALI:
SHRIMATI MANEKA GANDHI:
SHRI SANJAY BHOI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the introduction of pentavalent vaccine under the National Immunization Programme has been postponed;

(b) if so, the details thereof and the reasons therefor;

(c) the likely impact of the decision on the vaccine manufacturing companies;

(d) the cost likely to be incurred thereon;

(e) whether the vaccine is already in use in the country and is being given to the children by the private doctors; and

(f) if so, the corrective measures taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) The National Technical Advisory Group on Immunization has recommended the introduction of Pentavalent Vaccine to protect against DPT, Hepatitis B, and Haemophilus influenza in the Universal Immunization Programme, which is under examination and no final view has been taken.

(e) and (f) Yes. Pentavalent vaccine is licensed for sale in India. However, a final decision on its introduction in the public health programme has not been taken.

[Translation]

Medicines to Fake Registered Patients

3502. DR. SHAFIQR RAHMAN BARQ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Unani Dispensaries under the Central Government Health Scheme (CGHS) in Delhi are distributing medicines to fake registered patients for 972 the past few years;

(b) if so, whether the Government has conducted any inquiry in this regard;

(c) if so, the details thereof; and

(d) the action taken by the Government against the doctors found guilty?

THE MINISTER OF HEALTH FAMILY AND WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) One Complaint was received from one Sh. M.C. Datta against Dr. Kauser Perveen. Preliminary enquiry conducted by the CGHS has revealed that the allegation leveled in the Complaint could not be enquired into in absence of the complainant as well as name and address of patients mentioned in the complaint.

(d) In view of above, question does not arise.

*[English]***Development of Dwarka Sub-City, Delhi**

3503. SHRI PRASANTA KUMAR MAJUMDAR:
 SHRI NARAHARI MAHATO:
 SHRI MANOHAR TIRKEY:
 SHRI JAI PRAKASH AGARWAL:
 SHRI NRIPENDRA NATH ROY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority (DDA) has any action plan in regard to providing drinking water, drainage, cleanliness, street lights, transportation, market facilities and internal roads for Dwarka sub-city of Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) DDA has reported that to provide drinking water, out of 6 water tanks, 4 have been completed. Land for water treatment plant has been handed over to Delhi Jal Board. The work of cleanliness in Dwarka has been handed over to Municipal Corporation of Delhi. Street lighting has been provided on internal roads and Master Plan Roads of 30 m, 40 m and 60 m width developed till date. 4 Local Shopping Centers and 12 Convenient Shopping Centers have already been constructed. Marketing facilities are available in Sectors 4, 5, 6, 10, 11 & 12. Various activities to augment drinking water supply and to improve drainage facilities, sewerage facilities, street lighting, market facilities and road availability are under various stages of planning and execution. No exact time frame can be indicated as to the completion of all these activities in view of the various steps involved.

Electronic Transfer of Funds

3504. SHRI SHARAD YADAV:
 SHRI DHARMENDRA YADAV:
 SHRI ASADUDDIN OWAISI:
 SHRI GAJANAN D. BABAR:
 SHRI ANANDRAO ADSUL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Comptroller and Auditor General (CAG) has raised objections to the manner in which

contracts of Health and Family Welfare have been awarded for the electronic transfer of funds upto the District and Panchayat to Industrial Credit and Investment Corporation of India (ICICI) Bank;

(b) if so, the details in this regard alongwith the reasons for not consulting the State Governments before awarding contract; and

(c) the remedial measures taken to check reoccurrence of such incidents in future?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No.

(b) Does not arise. However, the States were allowed to continue with the existing public sector banks if ICICI Bank was not suitable to them.

(c) As suggested in the CAG audit observations, the Ministry has already set up a Banking Coordination Committee to look into all aspects of this issue and suggest a pragmatic and workable solution for transfer of funds and e-banking solutions for improving reporting of expenditure.

Auditors Report

3505. DR. SANJEEV GANESH NAIK: Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government has not monitored the utilization of Rs. 1500 crore released for implementation of various projects relating to destination developments and tourist circuits to State Governments during 2002 to 2007 in effective manner to ensure timely completion of tourism projects by the State Governments;

(b) if so, the outcome thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (c) The Ministry of Tourism grants Central Financial Assistance (CFA) to State Governments/Union Territory Administrations for the development of tourist infrastructure. Implementation and monitoring of projects is the responsibility of the State Governments/Union Territory Administrations. However, Ministry of Tourism also monitors the progress of the projects through Regional Conferences, review meeting with State Government officers and site visits.

Individual Plastic Cards

3506. SHRI SOMEN MITRA:
SHRI JAYWANT GANGARAM AWALE:
SHRI P. VISWANATHAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of beneficiaries in National Capital Region of Delhi (NCR) who have not been issued plastic cards till date, dispensary-wise alongwith the reasons therefor;

(b) the number of doctors in these dispensaries, dispensary-wise;

(c) whether the Government has issued/proposed to issue plastic Cards to the CGHS beneficiaries of the other cities in the country; and

(d) if so, the total number of plastic cards issued so far, State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) 632897 cards of CGHS beneficiaries who had applied for Plastic Cards have been prepared. It is a continuous dynamic process and as and when new applications are received Plastic Cards will be made. List of people who have not been issued plastic cards is appended Statement-I. Reason for not issuing plastic cards is that the beneficiaries have not collected these cards from their respective Wellness Centres.

(b) Information attached as Statement-II.

(c) Government issued instructions on 30th December 2009 for issue of CGHS cards to new CGHS beneficiaries, making cards for the first time, as plastic cards. For existing beneficiaries, cards will be issued after the process of computerisation in other cities is completed.

(d) Only one pensioner in Pune has been issued plastic card.

Statement I*List of dispensary-wise undistributed plastic cards*

| Zone | Disp. Code | Disp. Name | Undistributed plastic card |
|---------|------------|--------------------------------|----------------------------|
| 1 | 2 | 3 | 4 |
| Central | D23 | Chankaya Puri | 268 |
| | D51 | Chitra Gupta Road | 1385 |
| | D33 | Constitution House | 349 |
| | D1 | Gole Market | 1757 |
| | D76 | Kali Bari | 39 |
| | D9 | Lodhi Road-I (Ali Ganj) | 747 |
| | D10 | Lodhi Road II | 33 |
| | D4 | Minto Road | 808 |
| | D31 | North Avenue | 25 |
| | D5 | Paharganj | 676 |
| | D2 | Pandara Road | 566 |
| | D83 | Pragati Vihar | 710 |
| | D32 | South Avenue | 100 |
| | D34 | Telegraph Lane | 60 |
| | D44 | Wellesley Road (Dr. Z.h. Road) | 10 |

| 1 | 2 | 3 | 4 |
|------|-----------------------|------------------------|-------------|
| East | D28 | Daryaganj | 4 |
| | D87 | Dilshad Garden | 1386 |
| | D68 | Ghaziabad | 18 |
| | D56 | G.K.G. | 21 |
| | D60 | Kingsway Camp | 46 |
| | D67 | Laxami Nagar | 4523 |
| | D77 | Mayur Vihar, | 559 |
| | D85 | Noida | 76 |
| | D59 | Rajpur Road | 9 |
| | D49 | Shadhra | 8 |
| | D6 | Subzi Mandi | 13 |
| | D7 | Timar Pur | 1870 |
| | D79 | Vivek Vihar | 18 |
| | D84 | Yamuna Vihar | 19 |
| | North | D62 | Ashok Vihar |
| D3 | | Delhi Cantonment | 1316 |
| D19 | | Dev Nagar | 693 |
| D36a | | Dwarka | 3407 |
| D55 | | Inderpuri | 971 |
| D61 | | Janakpuri-I | 54 |
| D74 | | Janakpuri-II | 2445 |
| D17 | | Karol Bagh | 100 |
| D48 | | Maya Puri (Hari Nagar) | 1682 |
| D58 | | Nangal Raya | 1591 |
| D98 | | Naraina | 345 |
| D45 | | New Rajinder Nagar | 236 |
| D66 | | Palam Colony | 5825 |
| D80 | | Paschim Vihar | 2273 |
| D20 | | Patel Nagar-I (East) | 480 |
| D38 | Patel Nagar-II (Eest) | 1108 | |
| D81 | Pitampura | 36 | |

| 1 | 2 | 3 | 4 |
|-------|------|---------------------------|------|
| | D18 | Pusa Road | 384 |
| | D53 | Rajouri Garden | 1878 |
| | D86 | Rohini | 2937 |
| | D54 | Shakur Basti | 173 |
| | D82 | Sunder Vihar | 1531 |
| | D26 | Tilak Nagar | 1672 |
| | D64 | Tri Nagar | 253 |
| | D17a | Vikas Puri | 2502 |
| South | D39 | Andrews Ganj | 1177 |
| | D50a | CBI Colony | 51 |
| | D78 | Dakshinpuri (Pushp Vihar) | 2829 |
| | D70 | Faridabad | 1311 |
| | D73 | Gurgaon | 69 |
| | D47 | Hauz Khas | 1442 |
| | D40 | Jung Pura | 424 |
| | D42 | Kalkaji-I | 1363 |
| | D75 | Kalkaji-II | 850 |
| | D24 | Kasturba Nagar-I | 660 |
| | D72 | Kasturba Nagar-II | 395 |
| | D12 | Kidwai Nagar | 944 |
| | D11 | Lajpat Nagar | 1073 |
| | D15 | Laxmibai Nagar | 106 |
| | D41 | Malviya Nagar | 447 |
| | D65 | Mehrauli Badarpur | 1673 |
| | D16 | Moti Bagh | 650 |
| | D71 | Munirka | 1474 |
| | D29 | Nanak Pura | 776 |
| | D30 | Nauroji Nagar | 178 |
| | D21 | Netaji Nagar | 55 |
| | D43 | R.K. Puram-I | 921 |
| | D46 | R.K. Puram-II | 1006 |

| 1 | 2 | 3 | 4 |
|---|-----|-----------------------|------|
| | D50 | R.K. Puram-III | 744 |
| | D52 | R.K. Puram-IV | 1145 |
| | D57 | R.K. Puram-V | 1522 |
| | D69 | R.K. Puram-VI | 1133 |
| | D63 | Sadiq Nagar | 1221 |
| | D13 | Sarojini Nagar I | 111 |
| | D14 | Sarojini Nagar II | 217 |
| | D35 | Sarojini Nagar Market | 610 |
| | D37 | Shrinivaspuri | 3511 |

Statement II

*The number of doctors in these dispensaries,
dispensary-wise*

Details of North Zone

| Sl. No. | Name of Dispensary | Number of Doctors posted |
|---------|--------------------|------------------------------------------------------|
| 1 | 2 | 3 |
| 1. | Ashok Vihar | 5 |
| 2. | Delhi Cantt | 4 (Allopathic), 1 (Ayurvedic) |
| 3. | Dev Nagar | 4 (Allopathic), 2 (Ayurvedic), 2 (Homeopathic) |
| 4. | Harinagar | 7 (Allopathic), 1 (Homeo) |
| 5. | Inderpuri | 4 |
| 6. | Janakpuri-I | 8 (Allopathic), 2 (Ayurvedic) |
| 7. | Janakpuri-II | 6 |
| 8. | Nangal Raya | 6 |
| 9. | Naraina | 4 |
| 10. | New Rajinder Nagar | 5 |
| 11. | East Patel Nagar | 4 |

| 1 | 2 | 3 |
|-----|------------------|------------------------------|
| 12. | West Patel Nagar | 4 |
| 13. | Patam colony | 7 |
| 14. | Paschim Vihar | 5 (Allopathic), 2 (Homeo) |
| 15. | Pitampura | 6 |
| 16. | Vikaspuri | 5 |
| 17. | Pusa Road | 4 |
| 18. | Rajouri Garden | 8 |
| 19. | Rohini | 7 |
| 20. | Shakur Basti | 6 |
| 21. | Sundar Vihar | 4 |
| 22. | Tilak Nagar | 6 |
| 23. | Tri Nagar | 3 |
| 24. | Dwarka | 5 |

Details of East Zone (No. of posted doctors)

| | | |
|----|------------------------------|---|
| 1. | Chandni Chowk, Delhi-6 | 2 |
| 2. | Darya Ganj | 2 |
| 3. | Dilshad Garden, Delhi | 6 |
| 4. | Kamla Nehru Nagar, Ghaziabad | 8 |
| 5. | G.K.G. | 8 |

| 1 | 2 | 3 |
|------------------------------------------------------|-------------------|-------------------------------------------------------|
| 6. | **** | |
| 7. | Laxmi Nagar | 10 (Allopathic), 2 (Ayurvedic), 2 (Homeopathic) |
| 8. | Mayur Vihar | 7 |
| 9. | Noida | 9 |
| 10. | Pul Bangash | Temporary closed |
| 11. | Rajpur Road | 2 |
| 12. | Shahdara | 9 (Allopathic), 1 (Homeopathic) |
| 13. | Subzi Mandi | 4 |
| 14. | Timarpur | 7 (Allopathic), 1 (Homeopathic) |
| 15. | Ghaziabad | 5 |
| 16. | Yamuna Vihar | 8 |
| Details of South Zone (No. of posted doctors) | | |
| 1. | Andrews Ganj | 6 |
| 2. | Faridabad | 6 |
| 3. | Gurgaon | 8 (Allopathic), 1 (Ayurvedic) |
| 4. | Hauz Khas | 5 |
| 5. | Jungpura | 3 (Allopathic), 1 (Ayurvedic) |
| 6. | Kalkaji-I | 6 (Allopathic), 1 (Homeopathic) |
| 7. | Kalkaji-II | 3 |
| 8. | Kasturba Nagar-I | 7 (Allopathic), 2 (Homeopathic) |
| 9. | Kasturba Nagar-II | 3 |
| 10. | Kidwai Nagar | 5 (Allopathic), 2 (Ayurvedic) |
| 11. | Lajpat Nagar | 4 |
| 12. | Laxmi Bai Nagar | 4 |
| 13. | Malviya Nagar | 4 |

| 1 | 2 | 3 |
|-----|-------------------------|------------------------------------------------------|
| 14. | M.B. Road | 7 (Allopathic), 1 (Ayurvedic) |
| 15. | Moti Bagh | 5 |
| 16. | Munirka | 4 |
| 17. | Nanak Pura | 5 |
| 18. | Nauroji Nagar | 4 |
| 19. | Netaji Nagar | 5 |
| 20. | Pushp Vihar | 7 (Allopathic), 2 (Homeopathic) |
| 21. | R.K. Puram-I Sector 4 | 5 |
| 22. | R.K. Puram-II Sector 2 | 4 |
| 23. | R.K. Puram-III Sector 6 | 5 (Allopathic), 2 (Homeopathic) |
| 24. | R.K. Puram-IV Sector 8 | 5 |
| 25. | R.K. Puram-V Sector 12 | 5 (Allopathic), 2 (Homeopathic), 2 (Ayurvedic) |
| 26. | R.K. Puram-VI Sec. 3 | 5 |
| 27. | Sadiq Nagar | 7 |
| 28. | Sarojini Nagar I Block | 4 |
| 29. | Sarojini Nagar Mkt | 4 |
| 30. | Sarojini Nagar Y Block | 4 |
| 31. | Sriniwas Puri | 9 |
| 32. | CBI Colony | 2 |

Details of Central Zone (No. of posted doctors)

| Name of Dispensaries | | Number of Doctors |
|----------------------|---------------|-------------------|
| 1 | 2 | |
| 1. | Aliganj | 6 |
| 2. | C.G. Road | 6 |
| 3. | Chankvapurl | 4 |
| 4. | Const. House | 3 |
| 5. | Dr. Z.H. Road | 4 |

| 1 | 2 |
|----------------------|---|
| 6. Gole Market | 7 |
| 7. Kali Bari | 7 |
| 8. Pragati Vihar | 4 |
| 9. Lodhi Road | 5 |
| 10. Minto Road | 5 |
| 11. North Avenue | 6 |
| 12. Paharganj | 3 |
| 13. Pandara Road | 4 |
| 14. President Estate | 6 |
| 15. South Avenue | 5 |
| 16. Telegraph Lane | 3 |

Use of Green Technologies

3507. SHRI AMARNATH PRADHAN: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the Government has encouraged the use of green technologies to generate power in the country;

(b) if so, whether the private players have shown keen interest in the use of these technologies; and

(c) the details of the budgetary allocation for the year 2009-10 for the promotion of use of these technologies?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) Yes, Madam. The Government has been encouraging generation of power through various renewable energy programmes, such as wind, biomass, solar and small hydro. A mix of fiscal and financial incentives and other policy/regulatory measures aimed at attracting private investment are being provided in this regard. These include capital/interest subsidy, accelerated depreciation and nil/concessional excise and customs duties. Under the Electricity Act 2003, it has been made obligatory upon State Electricity Regulatory Authorities to fix a minimum percentage for purchase of electricity from renewable sources taking into account local factors. Preferential tariff for grid interactive renewable power is being given in most potential States following the provisions made under the National Electricity Policy 2005 and National Tariff Policy 2006. Normative

guidelines by CERC for fixation of such preferential tariffs have been issued recently.

(b) Projects for generation of energy/power from renewable energy sources have so far been set up mainly in private sector with largely private investment, with some in state sector.

(c) An outlay of Rs. 620 crore was allocated to the Ministry of New and Renewable Energy during 2009-10 for the promotion of use of various new and renewable energy sources/technologies.

[*Translation*]

Moral Training to Medical Professionals

3508. SHRIMATI BHAVANA PATIL GAWALI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government proposes to impart moral training to all the doctors, nurses, ward boys and other staff of the all hospitals located in rural as well as urban areas; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GULAM NABI AZAD): (a) No.

(b) Does not arise.

Mines Tourism

3509. DR. RAJAN SUSHANT: Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government proposes to develop mines tourism in the country, especially in the Himachal Pradesh on the lines of foreign countries;

(b) if so, the details thereof, State-wise; and

(c) the funds sanctioned, released and utilised by the State Governments for the purpose during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): a) to (c) Development and promotion of tourism is primarily the responsibility of the State Governments/Union Territory Administrations. However, the Ministry of Tourism, Government of India, extends Central Financial

Assistance for tourism projects based on the proposals received from them as per the Scheme Guidelines, inter-se priority and subject to availability of funds. As on date, no proposal for development of Mines Tourism in Himachal Pradesh is under consideration in the Ministry of Tourism.

[English]

Energy Saving Certification

3510. SHRIMATI SUPRIYA SULE: Will the Minister of POWER be pleased to state:

(a) whether the Government proposes to formulate a scheme for a new market based mechanism that will use energy saving certifications to spur efficiency improvements across large energy intensive industries;

(b) if so, the details thereof;

(c) whether under the new Perform, Achieve and Trade Proposal (PATP) proposed to be implemented next year, over 700 industrial units across the country will be given target of reducing their energy consumption;

(d) if so, the details thereof and the time by which it is likely to be implemented;

(e) whether the scheme will be applicable to all power intensive units in the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Yes, Madam. One of the initiatives under the National Mission for Enhanced Energy Efficiency (NMEEE), is the Perform Achieve and Trade (PAT) scheme, which is a market based mechanism that enhances cost effectiveness of improvements in energy efficiency in energy-intensive large industries and facilities, through certification of energy savings that could be traded.

(c) to (f) The PAT Mechanism scheme would cover all the energy intensive units notified as Designated Consumers by Ministry of Power under Section 14(e) of the EC Act, in March, 2007. These industrial units from 9 notified sectors namely, Thermal Power Plant, Aluminium, Cement, Chlor-alkali, Pulp & Paper, Textiles, Iron & Steel, Fertilizer and Railways, which are currently estimated to be 714 in number, would be given Specific Energy Consumption (SEC) norms under section 14 (g)

of the EC Act. The prescribed time for achieving this norm is 3 years.

SEC reduction achievement in excess of the norm set for any Designated Consumer can be traded in form of certificate [Energy Saving Certificate (ESCerts)] issued to the unit. Under achievers can buy ESCerts in orders to comply with the set norms.

Construction of Guest Houses

3511. SHRI K.P. DHANAPALAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any plan to construct Guest Houses for the stay of guests of public representatives;

(b) if so, the details thereof;

(c) whether there is any plan to enhance the capacity of existing guest houses for accommodating more guests of public representatives in Delhi; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (prof. saugata roy): (a) No, Madam.

(b) Does not arise.

(c) No, Madam

(d) Does not arise.

Implementation of Direct Taxes Code and Gst

3512. SHRI MANISH TEWARI:
SHRI SHIVARAMA GOUDA:
SHRI HANSRAJ G. AHIR:

Will the Minister of FINANCE be pleased to state:

(a) the status of consultations on the Direct Taxes Code (DTC) Bill 2009;

(b) the time by which the government proposes to introduce the said Bill in the House;

(c) whether the Government is committed to bringing the DTC into force on the 1st day of April, 2011;

(d) if so, the details about the status of implementation of the Goods and Services Tax (GST);

(e) whether the Government has a new deadline in mind for the introduction of DTC and GST; and

(f) if so, the reasons for delay in implementing the DTC and GST?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) The draft Direct Taxes Code was released on 12th August, 2009 for public discussion. The process of consultation with different stake holders has been completed. A number of suggestions have been received from members of the public which are being examined. After analyzing these inputs, the Government proposes to introduce the final version in Parliament so as to be in a position to implement the Direct Tax Code from 1st April, 2011.

(d) to (f) Implementation of the Direct Taxes Code and the Goods & Service Tax are not directly connected. On the Goods and Services Tax side, the focus has been on generating a wide consensus especially with State Governments, on its design. The first Discussion Paper on Goods and Services Tax has been released by the Empowered Committee of the State Finance Ministers (EC) on 10th November, 2009. Empowered Committee (EC) has taken up re-examination of the GST model with a view to suitably incorporate changes suggested by Government of India. EC has constituted three Sub Working Groups (SWGs) consisting of the officials from State Government as well as from Union Government to work out details like treatment of interstate trade, place of supply rules for charging of service tax, when States also start getting a share, and list of exempted Goods and services etc. These SWGs have submitted their reports which are under consideration of the Empowered Committee at present. The Ministry of Finance is engaged with the Empowered Committee to finalise the structure of GST as well as the modalities of its expeditious

implementation. It is the Government's earnest endeavour to introduce GST in April 2011.

Excesses on Children in Schools

3513. SHRIMATI JAYAPARDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether excesses on children in schools are increasing day by day;

(b) if so, the details and number of complaints received by National Commission for Protection of Child Rights (NCPCR) during each of the last three years and the current year regarding beating, harassment, humiliation and sexual exploitation in schools, State-wise; and

(c) the action taken by the Government to check these excesses in schools alongwith the details of guilty persons/agencies punished?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) National Commission for Protection of Child Rights (NCPCR) has reported that there has been an increase in the number of cases on excesses on children in schools.

The details of complaints received by NCPCR Statewise, since 2007-08 regarding beating harassment, humiliation and sexual exploitation in schools are given in the enclosed Statement.

The complaints relating to excesses on children in schools, as received in NCPCR, have been referred to the concerned State Governments/UT Administrations and Authorities for taking appropriate action against the culprits under relevant laws.

Statement

Details of cases of excesses on Children in Schools received by NCPCR

| Sl.No. | State | Nature | Year-wise No. of Complaints | | |
|--------|-----------------------------|---------------------|-----------------------------|---------|---------|
| | | | 2007-08 | 2008-09 | 2009-10 |
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Andaman and Nicobar Islands | Schools | | 1 | 1 |
| 2. | Andhra Pradesh | Corporal Punishment | 1 | 4 | 2 |
| | | Abuse/Humiliation | | 1 | 1 |
| | | Death/Murder | | 1 | 1 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|----------------|--------------------------------|---|----|---|
| 3. | Assam | Corporal Punishment | | 1 | |
| | | Abuse/Humiliation | | | 1 |
| 4. | Bihar | Corporal Punishment | | 1 | 3 |
| | | Death/Murder | | 1 | |
| | | Abuse/Humiliation | | | 1 |
| 5. | Chhattisgarh | Corporal Punishment | 1 | 2 | 1 |
| | | Abuse/Humiliation | 3 | 3 | 5 |
| 6. | Delhi | Corporal Punishment | 7 | 10 | 5 |
| | | Sexual Abuse | 1 | | |
| | | Death/Murder | 1 | 1 | |
| | | Wrongful Confinement Restraint | 1 | | |
| 7. | Goa | Corporal Punishment | | | 1 |
| 8. | Haryana | Corporal Punishment | 3 | | 2 |
| | | Abuse/Humiliation | | 1 | 1 |
| | | Death/Murder | | | 1 |
| 9. | Jharkhand | Abuse/Humiliation | | | 1 |
| 10. | Karnataka | Abuse/Humiliation | | 2 | |
| | | Sexual Abuse | | | 1 |
| 11. | Kerala | Corporal Punishment | 1 | 1 | 1 |
| | | Abuse/Humiliation | | | 2 |
| 12. | Maharashtra | Corporal Punishment | 2 | 1 | |
| | | Abuse/Humiliation | | 1 | 1 |
| | | Death/Murder | | | 1 |
| 13. | Madhya Pradesh | Corporal Punishment | 1 | 2 | 7 |
| | | Abuse/Humiliation | | | 2 |
| | | Death/Murder | | | 1 |
| | | Death/Murder | | 1 | 3 |
| 14. | Orissa | Abuse/Humiliation | | | 4 |
| | | Accident | | | 1 |
| | | Sexual Abuse | | | 1 |
| | | Rape | | | 1 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|---------------|--------------------------------|----|----|-----|
| 15. | Punjab | Abuse/Humiliation | | 1 | 3 |
| | | Corporal Punishment | | 1 | |
| | | Rape | | | 1 |
| 16. | Rajasthan | Abuse/Humiliation | 1 | | 1 |
| | | Accident | | 1 | |
| | | Wrongful Confinement/Restraint | | 1 | 1 |
| | | Corporal Punishment | | | 2 |
| 17. | Tamil Nadu | Abuse/Humiliation | | 4 | 2 |
| | | Corporal Punishment | 1 | 7 | 3 |
| | | Rape | 1 | | |
| | | Death/Murder | 1 | 3 | 5 |
| | | Sexual Abuse | | 1 | 2 |
| 18. | Uttarakhand | Corporal Punishment | 1 | | 1 |
| | | Abuse/Humiliation | | 2 | 1 |
| | | Abuse/Humiliation | 1 | 1 | 5 |
| | | Accident | 1 | | 1 |
| 19. | Uttar Pradesh | Corporal Punishment | 3 | 5 | 21 |
| | | Mid-Dav-Meals | 1 | | |
| | | Death/Murder | | 1 | 1 |
| 20. | West Bengal | Corporal Punishment | | 1 | 1 |
| Total | | | 34 | 67 | 105 |

Basic Facilities for Tourists

3514. SHRI BISHNU PADA RAY: Will the Minister of TOURISM be pleased to state:

(a) whether any proposal made for providing basic facilities and Restaurants for tourists at Middle Street (Baratang) and Gandhighat Jetty (Uttra) in Andaman and Nicobar Islands;

(b) if so, the details thereof; and

(c) the time by which the said facilities are likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (c) Development and promotion of tourism is primarily undertaken by the State Governments/Union Territory Administrations themselves. However, Ministry of Tourism provides Central Financial Assistance (CFA) for tourism projects, identified in consultation and interaction with them, subject to availability of funds and inter-se-priority under various schemes of the Ministry.

No project proposal for providing basic facility of toilets and restaurants for tourists at Middle Street (Baratang) and Gandhighat Jetty (Uttra) in Andaman and Nicobar Islands has been received by the Ministry during 2009-10.

Promotion of Medical Tourism

3515. SHRI P.T. THOMAS: Will the Minister of TOURISM be pleased to state:

(a) whether the Government of Kerala has submitted a proposal to Union Government to explore the possibilities of Ayurveda for the promotion of medical tourism in the State;

(b) if so, the details thereof; and

(c) the measures taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (c) The Ministry of Tourism, Government of India, alongwith State Governments/Union Territory Administrations and other stakeholders promote Medical and Wellness Tourism as a niche product in the international markets. The Ministry of Tourism is extending financial support under the Marketing Development Assistance (MDA) Scheme to Medical and Wellness Tourism Service Providers. The specific promotion of Medical and Wellness Tourism is also done by Ministry of Tourism alongwith State Governments including Kerala at various international travel events and organizing road shows in potential markets. In addition, promotion is also done through the Incredible India campaign.

Tax Exemption to BCCI

3516. SHRI R. DHARUVANARAYANA:
SHRI D.B. CHANDRE GOWDA:

Will the Minister of FINANCE be pleased to state:

(a) the details of tax exemption granted to the Board of Control of Cricket in India (BCCI) and the grounds for granting such exemptions;

(b) the total amount foregone by the Union Government because of this exemption during each of the last three years;

(c) whether tax exemption to BCCI has been disallowed or discontinued or tax demand raised during the same period; and

(d) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) For the last three assessment years namely, Assessment Year 2007-08, Assessment year 2008-09 and Assessment year 2009-2010, BCCI has claimed its income to be exempt under section 11 of the Income Tax Act, 1961. However the exemption has not been granted for the Assessment Year 2007-08 and registration under Section 12A has been withdrawn. For A.Y 2008-09 and A.Y 2009-2010 the assessments are pending.

(b) In view of (a), the question does not arise.

(c) Yes Madam. A tax demand of Rs. 118 crores has been raised for Assessment Year 2007-08 as exemption under section 11 was denied to the BCCI.

(d) The exemption was disallowed for the A.Y. 2007-08, during scrutiny proceedings, as it was held that the Board of Control of Cricket in India (BCCI) is no longer promoting Cricket as a charitable activity and is now primarily a commercial entity.

[Translation]

Hydro Power Project in Bihar

3517. SHRI VISHWA MOHAN KUMAR: Will the Minister of POWER be pleased to state:

(a) whether any proposal for setting up of 126 MW hydro power project with an estimated cost of Rs. 693 crore under the Indo-French Development Corporation Programme in Supaul district of Bihar is pending for approval of the Union Government;

(b) if so, the details thereof;

(c) the time by which the said proposal is likely to be approved;

(d) whether any foreign assistance has been sought for the said purpose; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) to (e) A draft Detailed Project Report (DPR) for Dagmara Hydro Electric Project (126 MW) at an estimated project cost of Rs. 1580.95 crores in Supaul district of Bihar was received in the Central Electricity Authority (CEA). On preliminary examination of the draft DPR by the CEA, many deficiencies were observed. Accordingly CEA has advised the Bihar State Hydro Electric Power Corporation

to submit the revised DPR. The possibility of external assistance would be explored after concurrence of the DPR by the CEA.

Sex Workers

3518. SHRI ADHIR CHOWDHURY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government proposes to formulate any welfare scheme for the sex workers across the country and particularly in West Bengal in order to provide them a respectable living;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) No Madam. However the Ministry of Women and Child Development has been implementing the scheme of 'Ujjawala' under which financial assistance is provided for prevention of trafficking and for rescue, rehabilitation, re-integration and repatriation of victims of trafficking for commercial sexual exploitation.

(b) and (c) Question does not arise.

NABARD's Role in Construction of Roads

3519. SHRI DANVE RAOSAHEB PATIL: Will the Minister of FINANCE be pleased to state:

(a) the length and quality of metalled roads constructed in the rural areas of the country through assistance provided by National Bank for Agriculture and Rural Development (NABARD);

(b) the details of roads to be constructed during the current year from the funds of NABARD alongwith estimated amount of expenditure to be incurred for the purpose; and

(c) the provisions made therefor during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) The National Bank for Agriculture and Rural Development (NABARD) has reported that the quality of metalled roads constructed in rural area through its assistance are as per the Indian Roads Congress (IRC) norms.

The State-wise details of rural road projects sanctioned and amount disbursed based on the expenditure incurred by the State Governments during 2009-10 under the Rural Infrastructure Development Fund (RIDF) of NABARD are given in the enclosed statement.

Statement

RIDF XV Sanctions and Disbursements 2009-10- Rural Roads (upto 31 March 2010)

(Rs. crore)

| Sl.No. | State | RIDF Loan | | |
|--------|-------------------|-----------------|------------|------------|
| | | No. of Projects | Sanctioned | Disbursed* |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 113 | 96.11 | 442.91 |
| 2. | Arunachal Pradesh | 9 | 46.47 | 43.91 |
| 3. | Assam | 36 | 88.41 | 40.29 |
| 4. | Bihar | 51 | 139.23 | 373.27 |
| 5. | Goa | 0 | 0.00 | 0.00 |

| 1 | 2 | 3 | 4 | 5 |
|-------|-------------------|------|---------|---------|
| 6. | Gujarat | 142 | 420.45 | 610.84 |
| 7. | Haryana | 14 | 117.21 | 67.24 |
| 8. | Himachal Pradesh | 117 | 256.02 | 213.28 |
| 9. | Jammu and Kashmir | 91 | 240.93 | 314.87 |
| 10. | Karnataka | 508 | 254.90 | 143.73 |
| 11. | Kerala | 65 | 99.53 | 49.81 |
| 12. | Madhya Pradesh | 114 | 217.22 | 133.41 |
| 13. | Maharashtra | 708 | 321.09 | 304.62 |
| 14. | Manipur | 0 | 0.00 | 0.00 |
| 15. | Meghalaya | 50 | 55.90 | 30.06 |
| 16. | Mizoram | 13 | 58.88 | 25.02 |
| 17. | Nagaland | 70 | 75.47 | 10.64 |
| 18. | Orissa | 33 | 224.30 | 200.05 |
| 19. | Punjab | 11 | 54.13 | 175.16 |
| 20. | Rajasthan | 878 | 218.39 | 247.65 |
| 21. | Tamil Nadu | 1259 | 344.22 | 350.77 |
| 22. | Tripura | 2 | 21.44 | 84.09 |
| 23. | Uttar Pradesh | 120 | 59.90 | 187.77 |
| 24. | West Bengal | 151 | 362.65 | 328.14 |
| 25. | Sikkim | 51 | 151.13 | 10.03 |
| 26. | Jharkhand | 16 | 343.98 | 171.47 |
| 27. | Chhattisgarh | 0 | 0.00 | 0.00 |
| 28. | Uttarakhand | 249 | 259.33 | 69.54 |
| 29. | UT of Puducherry | 36 | 54.60 | 0.00 |
| Total | | 4907 | 4581.89 | 4628.58 |

*Amount indicated for ongoing tranches of RIDF IX to XV during 2009-10.

*[English]***Import Duty on Capital Goods**

3520. SHRI ANAND PRAKASH PARANJPE: Will the Minister of FINANCE be pleased to state:

(a) whether exemption duty on imported capital goods has any adverse impact on the domestic industry;

(b) if so, the details thereof and reasons therefor;

(c) whether Federation of Indian Chamber of Commerce and Industry (FICCI) have represented for imposition of import duty on capital goods as also as a levy equal to Central Sales Tax and Value Added Tax; and

(d) the action proposed to be taken to protect the interest of domestic industry?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) Capital goods are exempted from Customs duty in public interest after taking into account several factors such as domestic requirement, manufacturing capacity of the domestic industry, technological upgradation and expeditious development of new projects essential for economic development of the country. Moreover a continual review is conducted of all the exemptions to take remedial measures, wherever the domestic industry is adversely affected.

(c) Yes Madam, In the course of budgetary process for 2010-11 budget, a representation was received from Federation of Indian Chamber of Commerce and Industry (FICCI) requesting for imposition of import duty on capital goods and also for imposition of a levy equal to Central Sales Tax and Value Added Tax, However, it was not found possible to accede to the request.

(d) The issue was examined and it was felt that the prevailing duty structure appropriately balances the interests of the domestic manufacturers and user industries.

Tribe Specific Schemes

3521. SHRI M. ANANDAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government has any tribe specific schemes; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR CHAUDHARY): (a) and (b) All the schemes being implemented by the Ministry of Tribal Affairs are for the welfare of tribals. The details of the same are given in the enclosed Statement.

Statement*Schemes of Ministry of Tribal Affairs*

| Sl.No. | Name of the Schemes |
|----------|--------------------------------------------------------------------------------------------------|
| A | Special Area Programs (SAP) |
| 1. | SCA to Tribal Sub-Plan |
| 2. | Grants under Proviso to Article 275(1) |
| B | Central Sector Schemes (CS) |
| 3. | Grants-in-Aid to NGOs for STs including Coaching & Allied Scheme and Award for Exemplary Service |
| 4. | Vocational Training Centres in Tribal Areas |
| 5. | Educational Complex in Low Literacy pockets for development of women |
| 6. | Support to TRIFED |
| 7. | State Tribal Development Cooperative Corporations for Minor Forest Produce |
| 8. | Development of Primitive Tribal Groups |
| 9. | Support to National/State Scheduled Tribes Finance & Development Corporations |
| 10. | Rajiv Gandhi National Fellowship for ST Students |
| 11. | Scheme of Institute of Excellence/Top Class Institute |
| 12. | National Overseas Scholarship Scheme |
| C | Centrally Sponsored Schemes (CSS) |
| 13. | Scheme of PMS, Book Bank and Upgradation of Merit of ST students |
| 14. | Scheme of Hostels for ST Girls and Boys |
| 15. | Establishment of Ashram Schools |
| 16. | Research & Mass Education, Tribal Festivals and Others |

Fake ST Certificates

3522. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of TRIBAL AFFAIRS be pleased to state;

(a) whether instances of widespread use of fake Scheduled Tribes certificates for grabbing seats in educational institutions and Government jobs have come to the notice of the Government;

(b) if so, the details thereof and reaction of the Government thereto; and

(c) the proactive steps taken or proposed to be taken to tackle the menace in future?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR CHAUDHARY): (a) and (b) The Ministry of Tribal Affairs has received references from different Ministries/Departments/Organizations etc. on issuance of fake Scheduled Tribe's Certificates. The Ministry of Tribal Affairs is nodal Ministry for specification of Scheduled Tribes under Article 342 of the Constitution; and the issuance and verification of Caste Certificates rests with the concerned State Governments/UT Administrations. The Ministry of Tribal Affairs has, therefore, referred these cases to the concerned State Governments/UT Administrations for appropriate action.

(c) The Government of India has issued various circulars from time to time for proper issuance and verification of Scheduled Tribe's Certificates. Following the decision of the Hon'ble Supreme Court in the case of Kumari Madhuri Patil & others Vs. State of Maharashtra & others, the Ministry of Tribal Affairs in June, 2004 has again circulated the instructions of the Supreme Court to streamline the procedure for the issuance of social status certificates, their scrutiny and their approval to all State Governments/UT Administration.

[Translation]

Standards of Edible Oil

3523. SHRI JAGDISH THAKOR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the existing devices available for testing the purity of edible oils in the country and the details of assistance being given by the Government for strengthening them;

(b) whether the quality of edible oil in the country is as per the acceptable global standards;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has received requests/proposals in regard to setting essential quality standards for edible oils in order to fulfil global quality standards; and

(e) if so, the details thereof and the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) There are 72 food laboratories in the country at District, State and Central level including four laboratories set up by the Central Government for testing of food products, including edible oils, under the Prevention of Food Adulteration (PFA) Act, 1954 and the PFA Rules, 1955. The upgradation of facilities and strengthening of food testing laboratories is a continuous and ongoing process, depending on the needs of particular laboratories. Recently, three new food testing laboratories have been 280 constructed by the Central Government, namely, Mumbai (Maharashtra), Sonauli (U.P.) and Raxaul (Bihar).

(b) to (e) The standards of edible oils have been laid down under PFA Rules 1955 which have been set taking into account the Indian conditions and the Codex standards. A request has been received to align the standards of olive oil prescribed under PFA rules, 1955 with that of Codex Standards. Such request are put through a process of risk assessment as per the laid down procedure before a final decision is taken.

[English]

Investigation into Major Money Laundering

3524. SHRI GAJENDER SINGH RAJUKHEDI:
SHRI AVTAR SINGH BHADANA:
SHRI J.M. AARON RASHID:
SHRI MUKESH BHAIRAVDANJI GADHVI:

Will the Minister of FINANCE be pleased to state:

(a) whether Reserve Bank of India (RBI), Securities and Exchange Board of India (SEBI), Directorate of Revenue Intelligence (DRI) have requested Enforcement Directorate (ED) to launch investigation against some companies relating to financial irregularities/economic offences;

(b) if so, the details thereof and outcome therefrom;

(c) whether ED have received a communication from Financial Services Authority, United Kingdom (UK); and

(d) if so, the details thereof and action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (d) The Directorate of Enforcement receives references from time to time from different agencies on issues relating to contravention of FEMA, 1999 and enquiries under PMLA, 2002. These references are investigated and appropriate action taken under the law.

Selection and Appointment of Asha

3525. DR. ANUP KUMAR SAHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Accredited Social Health Activists (ASHAs) in the country, State-wise; and

(b) the number of ASHAs selected and appointed in the country, during the last three years State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) As per Statement-I.

(b) As per Statement-II.

Statement I

| | State | Total ASHAs Selected till March 2010 |
|---------|-------------------|--------------------------------------|
| | 1 | 2 |
| EAG | Bihar | 71,395 |
| States | Chhattisgarh | 60092 |
| | Jharkhand | 40964 |
| | Madhya Pradesh | 49282 |
| | Orissa | 34252 |
| | Rajasthan | 43111 |
| | Uttar Pradesh | 136182 |
| | Uttarakhand | 11086 |
| | Total | 4,45,077 |
| NE EAGs | Assam | 28798 |
| States | Arunachal Pradesh | 3599 |

| | 1 | 2 |
|----------|-----------------------------|--------------------------------------------------------------------------------------------|
| | Manipur | 3878 |
| | Meghalaya | 6278 |
| | Mizoram | 943 |
| | Nagaland | 1700 |
| | Sikkim | 637 |
| | Tripura | 7362 |
| | Total | 53,175 |
| Non-EAGs | Andhra Pradesh | 70700 |
| States | Delhi | 2266 |
| | Gujarat | 25861 |
| | Haryana | 12753 |
| | Himachal Pradesh | Not Applicable |
| | Jammu and Kashmir | 9500 |
| | Karnataka | 39000 |
| | Kerala | 30909 |
| | Maharashtra | 64528 |
| | Punjab | 16494 |
| | Tamil Nadu | 2650 |
| | West Bengal | 23518 |
| | Total | 2,94,108 |
| UTs | Andaman and Nicobar Islands | 65 |
| | Chandigarh | 200 |
| | Daman and Diu | 107 |
| | Lakshadweep | 85 |
| | Dadra and Nagar Haveli | 107 |
| | Goa | Not Applicable |
| | Puducherry | Not Applicable |
| | Total | 564 |
| | Grand Total (Country) | 7,92,924 (Seven Laksh Ninety-two Thousand Nine Hundred and twenty- four) |

Statement II*ASHAs Selected during*

| State | | 2007-2008 | 2008-2009 | 2009-10 | Total Number of ASHAs (till March 2010)** |
|-----------------|-------------------|--------------------|--------------------|----------------|-------------------------------------------|
| 1 | | 2 | 3 | 4 | 5 |
| EAG States | Bihar | Data not available | Data not available | 1618 | 71,395 |
| | Chhattisgarh | Nil | Nil | Nil | 60092 |
| | Jharkhand | 14404 | 12235 | 1232 | 40964 |
| | Madhya Pradesh | 8219 | 2277 | 6505 | 49282 |
| | Orissa | 7845 | 1922 | 3541 | 34252 |
| | Rajasthan | 8178 | 3171 | 1246 | 43111 |
| | Uttar Pradesh | 9704 | 6406 | 1088 | 136182 |
| | Uttarakhand | 1634 | Nil | 1163 | 11086 |
| | Total | 49,984 | 26,011 | 16,393 | 4,45,077 |
| NE EAGs State | Assam | 825 | Nil | 2444 | 28798 |
| | Arunachal Pradesh | 447 | 218 | 46 | 3599 |
| | Manipur | Nil | 878 | Nil | 3878 |
| | Meghalaya | Nil | 820 | Nil | 6258 |
| | Mizoram | 269 | Nil | Nil | 943 |
| | Nagaland | 31 | 391 | Nil | 1700 |
| | Sikkim | 102 | 85 | Nil | 637 |
| | Tripura | 4044 | 1846 | 243 | 7362 |
| | Total | 5,718 | 4,238 | 2,733 | 53,175 |
| Non-EAGs States | Andhra Pradesh | 62200 | Nil | Nil | 70700 |
| | Delhi | Nil | 2266 | Nil | 2266 |
| | Gujarat | 5339 | 19473 | Nil | 25861 |
| | Haryana | 4956 | 2078 | Nil | 12753 |
| | Himachal Pradesh | Not Applicable | Not Applicable | Not Applicable | Not Applicable |
| | Jammu and Kashmir | Nil | Nil | Nil | 9500 |
| | Karnataka | 2934 | 36066 | Nil | 39000 |

| | 1 | 2 | 3 | 4 | 5 |
|-----|-----------------------------|----------------|----------------|----------------|----------------------------------------------------------------------------|
| | Kerala | 565 | 29936 | 408 | 30909 |
| | Maharashtra | 7844 | 921 | 55736 | 64528 |
| | Punjab | 13190 | 3866 | Nil | 16494 |
| | Tamil Nadu | Nil | Nil | 2650 | 2650 |
| | West Bengal | 10654 | 848 | 9905 | 23518 |
| | Total | 1,07,682 | 98,104 | 65,641 | 2,94,108 |
| UTs | Amdaman and Nicobar Islands | 49 | 16 | 304 | 369 |
| | Chandigarh | Nil | 200 | Nil | 200 |
| | Dadra and Nagar Haveli | 107 | Nil | Nil | 107 |
| | Lakshadweep | 85 | Nil | Nil | 85 |
| | Daman and Diu | Nil | 107 | Nil | 107 |
| | Goa | Not Applicable | Not Applicable | Not Applicable | Not Applicable |
| | Puducherry | Not Applicable | Not Applicable | Not Applicable | Not Applicable |
| | Total | 241 | 323 | 0 | 868 |
| | Grant Total (Country) | 163625 | 128676 | 84767 | 7,92,924 (Seven Lakhs Ninety two thousand Nine-hundred and twenty-four) |

**The total number of State wise ASHA's since 2007-2008, For some states especially Empowered Action Groups where the programme had launched in 2005-2006 not added as total number of ASHA's

Implementation of Ultra Mega Power Projects

3526. SHRI T.R. BAALU:
SHRI K. SUDHAKARAN:
SHRI AMARNATH PRADHAN:
SHRI RAMESH RATHOD:
SHRI SUSHIL KUMAR SINGH:

Will the Minister of POWER be pleased to state:

(a) the details of the progress of implementation of various Ultra Mega Power Projects (UMPPs) in the country including Tamil Nadu;

(b) whether many of the already allotted UMPPs are still struggling to get the land acquisition and clearances from various Ministries in order to start their project;

(c) if so, the details of the companies which are implementing the UMPPs, their present status including land acquisition and clearances awaited from the various Ministries;

(d) whether the Government proposes to provide single window clearances within a stipulated time frame so that UMPPs could start their operations in time;

(e) if so, the details thereof;

(f) whether the Government proposes to penalize the companies involved in construction of UMPPs in case they do not complete their work within the timeframe; and

(g) if so, the details thereof and the time by which these UMPPs are likely to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) Four Ultra Mega Power Projects (UMPPs) namely Sasan in Madhya Pradesh, Mundra in Gujarat, Krishnapatnam in Andhra Pradesh and Tilaiya in Jharkhand have already been awarded and transferred to the identified developers and are at different stage of implementation. Request for Qualification (RfQ) for UMPP in Chhattisgarh has been issued on 15th March 2010. Commencement of the bidding process in respect of other UMPPs in the states of Tamil Nadu, Orissa, Maharashtra and Karnataka and additional UMPPs in the state of Andhra Pradesh, Orissa and Gujarat is contingent upon the availability of various requisite clearances including land and water availability from the respective State Governments. Ministry of Power follows up with the States.

(b) and (c) Mundra UMPP has been awarded to M/s Tata Power Limited and Sasan, Krishnapatnam and Tilaiya UMPPs have been awarded to M/s Reliance Power Limited. As per Central Electricity Authority (CEA), construction work at two UMPP namely Mundra and Sasan have already started even though part of land required for these projects is still to be handed over to the developers. For third UMPP at Krishnapatnam preliminary works have already been taken by the developers at site. For the fourth UMPP which was transferred to the developer on 7th August, 2009, first stage forest clearance has already been received for project and land acquisition is in process. Ministry of Power is following up with the states for expeditious land acquisition.

(d) and (e) There is no such proposal under consideration.

(f) and (g) The Power Purchase Agreements (PPAs) entered between the UMPP developers and the procurers provide for payment of liquidated damages by the UMPP developer for delay in commissioning of the project due to reasons other than force majeure event and procurer event of defaults. The benefits of these project are envisaged to come in 12th Plan, however, as per revised Power Purchase Agreement (PPA) and the present status

of development of the project, one unit of Sasan UMPP and two units of Mundra UMPP are expected to come in 11th Plan.

[Translation]

Monitoring Committee

3527. SHRI SUDARSHAN BHAGAT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government has constituted any monitoring committee for the proper implementation of the schemes for welfare of women and children; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The Ministry does not have any separate Monitoring Committee. Several schemes of the Ministry have inbuilt system for the purpose of monitoring and proper implementation of the schemes for welfare of women and children. It is mandatory under them for the programme implementing agencies to furnish project progress reports and audited accounts of the funds released etc. For other schemes, the Ministry convenes review meetings with the State functionaries to appraise the performance of the ongoing programmes and undertakes evaluation through independent agencies.

[English]

Utilization of Treated Drainage Water in Power Projects

3528. SHRI GANESHRAO NAGORAO DUDHGAONKAR: Will the Minister of POWER be pleased to state:

(a) whether the State Government of Maharashtra has asked all the power companies to use treated drainage water in all power projects for cooling and ash disposal;

(b) if so, the Governments response and reaction thereto;

(c) whether the Government has suggested to all power companies to utilize treated drainage water in all power projects in the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Maharashtra State Power Generation Company Limited (MSPGCL) has reported to Central Electricity Authority (CEA) that they have entered into an agreement with Nagpur Municipal Corporation (NMC) for supply of treated waste water from their proposed sewage treatment plant (STP) at Pioloi Nadi Sewage Water Project. This is with a view to meet the cooling & ash disposal water requirement of Koradi TPS Unit-8, 9 & 10 (3x660 MW) being implemented by MSPGCL.

(c) to (e) Utilization of treated drainage water for thermal power plants is possible in a limited way since the requirement of water is very large and drainage water is available only in limited quantity, that too in big cities. As such the treated drainage water can be used only for small size thermal power stations or to meet part requirement, depending on the quantity of drainage water available.

Disinvestment of NTPC

3529. SHRI GURUDAS DASGUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has disinvested a part of its equity in the National Thermal Power Corporation (NTPC);

(b) if so, the details thereof;

(c) whether the share offer reserved for the small retail investors was grossly under subscribed/under subscribed;

(d) if so, the details alongwith reasons therefor; and

(e) the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Madam.

(b) In February 2010, Government disinvested 5% paid up equity capital of NTPC out of Government shareholding of 89.50% through Further Public Offering in the domestic market and Government realized an amount of Rs. 8480.10 crore.

(c) The retail portion was undersubscribed.

(d) and (e) The retail portion was subscribed to the extent of 0.15%. The shares of NTPC were already listed on the stock exchanges and were thus available in the market. The overall Issue was subscribed to the extent of 1.23 times. The Government policy remains to enable retain participation.

[Translation]

Human Trafficking

3530. SHRI C.R. PATIL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether as per a Central Bureau of Investigation (CBI) report India is emerging as a hub of human trafficking in Asia and minor girls, not only from various States of the country, but also from the neighbouring countries, are brought in metro cities and forced into flesh trade;

(b) if so, the details thereof; and

(c) the action taken by the Government to check it effectively?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) In a Seminar organised by Central Bureau of Investigation on 11th and 12th May, 2009 a view emerged that India is a source, transit and destination country for human trafficking.

(c) The Ministry of Woman and Child Development is taking a number of measures for combating trafficking for commercial sexual exploitation. The Immoral Traffic (Prevention) Act, 1956 (ITPA) supplemented by the Indian Penal Code prohibits trafficking in human beings including children for the purpose of prostitution and lays down severe penalties for trafficking. The Ministry of Women and Child Development is also implementing the scheme of "Ujjawala" wherein financial assistance is provided for prevention of trafficking and for rescue, rehabilitation, reintegration and repatriation of victims of commercial sexual exploitation. In addition, the Ministry runs Swadhar Shelter Homes which provide shelter, food, clothing, emotional support, counselling, rehabilitation and other facilities to women in difficult circumstances including trafficked victims.

Modernization of Power Plants

3531. SHRI GOVIND PRASAD MISHRA:
SHRI PRALHAD JOSHI:

Will the Minister of POWER be pleased to state:

(a) whether the Government proposes to modernise some of old thermal and hydel power plants during the Eleventh Plan Period;

(b) if so, the details of the units alongwith the rise in capacity utilisation/Plant Load Factor (PLF), likely investment made/to be made, unit, utility-wise and Year-wise;

(c) whether any cost-benefit study has been undertaken in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) to (b) Based on age and performance of the thermal and hydel power plants, some of the old units have been identified for modernization during the Eleventh Plan period in consultation with concerned power utilities. The modernization works are carried out by utilities.

The details of the units and rise in capacity utilization/Plant Load Factor (PLF) likely investment made/to be made, unit, utility wise and year wise for thermal and hydel power plants identified during the 11th Plan Period are given in the enclosed Statements-I and II respectively.

(c) and (d) The cost-benefit study is undertaken by the concerned utility on case to case basis.

Statement I

Details of Thermal units programmed for life extension works during 11th plan.

1.0 State Sector

Status on on 31.03.2010

| Sl.No. | Name of Utility | Name of Station | Unit No. | Year of Comm. | Cap. (MW) | Completion Schedule (Actual/ Targeted) | Estimated Cost (Rs. Crore) | PLF before LE | PLF after LE (Expected) | PLF after LE (Actual) |
|---------------|-----------------|-----------------|----------|---------------|-----------|----------------------------------------|----------------------------|---------------|-------------------------|-----------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| Uttar Pradesh | | | | | | | | | | |
| 1. | UPRVU NL | Obra | 1 | 1968 | 40 | 2009-10 (Actual) | 100.00 | 0 | 65 | 65 |
| 2. | | | 2 | 1968 | 40 | 2008-09 (Actual) | 100.00 | 0 | 65 | 76 |
| 3. | | | 6 | 1973 | 94 | 2007-08 (Actual) | 100.00 | 0 | 65 | 66 |
| 4. | | | 9 | 1980 | 200 | 2010-11 (Target) | 1635.00 | 42 | 75 | — |
| 5. | | | 10 | 1979 | 200 | 2010-11 (Target) | | 47 | 75 | — |
| 6. | | | 11 | 1977 | 200 | 2011-12 (Target) | | 55 | 75 | — |
| 7. | | | 12 | 1981 | 200 | 2011-12 (Target) | | 52 | 75 | — |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|-----|---------|---------------|----|------|------|---------------------------------------|---------|----|-----|----|
| 8. | | | 13 | 1982 | 200 | 2011-12 (Target) | | 55 | .75 | — |
| | | Total | 8 | | 1174 | | 1935.00 | | | |
| 9. | | H'Gunj | 5 | 1977 | 60 | 2008-09 (Target) | 50.00 | 0 | 65 | 55 |
| 10. | | | 7 | 1978 | 110 | 2011-12 (Actual) | 392.00 | 46 | 75 | — |
| | | Total | 2 | | 170 | | 442.00 | | | |
| 11. | | Parichha | 1 | 1984 | 110 | 2011-12 (Target) | 445.00 | 48 | 70 | — |
| 12. | | | 2 | 1985 | 110 | 2011-12 (Target) | | 40 | 70 | — |
| | | Total | 2 | | 220 | | 445.00 | | | |
| 13. | | Panki | 3 | 1976 | 105 | Likely to slip beyond 11th Plan | 550.00 | 53 | 75 | — |
| 14. | | | 4 | 1977 | 105 | | | 48 | 75 | — |
| | | Total | 2 | | 210 | | 550.00 | | | |
| 15. | | Anpara 'A' | 1 | 1986 | 210 | Likely to slip beyond 11th Plan | 787.50 | 78 | 85 | — |
| 16. | | | 2 | 1986 | 210 | | | 81 | 85 | — |
| 17. | | | 3 | 1988 | 210 | | | 74 | 85 | — |
| | | Total | 3 | | 630 | | 787.50 | | | |
| | Haryana | | | | | | | | | |
| 18. | HPGCL | Panipat | 1 | 1979 | 110 | 2008-09 (Actual) | 220.00 | 58 | 75 | 78 |
| | | Total | 1 | | 110 | | 220.00 | | | |
| | Punjab | | | | | | | | | |
| 19. | PSEB | Bathinda | 3 | 1978 | 110 | 2010-11 (Target) | 465.36 | 70 | 75 | — |
| 20. | | | 4 | 1979 | 110 | 2011-12 (Target) | | 70 | 75 | — |
| | | Total | 2 | | 220 | | 465.36 | | | |
| 22. | | Ropar | 1 | 1984 | 210 | Likely to slip beyond 11th Plan | 400.00 | 85 | 85 | — |
| | | | 2 | 1985 | 210 | | 400.00 | 90 | 90 | — |
| | | Total | 2 | | 420 | | 800.00 | | | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|--------------------------------|-------------|--------------------|----|------|------|---------------------------------------|---------|------|----|--------------------------|
| Gujarat | | | | | | | | | | |
| 23. | GSECL | Ukal | 1 | 1976 | 120 | 2008-09 (Actual) | 480.00 | 40 | 75 | 65 |
| 24. | | | 2 | 1976 | 120 | 2009-10 (Actual) | | 50 | 75 | Unit yet to stabilise |
| | | Total | 2 | | 240 | | 480.00 | | | |
| 25. | Gandhinagar | | 1 | 1977 | 120 | 2011-12 | 429.40 | 55 | 75 | — |
| 26. | | | 2 | 1977 | 120 | 2011-12 | | 60 | 75 | — |
| | | Total | 2 | | 240 | | 429.40 | | | |
| Madhya Pradesh | | | | | | | | | | |
| 27. | MPPGCL | Amarkantak Ext. | 1 | 1977 | 120 | 2011-12 (Target) | 124.30 | 49 | 70 | — |
| 28. | | | 2 | 1977 | 120 | 2010-11 (Target) | | 46 | 70 | — |
| | | Total | 2 | | 240 | | 124.30 | | | |
| West Bengal | | | | | | | | | | |
| 29. | WBPDCCL | Bandel | 5 | 1982 | 210 | Likely to slip beyond 11th Plan | 450.00 | 70 | 80 | — |
| | | Total | 1 | | 210 | | 450.00 | | | |
| Bihar | | | | | | | | | | |
| 30. | BSEB | Barauni | 6 | 1983 | 110 | 2011-12 (Target) | 572.00 | 0 | 70 | — |
| 31. | | | 7 | 1985 | 110 | 2011-12 (Target) | | 0 | 70 | — |
| | | Total | 2 | | 220 | | 572.00 | | | |
| 32. | KBUNL | Muzaffarpur | 1 | 1985 | 110 | 2011-12 (Target) | 490.00 | 0 | 70 | — |
| 33. | | | 2 | 1986 | 110 | 2011-12 (Target) | | 0 | 70 | — |
| | | Total | 2 | | 220 | | 490.00 | | | |
| Total of State Sector (1.0) | | | 33 | | 4524 | | 8190.56 | | | |
| 2.0 Central Sector | | | | | | | | | | |
| 2.1 Coal Fired | | | | | | | | | | |
| 1. | NTPC | Badarpur | 4 | 1978 | 210 | 2011-12 (Target) | 600.00 | 87.6 | 90 | — |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|----------------------|----------------|-------------------|---|------|--------|---------------------|---------|----|----|----|
| 2. | | | 5 | 1981 | 210 | 2011-12 (Target) | | 85 | 90 | — |
| | | Total | 2 | | 420 | | 600.00 | | | |
| 3. | | Singrauli STPS | 1 | 1982 | 200 | 2011-12 (Target) | 800.00 | 96 | 96 | — |
| 4. | | | 2 | 1982 | 200 | 2011-12 (Target) | | 95 | 95 | — |
| | | Total | 2 | | 400 | | 800.00 | | | |
| 5. | | Korba STPS | 1 | 1983 | 200 | 2011-12 (Target) | 400.00 | 98 | 98 | — |
| | | Total | 1 | | 200 | | 400.00 | | | |
| 6. | | Ramagundam | 1 | 1983 | 200 | 2011-12 (Target) | 400.00 | 91 | 91 | — |
| | | Total | 1 | | 200 | | 400.00 | | | |
| | Total of (2.1) | | 6 | | 1220 | | 2200.00 | | | |
| 2.2 Gas Fired | | | | | | | | | | |
| 7. | NTPC | Dadri GT | 1 | 1992 | 131 | 2011-12 (Target) | | * | | |
| 8. | | | 2 | 1992 | 131 | 2011-12 (Target) | 432.00 | * | | |
| 9. | | | 3 | 1992 | 131 | 2011-12 (Target) | | * | | |
| | | Total | 3 | | 393 | | 432.00 | | | |
| 10. | | Auraiya GT | 1 | 1989 | 111.19 | 2011-12 (Target) | | * | | |
| 11. | | | 2 | 1989 | 111.19 | 2011-12 (Target) | 365.12 | * | | |
| 12. | | | 3 | 1989 | 111.19 | 2011-12 (Target) | | * | | |
| | | Total | 3 | | 333.57 | | 365.12 | | | |
| 13. | | Anta GT | 1 | 1989 | 89 | 2009-10 (Actual) | 410.03 | * | | |
| 14. | | | 2 | 1989 | 89 | | | * | | |
| 15. | | | 3 | 1989 | 89 | | | * | | |
| | | Total | 3 | | 267 | | 410.03 | | | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|-------------------------|---|------------|----|------|---------|---------------------|---------|---|----|----|
| 16 | | Kawas GT | 1 | 1992 | 106 | 2011-12 (Target) | | * | | |
| 17. | | | 2 | 1992 | 106 | 2011-12 (Target) | 448.12 | * | | |
| 18. | | | 3 | 1992 | 106 | 2011-12 (Target) | | * | | |
| | | Total | 3 | | 318 | | 448.12 | | | |
| 19. | | Gandhar GT | 1 | 1994 | 131 | 2011-12 (Target) | 387.00 | * | | |
| | | | 2 | 1994 | 131 | 2011-12 (Target) | | * | | |
| 20. | | Total | 2 | | 262 | | 387.00 | | | |
| Total of (2.2) | | | 14 | | 1573.57 | | 2042.27 | | | |
| Total Gen. sector (2.0) | | | 20 | | 2793.57 | | 4242.27 | | | |
| Grand Total (1.0+2.0): | | | 53 | | 7318 | | 12433 | | | |

*For Gas Fired units PLF is not calculated.

Details of Thermal units programmed for R&M works during 11th Plan

1.0 State Sector

1.1 Completed Units

| Sl. No. | Name of Utility | Name of Station | Unit No. | Year of Commissioning | Capacity (MW) | Estimated Cost (Rs. Crores) | Completion Schedule (Actual/Targeted) | PLF Before R&M | Period | PLF Expected after R&M | Actual 2006-07 | PLF after 2007-08 | R&M 2008-09 |
|-------------|-----------------|-----------------|----------|-----------------------|---------------|-----------------------------|---------------------------------------|----------------|-----------|------------------------|----------------|-------------------|-------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| Punjab | | | | | | | | | | | | | |
| 1. | PSEB | Ropar | 1 | 1984 | 210 | 101.64 | 2007-08 (Actual) | 78.14 | (2005-06) | 78.14 | 90.50 | 87.28 | 79.06 |
| 2. | | | 2 | 1985 | 210 | | | 87.33 | (2005-06) | 87.33 | 81.90 | 97.77 | 90.47 |
| 3. | | | 3 | 1988 | 210 | | | 78.52 | (2005-06) | 78.52 | 84.00 | 82.43 | 93.60 |
| 4. | | | 4 | 1989 | 210 | | | 86.44 | (2005-06) | 86.44 | 95.30 | 87.57 | 88.79 |
| 5. | | | 5 | 1992 | 210 | | | 92.85 | (2005-06) | 92.85 | 90.30 | 93.34 | 79.39 |
| 6. | | | 6 | 1993 | 210 | | | 83.83 | (2005-06) | 83.83 | 89.20 | 82.89 | 91.12 |
| | | Total | 6 | | 1260 | | | | | | | | |
| Maharashtra | | | | | | | | | | | | | |
| 7. | Mahagenco | Koradi | 5 | 1978 | 200 | 57.3 | 2007-08 (Actual) | 65.75 | (2005-06) | 70.00 | 79.40 | 70.84 | 71.71 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|-----------------|---|------------|----|------|------|---------|---------------------|------------------------------|-----------|-------|-------|-------|-------|
| 8. | | | 6 | 1982 | 210 | | | 70.83 | (2005-06) | 70.83 | 78.60 | 76.07 | 68.60 |
| 9. | | | 7 | 1983 | 210 | | | 83.50 | (2005-06) | 83.50 | 77.90 | 78.78 | 72.58 |
| | | Total | 3 | | 620 | | | | | | | | |
| 10. | | Chandrapur | 1 | 1983 | 210 | 33.513 | 2008-09 (Actual) | 80.04 | (2005-06) | 80.04 | 79.90 | 62.65 | 66.31 |
| 11. | | | 2 | 1984 | 210 | | | 64.33 | (2005-06) | 65.00 | 77.60 | 69.87 | 72.71 |
| 12. | | | 3 | 1985 | 210 | | | 83.96 | (2005-06) | 83.96 | 88.70 | 83.69 | 79.97 |
| 13. | | | 4 | 1986 | 210 | | | 87.91 | (2005-06) | 87.91 | 90.40 | 82.71 | 84.58 |
| 14. | | | 5 | 1991 | 500 | | | unit long s/d not considered | | | | | |
| 15. | | | 6 | 1992 | 500 | | | 81.27 | (2005-06) | 81.27 | 78.30 | 80.26 | 69.07 |
| | | Total | 6 | | 1840 | | | | | | | | |
| 16. | | Paril | 3 | 1980 | 210 | 31.29 | 2008-09 (Actual) | 63.87 | (2003-04) | 65.00 | 69.60 | 76.63 | 69.07 |
| 17. | | | 4 | 1985 | 210 | | | 76.32 | (2003-04) | 76.32 | 67.70 | 52.44 | 69.07 |
| 18. | | | 5 | 1987 | 210 | | | 79.20 | (2003-04) | 79.20 | 86.40 | 79.91 | 69.07 |
| | | Total | 3 | | 630 | | | | | | | | |
| Sub Total (1.1) | | | 18 | | 4350 | 223.743 | | | | | | | |

1.2 On Going Units

| Sl. No. | Name of Utility | Name of Station | Unit No. | Year of Commissioning | Cap. (MW) | Estimated Cost (Rs. Crores) | Completion Schedule (Actual/Targeted) | PLF Before R&M | Period | PLF Expected after R&M |
|---------------|-----------------|-----------------|----------|-----------------------|-----------|-----------------------------|---------------------------------------|----------------|-----------|------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| Uttar Pradesh | | | | | | | | | | |
| 19. | UPRVUNL | Anpara'B | 4 | 1993 | 500 | 750 | 2011-12 (Target) | 86.14 | (2008-09) | 90.00 |
| 20. | | | 5 | 1994 | 500 | | | 75.80 | (2008-09) | 90.00 |
| | | Total | 2 | | 1000 | | | | | |
| 21. | | Obra | 7 | 1974 | 100 | 200 | 2011-12 (Target) | 40.00 | (2007-08) | 65.00 |
| 22. | | | 8 | 1975 | 100 | | | 40.00 | (2007-08) | 65.00 |
| | | Total | 2 | | 200 | | | | | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | |
|------------------------------|-----------------|----------|----|------|------|----------|---------------------|-------|-----------|-------|--|
| | Delhi | | | | | | | | | | |
| 23. | IPGCL | Rajghat | 1 | 1989 | 67.5 | 51.36 | 2010-11 (Target) | 48.00 | (2006-07) | 70.00 | |
| 24. | | | 2 | 1989 | 67.5 | | | 59.50 | (2006-07) | 70.00 | |
| | | Total | 2 | | 135 | | | | | | |
| | Jharkhand | | | | | | | | | | |
| 25. | JSEB | Patratu | 9 | 1984 | 110 | 160.5 | 2011-12 (Target) | 0.00 | (2007-09) | 70.00 | |
| | | | 10 | 1986 | 110 | | | 0.00 | (2007-09) | 70.00 | |
| | | Total | 2 | | 220 | | | | | | |
| | West Bengal | | | | | | | | | | |
| 27. | DPL | Durgapur | 6 | 1985 | 110 | 50 | 2011-12 (Target) | 58.00 | (2005-07) | 70.00 | |
| | | Total | 1 | | 110 | | | | | | |
| | SUB Total (1.2) | | 9 | | 1665 | 1211.86 | | | | | |
| Total of State Sector (1.0): | | | 27 | | 6015 | 1435.603 | | | | | |

2.0 Central Sector**2.1 Completed units**

| Sl. No. | Name of Utility | Name of Station | Unit No. | Year of Commissioning | Cap. (MW) | Estimated Cost (Rs. Crores) | Completion Schedule (Actual/Targeted) | PLF Before R&M | Period | PLF Expected after R&M | Actual PLF (2008-09) |
|---------|-----------------|-----------------|----------|-----------------------|-----------|-----------------------------|---------------------------------------|----------------|-----------|------------------------|----------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| 1. | DVC | Durgapur | 3 | 1966 | 130 | 51.37 | 2008-09 (Actual) | 62.00 | (2006-08) | 70.00 | 45 |
| 2. | | | 4 | 1984 | 210 | 117 | 2008-09 (Actual) | 60.00 | (2006-08) | 70.00 | 76.61 |
| | | Total | 2 | | 340 | 168.37 | | | | | |
| 1. | NTPC | Vindhyachal | 1 | 1987 | 210 | 131.00 | 2009-10 (Actual) | 84.60 | 2006-07 | 84.60 | 87.37 |
| 2. | | | 2 | 1987 | 210 | | | 93.40 | 2006-07 | 93.40 | 85.97 |
| 3. | | | 3 | 1989 | 210 | | | 86.40 | 2006-07 | 86.40 | 99.05 |
| 4. | | | 4 | 1990 | 210 | | | 93.00 | 2006-07 | 93.00 | 97.61 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|-----|--------------------------------|-----------------------|----|------|------|--------|---------------------|--------|-----------|--------|--------|
| 5. | | | 5 | 1990 | 210 | | | 99.60 | 2006-07 | 99.60 | 89.82 |
| 6. | | | 6 | 1991 | 210 | | | 92.50 | 2006-07 | 92.50 | 95.00 |
| | | Total | 6 | | 1260 | | | | | | |
| 7. | | Korba | 1 | 1983 | 200 | 137.85 | 2009-10 (Actual) | 97.40 | 2006-07 | 97.40 | 104.73 |
| 8. | | | 2 | 1983 | 200 | | | 96.70 | 2006-07 | 96.70 | 98.93 |
| 9. | | | 3 | 1984 | 200 | | | 97.40 | 2006-07 | 97.40 | 105.73 |
| 10. | | | 4 | 1987 | 500 | | | 100.50 | 2006-07 | 100.50 | 93.24 |
| 11. | | | 5 | 1988 | 500 | | | 92.50 | 2006-07 | 92.50 | 93.14 |
| 12. | | | 6 | 1989 | 500 | | | 84.10 | 2006-07 | 84.10 | 93.96 |
| | | Total | 6 | | 2100 | | | | | | |
| 13. | | Ramagundam STPS | 1 | 1983 | 200 | 94.00 | 2009-10 (Actual) | 96.40 | 2006-07 | 96.40 | 89.05 |
| 14. | | | 2 | 1984 | 200 | | | 91.60 | 2006-07 | 91.60 | 86.70 |
| 15. | | | 3 | 1984 | 200 | | | 82.70 | 2006-07 | 82.70 | 88.66 |
| 16. | | | 4 | 1988 | 500 | | | 88.50 | 2006-07 | 88.50 | 99.76 |
| 17. | | | 5 | 1989 | 500 | | | 96.60 | 2006-07 | 96.60 | 90.48 |
| 18. | | | 6 | 1989 | 500 | | | 89.30 | 2006-07 | 89.30 | 100.50 |
| | | Total | 6 | | 2100 | | | | | | |
| 19. | | Farakha Stg-1 STPS | 1 | 1986 | 200 | 102.83 | 2009-10 (Actual) | 75.98 | (2004-05) | 80.00 | 85.47 |
| 20. | | | 2 | 1986 | 200 | | | 75.13 | (2004-05) | 80.00 | 87.8 |
| 21. | | | 3 | 1984 | 200 | | | 73.18 | (2004-05) | 80.00 | 67.12 |
| | | Total | 3 | | 600 | | | | | | |
| 22. | | Tanda | 1 | 1988 | 110 | 515.5 | 2009-10 (Actual) | 52.00 | (2001-03) | 80.00 | 80.62 |
| 23. | | | 3 | 1990 | 110 | | | 46.00 | (2002-04) | 80.00 | 82.12 |
| | | Total | 2 | | 220 | | | | | | |
| 24. | | Talcher TPS | 5 | 1982 | 110 | 254.24 | 2009-10 (Actual) | 74.64 | (2004-05) | 80.00 | 91.65 |
| 25. | | Stg-II | 6 | 1983 | 110 | | | 77.70 | (2004-05) | 80.00 | 93.16 |
| | | Total | 2 | | 220 | | | | | | |
| | Sub Total NTPC | | 25 | | 6500 | | | | | | |
| | Completed in Central Sector | | 27 | | 6840 | | | | | | |

On-Going

| Sl. No. | Name of Utility | Name of Station | Unit No. | Year of Commissioning | Cap. (MW) | Estimated Cost (Rs. Crores) | Completion Schedule (Actual/ Targeted) | PLF Before R&M | Period | PLF Expected after R&M |
|---------|-----------------|-----------------|----------|-----------------------|-----------|-----------------------------|----------------------------------------|----------------|-----------|------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 1. | NTPC | Singrauli | 1 | 1982 | 200 | 238.83 | 2010-11 (Target) | 86.20 | 2006-07 | 86.20 |
| 2. | | | 2 | 1982 | 200 | | | 95.20 | 2006-07 | 95.20 |
| 3. | | | 3 | 1983 | 200 | | | 84.40 | 2006-07 | 84.40 |
| 4. | | | 4 | 1983 | 200 | | | 87.30 | 2006-07 | 87.30 |
| 5. | | | 5 | 1984 | 200 | | | 92.90 | 2006-07 | 92.90 |
| 6. | | | 6 | 1986 | 500 | | | 93.80 | 2006-07 | 93.80 |
| 7. | | | 7 | 1987 | 500 | | | 94.80 | 2006-07 | 94.80 |
| | | Total | 7 | | 2000 | | | | | |
| 8. | | Tanda | 2 | 1989 | 110 | Incl. under unit 1 & 3 | 2011-12 (Target) | | | |
| 9. | | | 4 | 1998 | 110 | | 2010-11 (Target) | | | |
| | | Total | 2 | | 220 | | | | | |
| 10. | | NCTPP, | 1 | 1992 | 210 | 127 | 2011-12 (Target) | 96.19 | 2008-09 | 96.19 |
| 11. | | | 2 | 1992 | 210 | | | 96.75 | 2008-09 | 96.75 |
| 12. | | | 3 | 1993 | 210 | | | 101.98 | 2008-09 | 101.98 |
| 13. | | | 4 | 1994 | 210 | | | 102.47 | 2008-09 | 102.47 |
| | | Total | 4 | | 840 | | | | | |
| 14. | | Unchahar | 1 | 1988 | 210 | 78.78 | 2010-11 (Target) | 82.20 | (2002-03) | 82.20 |
| 15. | | | 2 | 1989 | 210 | | | 83.10 | (2002-03) | 83.10 |
| | | Total | 2 | | 420 | | | | | |
| 16. | | Rihand Stg-I | 1 | 1988 | 500 | 103 | 2010-11 (Target) | 92.50 | (2004-05) | 92.50 |
| 17. | | | 2 | 1989 | 500 | | | 93.58 | (2005-06) | 93.58 |
| | | Total | 2 | | 1000 | | | | | |
| 18. | | Farakha Stg-II | 4 | 1992 | 500 | 500 | 2011-12 (Target) | 76.00 | (2005-07) | 80.00 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|-----|---|-------------------------|----|------|-------|----------|---------------------|-------|-----------|-------|
| 19. | | STPS | 5 | 1994 | 500 | | | 78.00 | (2005-07) | 80.00 |
| | | Total | 2 | | 1000 | | | | | |
| 20. | | Kahalgaoon | 1 | 1992 | 210 | 600 | 2011-12 (Target) | 81.05 | (2003-04) | 81.05 |
| 21. | | | 2 | 1994 | 210 | | | 80.72 | (2003-04) | 80.72 |
| 22. | | | 3 | 1995 | 210 | | | 79.69 | (2003-04) | 80.00 |
| | | Total | 3 | | 630 | | | | | |
| | | NTPC on-Going | 22 | | 6110 | 2883.03 | | | | |
| | | Total Cen. Sector (2.0) | 49 | | 12950 | 3051.4 | | | | |
| | | Total of R&M (1.0+2.0): | 76 | | 18965 | 4487.003 | | | | |

Statement II

State-wise list of completed/ongoing Hydro RM&U schemes programmed for Implementation during the XI Plan

As on 31.03.2010

| Sl. No. | Project, Agency | CS/SS | Inst. Cap. (MW) | Estimated Cost (Rs. in Crs.) | Actual Expenditure | Benefits (MW) | Category | Completion Schedule |
|--------------------------|----------------------------|-------|-----------------|---------------------------------|--------------------|---------------|----------|----------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| Completed Schemes | | | | | | | | |
| Himachal Pradesh | | | | | | | | |
| 1. | Dehar Ph.B BBMB | CS | 6x165\$ | 49.00 | 24.454 | 330(LE) | RM&LE | 2009-10 Completed |
| Uttarakhand | | | | | | | | |
| 2. | Tanakpur, NHPC | CS | 3x31.4 | 10.77 | 11.95 | - | R&M | 2007-08 Completed |
| 3. | Khodri Ph. A UJVNL | SS | 4x30 | 5.25 | 6.39 | - | R&M | 2008-09 Completed |
| 4. | Chilla Ph.A, UJVNL | SS | 4x36\$ | 23.55 | 21.24 | - | R&M | 2008-09 Completed |
| Andhra Pradesh | | | | | | | | |
| 5. | Upper Sileru, APGENCO | SS | 4x60 | 4.20 | 3.34 | - | R&M | 2009-10 Completed |
| Karnataka | | | | | | | | |
| 6. | Nagjhari, U1 to 6, KPCL | SS | 3x150+ 3x135 | 11.03 | 15.31 | - | R&M | 2009-10 Completed |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|----------------------------------------------|--------------------------|----|---------------|--------|-------------------------------|---------------------------------|--------------|----------------------|
| 7. | Sharavaty Ph.B, KPCL | SS | 10x103.5 | 9.94 | 27.00 | - | R&M | 2009-10 Completed |
| 8. | Supa, KPCL | SS | 2x50 | 1.73 | 2.03 | - | R&M | 2009-10 Completed |
| 9. | Bhadra*, KPCL | SS | 2x12 | 4.47 | 0.70 | - | RM&LE | 2009-10 Completed |
| Tamil Nadu | | | | | | | | |
| 10. | Mettur Dam, TNEB | SS | 4x10 | 30.17 | 24.16 | 10.00(U) +40.00 (LE) | RMU&LE | 2007-08 Completed |
| Maharashtra | | | | | | | | |
| 11. | Koyna St.I&II, MSPGCL | SS | 4x70+ 4x80 | 87.50 | 81.82 | - | R&M | 2008-09 Completed |
| 12. | Valtarna, MSPGCL | SS | 1x60 | 16.00 | 0.14 | - | R&M | 2009-10 Completed |
| 13. | Koyna Dam PH, MSPGCL | SS | 2x18 | 5.78 | 0.25 | - | R&M | 2009-10 Completed |
| | Sub Total (A) | | 3204.20 | 259.39 | 218.39 | 380 | | |
| Ongoing Scheme - Under implementation | | | | | | | | |
| Himachal Pradesh | | | | | | | | |
| 14. | Bhakra LB, BBMB | CS | 5x108 | 489.77 | 80.45 (as on 28.2.10) | 540.00 (LE)+ 90.00 (U) | RMU&LE | 2011-12 |
| 15. | Dehar Ph. A BBMB | CS | 6x165\$ | 11.00 | 2.079 (as on 28.02.10) | - | R&M | 2009-10 |
| 16. | Bassi, HPSEB | SS | 4x15 | 119.83 | 63.654 (as on 31.12.09) | 6.0(U)+ 60 (LE) | RMU&LE | 2010-11 |
| Jammu and Kashmir | | | | | | | | |
| 17. | Sumbal Sindh, J&KPDC | SS | 2x11.3 | 25.00 | 3.984 (as on 30.09.09) | - | R&M | 2010-11 |
| 18. | Lower Jhelum, J&KPDC | SS | 3x35 | 101.30 | 43.67 (as on 30.09.09) | 15.00 (Res.) | R&M+ Res. | 2010-11 |
| 19. | Chenani, J&KPDC | SS | 5x4.66 | 34.91 | 43.27 (as on 31.03.09) | 23.30 (LE) | RM&LE | 2010-11 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|----------------|--------------------------------|----|-------------------|--------|------------------------------------------|-----------------------------|--------|---------|
| Uttar Pradesh | | | | | | | | |
| 20. | Obra, UPJVNL | SS | 3x33 | 58.80 | 11.07 (as on 31.03.10) | 99.00 (LE) | RM&LE | 2011-12 |
| 21. | Rihand, UPJVNL | SS | 6x50 | 136.27 | 37.08 (as on 31.03.10) | 300.00 (LE) | RM&LE | 2010-11 |
| Andhra Pradesh | | | | | | | | |
| 22. | Lower Sileru, APGENCO | SS | 4x115 | 8.75 | 6.42 (as on 28.02.10) | - | R&M | 2010-11 |
| 23. | Nagarjuna Sagar, APGENCO | SS | 1x110+ 7x100.8 | 48.35 | 13.90 (as on 28.02.10) | - | R&M | 2010-11 |
| 24. | Srisallam RB, APGENCO | SS | 7x110 | 16.70 | 8.79 (as on 28.02.10) | - | R&M | 2011-12 |
| Karnataka | | | | | | | | |
| 25. | Nagjhari, U-4 to 6, KPCL | SS | 3x135\$ | 41.16 | 64.53 (as on 28.02.10) | 45.00 (U) | RM&U | 2010-11 |
| 26. | Lingnamakki, KPCL | SS | 2x27.5 | 3.81 | 2.62 (as on 28.02.10) | - | R&M | 2010-11 |
| Kerala | | | | | | | | |
| 27. | Sabirigiri, KSEB | SS | 6x50 | 104.36 | 90.50 (as on 30.09.09 31.12.09) | 300.00 (LE)+ 35.00(U) | RMU&LE | 2010-11 |
| 28. | Idamalayar, KSEB | SS | 2x37.5 | 11.70 | 1.04 (as on 30.09.09) | - | R&M | 2011-12 |
| Tamil Nadu | | | | | | | | |
| 29. | Periyar, TNEB | SS | 4x35 | 161.8 | 36.68 (as on 31.12.09) | 140.00 (LE)+ 28.00(U) | RMU&LE | 2010-11 |
| Jharkhand | | | | | | | | |
| 30. | Panchet, U-1, DVC | CS | 1x40 | 58.22 | 1.99 (as on 31.12.09) | 40.00 (LE) | RM&LE | 2011-12 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|----------------------------------------|--------------------------|----|--------------------------------|------------------|-------------------------------|-------------------|----------|---------|
| Orissa | | | | | | | | |
| 31. | Hirakud-II, OHPC | SS | 3x24 | 125.52 | 58.73 (as on 31.03.09) | 72.00 | RM&LE | 2011-12 |
| West Bengal | | | | | | | | |
| 32. | Jaldhaka St.I, WBSEB | SS | 3x9 | 88.62 | 49.969 (as on 31.12.09) | 27.00 | RM&LE | 2009-10 |
| 33. | Malthon, U-1 & 3, DVC | CS | 2x20 | 49.05 | 3.76 (as on 31.12.09) | 40.00 (LE) | RM&LE | 2011-12 |
| Maharashtra | | | | | | | | |
| 34. | Koyna St.III, MSPGCL | SS | 4x80 | 16.65 (Prov.) | 5.79 (as on 30.06.09) | 320 (LE) | RM&LE | 2009-10 |
| Manipur | | | | | | | | |
| 35. | Loktak, NHPC | CS | 3x30 (derated) (derated) | 18.55 | 16.76 (as on 31.03.10) | 15.00 (Res) | R&M+Rec. | 2010-11 |
| | Sub-Total (B) | | 5344.50 | 1730.12 | 645.151 | 2195.30 | | |
| Ongoing Schemes-Under Tendering | | | | | | | | |
| Jammu & Kashmir | | | | | | | | |
| 36. | Salal Ph-II, NHPC | CS | 3x115+3 x115 | 91.46 | - - | - - | R&M | 2010-11 |
| Uttarakhand | | | | | | | | |
| 37. | Khatima, UJVNL | SS | 3x13.8 | 140.24 | - | 41.40 (LE) | RM&LE | 2011-12 |
| 38. | Pathri, UJVNL | SS | 3x6.8 | 61.43 | - | 20.40 (LE) | RM&LE | 2011-12 |
| 39. | Chilla (Ph-B), UJVNL | SS | 4x41.5 | 472.00 | - | 22(U)+ 144(LE) | RMU&LE | 2011-12 |
| Jharkhand | | | | | | | | |
| 40. | Subernrekha, JSEB | SS | 2x65 | 51.00 | - | 130.00 (LE) | RM&LE | 2011-12 |
| Orissa | | | | | | | | |
| 41. | Hirakud-I U5&6, OHPC | SS | 2x37.5 | 92.37 | 2.50 (as on 30.08.09) | 75.00 (LE) | RM&LE | 2010-11 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----------------------------------------------------------|------------------------|----|-----------------|-------------------|------------------------------|---------------------------|------------------------------------------|---------|
| Assam | | | | | | | | |
| 42. | Kopli, NEEPCO | CS | 2x50+ 2x50 | 66.42 | - | - | R&M & Refurbishment of Units 1 & 2 | 2011-12 |
| Meghalaya | | | | | | | | |
| 43. | Umium St.II, MeSEB | SS | 2x9 | 90.46 | 10.35 (as on 31.03.10) | 2(U)+ 18.00 (LE) | RM&LE | 2011-12 |
| | Sub-Total (C) | | 1340.80 | 1065.38 | 12.85 | 452.80 | | |
| Ongoing Schemes-Under DPR Preparation/Finalisation | | | | | | | | |
| Himachal Pradesh | | | | | | | | |
| 44. | Giri, HPSEB | SS | 2x30 | 48.48 (Prov.) | - | 60.00 (LE) | RM&LE | 2011-12 |
| Jammu and Kashmir | | | | | | | | |
| 45. | Ganderbal, J&KPDC | SS | 2x3+ 2x4.5 | 42.80 (Prov.) | - | 15.00 (LE) | RM&LE | 2011-12 |
| Uttarakhand | | | | | | | | |
| 46. | Ramganga, UJVNL | SS | 3x66 (Prov.) | 36.95 | - | 198.0 (LE) | RM&LE | 2011-12 |
| Uttar Pradesh | | | | | | | | |
| 47. | Metatila, UPJVNL | SS | 3x10.2 | 92.35 (Prov.) | 1.00 (as on 30.06.09) | 30.6 (LE) | RM&LE | 2011-12 |
| Kerala | | | | | | | | |
| 48. | Poringalkuthu, KSEB | SS | 4x8 | 9.55 (Prov.) | - | 32.00 (LE) | RM&LE | 2011-12 |
| 49. | Sholayar, KSEB | SS | 3x18 | 54.00 (Prov.) | - | 54.00 (LE) | RM&LE | 2011-12 |
| Assam | | | | | | | | |
| 50. | Khandong, NEEPCO | CS | 2x25 | 5.00 (Prov.) | - | 50.00 (LE) | RM&LE | 2011-12 |
| Meghalaya | | | | | | | | |
| 51. | Kyrdemkulal, MeSEB | SS | 2x30 | 168.00 (Prov.) | - | 60.00 (LE) 6.00 (U) | RMU & LE | 2011-12 |
| | Sub-Total (D) | | 499.60 | 457.13 | 1.00 | 505.60 | | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|------------------------------------------|-------------------------|----|----------|-------------------|---------|---------------------------------------------------------|-------|---------|
| Ongoing Schemes-Under RLA Studies | | | | | | | | |
| Uttarakhand | | | | | | | | |
| 52. | Dhakrani, UJVNL | SS | 3x11.25 | 70.00 (Prov.) | - | 33.75 (LE) | RM&LE | 2011-12 |
| 53. | Dhallpur, UJVNL | SS | 3x17 | 101.25 (Prov.) | - | 51.00 (LE) | RM&LE | 2011-12 |
| 54. | Tiloth, UJVNL | SS | 3x30 | 163.75 (Prov.) | - | 90 (LE) | RM&LE | 2011-12 |
| 55. | Kulhal, UJVNL | SS | 3x10 | 38.75 (Prov.) | - | 30 (LE) | RM&LE | 2011-12 |
| 56. | Chilbro, UJVNL | SS | 4x60 | 201.25 (Prov.) | - | 240 (LE) | RM&LE | 2011-12 |
| 57. | Khodri (Ph-B), UJVNL | SS | 4x30\$ | 120.00 (Prov.) | - | 120 (LE) | RM&LE | 2011-12 |
| | Sub-Total (E) | | 444.75 | 695.00 | - | 564.75 | | |
| Total (A+B+C+D+E) | | | 10833.85 | 4207.02 | 877.935 | 4098.45 [244.00(U)+ 3824.45 (LE) +30.0 (Res.)] | | |

*XII Plan scheme declared completed during XI Plan.

\$- Installed Capacity for Dehar (Ph.A) at Sl. No. 10, Nagjhari (U-4 to 6) at Sl. No. 22, Chilla at S.No. 4 and Khodri (Ph.B) at Sl. No. 56 are not included in the total as the same has already been accounted for at Sl. Nos. 1,24 38 and 3 respectively.

Abbreviations: R&M-Renovation & Modernisation;. U-Uprating;. LE-Life Extension;. Res- Restoration;. MW- Mega Watt;. CS-Central Sector;. SS-State Sector.

Abbreviations of Agencies

| | | | |
|---------------|-----------------------------------------------|------------|--------------------------------------------|
| 1. APGENCO | Andhra Pradesh Generation Corporation | 12. MeSEB | Meghalaya State Electricity Board |
| 2. BBMB | Bhakra Beas Management Board | 13. NHPC | National Hydro Electric Power Corporation |
| 3. DVC | Damodar Valley Corporation | 14. NEEPCO | North-East Electric Power Corporation |
| 4. GSECL | Gujarat State Electricity Corporation Ltd. | 15. OHPC | Orissa Hydro Power Corporation |
| 5. HPSEB | Himachal Pradesh State Electricity Board | 16. PSEB | Punjab State Electricity Board |
| 6. J&KPDC | Jammu & Kashmir power Development Corporation | 17. RRVUNL | Rajasthan Rajya Vidyut Utpadan Nigam Ltd. |
| 7. JSEB | Jharkhand State Electricity Board | 18. TSECL | Tripura State Electricity Corporation Ltd. |
| 8. KPCL | Karnataka Power Corporation Ltd. | 19. TNEB | Tamil Nadu Electricity Board |
| 9. KSEB | Kerala State Electricity Board | 20. UPJVNL | Uttar Pradesh Jal Vidyut Nigam Ltd. |
| 10. MPPGCL | Madhya Pradesh Power Generation Co. Ltd. | 21. UJVNL | Uttarakhand Jal Vidyut Nigam Ltd. |
| 11. MAHAGENCO | Maharashtra State Power Generation Co. Ltd. | 22. WBSEB | West Bengal State Electricity Board. |

*[English]***Orphanages**

3532. SHRI BHAKTA CHARAN DAS:
SHRI SOMEN MITRA:
SHRI VIRENDRA KUMAR:
SHRI HARI MANJHI:
SHRIMATI J. SHANTHA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government proposes to enhance the amount of grant being given to the State Governments and social organizations to run orphanages in their respective States;

(b) if so, the details of the amounts to be increased, State-wise;

(c) whether orphanages/observation/juvenile homes are becoming a nesting ground for crime and juvenile delinquency, due to lack of basic facilities and productive training and the children are becoming victims of malnutrition and various infectious diseases due to poor sanitation conditions in these juvenile homes;

(d) if so, the details thereof alongwith remedial steps taken by the Government in this regard;

(e) whether the Government has any monitoring mechanism to monitor these orphanages; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) Ministry of Women and Child Development is implementing a centrally sponsored scheme, namely, Integrated Child Protection Scheme [ICPS] from the financial year 2009-10. Under this

scheme, financial assistance is provided to the State Governments/UT Administrations for establishment and maintenance of homes/institutions for children in need of care and protection. The Central share in grant's for major components under the old scheme, namely, A Programme for Juvenile Justice and Integrated Child Protection Scheme [ICPS] are given in the enclosed Statement.

(c) and (d) The homes are set up and run by the State Governments/UT Administrations either by themselves or in association with voluntary organizations. The Model Rules under the Juvenile Justice (Care and Protection of Children) Act, 2000 provide for standards of physical infrastructure for homes like separate facilities according to age group of children, standards of accommodation, adequate lighting, ventilation, drinking water, toilets and other facilities like clothing, bedding, nutrition, medical facilities, education, vocational training, etc. The State Governments/UT Administrations are required to run the homes as per the provisions of the Rules. No report stating that the juvenile homes have become nesting ground for crime and juvenile delinquency, has been received in the Ministry of Women and Child Development.

(e) and (f) Under Rule 63 of the Model Rules, 2007, the State Governments/UT Administrations are required to set up 'State, District or City level Inspection Committee' to visit and oversee the conditions in the institutions and appropriateness of the processes for safety, well being and permanence; review the standards of care and protection being followed by the institutions; look at incidences of violation of child rights; look into the functioning of the management committee and children's committee; and make suggestions for improvement and development of the institutions. The Inspection Committee is required to carry out inspections at least once in every three months and submit reports to the concerned authorities in the State. If required, the Central Government may call for the report at any time from the State Government/UT Administrations.

Statement*[Amount in Rupees]*

| Sl.No. | Components | Under earlier Scheme-A Programme for Juvenile Justice | Under Integrated Child Protection Scheme (ICPS) other than NER Sates and J&K | Under Integrated Child Protection Scheme [ICPS] for NER States and J&K |
|--------|-------------------|-------------------------------------------------------|------------------------------------------------------------------------------|------------------------------------------------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Maintenance Grant | 250/- per month | 562.50 per month | 675/- per month |

| 1 | 2 | 3 | 4 | 5 |
|----|-------------------|-------------------------|---------------------------------------------|----------------------------------------------|
| 2. | Staff Salaries | 1,10,000/- per annum | 8,19,000/- per annum | 9,82,800 per annum |
| 3. | Construction Cost | 125/-per Sq. feet | 450/-per.sq.feet | 540/- per sq. feet |
| 4. | Bedding Allowance | 50/-per annum | 375/-per annum | 450/- per annum |
| 5. | Contingencies | 5/- per child per month | 75,000/-per annum for a home of 50 children | 90,000/- per annum for a home of 50 children |

In addition to above, central share of grant is provided under ICPS for water & electricity, transportation, miscellaneous grants for buying books/magazines, and non-recurring grants for furniture, computers, televisions, kitchen equipments and books for library.

Shortage of Medical Professionals

3533. SHRI JAYARAM PANGI:
SHRI BADRI RAM JAKHAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether shortage of specialist doctors in various disciplines is being felt in the Central Government hospitals in the country;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken/proposed to be taken to meet this shortage?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) In so far as Central Government Hospitals located in Delhi viz., Safdarjung Hospital, Dr. Ram Manohar Lohia Hospital and Lady Hardinge & its associated hospitals are concerned, there is no major shortage of doctors. However, there are certain vacancies which arise from time to time and are filled up on priority basis. Requisitions have also been sent to the UPSC to fill up the newly created posts in the above hospitals. These hospitals have also been permitted to fill up the vacant posts on contract basis till such time the posts are filled through UPSC on a regular basis so that the medical services and teaching activities are not affected in these hospitals.

Code of Conduct for Safe Tourism

3534. CHAUDHARY LAL SINGH:
DR. SANJEEV GANESH NAIK:
SHRI SHARAD YADAV:

SHRI RAJIAH SIRICILLA:
SHRI ANANDRAO ADSUL:
SHRIMATI SUPRIYA SADANAND SULE:
SHRI RAKESH SINGH:
SHRI GAJANAND D. BABAR:
SHRI MILIND DEORA:
SHRI SANJAY BHOI:
SHRI R. DHROVANARAYANA:

Will the Minister of TOURISM be pleased to state:

(a) whether the Union Government has finalized a code of conduct for "safe and honourable tourism";

(b) if so, the details thereof;

(c) whether the Union Government has prepared an action plan to put the code in place;

(d) if so, the time by which the code is likely to be unveiled; and

(e) the steps taken/being taken by the Government to ensure safety arrangements at the major tourism destinations keeping in view the forthcoming Commonwealth Games?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (d) No, Madam. As of now, Ministry of Tourism has not finalized a code of conduct for 'Safe and Honourable Tourism'.

(e) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India and as such, registration, investigation, detection and prevention of crime against tourists including crimes against foreign tourists, is primarily the responsibility of the State Governments, including Delhi.

However, in order to ensure the safety and security of tourists, Ministry of Tourism has advised all the State

Governments/Union Territory Administrations to deploy Tourist Police, in one form or the other.

[Translation]

Use of Expired Stents on Poor Patients

3535. SHRI RAGHUVIR SINGH MEENA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether expired stents are being used on poor patients in the country including the Central Government hospitals in Delhi;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government has conducted enquiry in case of such incidents;

(d) if so, the details thereof; and

(e) the action taken/being taken by the Government to penalise the officials found guilty in such instances?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (e) Health being a State subject, such information not centrally maintained. However, in so far as Central Government Hospitals in Delhi namely Safdarjung Hospital, Dr. Ram Manohar Lohia Hospital and Lady Hardinge Medical College & Smt. S.K. Hospital are concerned no expired stents are used on poor patients.

[English]

Visit of Central Team on JNNURM Projects

3536. SHRI M. VENUGOPALA REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any Central team has made an on-the-spot visit to know the progress made in the implementation of projects under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM), particularly of some water project sites;

(b) if so, the details thereof, State-wise, especially, in Andhra Pradesh in the Eleventh Five Year Plan;

(c) whether any shortcomings have been noticed in the implementation of projects;

(d) If so, the details thereof; and

(e) the remedial measures taken by the Government in this regards?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) and (b) Under Jawaharlal Nehru National Urban Renewal Mission(JNNURM), the Government has made the provision for setting up Independent Review and Monitoring Agencies (IRMA) at the State with the mandate to visit and review the project at the pre-construction stage, construction stage and commissioning and post construction stage. Details of sector-wise and state-wise IRMA report are enclosed as Statement.

(c) and (d) Some of the major observations reported in the IRMA reports are as under:

(i) Project progress is delayed mostly due to shifting of utilities, cutting trees, hard rock, getting approval from traffic department, land acquisition, stay due to court order, shortage of labour and revision in design. Projects are also delayed due to inadequate co-ordination between departments, delay in tendering process and removal of encroachments.

(ii) In some cases cost escalation is more than 25% of approved project cost. The major escalation is due to tender premium.

(iii) In some of the cases PERT & BAR charts have not been prepared and consequent difficulty in monitoring the progress of project as per schedule.

(iv) In some of the cases safety norms are not adopted at site.

(e) The reports of IRMA are examined by the technical appraisal agencies as well as by the State Governments. The State Governments are required to ensure corrective action and provide comments on the report to the Ministry. The Central Sanctioning and Monitoring Committee (CSMC) reviews the observations of IRMA and also considers the same while releasing the 2nd and subsequent installments for approved projects.

Statement

| States Name/Sectors Name | Maharashtra | Kerala | Rajasthan | Gujarat | Andhra Pradesh | West Bengal | Karnataka | Tamil Nadu | Uttar Pradesh |
|--------------------------------------|-------------|----------|-----------|-----------|----------------|-------------|-----------|------------|---------------|
| Development of Heritage Areas | | | | | | | | | |
| Drainage/Storm Water Drains | 3 | 2 | | 9 | 6 | 1 | | | |
| Mass Rapid Transport System | 7 | | | 4 | 2 | | | | |
| Other Urban Transport | | | | | 1 | | | | |
| Parking lots and spaces on PPP basis | | | | | | | | | |
| Preservation of water bodies | | | | | | | | | |
| Roads/Flyovers/RoB | 12 | | | 16 | 2 | 1 | 21 | 1 | |
| Sewerage | 16 | 1 | 1 | 8 | 7 | | | 4 | 1 |
| Solid Waste Management | 1 | 1 | 1 | 3 | | | | 1 | |
| Urban Renewal | 1 | | 1 | | 1 | | | | |
| Water Supply | 24 | 2 | 1 | 7 | 11 | 8 | 3 | 10 | |
| Total | 64 | 6 | 4 | 47 | 30 | 10 | 24 | 16 | 1 |

Currency Notes in Circulation

3537. SHRI SHIVKUMAR UDASI: Will the Minister of FINANCE be pleased to state:

(a) the number of currency notes of different denominations in circulation in India as on April 30, 2009;

(b) the basic/criteria followed in printing currency notes by Security Printing & Minting Corporation in India Limited (SPMCIL);

(c) the total amount of currency notes of different denominations produced by SPMCIL, during each of the last three years and the current year; and

(d) the number and name of units printing currency/bank notes in the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) As per the information furnished by Reserve Bank of India (RBI), denomination-wise currency notes in circulation as on April 30, 2009 is as under:

(Pieces in millions)

| Deno | Rs. 2 | Rs. 5 | Rs. 10 | Rs. 20 | Rs. 50 | Rs. 100 | Rs. 500 | Rs. 1000 | Total |
|------|-------|-------|--------|--------|--------|---------|---------|----------|-------|
| Qty | 3323 | 4566 | 13271 | 2310 | 49047 | 14523 | 6484 | 2041 | 51422 |

(b) The design, form and material of bank notes are approved by the Central Government after consideration of the recommendations made by the Central Board of RBI. The RBI issues indent for printing of bank notes.

(c) As per the information furnished by SPMCIL, the year-wise data of total amount of currency notes of different denominations produced by SPMCIL during each of the last three years and the current year is as under:

(Figure in million pieces)

| Denomination | 2007-08 | 2008-09 | 2009-10 | 2010-11 (as on 08.04.2010) |
|--------------|-----------------|-----------------|-----------------|-------------------------------|
| Rs. 5/- | 0.000 | 254.990 | 544.950 | 2.720 |
| Rs. 10/- | 1615.900 | 1778.520 | 2124.190 | 34.520 |
| Rs. 20/- | 503.864 | 397.136 | 564.184 | 7.544 |
| Rs. 50/- | 881.212 | 600.976 | 376.568 | 3.328 |
| Rs. 100/- | 1761.962 | 1367.226 | 1702.228 | 46.995 |
| Rs. 500/- | 475.848 | 1062.211 | 1417.327 | 10.172 |
| Rs. 1000/- | 185.868 | 117.365 | 318.619 | 10.728 |
| Total | 5424.654 | 5578.424 | 7048.066 | 116.007 |

(d) There are four currency notes printing presses in India, the names of which are as under:

1. Currency Note Press, Nashik, Maharashtra - A unit of SPMCIL.
2. Bank Note Press, Dewas, Madhya Pradesh - A unit of SPMCIL.
3. Bharatiya Reserve Bank Note Mudran Pvt. Ltd., Mysore, Karnataka.
4. Bharatiya Reserve Bank Note Mudran Pvt. Ltd., Salboni, Midnapur (WB).

Procurement of Drgus by CCRUM

3538. SHRI S.D. SHARIQ:
SHRI NARAHARI MAHATO:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of firms/companies and organisations from which the drugs and raw products have been procured by the Central Council for Research in Unani Medicine (CCRUM) during the last three years and the current year;

(b) whether such procurements have been made in violation of the established procedure and provisions without calling for the tenders;

(c) if so, the details thereof and the reasons therefor;

(d) the action taken by the Government in this regard;

(e) whether the post of Advisor, Unani is vacant for the last four years; and

(f) if so, the reasons therefor and the time by which the post is likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) The Central Council for Research in Unani Medicine (CCRUM) has been getting Research Drugs manufactured from its own pharmacy at the Central Research Institute of Unani Medicine, Hyderabad. No compound Medicine is procured from outside, except a few compound drugs which are procured on the basis of CGHS rates and from Indian Medicine pharmaceutical Corporation Ltd (IMPCL), a Public Sector Undertaking (PSU) under the Department of AYUSH.

35 Kit Medicines are however, being got manufactured on the basis of comparative rates arrived after the issue of tender notices from the firms having Good Manufacturing Practice (GMP) certificates and registered and licensed with National Research Development Corporation (NRDC) with whom the Council is having an MOU for getting patent rights of the drugs. Firms presently manufacturing the drugs are:

- M/s Maxo Laboratories, Delhi
- M/s Herbs and Herbs, Jaipur
- M/s Drug Laboratories, Meerut

The above firms are accredited having registered with NRDC and GMP compliant.

Procurement of crude drugs is made through registered units of Khadi and Village Industries Commission (KVIC), PSU of Government of India, on the basis of their certified rates after due certification of quality by a Committee.

(b) to (d) It has been reported by the CCRUM that no procurement is being made without following the process of tenders except however, in case of IMPCL as well as the registered Units of the KVIC which are PSUs under the Government of India. Instructions have been issued recently for finalizing rates for procurement of crude drugs also on the basis of lowest rates after due issue of tender notice in order to streamline the System. However, to rule out the possibility of any irregularity, the Chief Vigilance Officer (CVO) of the Department has been asked to look into the complaints, if any.

(e) and (f) Yes. The post of Advisor (Unani) has been vacant since 02.12.2006, after the repatriation of the incumbent officer on expiry of his contractual appointment. The post of Advisor (Unani) is lying vacant as no suitable departmental candidate was found fit for promotion to the post of Advisor (Unani) in the DPC held on 21st December, 2009. The post of Advisor (Unani) has been advertised for filling it up on deputation basis, including short term contract.

Vacancies in PSBs

3539. SHRI P. LINGAM:
SHRI SURESH KASHINATH TAWARE:

Will the Minister of FINANCE be pleased to state:

(a) whether there is shortage of staff in the Public Sector Banks (PSBs) in the country;

(b) if so, the details thereof alongwith the projected vacant posts due to retirement as on date; bank-wise and grade-wise;

(c) the steps taken/being taken by the Government/ Reserve Bank of India (RBI) in this regard;

(d) whether Government has any proposal to revise the pension of the employees/officers of the PSBs; and

(e) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes, Madam.

(b) The information is being collected and will be laid on the Table of the House.

(c) Full operational & managerial autonomy has been given to the Public Sector Banks (PSBs) by the Government which includes framing of their own "Human Resources" policies and procedure, manpower planning and recruitment. The filling up of the vacancies is an ongoing exercise and the PSBs make their own recruitment as per their needs and requirements.

(d) and (e) The Bank Employees' Pension Regulations of the PSBs do not provide for updation of pension.

Planting of Saplings by DDA

3540. SHRI IJYARAJ SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has fixed a target of planting two and a half lakh saplings last year and payment was also made therefor;

(b) if so, whether it is also a fact that only ten thousand saplings were actually planted and which were not properly taken care of;

(c) if so, the details thereof;

(d) whether it is also a fact that earlier also payments were made by the DDA for planting of saplings without making any enquiry; and

(e) if so, the officials found responsible for the same and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (e) DDA has informed that a target of 1,85,000 saplings was fixed by Forest Department, Government of National Capital Territory of Delhi for plantation for DDA in the year 2009. The expenditure has been incurred by DDA on actual plantation of 1,85,803 plants. These plants are being properly maintained by DDA. DDA has further reported that the expenditure has been made on actual plantation.

Agricultural Debt Waiver Scheme

3541. SHRI SAMEER BHUJBAL:
SHRI GOVIND PRASAD MISHRA:
SHRI NARAHARI MAHATO:

Will the Minister of FINANCE be please to state:

(a) the details of the eligible farmers not yet benefited by Agricultural Debt Waiver (ADW) & Debt Relief Scheme, 2008 in the country;

(b) whether some farmers have received the benefits of the scheme despite being ineligible under the scheme;

(c) if so, the details thereof State-wise and reasons for such discrepancy in implementation;

(d) whether the Government has any proposal to review or make any sort of changes in the said scheme; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (e) Government of India during the Budget 2008 announced the Agricultural Debt Waiver and Debt Relief Scheme, 2008, in terms of which agricultural loans disbursed by Public Sector Commercial Banks, Cooperative Banks including Urban Cooperative Banks, Local Area Banks and Regional Rural Banks between 01 April 1997 to 31 March 2007 to farmers, overdue as on 31 December 2007 and remaining unpaid upto 28 February 2008 were eligible for Debt Waiver/Debt Relief. While Small and Marginal farmers holding land upto 2 ha. (5 acres) were entitled for complete waiver of overdue agricultural loans, the Other Farmers holding agricultural land of more than 2 ha. were eligible for One Time Settlement (OTS) Relief of 25% subject to these farmers remitting 75% of the overdue loans. The Scheme estimated a coverage of 3.01 crore small and marginal farmers.

All the farmers who fall in the above eligible categories have been sought to be covered under the scheme which has been implemented by the Public Sector Banks, Cooperative Banks, Local Area Banks and Regional Rural Banks.

A system of grievance redressal officers exists in all banks to look after complaints and grievances in implementation. Information in this regard is not centrally maintained.

The debt waiver part of the scheme has since been completed. However, the last date for the payment of dues by 'other farmers' under the Debt Relief portion of the Agricultural Debt Waiver and Debt Relief Scheme, 2008 for the One Time Settlement (OTS) has been extended up to 30th June, 2010.

Loans to Fisherfolk

3542. SHRI MANOHAR TIRKEY: Will the Minister of FINANCE be pleased to state:

(a) the details of the loans outstanding against fisherfolk in the country;

(b) whether Government has any proposal to waiveoff the loans of tsunami affected fisherfolk; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Reserve Bank of India (RBI) has reported that as on 31.3.2008, there were a total of 1,25,045 accounts for Fishing Occupation activities with Rs. 2565.47 crore outstanding credit.

(b) and (c) The RBI has issued standing instructions to banks regarding the procedure to be followed for providing relief to bank borrowers in times of natural calamities. The relief measures include:

- Rescheduling of existing loans, fresh loans moratorium for at least one year, treatment of converted/rescheduled agri-loans as 'current dues'.
- non-compounding of interest in respect of loans converted/rescheduled etc.
- relaxed security and margin norms etc. which covers the borrowers in the fisheries sector.
- in the case of borrowers who have lost their boats, nets and other equipment, rephrasing of payment of existing dues may be allowed on merit.
- fresh loans to be granted with loan maturity of 3-4 years.
- loans for repairs to boats of existing borrowers to be considered in coordination with the concerned State Government Department (Department of Fisheries).

Lending in Chinese Currency

3543. SHRI SANJAY BHOI: Will the Minister of FINANCE be pleased to state:

(a) whether State Bank of India (SBI) has obtained permission from the Chinese Government to lend in the local currency;

(b) if so, the details thereof and the reasons therefor;
and

(c) the benefits likely to accrue thereby?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) of (b) Yes, Madam. Shanghai Branch of State Bank of India (SBI) has obtained permission from Chinese Banking Regulatory Commission (CBRC) for lending in local currency (Renminbi). The permission was granted by CBRC vide CBRC notification 2009 (326) dated 24.12.2009. The approval was necessary to enable its Shanghai Branch to conduct business in the local currency (Renminbi). The Branch was earlier permitted to conduct business in foreign currency only.

(c) SBI, Shanghai Branch can now provide funds in local currency to Indian companies operating in China for their operations. So far, they were dependent on local Chinese banks for the same. Further, SBI, Shanghai Branch can now handle Renminbi denominated trade bills of Indian exporters and importers. Also, corporates and NRIs will now be able to keep their Renminbi deposits with Shanghai Branch of SBI.

[Translation]

Liberal Loan to Farmers

3544. SHRI RAMESH BAIS:
SHRI GOPINATH MUNDE:

SHRI KODIKUNNIL SURESH:
SHRI P. KARUNAKARAN:

Will the Minister of FINANCE be pleased to state:

(a) the details of the agricultural loans disbursed to the Small and Marginal Farmers vis-a-vis increase in the agricultural loans during the last three years and the current financial year;

(b) whether Government has formulated any Scheme/ Funds to provide loans to the farmers without any security;

(c) if so, the details thereof and if not, the reasons therefor;

(d) the existing credit limit for the small and marginal farmers;

(e) whether Government proposes to waiveoff such limit; and

(f) if so, the details thereof and reasons therefor alongwith the time by which this credit limit is likely to be waived?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The agency-wise credit flow to Small and Marginal farmers vis-a-vis total credit flow during the last three years and during the current year is furnished below:

(Rs. in crore)

| Name of the Agency | 2006-07 | | 2007-08 | | 2008-09 | | 2009-10 (upto Dec. 2009) | |
|--------------------|------------|--------------------|-----------|-------------------|-----------|--------------------|-----------------------------|-------------------|
| | Total GLC* | SF/MF** | Total GLC | SF/MF | Total GLC | SF/MF | Total GLC | SF/MF |
| Comm. Banks | 166485.43 | 44,276.50 (27%) | 181087.61 | 52230.75 (29%) | 228951.31 | 121858.49 (53%) | 186000.93 | 48134.10 |
| Coop. Banks | 42479.80 | 18,038.48 (42%) | 51201.50 | 22608.79 (44%) | 46191.81 | 26188.43 (57%) | 38577.91 | 22771.46 |
| RRBs | 20434.65 | 11,707.16 (57%) | 25311.65 | 15018.97 (59%) | 26764.68 | 16443.96 (61%) | 23931.33 | 13256.10 |
| Total | 229399.88 | 74,022.14 (32%) | 257600.76 | 89858.51 (35%) | 301907.8 | 164490.88 (54%) | 248510.17 | 84161.66 (34%) |

*GLC-Ground Level Credit.

**SF/MF-Small Farmer/Marginal Farmer.

It may be observed from the above table that the share of small and marginal farmers under ground level credit flow was 32% during the year 2006-07. It has reached the level of 54% during the year 2008-09.

(b) and (c) To ensure that farmers get loans on easy terms, procedure of farm credit has been simplified. Loans upto Rs. 50,000 have been made collateral and margin free. Further, banks have been advised to dispense with the requirement of 'no dues' certificate for loans upto Rs. 50,000 to small and marginal farmers, share croppers and the like. Instead, obtain self declaration from the borrower.

(d) The credit limits for crop loans to small and marginal farmers is decided upon the acreage holding and the per acre scale of finance. The loans for medium term and long term agricultural purposes are decided by the indicative unit cost, income streams from the economic activity proposed to be undertaken and the repayment capacity of the farmers.

(e) No, Madam.

(f) Does not arise.

Percentage of Savings

3545. SHRI DINESH CHANDRA YADAV:
SHRI JAGDISH SHARMA:

Will the Minister of FINANCE be pleased to state:

(a) the percentage of savings in the country as the proportion of Gross Domestic Product (GDP) on the basis of current prices during the years 2007-2008 and 2008-2009;

(b) whether the Government has examined the reasons for the decline in the percentage of savings;

(c) if so, the details thereof and if not the reasons therefor; and

(d) the estimated percentage of savings during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) As per the Quick Estimates of the Central Statistical Organization, gross domestic saving (GDS) in 2008-09 was 32.5 per cent of GDP (at current market prices) as against a level of 36.4 per cent of GDP (at current market prices) in 2007-08.

(b) and (c) As a proportion of GDP (at current market prices), the fall in the rate of GDS was mainly composed of fall in the rate of savings of public sector from 5.0 per cent in 2007-08 to 1.4 per cent in 2008-09 and private corporate sector from 8.7 per cent in 2007-08 to 8.4 per cent in 2008-09. The fall in the level of savings of the public sector reflects the expansionary fiscal stance to obviate the adverse impact of the global financial and economic crisis. In respect of household sector, the rate of saving remained at the same level of 22.6 per cent of the GDP in 2007-08 and 2008-09.

(d) The estimates of gross domestic saving for the years 2009-10 and 2010-11 have not yet been made available by the Central Statistical Organization.

IT Raid

3546. SHRI MITHILESH KUMAR: Will the Minister of FINANCE be pleased to state:

(a) the number of places where raids were conducted by the Income Tax Department in the country during 2009-2010 till 31st January;

(b) the details of individuals and entities found guilty therein;

(c) the details of seizures made in the raids and action taken in each of such case; and

(d) the measures proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) The number of warrants executed for search and seizure action by the Income Tax Department in the country during 2009-2010 till 31st January 2010 is 2420. Search operation U/S 132 of the Income Tax Act is conducted by the Income tax Department to gather evidences relating to tax evasion. After the search, assessments of individuals and entities are made U/S 153A and 153C of Income tax Act, 1961 which involves detailed examination of seized material, reports of post search enquiries and also giving proper opportunity to such individuals and entities. The assessments become final only after decision in appeals before Commissioner of Income tax (Appeals), Income Tax Appellate Tribunal, High Courts and Supreme Court. Any individual or entity can be said to be guilty only after the assessment becomes final and conviction order by the Court is obtained in prosecution proceedings launched as per the Income tax Act, 1961.

(c) The total value of assets seized by the income tax Department in Search & Seizure actions conducted during the F.Y. 2009-10 till 31st January 2010 is Rs. 636.44 crores and assessment proceedings are initiated as per the provisions of Income tax Act, 1961.

(d) Appropriate actions under the Direct Tax Laws are taken to bring to tax the undisclosed income/assets detected during the Search and Seizure proceedings.

[English]

Pending Proposal Under NRHM

3547. SHRI OM PRAKASH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any proposal regarding review of progress of all the works carried out under the National Rural Health Mission by an independent agency is pending with the Government;

(b) if so, the details thereof;

(c) the details regarding the complaints of corruption in the Rural Health Missions on date; and

(d) the action taken thereon so far thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No.

(b) to (d) Do not arise.

[Translation]

Electrification of Rural Households

3548. SHRI JAGDANAND SINGH:
SHRI M. SREENIVASULU REDDY:
SHRI JAYWANT GANGARAM AWALE:

Will the Minister of POWER be pleased to state:

(a) the total number of households provided electricity under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) so far, State-wise;

(b) whether under the scheme electricity has been provided to only ten percent households living below poverty line;

(c) if so, the details thereof and the reasons therefor;

(d) whether under the RGGVY there is provision for building infrastructure for electrification of all the non-electrified villages and installation of transformers having adequate capacity in every village; and

(e) if so, the reasons for installing transformers having the capacity of 16 and 25 KVA only in various States in the country under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) As on 31st March, 2010, 100,97,026 BPL households have been provided free electricity connections under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY). The State-wise details are given in the enclosed Statement.

(b) and (c) As per new definition of village electrification, the number of households electrified should be at least 10% of the total number of households in the village to declare the village as an electrified village. All the villages are being electrified as per the new definition of RGGVY. The number of BPL households provided electricity connections are as per the provision made in the sanctioned Detailed Project Report (DPR). On the unelectrified BPL Households are provided free electricity connection.

(d) and (e) Yes, Madam, under RGGVY, there is a provision for building infrastructure for electrification of all the non-electrified villages and installation of transformers in the village. The number and size of the transformers is based on the number of connections to be provided in the village. A number of 16 and 25 KVA capacity transformers are installed instead of bigger capacity transformer to reduce Transmission and Distribution (T&D) losses.

Statement

State-wise Achievement of release of BPL connections for the sanctioned projects under RGGVY

(As on 31.03.2010)

| Sl.No. | Name of State | No. of connections released to BPL Households |
|--------|-------------------|-----------------------------------------------|
| 1 | 2 | 3 |
| 1. | Andhra Pradesh | 3245290 |
| 2 | Arunachal Pradesh | 967 |

| 1 | 2 | 3 |
|-------|-------------------|----------|
| 3. | Assam | 222534 |
| 4. | Bihar | 1103082 |
| 5. | Chhattisgarh | 236884 |
| 6. | Gujarat | 280558 |
| 7. | Haryana | 93290 |
| 8. | Himachal Pradesh | 540 |
| 9. | Jammu and Kashmir | 22149 |
| 10. | Jharkhand | 801945 |
| 11. | Karnataka | 735731 |
| 12. | Kerala | 16121 |
| 13. | M.P. | 152602 |
| 14. | Maharashtra | 631028 |
| 15. | Manipur | 4996 |
| 16. | Meghalaya | 19096 |
| 17. | Mizoram | 378 |
| 18. | Nagaland | 4368 |
| 19. | Orissa | 794806 |
| 20. | Punjab | 19507 |
| 21. | Rajasthan | 701800 |
| 22. | Sikkim | 68 |
| 23. | Tamil Nadu | 383829 |
| 24. | Tripura | 22085 |
| 25. | Uttar Pradesh | 856102 |
| 26. | Uttarakhand | 205674 |
| Total | | 10097026 |

Disbursement of Loans

3549. SHRI TUFANI SAROJ: Will the Minister of FINANCE be pleased to state:

(a) whether the banks have heavily cut down the disbursement of loans recently;

(b) if so, the details thereof;

(c) the comparative details of loans disbursed by the Public Sector banks during January-February, 2009 and January-February, 2010;

(d) the ratio of loans disbursed in rural areas and urban areas; and

(e) the share of agriculture sector in disbursement of loans by banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) No, Madam. In fact, the gross advances of Scheduled Commercial Banks (SCBs) stood at Rs.29,99,766 crore as at end February 2010 as compared to Rs.29,96,063 crore as at end December 2009 and Rs.28,83,902 crore as at end September 2009.

(c) The total Gross Advances of Public Sector Banks as at end February 2009 and as at end February 2010 were Rs. 19,52,895 crore and Rs. 23,19,445 crore respectively.

(d) and (e) The share of advances to agriculture sector and priority sector in total gross advances by SCBs, as at end December 2009, stood at 12.1 % and 32.3 % respectively.

Quality of Contraceptive Pills

3550. SHRI HARSH VARDHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the company-wise quantity of the contraceptive pills like Mala-d, Mala-N procured by the Ministry during the last three years;

(b) whether the drug manufacturing units of the pharmaceutical companies selling these drugs are certified under the Schedule M; and

(c) if not, the action being taken by the Government for violating such a crucial provision?

□ THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) As per enclosed Statement.

(b) Yes.

(c) Not applicable in view of the reply to part (b) above.

Statement*Details of quantity procured from manufacturers during the last three years in respect of Oral Contraceptive Pills*

(Quantity in lakh cycles)

| Year | Under which programme | Item | IDPL Gurgaon Quantity Supplied | Pharmasia Hyderabad Quantity Supplied | HLL Thiruvananthapuram Quantity Supplied | Famy Care Mumbai Quantity Supplied | Total Quantity Supplied |
|---------|-----------------------|------------|-----------------------------------|------------------------------------------|---------------------------------------------|---------------------------------------|----------------------------|
| 2007-08 | Free supply | Mala 'N' | 55.66 | 0.00 | 356.00 | 0.00 | 411.66 |
| | Social Marketing | Mala 'D' | 58.00 | 0.00 | 75.00 | 0.00 | 133.00 |
| | | SMO Brands | 22.00 | 33.00 | 119.00 | 33.00 | 207.00 |
| | Total | | 135.66 | 33.00 | 550.00 | 33.00 | 751.66 |
| 2008-09 | Free supply | Mala 'N' | 138.34 | 0.00 | 275.00 | 0.00 | 413.34 |
| | Social Marketing | Mala 'D' | 25.00 | 0.00 | 200.00 | 0.00 | 225.00 |
| | | SMO Brands | 40.00 | 0.00 | 75.00 | 0.00 | 115.00 |
| | Total | | 203.34 | 0.00 | 550.00 | 0.00 | 753.34 |
| 2009-10 | Free supply | Mala 'N' | 75.00 | 0.00 | 93.00 | 0.00 | 168.00 |
| | Social Marketing | Mala 'D' | 24.15 | 0.00 | 76.00 | 0.00 | 100.15 |
| | | SMO Brands | 0.00 | 0.00 | 305.00 | 0.00 | 305.00 |
| | Total | | 99.15 | 0.00 | 474.00 | 0.00 | 573.15 |

Treatment of Cancer

3551. YOGI ADITYA NATH:
SHRIMATI HARSIMRAT KAUR BADAL:
SHRI PRABODH PANDA:
SHRI MADHU GOUD YASKHI:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI N.S.V. CHITTHAN:
SHRIMATI MANEKA GANDHI:
SHRI RUDRAMADHAB RAY:
SHRI MOHAMMED E.T. BASHEER:
SHRI NAVJOT SINGH SIDHU:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the number of global cancer deaths is projected to increase by 45 per cent from 2007 to 2030 as per the report of the World Health Organisation (WHO);

(b) if so, the details thereof alongwith the suggestions given by WHO to curb the spread of disease;

(c) the steps taken by the Government to contain the disease in the country and the achievements made as a result thereof;

(d) whether the Government proposes to set up more number of specialised cancer hospitals across the country including Punjab and Tamil Nadu to correct the imbalance

in the availability of cancer care facilities and to provide treatment to cancer patients at an affordable cost; and

(e) if so, the details thereof, State/UTwise and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) and (b) According to Indian Council of Medical Research, WHO has estimated that the deaths due to Cancer are likely to increase from 7.9 million in 2007 to 12 million by the year 2030. WHO suggested that the burden of cancer can be reduced by avoidance of use of tobacco and alcohol, by fruit and vegetable intake and decreased transmission of HPV infection and by early detection of cancer and its treatment.

(c) to (e) This Ministry is implementing various schemes under the National Cancer Control Programme (NCCP) and releasing the grant-in-aid to the Government Medical Colleges/Hospitals for upgrading the Medical infrastructure for providing cost effective treatment to the poor and needy patients. The public awareness about cancer is also carried out through Electronic and Print Media.

Till date, this Ministry has recognized 27 Regional Cancer Centres in various States/UTs including that of Punjab and Tamil Nadu. The main aim for recognizing the RCC is to fill up the geographical gaps in the availability of treatment of cancer and for carrying out research activity.

[English]

Stroke Cases

3552. SHRI MADHU GOUD YASKHI:
SHRI BHASKARRAO BAPURAO PATIL
KHATGAONKAR:
SHRI EKNATH MAHADEO GAIKWAD:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is estimated that India will report 1.6 million cases of stroke annually and at least one-third out of them are likely to be disabled;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has proposed/prepared any national guidelines for stroke management;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government to provide necessary facilities in the hospitals to deal with the stroke cases as per the guidelines?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (e) As per an estimate projected by the National Commission on Macroeconomics and Health, cases of stroke(s) are expected to be 1.67 million in 2015 (among 20-79 age group) with a case fatality rate of 25%. Data on disability due to strokes is not available. The emergence of stroke cases are attributed to demographic, lifestyle and socio-economic transitions. With increased life expectancy, changes in dietary habits and decreased physical activity, the population is exposed to risk factors of stroke including obesity, high blood pressure, hyperlipidemia, diabetes and tobacco use. Guidelines on important issues/diseases are developed and updated from time to time in accordance with national strategies.

Cases of stroke(s) are attended to in the health care delivery system at various levels including Community Health Centre, District Hospital, Medical Colleges, and apex institutions like All India Institute of Medical Sciences (AIIMS), Post Graduate Institute of Medical Education and Research, Chandigarh etc.

To address the non-communicable diseases including stroke, the Ministry of Health & Family Welfare has formulated a draft National Programme for Prevention and Control of Diabetes, Cardiovascular Disease and Stroke which has been approved by the Expenditure Finance Committee on 8th March, 2010.

Revenue Earned from ASEAN Countries

3553. SHRI ANTO ANTONY: Will the Minister of FINANCE be pleased to state:

(a) the details of items imported from countries like Association of South East Asian Nations (ASEAN) with zero duty;

(b) the details of import/export revenue earned from ASEAN countries during the last three years;

(c) whether the Free Trade Agreement (FTA) between India and ASEAN countries has any impact on our economy; and

(d) if so, the details thereof and reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) 'Zero' rate of duty is prescribed for items falling under 86 headings, sub-headings and tariff items of the First Schedule of the Customs Tariff Act, 1975 when imported into India from three ASEAN countries (Singapore, Malaysia and Thailand).

(b) Revenue details are maintained commodity-wise and not country-wise.

(c) and (d) The Agreement is likely to lead to growth in bilateral trade and investment, resulting in economic welfare gains to India by providing market access into ASEAN countries. Indian manufacturers would be able to source intermediate products at competitive prices from these countries for further reprocessing and export.

Reduction in Grants-in-aid to NGOs

3554. SHRI RAMKISHUN:
DR. RAGHUVANSH PRASAD SINGH:
SHRI SANJAY DINA PATIL:
SHRI YASHBANT LAGURI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has decided to reduce the grants-in-aid in the next financial year for the Non-Governmental Organizations (NGOs) working for the health related schemes;

(b) if so, the reasons therefor;

(c) the provisions of grants-in-aid to NGOs in last three financial years, Statewise and year-wise; and

(d) the details of the grants sanctioned to various NGOs and the Utilisation Certificate submitted by them during 2007-08, 2008-09 and 2009-10?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) There is no proposal to reduce grant-in-aid to NGOs for health related schemes.

(b) Does not arise.

(c) The assistance is given to states for Public Private Partnership (PPP)/NGOs under RCH and National Rural Health Mission Flexipools also. The information is available on Ministry's website under the link www.mohfw.nic.in/finmangroup.htm.

(d) Grant-in-aid to MNGOs/SNGOs/FNGOs is disbursed by State Govt./State Health Societies who manage organization wise Utilization Certificates (UCs). The States in turn submit consolidated UCs to the Ministry of Health and Family Welfare.

IT Collection

3555. SHRI SANJAY DINA PATIL: Will the Minister of FINANCE be pleased to state:

(a) the details of Public Schools/Educational Institutions run by various Trusts/Societies especially in Delhi that have been assessed for Income-Tax during the financial years 2007-08 and 2009-10;

(b) the amount of Income-Tax collected from them in last five years and amount outstanding against them year-wise;

(c) the details of steps taken by the Government to recover the outstanding dues immediately; and

(d) the steps/policies devised/being devised so that timely payments of Income-Tax assessed is made in the future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) There are more than 70,000 trusts and societies which are filing returns with the Income tax Department every year and are assessed to Income Tax. A large number of these trusts or societies are running schools, colleges and other educational institutions. However no separate database of such trusts or societies is maintained. The required information therefore can be collected only by examining each and every return of a trust or society and thereafter ascertaining whether they are engaged in running a school or any other educational institution. The time and effort required for collecting and compiling this information would not be commensurate with the objective sought to be achieved by the Hon'ble M.P.

(b) and (c) Not applicable, in view of (a) above.

(d) The following special measures are being taken for timely payment of assessed income-tax from all taxpayers including arrears of trusts/societies:-

(i) Apart from the statutory measures taken for recovery of outstanding tax dues as prescribed under the Income Tax Act (including attachment of bank account, attachment and sale of

immovable property, etc), monitoring of recovery of amount in high demand cases by Task Forces manned by senior officers.

- (ii) Identification of cases involving substantial amount pending before Commissioners (Appeals) and ITAT and requesting these authorities to dispose off such appeals early so that the amount can be collected during current financial year itself.
- (iii) Monitoring of all outstanding arrear above Rs. 10 crore by CBOT along with the Directorate of Recovery.

Improvement in Service Delivery System of Central Projects

3556. SHRI P.C. GADDIGOUDAR:
SHRI ANANDRAO ADSUL:

Will the Minister of FINANCE be pleased to state:

(a) The details of support extended to the Government of India for improvement of service delivery in the various Government schemes by the World Bank;

(b) whether the world Bank has expressed the view that attempts at fighting corruption in the Government's welfare schemes often got interpreted as acts of interfering;

(c) if so, the reaction of the Government thereon; and

(d) the measures taken by the Government of India to maximize the benefits derived therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) In the last financial year (April 1, 2009 to March 31, 2010), the World Bank has extended 14 loans to the Government schemes/projects with total assistance of US\$4901.8 million.

(b) The World Bank has informed that such a view has not been expressed.

(c) In view of (b) above, does not arise.

(d) For efficient execution of World Bank assisted projects in order to improve service delivery of various Government schemes, a number of measures have been undertaken. A project readiness checklist for streamlining

the preparation of multilateral assisted projects has been prepared. The review mechanism of the World Bank assisted projects have been strengthened by introducing bi-annual joint portfolio review meeting, quarterly review of problem projects and periodic state level review meetings.

[Translation]

Spurious Drugs in Rural Areas

3557. SHRI RAVINDRA KUMAR PANDEY:
SHRI VISHWA MOHAN KUMAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there has been shortage of experts to check the sale of spurious and substandard drugs in the country and the patients in rural areas are more affected because of sinister alliance between the doctors and drug manufacturing companies;

(b) if so, the details thereof and the corrective measures taken in this regard;

(c) whether Medical Council of India (MCI) has submitted a detailed proposal to the Government in this regard; and

(d) if so, the details and the action taken by the Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) No. The Drugs Control authorities appointed by the State Governments in each state monitor the quality of drugs moving in the market through surveillance and drawing of samples from the suspected outlets and getting them tested at the Government Drugs Testing Laboratory irrespective of the fact whether such outlet are in rural or urban areas. Action as provided under the Drugs and Cosmetics Act is taken where the samples are declared as not of standard quality. In case of reports of spurious drugs raids are conducted to apprehend culprits red handed for taking action against them. Manufacture of spurious drugs being an undercover activity, the problem is attended to by continuous surveillance by the State Drugs Control Organizations and in active co-operation from the law and order enforcement machinery in the States and other stakeholders like drug manufacturers associations and NGOs.

The Central Government has taken following measures to check the movement of spurious drugs in the country,

- (i) The Drugs and Cosmetics Act, 1940 has been amended by the Drugs & Cosmetics (Amendment) Act, 2008 whereby stringent penalties for manufacture of spurious and adulterated drugs have been provided. Certain offences have been made cognizable and non-bailable. Guidelines have been issued to the State Drug Controllers for taking action on samples of drugs declared spurious or not of standard quality in the light of enhanced penalties under the Drugs & Cosmetics (Amendment) Act, 2008. The guidelines are available on the web site of Central Drugs Standard Control Organisation (CDSCO)-www.cdscop.nic.in.
- (ii) A Whistle Blower Policy has been announced by the Government to encourage vigilant public participation in the detection of movement of spurious drugs in the country. As per this policy, a scheme has been formulated whereby the informers would be suitably rewarded for providing concrete information in respect of movement of spurious drugs to the regulatory authorities. Detailed information on the scheme is available on the web site of the CDSCO.

(c) and (d) The Indian Medical Council (Professional conduct, Etiquette and Ethics) CN Regulations, 2002 were amended by Medical Council of India with the prior approval of Government of India by inserting a new Clause 6.8 which states that a medical practitioner shall not endorse any drug or product of the industry publically.

Infrastructure Development for Commonwealth Games, 2010

3558. SHRI MAHABAL MISHRA :
SHRIMATI JAYAPRADA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of sports and other infrastructure developed and the fund allocated and released therefor in view of Commonwealth Games, 2010, till date, category-wise;

(b) the details of funds utilized for the said purpose so far, category-wise;

(c) whether any study has been conducted about the effect on these developments on the environment;

(d) if so, the details thereof;

(e) the details of objections raised by few environmental groups in this regard; and

(f) the measures taken by the Government to ensure that the Commonwealth Games are held in an environment friendly manner?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (f) The information is being collected and will be laid on the Table of the House.

Proportionate Increase in Prices of Commodities

3559. SHRI R.K. SINGH PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has plans to increase/decrease the prices of all commodities in a proportionate manner so as to check the price rise; and

(b) if so, the time by which action is likely to be taken in this regard and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Price rise refers to general increase in prices of commodities, which may occur due to imbalance in aggregate demand and supply. Excess monetary growth or low interest rates can result in excess demand, relative to supply, resulting in price rise. In a globalised economy, particularly in respect of sectors where there are imports and exports, as in manufacturing and minerals, exogenous imbalances in the global demand- supply situation can and do influence domestic prices in those sectors.

(b) The Government monitors the price situation regularly, with price stability being high on its agenda. Measures taken to contain prices of essential commodities include, selective ban on exports and futures trading in food grains, zero import duty on select food items, removal of restrictions on licensing, stock limits and movement of food articles under the Essential Commodities Act of 1955, permitting imports of pulses and sugar by public sector undertakings, distribution of imported pulses and edible oils through the PDS and release of higher quota of non-levy sugar. In addition to that a Standing Core Group of Chief Ministers and

concerned Central Ministers has been constituted on 15th MarCh, 2010 to discuss issues related to prices of essential commodities with Ministry of Agriculture as nodal agency.

Fund for Auxiliary Nurse Mid-Wife Training Schools

3560. SHRI PREMCHAND GUDDU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the State-wise details of funds allocated/sanctioned and utilised under the National Rural Health Mission Programme (NRHMP) for the setting up of Auxiliary Nurse Mid-wife (ANM) training schools during the last one year till date in the country including Madhya Pradesh;

(b) the number of proposals forwarded by the State/UT Governments during the said period for the setting up of the said schools to the Union Government and the action taken thereon; and

(c) the time by which all the proposals are likely to be approved by the Union Government?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The total amount allocated to all the States/UTs including Madhya Pradesh under National Rural Health Mission during the Financial Year 2009-10 is Rs. 11586.34 crore. However, funds are not being released separately for setting up of ANM Schools as it is a part of the activities under RCH and Mission Flexible Pools. The total amount utilized by the States/UTs towards strengthening of Training Institutes is Rs. 240.59 crore during the F.Y. 2009-10 (up to 31.12.2009). Out of this, Madhya Pradesh has utilized Rs. 0.39 crore. A statement showing the funds utilized by the States/UTs towards strengthening of Training Institutes is annexed.

(b) and (c) The Nursing Division in the Ministry has received 31 proposals from the States/UTs for setting up of ANM Schools. It has been decided to provide assistance during the XI Plan for setting up of ANM Schools in those Districts of the States (including high focussed) where there is no ANM School.

Statement

Expenditure under Strengthening of Training Institute under RCH and Mission Flexible Pools for the F.Y. 2009-10 (upto 31.12.2009)

(Rs. in lakhs)

| Sl.No. | State | RCH | Mission | Total |
|-----------------------------|-------------------|---------|---------|---------|
| 1 | 2 | 3 | 4 | 5 |
| A. High Focus States | | | | |
| 1. | Bihar | 2124.84 | 6.49 | 2131.33 |
| 2. | Chhattisgarh | 288.27 | 41.30 | 329.57 |
| 3. | Himachal Pradesh | 67.48 | 0.00 | 67.48 |
| 4. | Jammu and Kashmir | 273.59 | 4.16 | 277.75 |
| 5. | Jharkhand | 0.00 | 0.00 | 0.00 |
| 6. | MP | 0.00 | 39.18 | 39.18 |
| 7. | Odisha | 1109.43 | 0.00 | 1109.43 |
| 8. | Rajasthan | 1040.27 | 31.89 | 1072.16 |
| 9. | Uttar Pradesh | 4083.85 | 2.56 | 4086.41 |
| 10. | Uttarakhand | 199.67 | 0.00 | 199.67 |
| | Sub Total | 9187.40 | 125.58 | 9312.98 |

| 1 | 2 | 3 | 4 | 5 |
|---------------------------------|-----------------------------|----------|---------|----------|
| B. North East Estates | | | | |
| 11. | Arunachal Pradesh | 72.69 | 0.00 | 72.69 |
| 12. | Assam | 1624.82 | 14.35 | 1639.17 |
| 13. | Manipur | 228.22 | 0.00 | 228.22 |
| 14. | Meghalaya | 155.80 | 0.00 | 155.80 |
| 15. | Mizoram | 162.59 | 0.00 | 162.59 |
| 16. | Nagaland | 125.99 | 200.00 | 325.99 |
| 17. | Sikkim | 51.06 | 0.00 | 51.06 |
| 18. | Tripura | 80.05 | 0.00 | 80.05 |
| | Sub Total | 2501.22 | 214.35 | 2715.57 |
| C. Non-High Focus States | | | | |
| 19. | Andhra Pradesh | 545.20 | 0.00 | 545.20 |
| 20. | Goa | 21.00 | 0.22 | 21.22 |
| 21. | Gujarat | 1308.82 | 25.25 | 1334.07 |
| 22. | Haryana | 636.33 | 0.00 | 636.33 |
| 23. | Karnataka | 1663.75 | 0.00 | 1663.75 |
| 24. | Kerala | 1300.56 | 280.78 | 1581.34 |
| 25. | Maharashtra | 1968.58 | 597.51 | 2566.09 |
| 26. | Punjab | 660.97 | 0.00 | 660.97 |
| 27. | Tamil Nadu | 1918.06 | 0.00 | 1918.06 |
| 28. | West Bengal | 906.36 | 5.25 | 911.61 |
| | Sub Total | 10929.63 | 909.01 | 11838.64 |
| D. Small States/UTs | | | | |
| 29. | Andaman and Nicobar Islands | 32.59 | 0.00 | 32.59 |
| 30. | Chandigarh | 12.30 | 3.09 | 15.39 |
| 31. | Dadra and Nagar Haveli | 12.75 | 0.00 | 12.75 |
| 32. | Daman | 4.50 | 0.00 | 4.50 |
| 33. | Delhi | 44.01 | 55.74 | 99.75 |
| 34. | Lakshadweep | 13.55 | 0.00 | 13.55 |
| 35. | Puducherry | 13.24 | 0.00 | 13.24 |
| | Sub Total | 132.94 | 58.83 | 191.77 |
| | Grand Total | 22751.19 | 1307.77 | 24058.96 |

*[English]***Banking Services in Rural and Remote Areas**

3561. SHRI NEERAJ SHEKHAR:
SHRI D.B. CHANDRE GOWDA:
SHRI A.K.S. VIJAYAN:

Will the Minister of FINANCE be pleased to state:

(a) the details of percentage of banked and unbanked areas in the country alongwith the percentage of rural population deprived of banking facilities;

(b) whether the Reserve Bank of India (RBI) has started a special drive to cover the more rural areas by banking facilities by strengthening the banking operation in remote villages;

(c) if so, the details thereof; and

(d) the facilities likely to be provided to rural people in comparison to urban area?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) Financial Inclusion is an important priority of the Government as only 37.6% of bank branches of Scheduled Commercial Banks are in rural areas and approximately only 40% of the country's population has bank accounts. During the last year, the Reserve Bank of India and the Government of India have announced various measures to increase the reach of banking services to the excluded population of the country. The Reserve Bank of India has recently permitted all Scheduled Commercial Banks excluding Regional Rural Banks to open branches in Tier-III to Tier-VI Centers (with a population upto 49,999 as per 2001 census), without having to take permission from the Reserve Bank of India. Further, 5.63 crores "No Frill Accounts" have been opened by banks upto December 31st, 2009. The Business Correspondent Model has been reviewed and certain additional entities such as individual Kirana/Medical/Fair Price Shop owners/PCO operators, agents of small savings/insurance companies, owners of Petrol Pumps, retired teachers and authorised functionaries of well run Self Help Group linked to banks have been allowed to engaged as Business Correspondents.

*[Translation]***Investments in Hydro Power Projects**

3562. SHRI SAJJAN VERMA: Will the Minister of POWER be pleased to state:

(a) whether the Government has received proposals from the State Governments including Madhya Pradesh for investments in hydro power projects during the last three years and the current year, State-wise;

(b) if so, the details thereof, State-wise; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) Ministry of Power has no scheme for making investments in hydro power generation projects. Detailed Project Reports of H.E. Projects are submitted by the State Governments for concurrence of CEA as per Section 8(i) of the Electricity Act 2003. DPR of 15 hydroelectric projects in the State Sector (13 proposals received since 1.4.2007 till date and 2 proposals in hand as on 1.4.2007) were recived in CEA for concurrence. Out of these, two proposals have been accorded concurrence by CEA, one is under examination and remaining twelve have been returned to respective project authorities due to various reasons which mainly include insufficient geological investigations, updated hydrological data not utilized in DPR, etc. However, no proposal was received from Madhy Pradesh.

(b) and (c) Do not arise.

*[English]***Taxes on Petrol Diesel**

3563. SHRI M.B. RAJESH: Will the Minister of FINANCE be pleased to state the details of countries having a tax rate higher than India on petrol and diesel?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, As per the data available, from sources indicated below, in respect of ten other countries, Spain, Italy, France, United Kingdom and Germany show a higher percentages of taxes and duties over retail selling prices than India, as indicated below:

| Sl.No. | Country | Petrol | Diesel |
|--------|--------------------------|--------|--------|
| 1 | 2 | 3 | 4 |
| 1. | United States of America | 15% | 18% |
| 2. | Pakistan | 28% | 30% |

| 1 | 2 | 3 | 4 |
|-----|----------------|-----|-----|
| 3. | Canada | 32% | 26% |
| 4. | Thailand | 46% | 30% |
| 5. | Japan | 48% | 35% |
| 6. | India | 52% | 30% |
| 7. | Spain | 53% | 40% |
| 8. | Italy | 60% | 44% |
| 9. | France | 63% | 48% |
| 10. | United Kingdom | 65% | 58% |
| 11. | Germany | 66% | 51% |

[Sources: (1) International Energy Agency, End user petroleum Products Prices, January, 2010, (2) Energy Policy and Planning Office, Thailand, (3) Oil and Gas Regulatory Authority, Pakistan]

However, it is submitted that the central excise duty on petrol and diesel in India is charged at specific rates and its ad valorem incidence alters with change in factors such as retail selling price, exchange rate, duty rate.

[*Translation*]

Reforms in Power Sector

3564. SHRI JAGDISH SHARMA:
SHRI BAIDYANATH PRASAD MAHATO:

Will the Minister of POWER be pleased to state:

(a) whether the Thirteenth Finance Commission has recommended to increase the power tariff in order to bring about reforms in the power sector;

(b) if so, the details of the recommendations made by the Commission in this regard;

(c) whether the Commission has also given suggestions to improve the functioning of the various institutions in the power sector;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) to (d) Yes, Madam. The Thirteenth Finance Commission in Chapter IV under paragraph 4.38 has observed that, "The power

sector in most states is beset with high technical and commercial losses, irrational power tariffs and inefficient distribution and transmission infrastructure, resulting in huge losses..." The Commission in Chapter VII under paragraph 7.105 (iii) has further observed that, "Absence of timely tariff increases has increased the gap and has impaired utility operations further. Some states have not raised tariffs for the past eight to nine years in spite of increasing deficits".

The Commission has given a number of recommendations in regard to power sector. Some of the main recommendations are:

- Reduction in T&D losses and collection efficiency improvement need to be considered by the utilities on a large scale.
- Measures undertaken by the States for improvement of operating efficiency need to be scaled up significantly in all states.
- The remaining states that are yet to unbundle their boards should consider it at the earliest. Eventually the load despatch function needs to be made completely autonomous with improved functioning on the lines suggested by the Pradhan Committee set up by Government of India.
- A strong implementation focus needs to be brought about for development of hydro projects. The states have a particular role to play since the free power that accrues can result in substantial benefits to them.
- On the thermal power front, there is a need to locate the projects more efficiently.
- The states need to initiate more competitive procurement processes.
- In addition, regulatory institutions need to be strengthened and following are required:
 - (i) Tariffs should be linked to service levels and performance improvement. Tariff reforms (including Multi-year Tariff implementation as required by the Act) need to be expedited.
 - (ii) Institutional strengthening and corporate governance of utilities needs reinforcement. Unbundling of utilities, a statutory requirement, should not be deferred any further.

(iii) Public sector companies, whether they have raised funds from the market or not, should follow the provisions of the Company Law in finalising accounts, appointment of independent directors, appointment of audit committees, and implementing the Guidelines on Corporate Governance issued by the Department of Public Enterprises.

(e) Electricity is a concurrent subject. The Electricity Act, 2003 delineates the powers of the Central Electricity Regulatory Commission (CERC) and the State Electricity Regulatory Commission (SERCs) clearly. The Electricity Regulatory Commissions including CERC are mandated to issue guidelines/regulations under the Electricity Act, 2003 in discharge of their functions.

[English]

Integrated Scheme for Street Children

3565. SHRI JAGDAMBIKA PAL:
SHRI FRANCISCO COSME SARDINHA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the funding pattern for the Integrated Scheme for Street Children;

(b) whether the Government does not have an authentic State-wise figures about the Street Children;

(c) if so, the basis on which the funds are allocated to the implementing agencies of the Scheme; and

(d) the steps the government proposes to take to improve the performance and coverage of Scheme?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (d) The scheme for street children has been merged under the recently introduced 'Integrated Child Protection Scheme (ICPS)'.

No authentic data on number of street children in the country, is available and their number is difficult to determine being highly volatile.

The proposals for financial grants in the past were submitted by the Non-Governmental Organizations, which were duly recommended by the State Government. As these were based on the felt needs of the local area, they were considered for grants under the scheme 'An Integrated Programme for Street Children'.

[Translation]

Tele-Medicine

3566. SHRI BHISMA SHANKER ALIAS KUSHAL TIWARI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the government has made available tele-medicine connectivity between All India Institute of Medical Sciences (AIIMS) and Comprehensive Rural Health Services (CRGS) to meet the health care requirements of the rural people in the country;

(b) if so, the details thereof;

(c) the number of districts connected with AIIMS through tele-medicine network;

(d) whether some more districts are proposed to be connected with AIIMS through tele-medicine services;

(e) if so, the details thereof; and

(f) the time by which all the district headquarters are likely to be provided the said facilities in the country?

THE MINISTER OF HEALTH FAMILY AND WELFARE (SHRI GHULAM NABI AZAD): (a) Yes.

(b) and (c) The telernedecine connectivity between All India Institute of Medical Sciences and Comprehensive Rural Health Services Project is available through 52 centers in India. The link is functional from 2005. The centers are located in Medical Colleges and Hospitals numbering 59. The telemedicine services are provided only to the Super-specialty Hospitals and Medical Colleges.

(d) No.

(e) and (f) Do not arise.

Anti-Polio Medicines

3567. SHRI BAIDYANATH PRASAD MAHATO:
SHRI RAMASHANKAR RAJBHAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any board has been set up to ascertain the accurate number of polio infected children in the country;

(b) if so, the details thereof;

(c) whether new cases of polio have come to notice in the country including Bihar and Uttar Pradesh due to supply of substandard anti-polio medicines;

(d) if so, the details of companies which have supplied anti-polio medicines in Bihar during 1st January, 2008 to 31st January, 2010;

(e) whether the Government has received any complaint against anti-polio medicine manufacturing companies in the past also; and

(f) if so, the details thereof; and the action taken by the Government thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) No. However, Government of India has set up National Polio Surveillance Project in the year 1997 in collaboration with World Health Organization which reports the accurate number of Polio infected children in the country.

(c) No.

(d) Not applicable in view of the reply to part (c) above.

(e) No specific complaint in this regard has been received by the Government.

(f) Not applicable in view of the reply to part (e) above.

[English]

Disinvestment of Public Sector Units

3568. DR. G. VIVEKANAND: Will the Minister of FINANCE be pleased to state:

(a) whether the public sector units have weathered the global financial storm better than their private peers;

(b) if so, the details thereof and reasons therefor; and

(c) the reaction of the Government thereto in the context of the ongoing disinvestment of Public Sector Units (PSUs)?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) No study has been conducted in this regard.

(b) and (c) In view of (a) above, (b) and (c) does not arise.

Allocation of Funds for Health Schemes

3569. SHRI HARIBHAU JAWALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the allocations of funds suggested by the Planning Commission for the Eleventh Five year Plan for various health Schemes in the country;

(b) whether the provisions made in the Budget 2010-11 for the various health schemes are sufficient to take care of increasing health problems in the country;

(c) if so, the details thereof; and

(d) the details of health schemes where all allocations made was less as compared to the previous year's Budget?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) Planning Commission has approved an outlay of Rs. 140135 crores for Eleventh Five Year Plan for various Departments under Ministry of Health & Family Welfare. For the Financial year 2010-11, an outlay of Rs. 22300 crores has been provided for the Ministry of Health and Family Welfare representing an increase of 14.2% over the previous year's allocation of Rs. 19534 crores in the year 2009-10 budget.

(d) There are three schemes namely Pradhan Mantri Swasthya Suraksha Yojana (PMSSY), Assistance to States for Capacity Building (Trauma Care) and National Vector Borne Disease Control Programme, where allocation in Budget 2010-11 is less as compared to the previous year's budgetary allocation.

[Translation]

Cutting of Trees in Lutyen Zone

3570. SHRI YASHVIR SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is cutting of trees in illegal manner in the Lutyen zone;

(b) if so, the details thereof;

(c) whether the Government has received complaints from public representatives in this regard;

(d) if so, the details thereof and the action taken by the Government thereon; and

(e) the names of officials found involved in this act and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (Ref. (SAUGATA ROY): (a) to (e) New Delhi Municipal Council, Central Public Works Department (CPWD), Public Works Department of Government of National Capital Territory of Delhi have informed that no cutting of trees in illegal manner in the Lutyen's Bungalow Zone has been reported. CPWD has also intimated that a complaint regarding felling of a mango tree at Dr. Bishambar Dass Road by gardeners was received from a Member of Parliament. It was further reported by CPWD that the said complaint was with reference to an old tree which was partially fallen and was brought down to prevent any harm as it was tilting dangerously.

Anganwadi Centres

3571. SHRI BRIJBHUSHAN SHARAN SINGH:
SHRI G.M. SIDDESHWARA:
SHRI PREMCHAND GUDDU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of children below the age of six years, pregnant women and lactating mothers registered in Anganwadi Centres across the country; State-wise;

(b) whether some State Governments including Karnataka have requested the Union Government to enhance the additional honorarium of Anganwadi workers who are holding additional charge of a nearby Anganwadi Centre;

(c) if so, the details thereof alongwith the action taken by the Union Government thereon;

(d) whether the Government has introduced any insurance/social security scheme for the benefit of Anganwadi workers;

(e) if so, the details of financial compensation given under the said scheme to the Anganwadi workers; and

(f) the number of Anganwadi workers benefitted by the said scheme during each of the last three years and current year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) State-wise details of number of children (6 months to 6 years) and pregnant women and lactating mothers who received supplementary nutrition and children (3-6 years) who attended pre-school in Anganwadi Centres as on 31.12.2009 are given in the enclosed Statement-I.

(b) No, Madam.

(c) Does not arise.

(d) and (e) Government of India introduced w.e.f. 1.4.2004, the Anganwadi Karyakarti Bima Yojana for Angawadi Workers and Helpers which envisages the following benefits:-

- Natural Death Rs. 30,000/-
- Accident benefit
 - Death/Total permanent disability Rs. 75,000/-
 - Partial Permanent disability Rs. 37,500/-
- Female Critical Illness (FCI) Benefits: An amount of Rs. 20,000/- is payable on the diagnosis of invasive cancers (malignant tumor) manifest in the following organs (subject to proof of affliction satisfactory to Corporation).
 - i. Breast
 - ii. Cervix Uteri
 - iii. Corpus Uteri
 - iv. Ovaries
 - v. Fallopian Tubes
 - vi. Vagina/Vulva

A malignant tumor characterized by uncontrolled growth and spread of malignant cells and invasion of tissue that originates in one of the above anatomical sites is covered.

- Shiksha Sahayog

A free add-on Scholarship benefit is available for the children of the members who are covered under the scheme. Scholarship of Rs. 300/- per quarter for Students 9th to 12th Standard (including ITI courses) would be provided. Scholarship is limited to two children per family.

(f) All AWWs and AWHs are covered for all the benefits under the Scheme. State-wise number of AWWs

and Helpers, covered for the period 2007-2008 to 2009-2010 is given in the enclosed Statement-II.

Statement I

Statewise number of children (6 months-6 years) and pregnant & lactating mothers received supplementary nutrition and number of children (3-6 years) attended pre-school education under ICDS Scheme as on 31.12.2009

| Sl. No. | State/UT | Beneficiaries for Supplementary Nutrition | | | Beneficiaries for Pre-school Education | | |
|---------|-------------------|-------------------------------------------|-------------------------------------|-------------------------------------------------------|----------------------------------------|-------------------|-------------------|
| | | Total Children (6 months-6 years) | Pregnant & lactating Mothers (P&LM) | Total Beneficiaries (Children 6 mo-6 years plus P&LM) | Boys (3-6 years) | Girls (3-6 years) | Total (3-6 years) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Andhra Pradesh | 3950207 | 1029184 | 4979391 | 901522 | 889110 | 1790632 |
| 2. | Arunachal Pradesh | 194578 | 25103 | 219681 | 45956 | 45548 | 91504 |
| 3. | Assam | 2479586 | 575441 | 3055027 | 687291 | 677326 | 1364617 |
| 4. | Bihar | 3507877 | 710378 | 4218255 | 981475 | 955923 | 1937398 |
| 5. | Chhattisgarh | 1826944 | 416856 | 2243800 | 416554 | 414822 | 831376 |
| 6. | Goa | 48653 | 13207 | 61860 | 9709 | 9800 | 19509 |
| 7. | Gujarat | 2689241 | 475839 | 3155080 | 637632 | 612572 | 1250204 |
| 8. | Haryana | 925006 | 278634 | 1203640 | 187901 | 168879 | 356780 |
| 9. | Himachal Pradesh | 405002 | 95490 | 500492 | 74766 | 73456 | 148222 |
| 10. | Jammu and Kashmir | 411037 | 98911 | 509948 | 116548 | 101805 | 218353 |
| 11. | Jharkhand | 2497674 | 698486 | 3196160 | 626010 | 677437 | 1303447 |
| 12. | Karnataka | 3159484 | 798654 | 3958138 | 737445 | 738042 | 1475487 |
| 13. | Kerala | 1043170 | 216125 | 1259295 | 242031 | 237644 | 479675 |
| 14. | Madhya Pradesh | 5629985 | 1191317 | 6821302 | 1421008 | 1372709 | 2793717 |
| 15. | Maharashtra | 5770417 | 1126309 | 6896726 | 1587029 | 1441751 | 3028780 |
| 16. | Manipur | 315529 | 54810 | 370339 | 79501 | 77251 | 156752 |
| 17. | Meghalaya | 334348 | 58505 | 392853 | 73174 | 72024 | 145198 |
| 18. | Mizoram | 124842 | 34598 | 159440 | 28690 | 28075 | 56765 |
| 19. | Nagaland | 287943 | 49869 | 337812 | 58324 | 57787 | 116111 |
| 20. | Orissa | 4161718 | 774528 | 4936246 | 696724 | 676684 | 1373408 |
| 21. | Punjab | 1085632 | 304759 | 1390391 | 275751 | 248448 | 524199 |
| 22. | Rajasthan | 2863590 | 771234 | 3634824 | 586690 | 576159 | 1162849 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|-----------|--------------------------------|----------|----------|----------|----------|----------|----------|
| 23. | Sikkim | 35014 | 6295 | 41309 | 5639 | 5787 | 11426 |
| 24. | Tamil Nadu | 2234824 | 517515 | 2752339 | 548874 | 538741 | 1087615 |
| 25. | Tripura | 251754 | 67717 | 319471 | 78429 | 66514 | 144943 |
| 26. | Uttar Pradesh | 19344623 | 4264030 | 23608653 | 4635404 | 4441797 | 9077201 |
| 27. | Uttarakhand | 383068 | 74411 | 457479 | 108111 | 106467 | 214578 |
| 28. | West Bengal | 5155299 | 813193 | 5968492 | 1064949 | 1057259 | 2122208 |
| 29. | Andaman and Nicobar Islands | 18362 | 4088 | 22450 | 3811 | 3933 | 7744 |
| 30. | Chandigarh | 34530 | 7465 | 41995 | 7276 | 7455 | 14731 |
| 31. | Delhi | 631164 | 119189 | 750353 | 129323 | 121522 | 250845 |
| 32. | Dadra and Nagar Haveli | 14809 | 3111 | 17920 | 3196 | 3128 | 6324 |
| 33. | Daman and Diu | 6945 | 1468 | 8413 | 1504 | 1587 | 3091 |
| 34. | Lakshadweep | 7019 | 1931 | 8950 | 1368 | 1335 | 2703 |
| 35. | Puducherry | 25390 | 7867 | 33257 | 1604 | 1738 | 3342 |
| All India | | 71845264 | 15686517 | 87531781 | 17061219 | 16510515 | 33571734 |

Statement II

Number of Anganwadi Workers/Helpers covered under the Anganwadi Karyakartri Bima Yojana under LIC's Social Security Scheme

| States/Union Territories | 2007-08* | 2008-09* | 2009-10* |
|--------------------------|----------|----------|----------|
| 1 | 2 | 3 | 4 |
| Andhra Pradesh | 120314 | 135106 | 141768 |
| Arunachal Pradesh | 6074 | 8554 | 8554 |
| Assam | 48670 | 73698 | 73698 |
| Bihar | 119838 | 119838 | 119838 |
| Chhattisgarh | 51619 | 57464 | 69043 |
| Goa | 2009 | 2143 | 2172 |
| Gujarat | 71122 | 77825 | 83692 |
| Haryana | 32656 | 34296 | 34375 |
| Himachal Pradesh | 14255 | 35764 | 35999 |
| Jammu and Kashmir | 32818 | 32818 | 34883 |
| Jharkhand | 44450 | 61814 | 62656 |

| 1 | 2 | 3 | 4 |
|----------------|--------|--------|--------|
| Karnataka | 95607 | 103830 | 107675 |
| Kerala | 55866 | 64230 | 64425 |
| Madhya Pradesh | 104275 | 136580 | 135681 |
| Maharashtra | 143492 | 147287 | 158477 |
| Manipur | 8986 | 15242 | 15242 |
| Meghalaya | 6324 | 6390 | 6674 |
| Mizoram | 3184 | 3364 | 3364 |
| Nagaland | 5374 | 6388 | 6388 |
| Odisha | 70986 | 80749 | 82186 |
| Punjab | 29165 | 39524 | 39208 |
| Rajasthan | 84199 | 95637 | 97631 |
| Sikkim | 1550 | 1964 | 1954 |
| Tamil Nadu | 82752 | 88190 | 89918 |
| Tripura | 11768 | 12429 | 13028 |
| Uttar Pradesh | 242415 | 281823 | 289225 |
| Uttrakhand | 15253 | 17209 | 17484 |

| 1 | 2 | 3 | 4 |
|-----------------------------|---------|---------|---------|
| West Bengal | 102816 | 166598 | 171255 |
| Andaman and Nicobar Islands | 1242 | 1344 | 1343 |
| Chandigarh | 658 | 740 | 740 |
| Delhi | 8850 | 11905 | 12212 |
| Dadra and Nagar Haveli | 276 | 436 | 466 |
| Daman and Diu | 183 | 204 | 204 |
| Lakshadweep | 148 | 174 | 174 |
| Puducherry | 1376 | 1376 | 1376 |
| Total | 1620507 | 1922933 | 1983008 |

*figures are as on 1st April of each year.

Modernization of Thermal Power Plants

3572. SHRI DATTA MEGHE: Will the Minister of POWER be pleased to state:

(a) the details of power plants to be modernised and renovated in the Vidharbha region of Maharashtra;

(b) whether the Government has granted a special package to the State Government of Maharashtra to meet the shortage of power in Vidharbha region; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) Maharashtra Generation Co. Ltd. has planned renovation & Modernization of three 210 MW units *viz.* Koradi Unit

6, Chandrapur Unit 1 & 2 in 11th Plan in the Vidharbha region of Maharashtra.

(b) No, Madam.

(c) Question does not arise.

Vehicle Loans

3573. SHRI SANJAY SINGH CHAUHAN: Will the Minister of FINANCE be pleased to state:

(a) the criteria laid down by the Public Sector Banks (PSBs) for granting car and tractor loans;

(b) the number of customers granted car and tractor loans during the last two years; and

(c) the measures taken by the banks for the recovery of said loans in the case of default in payment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The management of loan sanctioning/loan recovery activity in a bank is essentially an internal management function and each bank's Board is authorized to frame suitable policies in this regard. In the context of the operational autonomy given to banks, Reserve Bank of India (RBI) has advised banks to prepare a well-defined loan policy to be approved by the Board of Directors of the respective bank. Further, loans for purchase of tractors and vehicles for transporting agriculture produce form part of finance to agriculture, under Priority Sector Lending of Banks.

(b) RBI and Indian Banks' Association (IBA) reported that the information is not available.

(c) Public Sector Banks are guided by their individual loan policy in this regard. However, IBA has reported that banks are committed to use civil methods for recovery. IBA has circulated a Model Recovery Policy Document and a Model Code of Conduct for recovery.

Statement

Statewise details of Target fixed, Application received, No. of beneficiaries to whom loan disbursed by the Banks and No. of application pending with the Banks for the year 2007-08.

| Sl. No. | States/UTs | Target | No. of Applications Received | No. of Beneficiaries to whom loan disbursed by the Banks | No. of Applications pending with the Banks |
|---------|------------------|--------|------------------------------|----------------------------------------------------------|--------------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Haryana | 6606 | 19361 | 12202 | 1212 |
| 2. | Himachal Pradesh | 4228 | 3707 | 2780 | 40 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|-----------------------------|--------|--------|--------|-------|
| 3. | Jammu and Kashmir | 1644 | 1094 | 639 | 216 |
| 4. | Punjab | 5039 | 13619 | 9025 | 489 |
| 5. | Rajasthan | 10548 | 26813 | 15749 | 1035 |
| 6. | Chandigarh | 295 | 627 | 251 | 179 |
| 7. | Delhi | 4235 | 1787 | 605 | 130 |
| 8. | Assam | 8554 | 7140 | 5527 | 1155 |
| 9. | Manipur | 1743 | 709 | 255 | 373 |
| 10. | Meghalaya | 420 | 532 | 355 | 152 |
| 11. | Nagaland | 397 | 1216 | 1212 | 57 |
| 12. | Tripura | 1214 | 3585 | 1801 | 320 |
| 13. | Arunacal Pradesh | 166 | 190 | 174 | 9 |
| 14. | Mizoram | 202 | 838 | 661 | 126 |
| 15. | Sikkim | 72 | 48 | 352 | 98 |
| 16. | Bihar | 15045 | 10780 | 7934 | 942 |
| 17. | Jharkhand | 7678 | 8113 | 5190 | 1035 |
| 18. | Orissa | 8533 | 18619 | 9987 | 1448 |
| 19. | West Bengal | 29288 | 22691 | 10256 | 1613 |
| 20. | Andaman and Nicobar Islands | 135 | 270 | 181 | 5 |
| 21. | Madhya Pradesh | 15817 | 31742 | 22275 | 639 |
| 22. | Chhattisgarh | 6281 | 9383 | 6154 | 1673 |
| 23. | Uttar Pradesh | 29420 | 70328 | 44583 | 1913 |
| 24. | Uttarakhand | 2408 | 11625 | 7737 | 463 |
| 25. | Gujarat | 10616 | 15378 | 7908 | 478 |
| 26. | Maharashtra | 28932 | 35392 | 24761 | 4196 |
| 27. | Daman and Diu | 45 | 1 | 2 | 0 |
| 28. | Goa | 583 | 130 | 77 | 3 |
| 29. | Dadra and Nagar Haveli | 151 | 19 | 8 | 0 |
| 30. | Andhra Pradesh | 18235 | 22542 | 13259 | 688 |
| 31. | Karnataka | 13063 | 33894 | 17689 | 1730 |
| 32. | Kerala | 19236 | 34498 | 23960 | 2616 |
| 33. | Tamilnadu | 22988 | 39436 | 24707 | 1505 |
| 34. | Lakshadweep | 37 | 0 | 0 | 0 |
| 35. | Puducherry | 1146 | 611 | 400 | 44 |
| | Not specified | | 2872 | 1120 | 328 |
| | All India | 275000 | 449590 | 279776 | 26910 |

Pradhan Mantri Rozgar Yojana

3574. SHRI DEVJI M. PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether the educated unemployed are facing problems in getting loans from banks under Pradhan Mantri Rozgar Yojana (PMRY);

(b) if so, the details thereof and the reasons therefor;

(c) the number of educated unemployed who applied for loan, the number of applications pending and the total number of beneficiaries during the last three years and as on date, State-wise alongwith the reasons for delay in sanctioning of this loans;

(d) the targets fixed and achievements made by the banks during the said period under the PMRY; and

(e) the steps taken by the Government to simplifying the loaning process under PMRY?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The Prime Minister's Rozgar Yojana (PMRY) has been merged with Rural Employment Generation Programme (REGP) with effect from 1st April, 2008 by Ministry of Micro, Small and Medium Enterprises (MSME) and a new scheme, namely, Prime Minister's Employment Generation Programme (PMEGP) has been formulated.

PMEGP is monitored by Khadi and Village Industries Commission (KYIC), Ministry of MSME.

(c) and (d) As per information furnished by Ministry of MSME state-wise details of target fixed, number of applications received, number of applications disbursed (number of beneficiaries) and number of applications pending with the implementing banks under PMRY for the year 2007-2008 are given in the enclosed Statement.

(e): Does not arise in view of (a) & (b) above.

Effect of Contaminated Toys on Child Health

3575. SHRI A.T. NANA PATIL:
SHRI ABDUL RAHMAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government is aware of the studies of some NGOs which reveal that many local and foreign

made toys are contaminated with harmful chemicals which have adverse health effect on children;

(b) if so, the details thereof;

(c) whether the Government has set up any agency to monitor the quality of such toys;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the corrective measures taken/proposed to be taken in this regard including the ban on such toys?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S.GANDHISELVAN): (a) and (b) A non-governmental organization named Toxics Link conducted a study in 2006 in Delhi, Mumbai and Chennai and reported presence of high levels of cadmium and lead in PVC used in soft toys.

(c) to (e) The Ministry of Health and Family Welfare has constituted an expert Committee under the chairmanship of Dr. Y.K. Gupta, Professor of Bio-chemistry of All India Institute of Medical Sciences, New Delhi to look into the presence of harmful elements in toys. Under the guidance of the Committee, a study for examining the presence of some heavy metals and phthalates in the plastic toys in the market, is underway.

Reservation in Banks

3576. SHRI P.L. PUNIA: Will the Minister of FINANCE be pleased to state:

(a) whether the stipulated reservation for Scheduled Castes in every category has not been filled in Nationalised banks;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken/being taken by the Government to fill the said backlog through special recruitment drive?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) As reported by the Nationalised Banks the stipulated reservation for Scheduled Castes in each category has been filled in most of them. However, there are some vacancies of SCs in few Banks as per details given in the enclosed Statement. The backlog of SCs vacancies

is due to non availability of SC candidates in the direct recruitment/promotion process and the reserved category candidates not clearing the written examination even after relaxed standards.

(c) As per Government guidelines from time to time, special recruitment drive to fill up the backlog of reserved vacancies of SCs has been made by Public Sector Banks.

Statement

| Sl. No. | Name of the Banks | Cadre | Cadre Strength | Existing Nos. of SCs | Existing vacancies for SCs |
|---------|---------------------------|-----------|----------------|----------------------|----------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Allahabad Bank | Officers | 8425 | 1418 | — |
| | | Clerks | 8249 | 1662 | — |
| | | Sub-Staff | 2294 | 928 | — |
| 2. | Andhra Bank | Officers | 8411 | 1371 | — |
| | | Clerks | 3175 | 420 | 56 |
| | | Sub-Staff | 2706 | 755 | — |
| 3. | Bank of Baroda | Officers | 5119 | 711 | 60 |
| | | Clerks | 13077 | 1725 | 36 |
| | | Sub-Staff | 8253 | 2907 | — |
| 4. | Bank of India | Officers | 14130 | 2539 | — |
| | | Clerks | 16837 | 2605 | — |
| | | Sub-Staff | 8382 | 3001 | — |
| 5. | Bank of Maharashtra | Officers | 4448 | 731 | — |
| | | Clerks | 6356 | 999 | — |
| | | Sub-Staff | 2869 | 1024 | — |
| 6. | Canara Bank | Officers | 9753 | 1881 | — |
| | | Clerks | 16279 | 2898 | — |
| | | Sub-Staff | 9756 | 2775 | — |
| 7. | Central Bank of India | Officers | 12053 | 2363 | — |
| | | Clerks | 12754 | 1840 | — |
| | | Sub-Staff | 7165 | 2137 | — |
| 8. | Corporation Bank of India | Officers | 5330 | 737 | — |
| | | Clerks | 5236 | 889 | — |
| | | Sub-Staff | 2577 | 1075 | — |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|---------------------------|-----------|-------|---------|-----|
| 9. | Dena Bank | Officers | 4215 | 883 | — |
| | | Clerks | 4174 | 623 | — |
| | | Sub-Staff | 2136 | 652 | — |
| 10. | Indian Bank | Officers | 7575 | 1278 | — |
| | | Clerks | 9091 | 2111 | — |
| | | Sub-Staff | 2900 | 1038 | — |
| 11. | Indian Overseas Bank | Officers | 10288 | 1823 | — |
| | | Clerks | 12021 | 3039 | — |
| | | Sub-Staff | 3039 | 1577 | — |
| 12. | IDBI | Officers | 8464 | 619 | 665 |
| | | Clerks | 213 | 12 | 7 |
| | | Sub-Staff | 229 | 59 | — |
| 13. | Oriental Bank of Commerce | Officers | 7989 | 1108 | — |
| | | Clerks | 4799 | 1240 | — |
| | | Sub-Staff | 2570 | 601 | — |
| 14. | Punjab National Bank | Officers | 19869 | 3117 | — |
| | | Clerks | 24285 | 4786 | — |
| | | Sub-Staff | 12774 | 5002 | — |
| 15. | Punjab and Sind Bank | Officers | 5551 | 507 | — |
| | | Clerks | 1425 | 97 | — |
| | | Sub-Staff | 1283 | 270 | — |
| 16. | Officers | Officers | 10944 | 865+920 | — |
| | | Clerks | 10766 | 2046 | — |
| | | Sub-Staff | 6003 | 1107 | — |
| 17. | Union Bank of India | Officers | 13149 | 2561 | 335 |
| | | Clerks | 8572 | 1755 | 170 |
| | | Sub-Staff | 7698 | 2918 | — |
| 18. | Sub-Staff | Officers | 5886 | 1215 | — |
| | | Clerks | 6299 | 1188 | — |
| | | Sub-Staff | 3100 | 551 | 32 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|--------------------------------|-----------|-------|-------|-----|
| 19. | UCO Bank | Officers | 8764 | 1482 | — |
| | | Clerks | 9898 | 1588 | — |
| | | Sub-Staff | 4575 | 1312 | — |
| 20. | Vijaya Bank | Officers | 2821 | 378 | 45 |
| | | Clerks | 3866 | 293 | 278 |
| | | Sub-Staff | 2228 | 470 | — |
| 21. | State Bank of India | Officers | 71730 | 12248 | — |
| | | Clerks | 89137 | 14618 | — |
| | | Sub-Staff | 42716 | 13273 | — |
| 22. | State Bank of Bikaner & Jaipur | Officers | 1883 | 266 | — |
| | | Clerks | 4095 | 618 | 63 |
| | | Sub-Staff | 2220 | 396 | — |
| 23. | State Bank of Hyderabad | Officers | 5137 | 843 | — |
| | | Clerks | 6002 | 892 | 8 |
| | | Sub-Staff | 2458 | 487 | — |
| 24. | State Bank of Indore | Officers | 2472 | 128 | — |
| | | Clerks | 2747 | 334 | — |
| | | Sub-Staff | 1149 | 249 | — |
| 25. | State Bank of Mysore | Officers | 3158 | 538 | — |
| | | Clerks | 4678 | 697 | 4 |
| | | Sub-Staff | 2275 | 606 | — |
| 26. | State Bank of Patiala | Officers | 4451 | 907 | 21 |
| | | Clerks | 5611 | 1421 | — |
| | | Sub-Staff | 2347 | 797 | — |
| 27. | State Bank of Travancore | Officers | 4215 | 590 | — |
| | | Clerks | 5812 | 806 | — |
| | | Sub-Staff | 2219 | 634 | — |

*[English]***Bank Branches**

3577. SHRI A.K.S. VIJAYAN:
SHRI PRADEEP MAJHI:
SHRI SONAWANE PRATAP NARAYANRAO:

Will the Minister of FINANCE be pleased to state:

(a) the total branches of the Public Sector Banks (PSBs) including State Bank of India (SBI) functioning in the urban, rural and semi-urban areas, as on date, Statewise and bank-wise;

(b) the number of proposals lying pending before the Reserve Bank of India (RBI) for opening of branches as on date, State-wise and bank-wise; and

(c) the details of the steps taken/being taken by these banks to expand their business in the urban/semi-urban and Rural Branches?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) As on December 31, 2009, there were 85,740 branches of Scheduled Commercial Banks (SCBs) out of which 32,197 (37.6%) bank branches were in the rural areas, 20,160(23.5%) in semi-urban areas, 17,521(20.4%) in urban areas and 15,862 (18.5%) in metropolitan areas.

(b) The State-wise details of number of proposals pending Reserve Bank of India (RBI) as on March 8, 2010 are given in the enclosed Statement.

(c) Banks have been permitted to use various Information and Communication Technology (ICT) based models using the Business Correspondents to extend the reach of banking. The Reserve Bank of India (RBI) has already issued several circulars to banks in this regard. These include operative guidelines to banks on mobile banking transactions, guidelines on pre-paid payment instruments, guidelines on business correspondents, etc. The Banks have also formulated their road maps for financial inclusion as per the RBI directions.

RBI has in December, 2009 permitted an scheduled commercial banks(SCBs), (excluding Regional Rural Banks) to open branches in Tier 3 to Tier 6 centres (with population upto 49,999 as per Census 2001) without having the need to take permission from RBI in each case, subject to reporting. Further banks have been permitted to open branches in rural, semi-urban & urban centres in the North Eastern States & Sikkim, without prior permission from the RBI. RBI has also relaxed its policy under which SCBs are permitted to install offsite ATMs at centres/places identified by them without having the need to take permission from the RBI. This is expected to result in further expansion of banking network.

Statement

| Sl.No. | Name of the State | Pending proposal |
|--------|-------------------|------------------|
| 1 | 2 | 3 |
| 1. | Gujarat | 6 |
| 2. | Karnataka | Nil |
| 3. | Madhya Pradesh | Nil |

| 1 | 2 | 3 |
|-------|-------------------|-----|
| 4. | Orissa | Nil |
| 5. | Haryana | Nil |
| 6. | Tamil Nadu | 35 |
| 7. | Uttarakhand | Nil |
| 8. | Assam | 8 |
| 9. | Andhra Pradesh | Nil |
| 10. | Rajasthan | Nil |
| 11. | Jammu and Kashmir | 25 |
| 12. | West Bengal | Nil |
| 13. | Uttar Pradesh | 19 |
| 14. | Maharashtra | Nil |
| 15. | Delhi | 46 |
| 16. | Bihar | Nil |
| 17. | Chhattisgarh | 9 |
| 18. | Jharkhand | 9 |
| 19. | Himachal Pradesh | Nil |
| 20. | Kerala | Nil |
| Total | | 157 |

Shares in UTI

3578. SHRI A. SAMPATH: Will the Minister of FINANCE be pleased to state:

(a) the break-up of shares held by Foreign Institutional Investors (FII), Domestic Institutional Investors (Oil), proprietary clients and others in Unit Trust of India (UTI) as on date;

(b) whether acquisition of shares by FII has taken place during the last three years; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The shareholding structure in UTI Asset Management Company as on March 31, 2010 is provided as under:

| | No. of Equity Shares | % of Share- holding |
|-------------------------------------------------------------|----------------------------|---------------------------|
| State Bank of India along with its nominees | 2,31,25,000 | 18.5% |
| Life Insurance Corporation of India along with its nominees | 2,31,25,000 | 18.5% |
| Bank of Baroda along with its nominees | 2,31,25,000 | 18.5% |
| Punjab National Bank | 2,31,25,000 | 18.5% |
| T Rowe Price Global Investment Services Ltd. | 3,25,00,000 | 26.0% |
| Total | 12,50,00,000 | 100.0% |

(b) M/s T Rowe Price Global Investment Services Ltd has acquired 26% stake from State Bank of India, Life Insurance Corporation of India, Bank of Baroda and Punjab National Bank (6.5% from each) on January 20,2010).

(c) As indicated in reply to part (b) above.

Rogi Kalyan Samitis

3579. SHRI BAL KUMAR PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether is it mandatory to have Rogi Kalyan Samitis (RKS) Hospital Management Committee in all district hospitals under Indian Public Health Standards (IPHS);

(b) if so, the details thereof;

(c) whether district hospital, Mirzapur, Uttar Pradesh have RKS; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Yes. Each District hospital should have a Rogi Kalyan Samitis (RKS)/ Hospital Management Committee with involvement of PRIs and other stakeholders. These RKS should be registered bodies with an account for itself in the local bank. The RKS/HMC will have authority to raise their own resources by charging user fees and by any other means and utilize the same for the improvement of service rendered by the District hospital.

(c) Yes.

(d) The Executive Committee of the RKS, District Hospital Mirzapur has the following members:

1. Dr. C.S. Madhukar, Chief Medical Superintendent-Chairman
2. Dr. Raj Bala Gupta, Chief Medical Superintendent (Women Hospital), Co-Chairperson
3. Dr. S.S Parman - Member
4. Dr. S.K Upadhyaya - Member
5. Dr. Nand Lal-Member
6. District Panchayat Officer, Representative Nominated by District Magistrate - Member
7. Dr. C.P Singh, President, IMA
8. Apar Mukhya Adhikari, District Panchayat

The Advisory Committee of the RKS, District Hospital Mirzapur has the following members:

1. Sri Deep Chandra Jain, Chairman, Nagar Palika Parishad, Mirzapur
2. Dr. Nand Lal, Additional Chief Medical Officer, Mirzapur
3. Sri Ashuntosh Dubey-Member
4. Dr. S.K. Upadhyaya-Member
5. Dr. U.S. Yadav-Member
6. Sri Adarsh Yadav, Representative nominated by Member, Parliament.

[*Translation*]

External Debt

3580. SHRI HARISHCHANDRA CHAVAN: Will the Minister of FINANCE be pleased to state:

(a) the external debt of the country compared to other developing countries during each of the last three years till date and the impact of such debt on the financial infrastructure of the country;

(b) the comparative position of India among the countries in this regard in the world;

(c) the per capita amount of foreign debt at present in the country;

(d) the interest being paid by India per year on the total debt;

(e) the amount paid to foreign lenders country-wise and institution-wise as principal amount and as interest during each of the last three years;

(f) the steps taken by the Government to lessen the burden of debt in the country; and

(g) the extent of success achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) As per the latest Global Development Finance Report (2009) of the World Bank, India was the *fifth* most indebted country in 2007, amongst the top twenty debtor countries of the developing world. The external debt stock of the top 5 most indebted developing countries (during 2005 to 2007) is indicated in the Table 1 below:

Table 1: External Debt of Developing Countries

(US\$ million)

| Sl.No. | Country | External Debt Stock | | |
|--------|--------------------|---------------------|---------|---------|
| | | 2005 | 2006 | 2007 |
| 1. | China | 283,803 | 325,077 | 373,635 |
| 2. | Russian Federation | 229,911 | 250,480 | 370,172 |
| 3. | Turkey | 169,269 | 207,773 | 251,477 |
| 4. | Brazil | 187,431 | 193,516 | 237,472 |
| 5. | India | 123,145 | 175,540 | 220,956 |

Source: Global Development Finance 2009

However, as per the latest Government of India estimates, India's external debt stock stood at US\$ 251.4 billion as at end-December 2009 (Quick Estimate). The external debt has been within sustainable limits as indicated by a low debt service ratio of 4.4 per cent during 2008-09. It was due to the comfortable external debt position that the Government could liberalize External Commercial Borrowings guidelines and raise Non-Resident deposit interest rates to counter the fallout of global financial crisis.

(c) India's estimated per capita foreign debt stood at US\$ 214.86 at end-December 2009 (QE).

(d) The estimates of interest paid on the total external debt during 2006-07 to 2008-09 are given in Table 2 below:

Table 2: Interest payments on India's external debt

(US\$ million)

| Year | Interest Payments |
|---------|-------------------|
| 2006-07 | 5,468 |
| 2007-08 | 6,607 |
| 2008-09 | 6,518 |

(e) The country and institution-wise details of principal and interest on sovereign external debt during 2006-07 to 2008-09 are given in Table 3 below.

Table 3: External Debt Service Payments on Government Account

(US\$ million)

| | | 2006-07 | | | 2007-08 PR | | | 2008-09 PR | | |
|----|--------------------------------------|-----------|----------|-------|------------|----------|-------|------------|----------|-------|
| | | Principal | Interest | Total | Principal | Interest | Total | Principal | Interest | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 1. | External Debt on Govt. Account (A+B) | 1,827 | 895 | 2,722 | 1,865 | 978 | 2,843 | 2,415 | 1,057 | 3,472 |
| A. | Multilateral (1 to 6) | 959 | 584 | 1,543 | 1,065 | 672 | 1,737 | 1,367 | 681 | 2,048 |
| 1. | ADB | 49 | 121 | 170 | 66 | 170 | 236 | 164 | 220 | 384 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|-----|---------------------|-----|-----|-------|-----|-----|-------|-------|-----|-------|
| 2. | EEC (SAC) | 2 | 0 | 2 | 2 | 0 | 2 | 1 | 0 | 1 |
| 3. | IBRD | 205 | 263 | 468 | 265 | 302 | 567 | 419 | 262 | 681 |
| 4. | IDA | 693 | 197 | 890 | 721 | 197 | 918 | 772 | 196 | 968 |
| 5. | IFAD | 9 | 3 | 12 | 10 | 3 | 13 | 10 | 3 | 13 |
| 6. | OPEC | 1 | 0 | 1 | 1 | 0 | 1 | 1 | 0 | 1 |
| B. | Bilateral (7 to 12) | 868 | 311 | 1,179 | 800 | 306 | 1,106 | 1,048 | 376 | 1,424 |
| 7. | Germany | 97 | 20 | 117 | 96 | 20 | 116 | 136 | 29 | 165 |
| 8. | France | 51 | 14 | 65 | 53 | 14 | 67 | 60 | 14 | 74 |
| 9. | Japan | 583 | 219 | 802 | 533 | 208 | 741 | 679 | 258 | 937 |
| 10. | Russian Federation | 39 | 37 | 76 | 34 | 47 | 81 | 99 | 60 | 159 |
| 11. | Switzerland | 1 | 0 | 1 | 0 | 0 | 0 | 1 | 0 | 1 |
| 12. | USA | 97 | 21 | 118 | 84 | 17 | 101 | 73 | 15 | 88 |

PR: Partially Revised

(f) and (g) India's external debt has been within manageable limits, as indicated by the external debt to DGP ratio of 20.5 per cent during 2008-09. This has been possible due to an external debt management policy that emphasizes raising of sovereign loans on concessional terms with longer maturities, regulating external commercial borrowings and their end-use, rationalizing interest rates on NRI deposits and monitoring long and short-term debt.

[English]

Low Rate of Interest to Entrepreneurs

3581. SHRI NAMA NAGESWARA RAO:
SHRI SARVEY SATYANARAYANA:

Will the Minister of FINANCE be pleased to state:

(a) the details of rates and condition of loan available to exporters/enterprises;

(b) whether the Government has plans to provide financial assistance to entrepreneurs at as low as three percent rate of interest which the export domestic entrepreneurs in other countries like China are availing;

(c) if so, the details thereof; and

(d) if not, the reasons therefor and the manner in which the Government will help the domestic industry to overcome competition from other countries like China?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The details of rates and condition of loans available to exporters are contained in RBI circular No.DBOD.DIR.(Exp).No.76/04.02.001/2009-10 dated 19.02.2010. A copy of same is enclosed as Statement.

(b) No, Madam.

(c) Does not arise.

(d) The Govt. and RBI have taken following measures to enhance the global competitiveness of Indian Exporters:

(i) Interest subvention @ 2% on pre and post-shipment Rupee export credit was extended for seven sectors upto 31.03.2010.

(ii) The period of realization and repatriation to India of the amount representing the full export value of goods or software was enhanced from 6 months to 12 months from the date of export up to June 30, 2010, subject to review after one year. The provisions in regard to period of realization and repatriation to India of the full export value of goods or software exported by a unit situated in Special Economic Zone (SEZ) (period not applicable) as well as exports made to warehouses established outside India with the permission of Reserve Bank (within 15 months) remains unchanged.

- (iii) A.D. Category-I banks have been permitted to make advance remittance without any limit and without bank guarantee or standby letter of credit, by an Importer (other than a Public Sector Company or a Department/Undertaking of the Government of India/State Governments), for import of diamonds into India from nine mining companies (in UK, Australia, Angola, Russia, Belgium & Namibia), subject to certain conditions.
- (iv) Powers have been delegated to A.D. Category-I banks to allow Diamond exporters to open not more than five Diamond Dollar Accounts (DDA).
- (v) In order to facilitate transactions/settlements, effective January 1, 2009, participant in the Asian Clearing Union, have been given the option to settle their transactions either in ACU Dollar or ACU Euro.
- (vi) With a view to further liberalise the facilities available to the exporters and to simplify the procedure, A.D. Category-I banks have been permitted to regularize cases of dispatch of shipping documents by the exporters directly to the consignee or his agent resident in the country of the final destination of the goods upto US\$ 1 million or its equivalent, per export shipment, subject to certain conditions.
- (vii) As a sector specific measure the limit for direct receipt of import bills/documents has been enhanced from US\$ 100,000 to US\$ 300,000 in the cases of import of rough precious and semi precious stones by non-status holder exporters. Further, the same has been extended for all import bills, subject to conditions.

Statement**RESERVE BANK OF INDIA**

www.rbi.org.in

RBI/2009-10/321

DBOD.DIR.(Exp).No.76/04.02.001/2009-10

February 19,2010

All Scheduled Commercial Banks

Dear Sir/Madam,

Interest Rates on Export Credit in Foreign Currency

Please refer to our circular DBOD DIR.(Exp).No.107/04.02.001/2008-09 dated February 5, 2009 as also

paragraph 7 of Master Circular on Rupee/Foreign Currency Export Credit dated July 1, 2009 relating to export credit in foreign currency.

2. It has been decided, in consultation with the Government of India, to reduce the ceiling rate on export credit in foreign currency by banks to LIBOR plus 200 basis points from the present ceiling rate of L1BOR plus 350 basis points with immediate effect, subject to the express condition that the banks will not levy any other charges viz. service charge, management charge etc except for recovery towards out of pocket expenses incurred. Similar changes may be effected in interest rates in cases where EURO LIBOR/EURIBOR has been used as the benchmark. The rates of interest applicable have been incorporated in the Annex to the DBOD.DIR.(Exp).No.75/04.02.001/2009-10 dated February 19, 2010 enclosed to this circular.

3. The revision in the rates of interest would be applicable only to fresh advances.

4. Further, in modification of the instructions contained at para 5.1.3(iii)a of the above mentioned Master Circular dated July 1, 2009, the ceiling interest rate on the lines of credit with overseas banks has also been reduced from six months LIBOR/EURO LIBOR/EURIBOR plus 150 basis points to six months LIBOR/EURO LIBOR/EURIBOR plus 100 basis points with immediate effect.

Yours faithfully,

(P. Vijaya Bhaskar)
Chief General Manager-in-Charge

RESERVE BANK OF INDIA

www.rbi.org.in

DBOD.DIR.(Exp).BC.No.75/04.02.001/2009-10

February 19, 2010

Interest Rates on Export Credit in Foreign Currency

In exercise of the powers conferred by Sections 21 and 35A of the Banking Regulation Act, 1949, the Reserve Bank of India being satisfied that it is necessary and expedient in the public interest so to do, hereby directs that, with effect from February 19, 2010, the interest rates on export credit in foreign currency would be as indicated in the Annex enclosed to this Directive.

(C. Krishnan)
Executive Director

Annex*Schedule of Interest Rates on Export Credit in Foreign Currency of Scheduled Commercial Banks effective from February 19, 2010*

Interest rates (per annum)

| | | |
|--------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------|
| 1. Pre-shipment Credit | | |
| (a) | Upto 180 days | Not exceeding 200 basis points over LIBOR/EURO LIBOR/EURIBOR |
| (b) | Beyond 180 days and upto 360 days | Rate for initial period of 180 days prevailing at the time of extension plus 200 basis points |
| 2. Post-shipment Credit | | |
| (a) | On demand bills for transit period (as specified by FEDAI) | Not exceeding 200 basis points over LIBOR/EURO LIBOR/EURIBOR |
| (b) | Usance bills (credit for total period comprising usance period of export bills, transit period as specified by FEDAI and grace period wherever applicable) | Not exceeding 200 basis points over Upto 6 months from the date of shipment LIBOR/ EURO LIBOR/EURIBOR |
| (c) | Export bills (demand or usance) realised after due date but upto date of crvstallisation | Rate for 2(b) above plus 200 basis points |
| 3. Export Credit Not Otherwise Specified (ECNOS) | | |
| (a) | Pre-shipment credit | Free@ |
| (b) | Post-shipment credit | Free@ |

@Banks are free to decide the rate of interest being rupee credit rate keeping in view the BPLR and spread guidelines.

Utilisation of Power Generation Capacity

3582. SHRIMATI YASHODHARA RAJE SCINDIA:
SHRI ANANT KUMAR HEGDE:
SHRI BAIDYANATH PRASAD MAHATO:

Will the Minister of POWER be pleased to state:

(a) the details of thermal power plants in the country along with their installed and actual power generation capacity, State/UT-wise;

(b) the details of thermal power plants shut down, State/UT-wise;

(c) whether several power projects in the country are generating power less than their installed capacity;

(d) if so, the average power generation capacity utilised in the country during each of the last three years and the current year;

(e) whether variations have been noticed in the capacity utilization of these power projects during the said period;

(f) if so, whether any time frame has been fixed by the Government for optimal utilization of capacity generation of these projects; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) The State-wise/UT-wise details of electricity generated by the Thermal Power Stations of Power Utilities during 2009-10 along with their installed capacity and monitored capacity are given in the enclosed Statement-I.

(b) The details of Thermal Power Stations/Units above 25 MW capacity under long outage (more than 1 year) are given in the enclosed Statement-II.

(c) to (e) The performance of thermal power plants (generation, PLF etc.) is dependent on a number of factors such as vintage of the unit, capacity, outage of the unit for repair works due to breakdown and planned maintenance, availability of fuel (in required quantity & quality), maintenance procedures followed, etc. Therefore, the actual performance of some of the power plants,

mostly in the state sector, is at variance with their normal working capacity. The list of Thermal Power Stations achieving Plant Load Factor (PLF) less than National average of 77.5% during the years 2009-10 is enclosed as Statement-III. The average PLF of Coal and Lignite based Thermal Plants in the country during the years 2007-08, 2008-09 and 2009-10 has been 78.60, 77.20 and 77.5%. As can be seen that Plant Load Factor has not registered much change during the last three years.

(f) and (g) Based on the discussions held with Ministry of Power, various utilities, PFC and BHEL, CEA have prepared a 'National Perspective Plan for R&M and

Life Extension & Uprating (LE & U) of thermal power stations upto 2016-17' and also revised the guidelines on R&M. In the Perspective Plan, 53 units (7318 MW) for LE works and 76 units (18,965 MW) for R&M works have been identified in 11th Plan and for 12th Plan, 72 units (16,532 MW) for LE work and 23 units (4,971 MW) for R&M work.

The R&M programme is primarily aimed at generation sustenance while life extension programme focuses on plant operation beyond their original design life after carrying out specific life assessment studies of critical components.

Statement I

Electricity Generation by Thermal Power Stations during 2009-10

| Region | State | Sector | Power Stations | Installed Capacity (MW) | Monitored Capacity (MW) | Generation (MU) |
|-------------------|---------------|-------------------|---------------------|-------------------------|-------------------------|-----------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| NR | DELHI | CENTRAL | BADARPUR TPS | 705.00 | 705 | 5108.36 |
| | | STATE | I.P. T.P.S.* | 247.50 | 247.5 | 447.90 |
| | | | I.P. CCPP | 270.00 | 270 | 1503.35 |
| | | | PRAGATI CCPP | 330.40 | 330.4 | 2453.15 |
| | | | RAJGHAT TPS | 135.00 | 135 | 645.33 |
| | | DELHI Total | | 1687.90 | 1687.9 | 10158.09 |
| | HARYANA | CENTRAL | FARIDABAD CCPP | 431.59 | 431.6 | 3211.99 |
| | | STATE | FARIDABAD TPS.^ | 110.00 | 110 | 383.95 |
| | | | PANIPAT TPS | 1360.00 | 1360 | 10206.39 |
| | | | RAJIV GANDHI TPS# | 600.00 | 0 | 80.94 |
| | | YAMUNA NAGAR TPS | 600.00 | 600 | 4274.55 | |
| | HARYANA Total | | 3101.59 | 2501.6 | 18157.82 | |
| JAMMU AND KASHMIR | STATE | PAPORE GPS (Liq.) | 175.00 | 175 | 12.54 | |
| PUNJAB | STATE | | GH TPS (LEH.MOH) | 420.00 | 420 | 3507.29 |
| | | | GH TPS II (LEH.MOH) | 500.00 | 500 | 4008.58 |
| | | | GND TPS (BHATINDA) | 440.00 | 440 | 2724.37 |
| | | | ROPAR TPS | 2620.00 | 1620 | 10051.21 |
| | PUNJAB Total | | 2620.00 | 2620 | 20291.45 | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|----|---------------------|---------|--------------------|----------|----------|-----------|
| | RAJASTHAN | CENTRAL | ANTA CCPP | 419.33 | 419.33 | 3001.58 |
| | | PRIVATE | JALIPA KAPURDI TPP | 135.00 | 135 | 214.26 |
| | | STATE | CHHABRA TPP | 250.00 | 250 | 250.79 |
| | | | DHOLPUR CCPP | 330.00 | 330 | 2427.59 |
| | | | GIRAL TPS | 250.00 | 250 | 659.67 |
| | | | KOTA TPS | 1240.00 | 1240 | 9055.02 |
| | | | RAMGARH CCPP | 113.80 | 113.8 | 352.88 |
| | | | SURATGARH TPS | 1500.00 | 1500 | 9583.34 |
| | RAJASTHAN Total | | | 4238.13 | 4238.13 | 25545.33 |
| | UTTAR PRADESH | CENTRAL | AURAIYA CCPP | 663.36 | 663.36 | 4528.47 |
| | | | DADRI (NCTPP) | 1330.00 | 1330 | 7828.36 |
| | | | DADRI CCPP | 829.78 | 829.78 | 5606.00 |
| | | | RIHAND STPS | 2000.00 | 2000 | 16743.51 |
| | | | SINGRAULI STPS | 2000.00 | 2000 | 16264.54 |
| | | | TANDA TPS | 440.00 | 440 | 3555.40 |
| | | | UNCHAHAHAR TPS | 1050.00 | 1050 | 8952.39 |
| | | PRIVATE | ROSA TPP PHI | 300.00 | 300 | 148.69 |
| | | STATE | ANPARA TPS | 1630.00 | 1630 | 11995.17 |
| | | | HARDUAGANJ TPS | 220.00 | 220 | 804.64 |
| | | | OBRA TPS | 1372.00 | 1372 | 5151.42 |
| | | | PANKI TPS | 210.00 | 210 | 1233.21 |
| | | | PARICHHA TPS | 640.00 | 640 | 3717.19 |
| | UTTAR PRADESH Total | | | 12685.14 | 12685.14 | 86528.99 |
| | NR TOTAL | | | 24507.76 | 23907.76 | 160694.22 |
| WR | CHHATTISGARH | CENTRAL | BHILAI TPS | 500.00 | 500 | 24.40 |
| | | | KORBA STPS | 2100.00 | 2100 | 17955.56 |
| | | | SIPAT STPS | 1000.00 | 1000 | 8175.33 |
| | | Private | OP JINDAL TPS | 1000.00 | 1000 | 8161.59 |
| | | | PATHADI TPP | 600.00 | 600 | 1529.67 |
| | | STATE | KORBA EAST V | 500.00 | 500 | 3837.97 |
| | | | KORBAIL | 200.00 | 200 | 1402.09 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|---|----------------------|---------|--------------------|----------|----------|----------|
| | | | KORBA III | 240.00 | 240 | 1531.76 |
| | | | KORBAWEST TPS | 840.00 | 840 | 6520.27 |
| | CHHATTISGARH Total | | | 6980.00 | 6980 | 51525.64 |
| | GOA | Private | GOA GT (Liq.) | 48.00 | 48 | 321.14 |
| | GUJARAT | CENTRAL | GANDHAR CCPP | 657.39 | 657.39 | 4488.59 |
| | | | KAWAS CCPP | 656.20 | 656.2 | 4327.28 |
| | | Private | BARODA CCPP | 160.00 | 160 | 1065.23 |
| | | | ESSAR CCPP | 515.00 | 515 | 1711.32 |
| | | | MUNDRA TPS | 660.00 | 660 | 1612.50 |
| | | | PEGUTHAN CCPP | 655.00 | 655 | 4590.62 |
| | | | SUGEN CCPP | 1147.50 | 1147.5 | 6610.77 |
| | | | SURAT LIG. TPS | 250.00 | 250 | 1827.68 |
| | | | TORR POWER AEC | 60.00 | 60 | 457.31 |
| | | | TORR POWER SAB. | 340.00 | 340 | 2835.37 |
| | | | VATWA CCPP | 100.00 | 100 | 797.84 |
| | | STATE | AKRIMOTA LtG TPS | 250.00 | 250 | 1394.00 |
| | | | DHUVARAN CCPP | 218.62 | 218.62 | 1359.38 |
| | | | DHUVARAN TPS | 220.00 | 220 | 456.74 |
| | | | GANDHI NAGAR TPS | 870.00 | 870 | 5916.83 |
| | | | HAZIRA CCPP | 156.10 | 156.1 | 1113.51 |
| | | | KUTCH LIG. TPS | 290.00 | 290 | 1208.78 |
| | | | SIKKA REP. TPS | 240.00 | 240 | 1369.11 |
| | | | UKAI TPS | 850.00 | 850 | 4835.78 |
| | | | UTRAN CCPP | 518.00 | 518 | 1933.04 |
| | | | WANAKBORI TPS | 1470.00 | 1470 | 10924.53 |
| | GUJARAT Total | | | 10283.81 | 10283.81 | 80838.21 |
| | MADHYA PRADESH | CENTRAL | VINDHYACHAL STPS | 3260.00 | 3260 | 27585.90 |
| | | STATE | AMARKANTAK EXT TPS | 450.00 | 450 | 1818.27 |
| | | | SANJAY GANDHI TPS | 1340.00 | 1340 | 7745.84 |
| | | | SATPURA TPS | 1142.50 | 1142.5 | 6443.27 |
| | MADHYA PRADESH Total | | | 6192.50 | 8192.5 | 43593.08 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|----|-------------------|---------|----------------------------------|----------|----------|-----------|
| | MAHARASHTRA | CENTRAL | RATNAGIRI CCPP | 740.00 | 740 | 2499.04 |
| | | | RATNAGIRI CCPP | 740.00 | 740 | 3246.09 |
| | | | RATNAGIRI CCPP III | 740.00 | 740 | 2539.80 |
| | | Private | DAHANU TPS | 500.00 | 500 | 4481.91 |
| | | | TROMBAY CCPP | 180.00 | 180 | 1414.78 |
| | | | TROMBAY TPS | 1400.00 | 1400 | 8753.88 |
| | | STATE | BHUSAWAL TPS | 475.00 | 475 | 3091.11 |
| | | | CHANDRAPUR (MAHARASHTRA) STPS | 2340.00 | 2340 | 14627.09 |
| | | | KHAPARKHEDA TPSII | 840.00 | 840 | 6015.75 |
| | | | KORADI TPS | 1040.00 | 1040 | 5083.74 |
| | | | NASIK TPS | 880.00 | 880 | 5489.38 |
| | | | NEW PARLI TPS | 500.00 | 500 | 1599.07 |
| | | | PARAS EXP. | 500.00 | 500 | 1510.80 |
| | | | PARASTPS | 55.00 | 55 | 231.84 |
| | | | PARLITPS | 670.00 | 670 | 4099.27 |
| | | | URANCCPP | 912.00 | 912 | 5104.72 |
| | MAHARASHTRA Total | | | 12512.00 | 12512 | 89788.07 |
| | WR Total | | | 38018.31 | 38018.31 | 228084.14 |
| SK | ANDHRA PRADESH | CENTRAL | RAMAGUNDEM STPS | 2600.00 | 2600 | 21594.83 |
| | | | SIMHADRI | 1000.00 | 1000 | 8520.70 |
| | | Private | GAUTAMI CCPP | 464.00 | 464 | 3079.79 |
| | | | GODAVARI CCPP | 208.00 | 208 | 1546.86 |
| | | | JEGURUPADU CCPP | 455.40 | 455.4 | 3294.30 |
| | | | KONASEEMA CCPP | 280.00 | 280 | 863.62 |
| | | | KONDAPALLI EXTN CCPP. | 233.00 | 233 | 389.67 |
| | | | KONDAPALLI CCPP | 350.00 | 350 | 2743.04 |
| | | | LVS POWERDG | 36.80 | 36.8 | 195.75 |
| | | | PEDDAPURAM CCPP | 220.00 | 220 | 1527.46 |
| | | | VEMAGIRI CCPP | 370.00 | 370 | 2993.79 |
| | | STATE | Dr. N. TATA RAO TPS | 1760.00 | 1760 | 10710.10 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|---|-------------|---------|-------------------------|----------|---------|----------|
| | | | KOTHAGUDEM TPS | 720.00 | 720 | 4907.33 |
| | | | KOTHAGUDEM TPS (NEW) | 500.00 | 500 | 4032.34 |
| | | | RAMAGUNDEM B TPS | 62.50 | 62.5 | 511.83 |
| | | | RAYALASEEMA TPS | 840.00 | 840 | 6371.21 |
| | | | ANDHRA PRADESH Total | 10099.70 | 10099.7 | 73282.62 |
| | KARNATAKA | Private | BELGAUM DG | 81.30 | 81.3 | 386.89 |
| | | | BELLARY DG | 25.20 | 25.2 | 145.52 |
| | | | TANIR BAVI CCPP (Liq.) | 220.00 | 220 | 364.48 |
| | | | TORANGALLU TPS | 860.00 | 860 | 4725.90 |
| | | STATE | BELLARY TPS | 500.00 | 500 | 2841.49 |
| | | | RAICHUR TPS | 1470.00 | 1470 | 10406.33 |
| | | | YELHANKA (DG) | 127.92 | 127.92 | 505.74 |
| | | | KARNATAKA Total | 3284.42 | 3284.42 | 19376.35 |
| | KERALA | CENTRAL | R. GANDHI CCPP (Liq.) | 359.58 | 359.58 | 2417.73 |
| | | Private | COCHIN CCPP (Liq.) | 174.00 | 174 | 563.72 |
| | | | KASARGODE DG | 21.84 | 21.84 | 69.80 |
| | | STATE | BRAMHAPURAM DG | 106.60 | 106.6 | 232.45 |
| | | | KOZHIKODE DG | 128.00 | 128 | 359.17 |
| | | | KERALA Total | 790.02 | 790.02 | 3642.87 |
| | LAKSHADWEEP | STATE | LAKSHDWEET DG | 9.97 | 9.97 | 26.70 |
| | PUDUCHERRY | STATE | KARAIKAL CCPP | 32.50 | 32.5 | 225.47 |
| | TAMIL NADU | CENTRAL | NEYVELI (EXT) TPS | 420.00 | 420 | 2981.74 |
| | | | NEYVELI TPSI | 600.00 | 600 | 4110.74 |
| | | | NEYVELI TPSII | 1470.00 | 1470 | 10563.12 |
| | | Private | B. BRIDGE D.G | 200.00 | 200 | 1149.07 |
| | | | KARUPPUR CCPP | 119.80 | 119.8 | 681.08 |
| | | | NEYVELI TPS (Z) | 250.00 | 250 | 1793.12 |
| | | | P. NALLUR CCPP | 330.50 | 330.5 | 2251.86 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|----------|-----------------------------|---------|-----------------------------------|----------|----------|-----------|
| | | | SAMALPATTI DG | 105.70 | 105.7 | 480.67 |
| | | | SAMAYANALLUR DG | 106.00 | 106 | 456.27 |
| | | | VALANTARVY CCPP | 52.80 | 52.8 | 339.84 |
| | | STATE | BASIN BRIDGE GT (Liq.) | 120.00 | 120 | 81.76 |
| | | | ENNORE TPS | 450.00 | 450 | 1499.16 |
| | | | KOVIKALPAL CCPP | 107.00 | 107 | 534.06 |
| | | | KUTTALAM CCPP | 100.00 | 100 | 645.80 |
| | | | METTUR TPS | 840.00 | 840 | 6385.12 |
| | | | NARIMANAM GPS | 10.00 | 10 | 0.00 |
| | | | NORTH CHENNAI TPS | 630.00 | 630 | 4836.10 |
| | | | TUTICORIN TPS | 1050.00 | 1050 | 7167.66 |
| | | | VALUTHUR CCPP | 186.20 | 186.2 | 1064.62 |
| | | | TAMIL NADU Total | 7148.00 | 7148 | 47021.79 |
| SR Total | | | | 21364.61 | 21364.61 | 143575.80 |
| ER | ANDAMAN AND NICOBAR ISLANDS | Private | BAMBOOFLAT DG | 20.00 | 20 | 134.60 |
| | | STATE | AND. NICOBAR DG | 40.05 | 40.05 | 74.37 |
| | | | ANDAMAN AND NICOBAR Total ISLANDS | 60.05 | 60.05 | 208.97 |
| | BIHAR | CENTRAL | KAHALGAON TPS | 2340.00 | 2340 | 11310.71 |
| | | | MUZAFFARPUR TPS | 220.00 | 220 | 460.95 |
| | | STATE | BARAUNI TPS | 310.00 | 310 | 264.15 |
| | | | BIHAR Total | 2870.00 | 2870 | 12035.81 |
| | DVC | CENTRAL | BOKARO 'B' TPS | 630.00 | 630 | 3512.34 |
| | | | CHANDRAPURA (DVC) TPS* | 1250.00 | 1000 | 2307.81 |
| | | | DURGAPUR TPS | 340.00 | 340 | 2047.35 |
| | | | MAITHON GT (Liq.) | 90.00 | 90 | 0.00 |
| | | | MEJIA TPS | 1340.00 | 1340 | 6812.93 |
| | | | DVC Total | 3850.00 | 3400 | 14880.43 |
| | JHARKHAND | Private | JOJOBERA TPS | 360.00 | 360 | 2344.91 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|----------|-------------------|---------|--------------------|----------|----------|-----------|
| | | STATE | PATRATU TPS | 770.00 | 770 | 1133.15 |
| | | | TENUGHAT TPS | 420.00 | 420 | 2045.32 |
| | JHARKHAND | | | 1550.00 | 1550 | 5523.38 |
| | ORISSA | CENTRAL | TALCHER (OLD)TPS | 470.00 | 470 | 3661.75 |
| | | | TALCHER STPS | 3000.00 | 3000 | 23758.90 |
| | | STATE | IB VALLEY TPS | 420.00 | 420 | 2961.21 |
| | ORISSA Total | | | 3890.00 | 3890 | 30381.88 |
| | SIKKIM | STATE | GANGTOKDG | 4.00 | 4 | 0.08 |
| | | | RANIPOOL DG | 1.00 | 1 | 0.01 |
| | SIKKIM Total | | | 5.00 | 5 | 0.09 |
| | WEST BENGAL | CENTRAL | FARAKKA STPS | 1600.00 | 1600 | 10239.34 |
| | | Private | BUDGE BUDGE TPS | 750.00 | 750 | 4445.47 |
| | | | CHINAKURI TPS | 30.00 | 30 | 146.33 |
| | | | DISHERGARH TPS | 18.00 | 18 | 25.00 |
| | | | NEW COSSIPORE TPS | 160.00 | 160 | 390.49 |
| | | | SOUTHERN REPL. TPS | 135.00 | 135 | 1101.74 |
| | | | TITAGARH TPS | 240.00 | 240 | 1888.75 |
| | | STATE | BAKRESWAR TPS | 1050.00 | 1050 | 7078.32 |
| | | | BANDEL TPS | 450.00 | 450 | 2005.87 |
| | | | D.P.L. TPS | 690.00 | 690 | 2862.34 |
| | | | HALDIA GT (Liq.) | 40.00 | 40 | 0.00 |
| | | | KASBA GT (Liq.) | 40.00 | 40 | 0.00 |
| | | | KOLAGHAT TPS | 1260.00 | 1260 | 7350.01 |
| | | | SAGARDIGHI TPS | 600.00 | 600 | 3319.96 |
| | | | SANTALDIH TPS | 730.00 | 730 | 1351.56 |
| | | | SILIGURI GT (Liq.) | 20.00 | 20 | 0.00 |
| | WEST BENGAL Total | | | 7813.00 | 7813 | 42205.18 |
| ER Total | | | | 19838.05 | 19588.05 | 105035.72 |
| NER | ASSAM | CENTRAL | KATHALGURI CCPP | 291.00 | 291 | 1743.75 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|---|-----------------|---------|-------------------|-----------|-----------|-----------|
| | | Private | DLF ASSAM GT | 24.50 | 24.5 | 80.35 |
| | | STATE | CHANDRAPUR(ASSAM) | 60.00 | 60 | 0.00 |
| | | STATE | TPS | | | |
| | | | LAKWA GT | 120.00 | 120 | 762.88 |
| | | | NAMRUP GT | 73.00 | 73 | 431.25 |
| | | | NAMRUP ST | 24.00 | 24 | 35.71 |
| | | | NAMRUP WHP | 22.00 | 22 | 81.25 |
| | ASSAM Total | | | 614.50 | 614.5 | 3135.19 |
| | MANIPUR | STATE | LEIMAKHONG DG | 36.00 | 36 | 0.27 |
| | MIZORAM | STATE | BAIRABI DG | 22.92 | 22.92 | 0.55 |
| | TRIPURA | CENTRAL | AGARTALA GT | 84.00 | 84 | 662.82 |
| | | STATE | BARAMURA GT | 37.50 | 37.5 | 176.93 |
| | | | ROKHIAGT | 90.00 | 90 | 438.67 |
| | TRIPURA Total | | | 211.50 | 211.5 | 1278.42 |
| | NER Total | | | 884.92 | 884.92 | 4414.43 |
| | All India Total | | | 102611.85 | 101761.85 | 639784.31 |

*Since retired w.e.f. 31.12.2009

#Added to the installed capacity on 31.03.2010

^Unit No. 1 (55 MW) retired w.e.f .04.09.2009

*Unit No.8 of 200 MW added to the capacity on 31.03.2010

Statement II

Annex Referred to in Reply to Part (B) of Unstarred Question No. 3582 to be Answered in the Lok Sabha on 16.04.2010.

Thermal Power Stations/Units (above 25 MW capacity) under Long Outage (more than one year)

| STATION | UNIT NO | CAPACITY (MW) | REASONS/REMARKS |
|-------------|---------|---------------|--------------------------------------------------|
| 1 | 2 | 3 | 4 |
| OBRA TPS | 9 | 200* | MAJOR R AND M WORKS/REFURBISHMENT WORKS REQUIRED |
| BARAUNI TPS | 4 | 50 | E.S.P. PROBLEM |
| BARAUNI TPS | 5 | 50 | E.S.P. PROBLEM |

| 1 | 2 | 3 | 4 |
|------------------------|----|------|-----------------------------------------------------------|
| BARAUNI TPS | 7 | 105 | MAJOR RAND M WORKS/REFURBISHMENT WORKS REQUIRED |
| MUZAFFARPUR TPS | 1 | 110 | MAJOR RAND M WORKS/REFURBISHMENT WORKS REQUIRED |
| SANTALDIH TPS | 3 | 120 | DAMAGED DUE TO FIRE IN CABLE GALLERY |
| SANTALDIH TPS | 4 | 120 | HYDROGEN LEAKAGE FROM GENERATOR SEAL |
| D.P.L. TPS | 1 | 30 | TURBINE VIBRATIONS HIGH |
| PATRATU TPS | 3 | 40 | MAJOR RAND M WORKS/REFURBISHMENT WORKS REQUIRED |
| PATRATU TPS | 5 | 90 | E.S.P. PROBLEM |
| PATRATU TPS | 8 | 105 | MAJOR MAINTENANCE WORKS IN TURBINE REQUIRED |
| PATRATU TPS | 9 | 110* | FIRE IN CABLE GALLERY |
| PATRATU TPS | 10 | 110* | FIRE IN CABLE GALLERY |
| CHANDRAPURA(DVC) TPS | 4 | 120 | FIRE IN CABLE GALLERY. |
| CHANDRAPURA(DVC) TPS | 5 | 120 | UNECONOMICAL OPERATION |
| CHANDRAPURA(DVC) TPS | 6 | 120 | WATER WALL TUBE LEAKAGE & HIGH ECCENTRICITY OF IP TURBINE |
| MAITHON GT (Liq.) | 1 | 30 | UNECONOMICAL OPERATION |
| MAITHON GT (Liq.) | 2 | 30 | UNECONOMICAL OPERATION |
| MAITHON GT (Liq.) | 3 | 30 | UNECONOMICAL OPERATION |
| CHANDRAPUR (ASSAM) TPS | 1 | 30 | UNECONOMICAL OPERATION |
| CHANDRAPUR (ASSAM) TPS | 2 | 30 | UNECONOMICAL OPERATION |

TPS = Thermal Power Station

GT = Gas Turbine

E.S.P. = Electro-Static Precipitator

* Likely to be restored during 2010-11.

Statement III

Thermal Power Stations achieving PLF less than National Average PLF(77.5%) during the year 2009-10

| Region | State | Power Station | Installed Capacity (MW) | PLF(%) |
|--------|---------|-------------------|-------------------------|--------|
| 1 | 2 | 3 | 4 | 5 |
| NR | DELHI | I.P. T.P.S.(*) | 247.5 | 20.7 |
| | | RAJGHAT TPS | 135 | 54.6 |
| | HARYANA | FARIDABAD TPS.(^) | 110 | 39.9 |

| 1 | 2 | 3 | 4 | 5 |
|----|----------------|--------------------------|--------|------|
| | PUNJAB | GND TPS(BHATINDA) | 440 | 70.7 |
| | RAJASTHAN | GIRAL TPS | 250 | 28.2 |
| | | JALIPA KAPURDI TPP | 135 | 41.7 |
| | UTTAR PRADESH | HARDUAGANJ TPS | 220 | 41.4 |
| | | OBRA TPS | 1372 | 43.0 |
| | | PANKI TPS | 210 | 67.0 |
| | | PARICHA TPS | 640 | 66.3 |
| WR | CHHATTISGARH | KORBA-III | 240 | 72.9 |
| | GUJARAT | AKRIMOTA LIG TPS | 250 | 63.7 |
| | | DHUVARAN TPS | 220 | 23.7 |
| | | KUTCH LIG. TPS | 290 | 56.3 |
| | | SIKKA REP. TPS | 240 | 65.1 |
| | | UKAI TPS | 850 | 64.9 |
| | MADHYA PRADESH | AMARKANTAK EXT TPS | 450 | 46.0 |
| | | SANJAY GANDHI TPS | 1340 | 66.0 |
| | | SATPURA TPS | 1142.5 | 64.4 |
| | MAHARASHTRA | BHUSAWAL TPS | 475 | 74.3 |
| | | CHANDRAPUR (MAHARASHTRA) | 2340 | 71.4 |
| | | KORADI TPS | 1040 | 55.8 |
| | | NASIK TPS | 880 | 71.2 |
| | | NEW PARLI TPS | 500 | 65.6 |
| | | PARAS EXP. | 500 | 67.6 |
| | | PARAS TPS | 55 | 48.1 |
| | | PARLI TPS | 670 | 69.8 |
| SR | KARNATAKA | BELLARY TPS | 500 | 64.9 |
| | TAMIL NADU | ENNORE TPS | 450 | 38.0 |
| ER | BIHAR | BARAUNI TPS | 310 | 9.6 |
| | | KAHALGAON TPS | 2340 | 65.7 |
| | | MUZAFFARPUR TPS | 220 | 23.9 |
| | DVC | BOKARO 'B' TPS | 630 | 63.6 |
| | | CHANDRAPURA(DVC) TPS (@) | 1250 | 32.7 |

| 1 | 2 | 3 | 4 | 5 |
|---|-------------|-------------------|------|------|
| | | DURGAPUR TPS | 340 | 68.7 |
| | | MEJIA TPS | 1340 | 58.0 |
| | JHARKHAND | JOJOBERA TPS | 360 | 74.4 |
| | | PATRATU TPS | 770 | 16.2 |
| | | TENUGHAT TPS | 420 | 55.6 |
| | WEST BENGAL | BANDEL TPS | 450 | 50.9 |
| | | D.P.L. TPS | 690 | 47.2 |
| | | FARAKKA STPS | 1600 | 73.1 |
| | | KOLAGHAT TPS | 1260 | 66.6 |
| | | NEW COSSIPORE TPS | 160 | 27.9 |
| | | SAGARDIGHI TPS | 600 | 63.2 |
| | | SANTALDIH TPS | 730 | 21.1 |

(*) Since retired w.e.f. 31.12.09 (^)Unit No 1 (55 MW) retired w.e.f 04.09.2009
 (@)Unit No 8 of 250 MW added to the Installed capacity on 31.03.2010.

Loans By Power Finance Corporation Limited

3583. SHRI M. RAJA MOHAN REDDY:
 SHRI ANANTHA VENKATARAMI REDDY:

Will the Minister of POWER be pleased to state:

(a) whether Power Finance Corporation Limited (PFC) has set a target of sanctioning Rs. 68,000 Crore worth of loans for various power generation, transmission and distribution projects in the country during the next financial year; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Power Finance Corporation (PFC) has signed a Memorandum of Understanding (MoU) with Ministry of Power for the financial year 2010-11. The MoU target set for sanction of loans under 'Excellent' category is Rs. 60,000 crore for power projects/schemes other than Restructured Accelerated Power Development & Reforms Programme (R-APDRP); and Rs. 9,000 crore for R-APDRP projects/schemes.

Charges on Basic Banking Services

3584. SHRI L. RAJAGOPAL: Will the Minister of FINANCE be pleased to state:

(a) whether the banks are charging heavily for basic banking services like issuing draft, stop payment, cheque return, minimum balance, penalty etc;

(b) if so, the details thereof and reasons therefor alongwith the guidelines issued by Reserve Bank of India (RBI) in this regard;

(c) whether Indian Banks Association (IBA) has submitted its recommendations in this regard; and

(d) if so, the details thereof alongwith action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Reserve Bank of India (RBI) vide its circular dated th September, 1999 has given freedom to banks to decide on service charges on various services offered to customers. Banks have been asked to fix service charges having regard to the cost of rendering the services. Banks were also advised to ensure that the charges are reasonable and are not out of line with the average cost of providing these services. They were also advised to ensure that customers with low volume of activities are not penalized. Therefore, service charges are decided by individual banks on their own having regard to cost of rendering various services.

(c) and (d) Indian Banks' Association (IBA) has formed a working group to examine whether some guidelines could be issued to member banks on ensuring reasonableness of service charges by the member banks. IBA has not submitted any recommendations in this regard.

[*Translation*]

Battery for Power Generation

3585. SHRI REWATI RAMAN SINGH: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the Government has initiated research for the development of a new kind of battery which would use solar energy for generation of power even during night and in cloudy conditions; and

(b) if so, the details thereof?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOO ABDULLAH): (a) and (b) The Ministry is implementing a Solar Photovoltaic Programme, under which solar systems are being promoted in the country. Electricity generated from solar energy through solar photovoltaic panels can be either fed to the grid or stored in batteries for providing electricity during night and in cloudy conditions. Such batteries are available commercially. The Solar Energy Centre of the Ministry and the Central Electrochemical Research Institute, Karaikudi are implementing a research project for further development of batteries for solar photovoltaic applications.

[*English*]

NGOs in Receipt of Exemption

3586. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of FINANCE be pleased to state:

(a) the details of Non-Governmental Organizations (NGOs) in Maharashtra who received 35 (a) C certificates during the last three years;

(b) the amount received by such Organizations during each of the last three years; and

(c) the details of proposals pending for providing such amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) There is no certificate issued under section 35 (a) C to any Non Governmental Organizations. However, the Government of India has notified a total number of 53 institutions/associations under section 35AC of Income Tax Act, 1961 of Maharashtra during the last three years. The details of these institutions/associations are given in the enclosed Statement.

(b) and (c) The Government of India only notifies the institutions/associations and their projects on the recommendation of the National Committee for Promotion of Social and Economic Welfare under section 35AC of the Income Tax Act, 1961. The Government of India does not provide any fund/amount for the notified project of any institution/association.

Statement

Details of 53 institutions/associations of Maharashtra notified under section 35 AC of Income Tax Act, 1961 during the last three years i.e. January 2007 to February 2010

| Sl.No. | Name and address of the Institutions/Association |
|--------|--------------------------------------------------------------------------------------------------------------------------|
| 1 | 2 |
| 1. | Hindvi Swarajya Pratistan Kile Rajgad, At/p. - Chirmodi, Tal Velhe, District Pune, State Maharashtra. |
| 2. | Kantalaxmi Mohanlal Pathak Foundation 504, Dalamal Chambers, 29, New Marine Lines, Mumbai-400 022. Maharashtra. |
| 3. | Lupin Human Welfare & Research Foundation, 159, C.S.T. Road, Kalina, Santacruz (East), Mumbai 400-098 |
| 4. | The Society for the Welfare of the Physically Handicapped (Research Centre), Wanwadi, Pune-411040. |
| 5. | Iskcon Food Relief Foundation, Hare Krishna Land, Juhu, Mumbai 400 049. |

| 1 | 2 | 1 | 2 |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----|-----------------------------------------------------------------------------------------------------------------------------|
| 6. | Vidyaniketan Sanskritik, Samajik, Shikshanik, Bahuuddeshiya Sevabhavi Sanstha, Dhamdod, Post Umarde Khurde, Nandurbar, Maharashtra-425411. | 17. | Rescue Foundation, Plot No. 39, Fathima Devi Road, Behind Our Lady of Remedy School, Poinsur, Kandivalu (W), Mumbai-400067. |
| 7. | Late Shriram Ahirao Memorial Trust, A/p Betawad, Tal. Shindkheda, District Dhule-425 403, Maharashtra | 18. | The Bridge Public Charitable Trust, 23, Oasis, Nehru Road, Vakola, Santacruz East, Mumbai-400055. |
| 8. | Shri Ganesh Shikshan Prasarak Mandal, Priyadarshi Chowk, Khadgaon Road, Latur Tq & district Latur 413531, Maharashtra. | 19. | Jamia islamia Ishaatul Uloom, Amlibari Molgi Road, District Nandurbar, A/P. Akkalkuwa, Maharashtra-425415. |
| 9. | Gomukh Environmental Trust for Sustainable Development, 92/2, Durga, Gangote Path, Opposite Kamala Nehru Park, Erandwana, Pune 411004. | 20. | Anant Patade Bahuuddeshiya Shikshan Sanstha Fonda-Ghat, Kurli Vasahat, Kankavli District - Sindhurga (MS). |
| 10. | Tuljai Shikshan Mandal 9, Tuljai, Abhiyanta Nagar, Bhadgaon Road, Pachora, Distrit Jalgaon, Maharashtra. | 21. | Mahatma Gandhi Mission Trust, N-6, CIDCO, Aurangabad-431003, Maharashtra. |
| 11. | Bhartiya Sanskruti Vikas Probhodini, C/o Sharad Shamraoji Bhandarkar, Shiv Sadhana Nivas, Sonapur Complex, Near Nagpur University Subcentre, AT. PO. Ta. District Gadchiroli, Maharashtra-442605. | 22. | Janaseva Foundation, Indulal Complex, Above Rupee Co-op Bank, Navi Peth, L.B.S Road, Pune-411030. |
| 12. | Shri Nagardas Dhanji Shanghvi Trust, 7th Floor, Brij Bhoomi, Nehru Road, Vile Parle (East), Mumbai-400056. | 23. | Navjeevan Charitable Trust, 602, Shastri Hall, 292, J. Dadaji Road, Mumbai-400007, Maharashtra. |
| 13. | Ogawa Society Hardas Nagar, Kamptee, Distt.-Nagpur-441002 (M.S), India | 24. | Mother Foundation Charitable Trust, IN-2/65/A-3, Gulmohur Society, Sector 9, Vashi, Navi Mumbai-400703. |
| 14. | Pratham Mumbai Education Initiative, 3rd Floor, Oswal Bhavan, Above Adarsh Mithai Mandir Nana Chowk, Tardeo Road, Grant Road (W), Mumbai-400007. | 25. | Nanded Medical Foundation, Jijamata Hospital, Building Pramila Bhalerao Marg, Chiklawadi Nanded-431601, Maharashtra. |
| 15. | Arogyaseva Medical Academy of India, 32/2 A, Erandawane, Pune-411004. | 26. | Kohinoor Shikshan Sanstha, C/o Arts College, Khultabad, District Aurangabad-431001 Maharashtra. |
| 16. | Thermax Social Initiative Foundation, 4, Thermax House, Pune Mumbai Road, Shivajinagar, Pune-411005. | 27. | Swa-Roopwardhinee, 22/1, Mangalwar Peth, Parge Chowk, Pune-411011, Maharashtra. |

| 1 | 2 | 1 | 2 |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------|-----|--------------------------------------------------------------------------------------------------------------------------------|
| 28. | Bharatiya Jain Sanghatana, 8th Floor, Muttha Chambers-II, Senapati Bapat Road, Opposite Hotel Sahara, Pune-411016. | 39. | Navjeevan Education Soceity, At Vinchur Gawali, Post Madgangavi, Nasik, Maharashtra. |
| 29. | Maharogi Sewa Samiti, AT & Post Anandwan, Tahsil: Warora, District Chandrapur, Maharashtra State-442914. | 40. | Swami Samarth Shikshan Prasarak Mandal A/P Vairag, Tal-Barshi Dist-Solapur (Maharashtra) |
| 30. | RSS Janakalyan Samiti, (Maharashtra Prant) Sanchalit, Dr. Prabhakar Patwardhan Smruti Rugnalaya, Panvel, District Raigad-410206. Maharashtra. | 41. | Ratnanidhi Charitable Trust, Vasant Vilas, 5th Floor, 31, Dr. D.D. Sathye Marg, Girgaon, Mumbai-400004. |
| 31. | Nagsen Dnyan Prasarak Mandal, Rana Nagar, Jamal Garden, Near Congress Nagar, Amravati, Maharashtra-444606. | 42. | Yusuf Meherally Centre, D15, Ganesh Prasad, Naushir Bharucha Road, Tardeo, Mumbai-400007. |
| 32. | Kherwadi Social Welfare Association, Parishramalaya Bandra (E), Mumbai-400051. | 43. | Aishabai and Haji Abdul Latif Charitable Trust, Nirmal, 21st Floor, Nariman Point, Mumbai-400021. |
| 33. | Akhil Bhartiya Shri Swami Samarth Gurupeeth, At PO Trimbakeshwar, District Nasik, Mumbai, Maharashtra-422212. | 44. | Empathy Foundation, 405, Krushal Commercial Complex, Above shopper's Stops, G.M. Road, Chembur (West), Mumbai-400089. |
| 34. | Navjeevan Society for Research and Rehabilitation for Mentally Retarded, P-65, MIDC Chikalthana, Naregaon Road, Aurangabad, Maharashtra. | 45. | Vishwatma Shikshan Prasarak Mandal, Plot No. 60, Galli No. 11, Pundliknagar, Garkheda Parisar, Aurangabad-431001 |
| 35. | Ganga Shikshan Prasarak Mandai, Dhangar Takli, Tq. Puma, District Parbhani, Maharashtra-431401. | 46. | Christian Social Soceity, Balaji Apartment, Pada No. 3, Likmanya Nagar, Near Gangwal Hospital, Thane-400606. |
| 36. | Society of the Servants of the Holy Spirit, Holy Spirit Hospital, Mahakali Caves Road, Andheri (E) Mumbai-400093. | 47. | The Poona Blind Men's Association, 82, Rasta Peth, Pune-411011 Maharashtra. |
| 37. | Prashanti Cancer Care Mission, 15 hermes Elegance, 1989 Convent Street, Camp, Pune-411001. | 48. | Lions Club of Poona Sarubaug Charitable Trust, 311/6, Amruta Soc., Eakbote Colony, Ghorpade Peth, Pune-411042. |
| 38. | Nana Palkar Smruti Samiti, Rugna Seva Sadan, 158 Rugna Seva Sadan Marg, Dr. Ambedkar Road, Parel, Mumbai-400012. | 49. | Jai Jagdamba Bahu Uddeshiya Sanstha, Sarjapur, At/Post Vairag, Tal Barshi, District Solapur, Maharashtra. |

| 1 | 2 |
|-----|----------------------------------------------------------------------------------------------------------------------|
| 50. | Shivam Mahila Shikshan Prasarak Mandal, At Aaditya Complex, Shop No. 20, R.P. Road, Jalna, Maharashtra-431203. |
| 51. | Bharati Vidyapeeth, Bharati Vidyapeeth Bhavan, L.B.S. Marg, Pune-411030. |
| 52. | The Tata Steel Limited, Bombay House, 24 Homi Mody Street, Mumbai-400001. |
| 53. | Shantilal Shanghvi Foundation FP 145, Ram Mandir Road, Vile Parle (East), Mumbai-400057. |

Remote Village Electrification Scheme

3587. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the criteria and definition of an electrified village under the Remote Village Electrification Scheme;

(b) whether under the scheme a village is declared electrified when 100 per cent houses in a village are provided electricity connections;

(c) if so, the details thereof;

(d) whether there is any mechanism to check the levels of electrified villages under the scheme; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) to (c) In accordance with approved definition of village electrification, remote villages will be deemed to be electrified if a minimum of 10% of the households are provided with electricity and electricity is also made available for community facilities and for Dalit Bastis of the village, if any. However, as per the National Rural Electrification Policy, 2006, villages using isolated lighting technologies like solar photovoltaic, may not be designated as electrified.

(d) and (e) As per the laid down guidelines of Remote Village Electrification Programme, financial support is provided to state implementing agencies for coverage of

upto 100% of the households in an eligible village. However, the actual level of coverage is decided by the state implementing agencies in consultation with the village panchayats.

Solar Energy Research Centres

3588. SHRI DUSHYANT SINGH: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the Government has received any proposals from the State Government including Rajasthan regarding the establishment of the Solar Energy Research Centres;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) to (c) The Ministry has received project proposals for setting up Research Centres from IIT Bombay, Mumbai; Puducherry University, Puducherry; and CEPT University, Ahmedabad. In addition, several other institutions including IIT Jodhpur and the state of Andhra Pradesh have shown interest in developing such proposals in the area of solar energy. However, no specific project proposal from the State Governments including Rajasthan has been received. The Ministry has a well laid policy for appraisal and consideration of such project proposals.

Setting up of Power Projects

3589. KUMARI SAROJ PANDEY:
SHRI SOMEN MITRA:
SHRI GHANSHYAM ANURAGI:
SHRI MAHESHWAR HAZARI:
SHRI ANANTHA VENKATARAMI REDDY:
DR. VINAY KUMAR PANDEY
SHRI SANJAY SINGH CHAUHAN:

Will the Minister of POWER be pleased to state:

(a) whether the Government proposes to set up power projects in the country including Uttar Pradesh in the next five years;

(b) if so, the details of the sites identified for the purpose, State/UT-wise;

(c) the time by which these projects are likely to be commissioned along with their power generation capacity; and

(d) the details of power projects proposed to be set up in the private sector during the Twelfth Five Year Plan in the country including Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) to (c) Against a capacity addition target of 78700 MW, a capacity of 22,302 MW has already been commissioned till 31.3.2010 and a capacity aggregating to 40072 MW is likely to be commissioned with a high level of certainty during the remaining period of the Eleventh Plan. In addition projects totaling to 12,590 MW have been

identified for commissioning on best efforts basis during the Eleventh Plan period.

State-wise list of projects totaling to 62,374 MW commissioned/likely to be commissioned with a 'high level of certainty' during the Eleventh Plan period is enclosed as Statement-I. A Statement-II showing details of projects identified for commissioning on 'best efforts' basis during the Eleventh Plan period is enclosed.

(d) Planning Commission is yet to decide on state-wise and sector-wise capacity addition target for the Twelfth Plan.

Statement I

State-wise list of projects totaling to 62,374 MW commissioned/likely to be commissioned with a high level of certainty during the Eleventh Plan period

| Sl.No. | PLANT NAME | STATE | AGENCY | SECTOR | CATE- GORY | ULTIMATE CAPACITY (MW) | FUEL TYPE | BENEFITS 11th PLAN (2007-12) |
|-----------------------|--------------------------|-------|---------------------|--------|---------------|------------------------------|--------------|------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| ANDHRA PRADESH | | | | | | | | |
| 1. | SIMHADRI-EXT U-3,4 | AP | NTPC | C | UC | 1000 | COAL | 1000 |
| 2. | JURALA PRIYA U 1,2,3 | AP | APGENCO | S | COMND | 117 | HYDRO | 117 |
| 3. | JURALA PRIYA U 4,5,6 | AP | APGENCO | S | UC | 117 | HYDRO | 117 |
| 4. | NAGARJUNA SAGAR TR | AP | APGENCO | S | UC | 50 | HYDRO | 50 |
| 5. | RAYALSEEMA U4 | AP | APGENCO | S | COMND | 210 | COAL | 210 |
| 6. | RAYALSEEMA ST-III, U5 | AP | APGENCO | S | UC | 210 | COAL | 210 |
| 7. | KAKATIYA TPP | AP | APGENCO | S | UC | 500 | COAL | 500 |
| 8. | VIJJAYWADA TPP ST-IV, U1 | AP | APGENCO | S | COMND | 500 | COAL | 500 |
| 9. | KOTHAGUDEM ST-VI | AP | APGENCO | S | UC | 500 | COAL | 500 |
| 10. | KONASEEMA GT | AP | KONASEE MA POWER | P | COMND | 280 | GAS/LNG | 280 |
| 10. | KONASEEMA ST | AP | KONASEE MA POWER | P | UC | 165 | GAS/LNG | 165 |
| 11. | GAUTAMI | AP | GAUTAMI POWER | P | COMND | 464 | GAS/LNG | 464 |
| 12. | KONDAPALLI CCPP PH-II GT | AP | LANCO | P | COMND | 233 | GAS/LNG | 233 |
| 12. | KONDAPALLI CCPP PH-II ST | AP | LANCO | P | UC | 133 | GAS/LNG | 133 |
| TOTAL (AP) | | | | | | | | 4479 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---------------------|------------------------------------------|-------|-----------------|---|-------|--------|---------|--------|
| ASSAM | | | | | | | | |
| 1. | BONGAIGAON TPP U 1,2 | ASM | NTPC | C | UC | 500 | COAL | 500 |
| 2. | LAKWA WH | ASM | APGCL | S | UC | 37.2 | GAS/LNG | 37 |
| | TOTAL (ASSAM) | | | | | | | 537 |
| BIHAR | | | | | | | | |
| 1. | KAHALGAON II U6,7 | BIH | NTPC | C | COMND | 1000 | COAL | 1000 |
| | TOTAL (BIHAR) | | | | | | | 1000 |
| CHHATTISGARH | | | | | | | | |
| 1. | SIPAT-II U4,5 | CHG | NTPC | C | COMND | 1000 | COAL | 1000 |
| 2. | BHILAI JV U 1,2 | CHG | NTPC | C | COMND | 500 | COAL | 500 |
| 3. | KORBA III U-7 | CHG | NTPC | C | UC | 500 | COAL | 500 |
| 4. | KORBA EAST EXT U2 | CHG | CSEB | S | COMND | 250 | COAL | 250 |
| 5. | RAIGARH TPP PH-I, U-1, 2; PH II U 3,4 | CHG | JINDAL POWER | P | COMND | 1000 | COAL | 1000 |
| 6. | LANCO AMARKANTAK U1,2 | CHG | LAN CO | P | COMND | 600 | COAL | 600 |
| | TOTAL (CHG) | | | | | | | 3850 |
| DELHI | | | | | | | | |
| 1. | PRAGATI-III (BAWANA) | DELHI | PPCL | S | UC | 1500 | GAS/LNG | 1500 |
| 2. | RITHALA CCPP | DELHI | NDPL | P | UC | 108 | GAS/LNG | 108 |
| | TOTAL (DELHI) | | | | | | | 1608 |
| GUJARAT | | | | | | | | |
| 1. | KUTCH LIGNITE TPS | GUJ | GSECL | S | COMND | 75 | LIGNITE | 75 |
| 2. | DHUVRAN ST | GUJ | GSECL | S | COMND | 219 | GAS/LNG | 40 |
| 3. | SURAT LIGNITE EXT U3,4 | GUJ | GIPCL | S | UC | 250 | LIGNITE | 250 |
| 4. | UKAI EXT U6 | GUJ | GSECL | S | UC | 490 | COAL | 490 |
| 5. | UTRAN CCPP-GT+ST | GUJ | GSECL | S | COMND | 374 | GAS/LNG | 374 |
| 6. | GSEG HAZIRA EXT | GUJ | GSECL | S | UC | 351 | GAS/LNG | 351 |
| 7. | PIPAVAV JV CCGT | GUJ | GSECL | S | UC | 702 | GAS/LNG | 702 |
| 8. | SUGEN TORRENT BLOCK I, II & III | GUJ | TORRENT | P | COMND | 1147.5 | GAS/LNG | 1147.5 |
| 9. | MUNDRA TPP PH-I, U 1, 2 | GUJ | ADANI POWER | P | COMND | 660 | COAL | 660 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----|-----------------------------------|-----|-----------------|---|-------|------|-------|------|
| 9. | MUNDRA TPP PH-I, U 3,4 | GUJ | ADANI POWER | P | UC | 660 | COAL | 660 |
| 10. | MUNDRA TPP PH-II | GUJ | ADANI POWER | P | UC | 1320 | COAL | 1320 |
| 11. | MUNDRA TPP PH-III U-1 | GUJ | ADANI POWER | P | UC | 660 | COAL | 660 |
| 12. | ULTRA MEGA MUNDRA | GUJ | TATA POWER | P | UC | 4000 | COAL | 800 |
| | TOTAL (GUJARAT) | | | | | | | 7530 |
| | HARYANA | | | | | | | |
| 1. | INDIRA GANDHI TPP (JHAJJAR) JV | HAR | NTPC | C | UC | 1500 | COAL | 1500 |
| 2. | YAMUNA NAGAR U1,2 | HAR | HPGCL | S | COMND | 600 | COAL | 600 |
| 3. | RAJIV GANDHI TPS (HISSAR) U1 | HAR | HPGCL | S | COMND | 600 | | |
| 3. | RAJIV GANDHI TPS (HISSAR) U2 | HAR | HPGCL | S | UC | 600 | COAL | 600 |
| | TOTAL (HARYANA) | | | | | | | 3300 |
| | HIMACHAL PRADESH | | | | | | | |
| 1. | CHAMERA-III | HP | NHPC | C | UC | 231 | HYDRO | 231 |
| 2. | PARBATI-III | HP | NHPC | C | UC | 520 | HYDRO | 520 |
| 3. | BUDHIL | HP | LANCO | P | UC | 70 | HYDRO | 70 |
| 4. | ALLAIN DUHANGAN | HP | ADHPL | P | UC | 192 | HYDRO | 192 |
| 5. | MALANA II | HP | EVREST POWER | P | UC | 100 | HYDRO | 100 |
| 6. | KARCHAM WANGTOO | HP | JPKHCL | P | UC | 1000 | HYDRO | 1000 |
| | TOTAL (HP) | | | | | | | 2113 |
| | JAMMU AND KASHMIR | | | | | | | |
| 1. | SEWA-II | J&K | NHPC | C | UC | 120 | HYDRO | 120 |
| 2. | URI-II | J&K | NHPC | C | UC | 240 | HYDRO | 240 |
| 3. | NIMOO BAZGO | J&K | NHPC | C | UC | 45 | HYDRO | 45 |
| 4. | CHUTAK | J&K | NHPC | C | UC | 44 | HYDRO | 44 |
| 5. | BAGLIHAR-I U1,2,3 | J&K | JKPDC | S | COMND | 450 | HYDRO | 450 |
| | TOTAL (J&K) | | | | | | | 899 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---------------------|--------------------------------|------|----------------|---|-------|------|---------|------|
| JHARKHAND | | | | | | | | |
| 1. | CHANDRAPUR U-7,8 | JHAR | DVC | C | COMND | 500 | COAL | 500 |
| 2. | KODARMA U1&2 | JHAR | DVC | C | UC | 1000 | COAL | 1000 |
| 3. | MAITHAN RBC JV U1,2 | JHAR | IPP | P | UC | 1050 | COAL | 1050 |
| TOTAL (JHARKHAND) | | | | | | | | 2550 |
| KARNATAKA | | | | | | | | |
| 1. | KAIGA U-3 | KAR | NPC | C | COMND | 220 | NUCLEAR | 220 |
| 2. | KAIGA U-4 | KAR | NPC | C | UC | 220 | NUCLEAR | 220 |
| 3. | VARAHI EXT U1,2 | KAR | KPCL | S | COMND | 230 | HYDRO | 230 |
| 4. | BELLARY TPP U1 | KAR | KPCL | S | COMND | 500 | COAL | 500 |
| 5. | BELLARY TPP U2 | KAR | KPCL | S | UC | 500 | COAL | 500 |
| 6. | RAICHUR U8 | KAR | KPCL | S | UC | 250 | COAL | 250 |
| 7. | TORANGALLU U1,2 | KAR | JSW ENERGY | P | COMND | 600 | COAL | 600 |
| 8. | UDUPI TPP (LANCO NAGAIUUNA) | KAR | NPCL | P | UC | 1015 | COAL | 1015 |
| TOTAL (KARNATAKA) | | | | | | | | 3535 |
| KERALA | | | | | | | | |
| 1. | KUTIYADI EXT | KERL | KSEB | S | UC | 100 | HYDRO | 100 |
| TOTAL (KERALA) | | | | | | | | 100 |
| MAHARASHTRA | | | | | | | | |
| 1. | RATNAGIRI (DHABOL) JV | MAH | NTPC | C | COMND | 740 | GAS/LNG | 740 |
| 2. | GHATGHAR PSS U1,2 | MAH | GOMID | S | COMND | 250 | HYDRO | 250 |
| 3. | NEW PARLI EXT U-2 | MAH | MSPGCL | S | COMND | 250 | COAL | 250 |
| 4. | PARAS EXT U1, 2 | MAH | MSPGCL | S | COMND | 500 | COAL | 500 |
| 5. | KHAPER KHEDA EXT | MAH | MSPGCL | S | UC | 500 | COAL | 500 |
| 6. | BHUSAWAL TPP | MAH | MSPGCL | S | UC | 1000 | COAL | 1000 |
| 7. | TROMBAY TPS | MAH | TATA POWER | P | COMND | 250 | COAL | 250 |
| 8. | JSW ENERGY, RATNAGIRI | MAH | JSW | P | UC | 1200 | COAL | 1200 |
| 9. | TIRODA TPP PH-I U1 | MAH | ADANI POWER | P | UC | 660 | COAL | 660 |
| TOTAL (MAHARASHTRA) | | | | | | | | 5350 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-------------------|-----------------------|--------|-----------------|---|-------|------|---------|------|
| MEGHALAYA | | | | | | | | |
| 1. | MYNTDU St-I | MEGH | MeSEB | S | UC | 84 | HYDRO | 84 |
| 2. | MYNTDU St-I ADDL UNIT | MEGH | MeSEB | S | UC | 42 | HYDRO | 42 |
| TOTAL (MEGHALAYA) | | | | | | | | 128 |
| 1. | OMKARESHWAR | MP | NHDC | C | COMND | 520 | HYDRO | 520 |
| 2. | BIRSINGHPUR EXT | MP | MPPGCL | S | COMND | 500 | COAL | 500 |
| 3. | AMARKANTAK U5 | MP | MPGENCO | S | COMND | 210 | COAL | 210 |
| 4. | MAHESHWAR | MP | SMHPCL | P | UC | 400 | HYDRO | 400 |
| TOTAL (MP) | | | | | | | | 1830 |
| ORISSA | | | | | | | | |
| 1. | BALIMELA ST-II U7,8 | ORISSA | OHPC | S | COMND | 150 | HYDRO | 150 |
| 2. | STERLITE TPP U1,2 | ORISSA | STERLITE ENERGY | P | UC | 1200 | COAL | 1200 |
| TOTAL (ORISSA) | | | | | | | | 1350 |
| PUNJAB | | | | | | | | |
| 1. | GHTPP-II U-3,4 | PUN | PSEB | S | COMND | 500 | COAL | 500 |
| TOTAL (PUNJAB) | | | | | | | | 500 |
| RAJASTHAN | | | | | | | | |
| 1. | BARSINGSAR | RAJ | NLC | C | UC | 250 | LIGNITE | 250 |
| 2. | RAPP U5&8 | RAJ | NPC | C | COMND | 440 | NUCLEAR | 440 |
| 3. | GIRAL U-2 | RAJ | RRVUNL | S | COMND | 125 | LIGNITE | 125 |
| 4. | CHHABRA TPS U-1 | RAJ | RRVUNL | S | COMND | 250 | COAL | 250 |
| 5. | CHHABRA TPS U-2 | RAJ | RRVUNL | S | UC | 250 | COAL | 250 |
| 6. | KOTA TPP U7 | RAJ | RRVUNL | S | COMND | 195 | COAL | 195 |
| 7. | SURATGARH EXT U8 | RAJ | RRVUNL | S | COMND | 250 | COAL | 250 |
| 8. | DHOLPUR GT2+ST | RAJ | RRVUNL | S | COMND | 220 | GAS/LNG | 220 |
| 9. | JALLIPA LIGNITE U 1 | RAJ | RAJ WEST POWER | P | COMND | 135 | LIGNITE | 135 |
| 10. | JALLIPA LIGNITE U 2-8 | RAJ | RAJ WEST POWER | P | UC | 945 | LIGNITE | 945 |
| TOTAL (RAJASTHAN) | | | | | | | | 3060 |
| SIKKIM | | | | | | | | |
| 1. | TEESTA V U 1, 2, 3 | SIKKIM | NHPC | C | COMND | 510 | HYDRO | 510 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|----|--------------------------|--------|-------------------|---|-------|------|---------|------|
| 2. | TEESTA III | SIKKIM | TEESTA URJA | P | UC | 1200 | HYDRO | 600 |
| 3. | CHUJACHEN | SIKKIM | GATI | P | UC | 99 | HYDRO | 88 |
| | TOTAL (SIKKIM) | | | | | | | 1209 |
| | TAMIL NADU | | | | | | | |
| 1. | NEYVELI - II LIG | TN | NLC | C | UC | 500 | LIGNITE | 500 |
| 2. | KUDANKULAM U 1,2 | TN | NPC | C | UC | 2000 | NUCLEAR | 2000 |
| 3. | PFBR (Kalapakkam) | TN | NPC | C | UC | 500 | NUCLEAR | 500 |
| 4. | VALLUR (ENNORE) JV U1,2 | TN | NTPC | C | UC | 1000 | COAL | 1000 |
| 5. | BHAWANI BARRAGE II & III | TN | TNEB | S | UC | 60 | HYDRO | 80 |
| 6. | VALUTHUR EXT | TN | TNEB | S | COMND | 92.2 | GAS/LNG | 92.2 |
| 7. | METTUR EXT U1 | TN | TNEB | S | UC | 600 | COAL | 600 |
| 8. | NORTH CHENNAI EXT U1,2 | TN | TNEB | S | UC | 1200 | COAL | 1200 |
| | TOTAL (TN) | | | | | | | 5952 |
| | UTTARAKHAND | | | | | | | |
| 1. | KOTESHWAR | UKND | THDC | C | UC | 400 | HYDRO | 400 |
| 2. | MANERI BHALI | UKND | UJVNL | S | COMND | 304 | HYDRO | 304 |
| | TOTAL (UTTARAKHAND) | | | | | | | 704 |
| | UTTAR PRADESH | | | | | | | |
| 1. | DADRI EXT U-6 | UP | NTPC | C | COMND | 490 | COAL | 490 |
| 1. | DADRI EXT U-8 | UP | NTPC | C | UC | 490 | COAL | 490 |
| 2. | PARICHHA EXT U,8,6 | UP | UPRVUNL | S | UC | 500 | COAL | 500 |
| 3. | HARDUAGAN.J EXT U-8,9 | UP | UPRVUNL | S | UC | 500 | COAL | 500 |
| 4. | ANPARA-C U1,2 | UP | LAN CO | P | UC | 1200 | COAL | 1200 |
| 5. | ROSAST-I U1 | UP | RELIANCE POWER | P | COMND | 300 | COAL | 300 |
| 5. | ROSAST-I U2 | UP | RELIANCE POWER | P | UC | 300 | COAL | 300 |
| | TOTAL (UP) | | | | | | | 3780 |
| | WEST BENGAL | | | | | | | |
| 1. | MEJIA U-6 | WB | DVC | C | COMND | 250 | COAL | 250 |
| 2. | MEJIA PH II | WB | DVC | C | UC | 1000 | COAL | 1000 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-----|------------------------|----|-------|---|-------|------|-------|-------|
| 3. | DURGAPUR STEEL | WB | DVC | C | UC | 1000 | COAL | 1000 |
| 4. | RAGHUNATHPUR PH-I U1,2 | WB | DVC | C | UC | 1200 | COAL | 1200 |
| 5. | TEESTA LOW DAM-III | WB | NHPC | C | UC | 132 | HYDRO | 132 |
| 6. | TEESTA LOW DAM-IV | WB | NHPC | C | UC | 160 | HYDRO | 160 |
| 7. | FARAKKA STAGE-III U-8 | WB | NTPC | C | UC | 500 | COAL | 500 |
| 8. | PURLIA PSS | WB | WBSEB | S | COMND | 900 | HYDRO | 900 |
| 9. | SAGARDIGHI U 1,2 | WB | WBPDC | S | COMND | 600 | COAL | 600 |
| 10. | SANTALDIH U5 | WB | WBPDC | S | COMND | 250 | COAL | 250 |
| 11. | SANTALDIH EXT-U 6 | WB | WBPDC | S | UC | 250 | COAL | 250 |
| 12. | BAKRESHWAR U 4,5 | WB | WBPDC | S | COMND | 420 | COAL | 420 |
| 13. | DURGAPUR EXT U 7 | WB | DPL | S | COMND | 300 | COAL | 300 |
| 14. | BUDGE-IIUDGE EXT | WB | CESC | P | COMND | 250 | COAL | 250 |
| | TOTAL (WB) | | | | | | | 7212 |
| | TOTAL | | | | | | | 62374 |

C: Central Sector; S: State Sector; P: Private Sector; COMND: Commissioned; UC : Under Construction

Statement II

Details of projects identified for commissioning on best effort basis during the Eleventh Plan period.

| | | | | | | | | |
|-----|-------------------|------------------|-----------------------------|---|------|-------|------|---------|
| 1. | KOL DAM | Himachal Pradesh | NTPC | C | 800 | HYDRO | 800 | 2011-12 |
| 2. | NEW UMTRU | Meghalaya | MeSEB | S | 40 | HYDRO | 40 | 2011-12 |
| 3. | PULICHINTALA | Andhra Pradesh | APID | S | 120 | HYDRO | 120 | 2010-12 |
| 4. | LOWER JURALA | Andhra Pradesh | APGENCO | S | 120 | HYDRO | 120 | 2010-12 |
| 5. | SORANG | Himachal Pradesh | HIMACHAL SORANG POWER | P | 100 | HYDRO | 100 | 2011-12 |
| 6. | SRI NAGAR | Uttarakhand | GVK | P | 330 | HYDRO | 330 | 2011-12 |
| 7. | TEESTA III | Sikkim | TEESTA URJA | P | 1200 | HYDRO | 600 | 2011-12 |
| 8. | MAUDATPP U1 | Maharashtra | NTPC | C | 500 | COAL | 500 | 2011-12 |
| 9. | SIPAT I | Chhattisgarh | NTPC | C | 1980 | COAL | 1980 | 2010-12 |
| 10. | BONGAIGAON TPP U3 | Assam | NTPC | C | 250 | COAL | 250 | 2011-12 |
| 11. | ANPARA-D U1 | Uttar Pradesh | UPRVUNL | S | 500 | COAL | 500 | 2011-12 |

| | | | | | | | | |
|-----------|-------------------------|----------------|--------------------|---|------|---------|-------|---------|
| 12. | SATPURA EXT U-1 | Madhya Pradesh | MPPGCL | S | 250 | COAL | 250 | 2011-12 |
| 13. | RIHAND-III U-5 | Uttar Pradesh | NTPC | C | 500 | COAL | 500 | 2011-12 |
| 14. | VINDHYACHAL ST-IV U-11 | Madhya Pradesh | NTPC | C | 500 | COAL | 500 | 2011-12 |
| 15. | NAMRUP CCGT | Assam | APGCL | S | 100 | GAS/LNG | 100 | 2011-12 |
| 16. | ROSA TPP PH-II | Uttar Pradesh | RELIANCE POWER | P | 600 | COAL | 600 | 2011-12 |
| 17. | MUNDRA TPP PH-III U-2,3 | Gujarat | ADANI POWER | P | 1320 | COAL | 1320 | 2011-12 |
| 18. | TIRODA TPP PH-I U2 | Maharashtra | ADANI POWER | P | 660 | COAL | 660 | 2011-12 |
| 19. | TIRODA TPP PH-II U1 | Maharashtra | ADANI POWER | P | 660 | COAL | 660 | 2011-12 |
| 20. | ULTRA MEGA MUNDRA U2 | Gujarat | TATA POWER | P | 4000 | COAL | 800 | 2011-12 |
| 21. | SASAN UMPP U1 | Madhya Pradesh | RELIANCE POWER | P | 3960 | COAL | 660 | 2011-12 |
| 22. | STERLITE TPP U 3,4 | Orissa | STERLITE ENERGY | P | 1200 | COAL | 1200 | 2010-11 |
| SUB TOTAL | | | | | | | 12590 | |

C: Central Sector; S: State Sector; P: Private Sector; LC: Load Center; PH: Pit Head; PH-LIG: Lignite based

[Translation]

Customs Duty on Capital Goods

3590. SHRI DHARMENDRA YADAV: Will the Minister of FINANCE be pleased to state:

(a) the existing duty on import of capital goods required for manufacture of fertiliser;

(b) whether the Government has plans to levy zero per cent customs duty on such goods to increase the domestic production capacity; and

(c) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) All machinery, equipment, parts etc. for fertilizer projects attracts a concessional customs duty rate of 5%. This concessional rate is available to all new fertilizer units or substantial expansion of an already existing unit. Besides this, concessional rate of 5% customs duty is

also available on all machinery, apparatus and appliances required for renovation and modernization of a fertilizer plant, as well as parts and raw materials of the aforesaid items. Similarly spare parts, consumable stores etc for maintenance of fertilizer plant also attract a concessional customs duty rate of 5%.

(b) and (c) There is no proposal under consideration to levy zero per cent customs duty on capital goods required for manufacture of fertilizer. All capital goods in the fertilizer sector already enjoy a concessional rate of customs duty. Any further concessions in customs duty structure may adversely affect the domestic industry.

[English]

Birthday Celebrations

3591. SHRI M.I. SHANAVAS: Will the Minister of FINANCE be pleased to state:

(a) whether cases regarding ostentatious birthday celebrations have been instituted against high profile politicians during the recent times;

(b) if so, the details thereof and current status of each case; and

(c) the steps taken for early disposal of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) The Income Tax Department has not initiated any proceedings under the Income Tax Act in any case of ostentatious birthday celebrations by high profile politicians.

(b and (c) Does not arise in view of (a) above.

[*Translation*]

Impact of Economic Crisis of Greece

3592. SHRI NIKHIL KUMAR CHOUDHARY: Will the Minister of FINANCE be pleased to state:

(a) the extent to which economic crisis of Greece is likely to impact the Indian financial market;

(b) whether there is a consensus among the countries where EURO is an official currency that the total Budget deficit should not be more than three per cent of the Gross Domestic Production (GDP) but the Budget deficit of Greece, also a EURO currency country, has crossed 12 per cent which has led to an acute financial crisis; and

(c) the manner in which Indian economy is likely to be affected by the aforesaid crisis and the steps being taken by the Government to deal with the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) The economic crisis in Greece would not have any specific impact on the Indian financial market. The Indian banking system, by and large, remained unscathed even in the recent financial crisis. This may be seen from the following facts-

- During the nine months period ending on 19.12.2008, total Bank Credit of the Scheduled Commercial Banks (SCBs) rose from Rs. 2361,914 crore to Rs. 26,43,734 crore; whereas during the nine months period ending on 18.12.2009, total Bank Credit of the SCBs rose from Rs. 27,75,549 crore to Rs. 29,41,293 crore.
- Gross NPAs to Gross Advances of the Public Sector Banks (PSBs) was 2.36% as on 31.12.2009 in comparison to 2.09% as on 31.03.2009 and 2.34% as on 31.03.2008. In

case of New Private Sector Banks, Gross NPAs to Gross Advances was 3.39% as on 31.12.2009 in comparison to 3.55% as on 31.03.2009 and 2.90% as on 31.03.2008. In case of Old Private Sector Banks, Gross NPAs to Gross Advances was 2.51% as on 31.12.2009 in comparison to 2.36% as on 31.03.2009 and 2.26% as on 31.03.2008.

Further, RBI took a number of regulatory and supervisory measures in the wake of the Global financial crisis, which included restructuring of advances, improving asset quality of the banks and better Non-Performing Asset (NPA) management in banks including the discussions held with banks on the Annual Financial Inspection Reports, etc.

[*English*]

Use of Energy Efficient Appliances

3593. SHRI MOHAMMED E.T. BASHEER: Will the Minister of POWER be pleased to state:

(a) whether the Bureau of Energy Efficiency (BEE) has made any study about the use of energy efficient appliances in the country;

(b) if so, the details thereof;

(c) whether the Government has formulated any scheme/policy for the promotion of the use of these energy efficient appliances; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Yes, Madam. The Bureau of the Energy Efficiency (BEE) has been conducting study on the impact of the use of energy efficient equipments like air-conditioners, refrigerators, tube lights and distribution transformers through National Productivity Council (NPC). The study has revealed energy saving [in Million Units (MU)] and avoided capacity [in Megawatts (MW)] by the use of efficient equipments as under:

| Year | Energy Saving (MU) | Avoided Capacity (MW) |
|---------|--------------------|-----------------------|
| 2007-08 | 1425.87 | 260.4 |
| 2008-09 | 2106.16 | 599.44 |

(c) and (d) Yes, Madam. The Standard & Labeling programme was launched on 18.05.2006 for air-conditioners, refrigerators and tubular fluorescent lamps (TFLs). The programme seeks to enhance energy efficiency of end use appliances and also requires manufacturers to affix informative labels on them. In addition to the above mentioned three appliances, distribution transformers, pumps, motors, colour television, ceiling fan, LPG stoves and storage water heaters have been added in the labeling programme.

In order to enhance use of these energy efficient appliances, BEE is regularly conducting market awareness campaigns and supporting the procurement of energy efficient appliances in the government departments, particularly Directorate General of Supply & Disposal (DGS&D). The labeling for four appliances *i.e.* room air-conditioners, TFLs, frost free refrigerators and distribution transformers, is now mandatory.

[Translation]

Tribal Dialects

3594. SHRIMATI JYOTI DHURVE: : Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of tribal dialects in the country;
- (b) whether the Government has taken any steps for protecting such dialects from extinction; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR CHAUDHARY): (a) According to the Central Institute of Indian Languages (CIIL), under the Ministry of Human Resource Development, the term Tribal Dialects is not used in Census records, which is the chief source of information. The analysis, based on Census 2001 reveals that out of a total of 234 mother-tongues (each spoken by at least 10,000) people there are 147 tribal mother-tongues.

(b) and (c) Various steps are being taken by the Government, both Central and States, to study and develop the languages of tribal communities across the country, conduct training programmes for language development, publish dictionaries, handbooks, school and literacy primers. Various State Governments have taken some initiatives to promote over 40 tribal languages in schools as a part of the national policy on education

including Sarva Siksha Abhiyan. The CIIL also has ongoing programmes on data collection, description, documentation and material production in a number of these languages as part of the XI Five Year Plan activity. Many tribal dialects are being supported by Sahitya Akademi under the Ministry of Culture by way of giving Bhasha Sammans to the writers and scholars, who are working in those dialects. Besides, this Ministry, under its Central Sponsored Scheme 'Research and Training'-Grants-in-aid to Tribal Research Institutes (TRIs)" provides funds to the TRIs in the States for conducting research on different aspects of tribal life which could include tribal languages.

[English]

Eligibility Criteria for Employment in Public Sector Banks

3595. SHRI KAMAL KISHOR "COMMANDO": Will the Minister of FINANCE be pleased to state:

- (a) the details of conditions set for a candidate appearing in tests for employment at the Probationary Officer and Clerk cum Cashier levels in Public Sector Banks;
- (b) whether some Members of Parliament (MP) have brought into the notice of the Government that condition of 'Certificate in Computer Awareness' is anti rural areas/poor;
- (c) if so, the details of suggestion made by the MPs; and
- (d) the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) Consequent to grant of managerial autonomy to the Public Sector Banks (PSBs) in February 2005, the Banks are competent to formulate their own eligibility criteria with reference to educational qualifications and age for various posts with the approval of their Board of Directors. Thus, the 'eligibility criteria' including the condition of 'certificate in computer awareness' varies across PSBs. The bank-wise details of the eligibility criteria is not maintained at the level of the Government.

Urban Sector Reforms in Meerut

3596. SHRI RAJENDRA AGRAWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any City Development Plan (CDP) and Detailed Project Report (DPR) prepared by Nagar Nigam, Meerut and approved by State Level Steering Committee (SLSC) of Uttar Pradesh in respect of Urban Sector Reforms in Meerut District, has been received for consideration of Central Sanctioning and Monitoring Committee of Jawahar Lal Nehru National Urban Renewal Mission (JNNURM);

(b) if so, the details thereof and the total fund sought in the said DPR; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): (a) to (c) The City Development Plan for Meerut submitted by the City has been appraised. There are two DPRs viz. Municipal Solid Waste Management and Water Supply for Meerut which have been approved under Jawaharlal Nehru National Urban Renewal Mission(JNNURM) for the City of Meerut for a total project cost of Rs. 295.60 crore. and Additional Central Assistance (ACA)

commitment of Rs. 147.80 crore. The total ACA released so far is Rs. 39.77 crore.

Hydro Power Projects

3597. SHRI SANJAY NIRUPAM: Will the Minister of POWER be pleased to state:

(a) whether the Government has taken up any new Hydro-Power Projects during the last three years and the current year; and

(b) If so, the details and the present status of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) The construction of ten numbers of hydro-electric projects totaling to 1565 MW have been taken up during the last 3 years (April, 2007 to March, 2010). Out of these, two projects of 440 MW are under Central Sector and eight projects of 1125 MW are under State Sector. The details of these projects and their present status are enclosed at Statement-I and Statement-II respectively.

Statement I

Hydro projects taken up for construction from April-2007 to March-2010

(Excluding projects under Ministry of New & Renewable Energy)

As on 31.03.2010

| Sl.No. | Name of Project | Unit No. | State/ Implem. Agency | Capacity (MW) | Likely Commissioning |
|------------------------------------|-------------------------------|---------------|------------------------------|---------------|----------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| Central Sector | | | | | |
| 1. | Kishanganga 3x110= 330 MW | U-1 to U-3 | Jammu and Kashmir/ NHPC | 330 | 12th Plan |
| 2. | Pare 2x55= 110 MW | U-1 to U-2 | Arunachal Pradesh/ NEEPCO | 110 | 12th Plan |
| Sub-total (Central Sector): | | | 440 | | |
| State Sector | | | | | |
| 3. | Bagllhar-II* 3x150= 450 MW | U-1 to U-3 | J&K/ JKPDC | 450 | 12th Plan |
| 4. | Kashang-I 65MW | | Himachal Pradesh/ HPPCL | 65 | 12th Plan |

| 1 | 2 | 3 | 4 | 5 | 6 |
|----------------------------------|-------------------------------|---------------|---------------------------------------------------|--------|-----------|
| 5. | Swara Kuddu 3x36.6= 110 MW | U-1 to U-3 | Himachal Pradesh/ Pabbar Valley Corp. (PVC) | 110 | 12th Plan |
| 6. | Lower Jurala 6x40= 240 MW | U-1 to U-6 | Andhra Pradesh/ APGENCO | 240 | 12th Plan |
| 7. | Pulichintala 4x30= 120 MW | U-1 to U-4 | Andhra Pradesh/ APGENCO | 120 | 2010-12 |
| 8. | Pallivasal 2x30= 60 MW | U-1 to U-2 | Kerala/ KSEB | 60 | 12th Plan |
| 9. | Thottiyar 40MW | | Kerala/KSEB | 40 | 12th Plan |
| 10. | New Umtru 2x20= 40 MW | U-1& U-2 | Meghalaya/ MeSES | 40 | 2011-12 |
| Sub-total (State Sector): | | | | 1125 | |
| Total | | | | 1565MW | |

Statement II*Status of Hydro projects taken up for construction From April-2007 to March-2010*

As on 31.03.2010

| Sl.No. | Name of Project Executing Agency Date of CEA clearance /Approval Capacity (MW) Broad Feature. Cost (original/latest) | State Region Sector Commng. Schedule (original/Now Ant. | Broad Present Status |
|----------------|----------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1 | 2 | 3 | 4 |
| Central | | | |
| 1. | Kishanganga (NHPC), J&K 20.07.07 3x110 330 | J&K NR CS 2016-17 12th Plan | Infrastructure work. are under progress. Revised CCEA approval accorded In December, 2008. Turnkey execution of the project awarded to M/s Kishanganga Consortium with HCC Id. As lead partner, M/s Halcow group Ltd., UK as partner and M/s SELI SJZA Italy, M/s BHEL, M/s DSD NOELL Gmbll Gannany & M/s PES engineers Pvt. Ltd. As Sub-contractor on 22.01.2009. Construction of platform for TBM is in progress. Exploratory drilling at Dam, power house & pressure shaft are under progress. |

| 1 | 2 | 3 | 4 |
|-----|--------------------------------------------------------------------------------------------|--------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 2. | Pare M/s NEEPCO 2x55 = 110 MW State | Ar. P NER CS 12th Plan | Civil works awarded on 31.08.2009. Pre-construction activities are in progress. |
| 3. | Baglihar-II JKPDC 3x150 = 450 MW | J&K NR SS 2014-15 12th Plan | Some work. already taken up with Baglihar-I. Revised DPR under preparation. |
| 4. | Kashang-I H.P. Power Corpn. Ltd. 31.07.08 65 MW | H.P. NR SS 12th Plan 12th Plan | Civil & HM works awarded to Ml. HCC Ltd. in February, 2009 and effective date for commencement of works is 09.04.2009. Bids for Package-II (E&M works for Stage-I, II & III) opened progress. |
| 5. | Swara Kuddu H.P. Power Corpn. Ltd. HPSEB Clearance: 10.11.2004 3x37= 111 MW | H.P. NR SS 2010-11 12th Plan | All Civil & E&M works awarded. Civil works are in progress. |
| 6. | Lower Jurala APGENCO, A.P. TEC in July 2007 6x40=240 (120 MW likely to slip) | AP SR SS 2011-12 12th Plan | All Civil & E&M work. awarded. Civil works are in progress. |
| 7. | Pulichintala APGENCO 120 MW (4X30 MW) 25.04.2007 | A.P. SR 2010-11 2010-12 | Dam is under construction by Irrigation Department, Govt. of A.P. The works for dam construction were awarded to M/s SCL- CR18G JV. Dam concreting works are in progress. The excavation of power house completed. The E&M works have been awarded to MIs BHEL In May, 2007. Materials are being received progressively at site. Pier nose for all units erected. Fabrication of spiral casing segments for all units completed at site. |
| 8. | Pallivasal KSEB 2x30 = 60 MW | Kerala SR SS 2010-11 12th Plan | Contract has been awarded for construction of the project on turn-key basis to consortium of M/s ESSAR - DEC - CPPL Civil works are in progress. |
| 9. | Thottiyar KSEB 40MW | Kerala SR, SS 12th Plan, 12th Plan | The Civil works awarded on 20.10.08 and are in progress. |
| 10. | New Umtru MeSEB, 2x20=40 | Meghalaya NER 2011-12 2011-12 | All the works have been awarded. Civil works are in progress. |

Ultra Mega Power Projects

3598. SHRI K. SUDHAKARAN:
SHRI PONNAM PRABHAKAR:
SHRIMATI J. SHANTHA:

Will the Minister of POWER be pleased to state:

(a) whether the Government proposes to set up more Ultra Mega Power Projects (UMPPs) in the country including Kerala and Karnataka to meet the shortage of power;

(b) if so, the details thereof;

(c) whether the Government proposes to revise/review the bidding norms for UMPPs so as to prevent developers from evading penal charges on account of the delays; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Government of India Projects (UMPPs) in the states had originally envisaged nine Ultra Mega Power of Madhya Pradesh, Gujarat, Andhra Pradesh, Jharkhand, Chhattisgarh, Orissa, Tamil Nadu, Karnataka and Maharashtra. Further requests have also come for additional UMPPs from the states of Orissa, Andhra Pradesh and Gujarat. There is no proposal to set up UMPP in Kerala.

(c) and (d) No, Madam.

Mobile Banking

3599. SHRI BAIJAYANT PANDA:
SHRI NITYANANDA PRADHAN:
SHRI VARUN GANDHI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government proposes to extend advanced technological banking services like mobile banking, internet banking, etc. in the remote and rural areas for increasing accessibility to banking;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) Banks have been permitted to use various Information

and Communication Technology (ICT) based models using the Business Correspondents to extend the reach of banking. The Reserve Bank of India (RBI) has already issued several circulars to banks in this regard. These include operative guidelines to banks on mobile banking transactions, guidelines on pre-paid payment instruments, guidelines on business correspondents, etc. The Banks have also formulated their road maps for financial inclusion as per the RBI directions.

National Public Health Board

3600. SHRI BHASKARRAO BAPURAO PATIL KHATGAONKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government proposes to constitute a National Public Health Board to monitor all the health schemes running in the country; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) There is no proposal at present under consideration to constitute a National Public Health Board to monitor all the health schemes running in the country.

(b) Does not arise.

[Translation]

Integrated Agency in Power Sector

3601. SHRI PRALHAD JOSHI: Will the Minister of POWER be pleased to state:

(a) whether the Government has constituted an integrated agency for the generation, transmission and distribution of power in States;

(b) if so, the number of States in which such agencies are functioning;

(c) whether the States power sector has been benefited therefrom; and

(d) the initiatives taken by the Government to ensure the smooth functioning of the agency?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) No, Madam. No such Integrated Agencies have been constituted by the Central Government.

(c) and (d) Do not arise in view of above.

[English]

Credit Deposit Ratio

3602. SHRI MAHESH JOSHI:
SHRI PRATAPRAO GANPATRAO JADHAV:

Will the Minister of FINANCE be pleased to state:

(a) the details of Credit Deposit Ratio of Public Sector Banks (PSBs) in the country, State-wise and bank-wise;

(b) the steps taken/being taken by the Government to improve the said ratio;

(c) whether the investment of funds by the PSBs in the rural areas and backward areas is comparatively low;

(d) if so, the reasons therefor; and

(e) the corrective measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) As reported by the Reserve Bank of India (RBI), the Bank-wise and State-wise CD Ratio (CDR) of Public Sector Banks (PSBs) as on last Friday of December, 2009 in the country is given at enclosed Statements-I and II.

(b) The CD Ratio of the States/UTs are reviewed in the quarterly meetings of the State Level Bankers' Committees (SLBCs) and District Level Coordination Committees (DLCCs) for taking appropriate remedial measures. The Special Sub-Committees have also been constituted in districts having CDR less than 40 so as to draw up monitorable Action Plans (MAPs) for improving the CDR and to submit quarterly progress reports to DLCCs and to the Convenor of SLBCs. In addition, State/District Level Development Plans are drawn up by SLBCs/DLCCs to identify the 'enablers' and 'impeders' in banking development and lending to the priority sectors, besides delineating the role and responsibilities of banks, State Governments and other stakeholders for taking specific actions, to be monitored periodically at the SLBCs and DLCCs concerned.

(c) to (e) The growth in credit of PSBs in rural and semi-urban areas is lower than overall credit growth. One of the reasons for this is that there are several pockets of the population and regions that are still un-banked

and underbanked and do not have easy access to formal financial services. In addition to the RBI's initiatives in establishing financial literacy and credit counselling centres in every district, the Government has taken a number of initiatives at financial inclusion through the use of IT-based solutions. Banks have also adopted the Business Correspondent (BC) model to further increase banking penetration in these areas.

Statement I

| State/UT | Dec-2009 Credit Deposit Ratio (%) |
|-----------------------------|-----------------------------------------|
| 1 | 2 |
| Andaman and Nicobar Islands | 37.2 |
| Andhra Pradesh | 105.4 |
| Arunachal Pradesh | 28.6 |
| Assam | 38.8 |
| Bihar | 27.0 |
| Chandigarh | 156.3 |
| Chhattisgarh | 50.2 |
| Dadra and Nagar Haveli | 23.3 |
| Daman and Diu | 20.9 |
| Delhi | 65.8 |
| Goa | 27.6 |
| Gujarat | 60.4 |
| Haryana | 75.1 |
| Himachal Pradesh | 41.6 |
| Jammu and Kashmir | 31.5 |
| Jharkhand | 33.9 |
| Karnataka | 78.9 |
| Kerala | 65.1 |
| Lakshadweep | 6.2 |
| Madhya Pradesh | 57.8 |
| Maharashtra | 86.5 |
| Manipur | 52.9 |
| Meghalaya | 25.8 |

| 1 | 2 |
|--------------------|-------|
| Mizoram | 67.1 |
| Nagaland | 39.6 |
| Orissa | 52.6 |
| Puducherry | 49.7 |
| Punjab | 68.2 |
| Rajasthan | 90.1 |
| Sikkim | 44.5 |
| Tamil Nadu | 112.3 |
| Tripura | 24.6 |
| Uttar Pradesh | 41.1 |
| Uttarakhand | 28.9 |
| West Bengal | 57.5 |
| All India-all PSBs | 71.2 |

Notes:

1 : Public Sector Bank Comprise of State Bank of India and its Associates and Nationalized Banks (including I.D.B.I Bank Ltd.)

2 : Aggregate Deposits represents the demand and time liabilities of a bank (excluding inter bank deposits) and Gross Bank Credit represents Bank Credit excluding inter-bank advances as per Form-A return under section 42(2) of RBI Act, 1934 together with outstanding amount of bills rediscounted with RBI and Financial Institutions.

Source: Basic Statistical Return (BSR)-7

Statement II

| Bank Name | Dec-09 Credit Deposit Ratio (%) |
|---------------------|---------------------------------------|
| 1 | 2 |
| Allahabad Bank | 69.4 |
| Andhra Bank | 77.8 |
| Bank of Baroda | 72.9 |
| Bank of India | 73.5 |
| Bank of Maharashtra | 64.8 |

| 1 | 2 |
|----------------------------------|------|
| Canara Bank | 70.6 |
| Central Bank of India | 59.9 |
| Corporation Bank | 66.9 |
| Dena Bank | 66.8 |
| IDBI Bank Limited | 81.6 |
| Indian Bank | 68.1 |
| Indian Overseas Bank | 74.2 |
| Oriental Bank of Commerce | 70.8 |
| Punjab and Sind Bank | 66.6 |
| Punjab National Bank | 71.4 |
| State Bank of Bikaner and Jaipur | 76.5 |
| State Bank of Hyderabad | 70.0 |
| State Bank of India | 71.7 |
| State Bank of Indore | 79.6 |
| State Bank of Mysore | 77.8 |
| State Bank of Patiala | 70.0 |
| State Bank of Travancore | 75.4 |
| State Bank of Saurashtra | @ |
| Syndicate Bank | 75.3 |
| Uco Bank | 68.1 |
| Union Bank of India | 71.3 |
| United Bank of India | 64.5 |
| Vijaya Bank | 66.5 |
| All Public Sector Banks | 71.2 |

Notes: @: Merged with State Bank of India.

1 : Public Sector Bank Comprise of State Bank of India and its Associates and Nationalized Banks (including I.D.B.I Bank Ud)

2: Aggregate Deposits represents the demand and time liabilities of a bank (excluding inter bank deposits) and Gross Bank Credit represents Bank Credit excluding inter-bank advances as per Form-A return under section 42(2) of RBI Act, 1934 together with outstanding amount of bills rediscounted with RBI and Financial Institutions.

Source: Basic Statistical Return (BSR)-7

Inflated Budgetary Estimates of PSUs

3603. SHRI K.J.S.P. REDDY: Will the Minister of FINANCE be pleased to state:

- (a) whether some Ministers have inflated the budgetary estimates of Public Sector Units (PSUs);
- (b) if so, the details thereof and the reasons therefor;
- (c) the views of the experts in this regard; and
- (d) the steps being taken to avoid such situation in the future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No, Madam.

(b) to (d) Do not arise.

Sexual Exploitation of Women and Girls

3604. SHRIMATI J. SHANTHA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is contemplating to make any stringent legislation to deal with the criminals indulging in the sexual exploitation and various other types of harassment of women and minor girls and also to stop such crimes;
- (b) if so, the details thereof; and
- (c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Yes, Madam.

(b) The Immoral Traffic (Prevention) Act, 1956 is the premier legislation for preventing trafficking of persons including women and children for commercial sexual exploitation. There is a proposal to further amend and provide for more stringent penalties on traffickers and other perpetrators of the crime and to delete those provisions which result in re-victimization of the victim.

(c) Since this is a legislative process, no time frame can be spelt out.

Recognition of Tour Operators

3605. SHRI S.S. RAMASUBBU: Will the Minister of TOURISM be pleased to state:

- (a) the criteria and procedure followed in according recognition and renewal of existing recognition of a tour operator;
- (b) whether the Government proposes to simplify the same;
- (c) if so, the details thereof;
- (d) whether there is a proposal to extend the duration of such recognition from the present tenure; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) Ministry of Tourism, Government of India extends approval of recognition to service providers of Travel Trade viz., Inbound Tour Operator, Domestic Tour Operator, Adventure Tour Operator, Aventure Tour Operator, Tourist Transport Operator and Travel Agent. The aims and objectives of the scheme for recognition are to encourage quality standard by service providers and to promote tourism in India. This is a voluntary scheme, open to all bonafide service providers, to bring them in organized sector. The approval of recognition is granted for five years and further renewed to five years for which applications in the prescribed format along with the requisite documents are to be submitted to Ministry of Tourism/Regional Director concerned by the service provider.

(b) to (e) The guidelines regarding grant of recognition and renewal are reviewed and modified/simplified from time to time in consultation with the stakeholders. The guidelines were last revised on 4th December 2009.

Rating of Loan Assets

3606. SHRI SURESH KUMAR SHETKAR: Will the Minister of FINANCE be pleased to state:

- (a) whether the internal risk-based model for banks' capital adequacy under Basel-II jacks up the importance of Credit Rating Agencies (CRAs) as all loan assets have to be compulsorily rated; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) All commercial banks in India (excluding Local Area Banks and Regional Rural Banks) have migrated by March 31, 2009 to Basel II framework in terms of Reserve Bank of India's extant guidelines. The Basel II framework offers three distinct options for computing capital requirement for credit risk, which are based on increasing risk sensitivity and allow banks to select an approach that is most appropriate to the state of development of bank's operations. The options available for computing capital for credit risk are Standardised Approach, Foundation Internal Rating Based Approach (FIRB) and Advanced Internal Rating Based Approach (AIRB).

Keeping in view Reserve Bank's goal to have consistency and harmony with international standards, it has been decided that all commercial banks in India should adopt Standardised Approach (SA) for credit risk. Under the SA, the rating assigned by the eligible external credit rating agencies will largely support the measure of credit risk. As expected under the Basel II Framework, the Reserve Bank has accredited the external credit rating agencies that meet the eligibility criteria specified under the Framework. Banks have been advised to rely upon the rating assigned by the external credit rating agencies identified by Reserve Bank for assigning risk weights for capital adequacy purposes as per guidelines.

[Translation]

Grants for Construction of Roads

3607. SHRI HANSRAJ G. AHIR: Will the Minister of TOURISM be pleased to state:

(a) whether the Government has provided grants for the construction of roads to make it convenient to reach important tourist places; and

(b) if so, the details thereof and the identification of such important tourists places alongwith the details of funds allocated for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) and (b): Development of tourist places is primarily undertaken by the State Governments/Union Territory Administrations. Ministry of Tourism, however, provides financial assistance for tourism projects including improvement of road connectivity leading to the tourist sites, on the basis of proposals received from them, subject to availability of funds and inter-se priority.

[English]

Modification Direct Tax Code

3608. SHRI SARVEY SATYANARAYANA: Will the Minister of FINANCE be pleased to state:

(a) whether the Gems and Jewellery Federation (GJF) is seeking some modifications in the Direct Taxes Code; and

(b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI S.S. PALANIMANICKAM): (a) and (b) Yes Madam, the Gems and Jewellery Federation (GJF) is seeking some modifications in the draft Direct Taxes Code. The details of the issues raised are as funder:

- (i) no Minimum Alternate Tax (MAT) to be levied based on the value of gross assets of the company;
- (ii) payments for the domestic supply of goods not to be subjected to TDS @10%;
- (iii) Authorised officer may not be empowered to seize any stock-in-trade during the course of search and seizure.

These suggestions along with other inputs received are being examined by the Government.

Double Taxation Avoidance Agreements

3609. SHRI G.S. BASAVARAJ: Will the Minister of FINANCE be pleased to state:

(a) whether India is in the process of renegotiating Double Taxation Avoidance Agreements (DTAAs) with many countries;

(b) If so, the details thereof;

(c) whether India has been pushing for removal of the confidentiality clause alongwith a fresh agreement of information and assistance in collection of information in the agreements;

(d) If so, the details thereof and achievement so far made in this connection;

(e) whether many countries with whom India has DTAA declined India's request for exclusion of confidentiality clause as it may violate the existing international norms under the OECD model convention;

(f) If so, the details thereof; and

(g) the steps taken/being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, Madam.

(b) A tabulation indicating country wise details with whom India is in the process of renegotiating Double Taxation Avoidance Agreements (DTAAs) is enclosed as Statement.

(c) Yes Madam.

(d) to (g) The tabulation referred to in answer (b) above and enclosed at annexure also gives details of the countries with whom India has DTAA and is in the process of only limited renegotiation *i.e.* renegotiation restricted to Article on exchange of information or Assistance in Collection of Taxes or both. The responses of various countries to our request for renegotiation of existing DTAAs cannot be disclosed as these DTAAs are under renegotiation.

Further India has initiated the process of negotiations of Agreement for the Exchange of Information and Assistance in Collection with respect to Taxes (AEI&ACT) with 20 priority countries/jurisdictions. These 20 prioritized countries/jurisdictions are Bahamas, Bahrain, Congo, Liberia, Liechtenstein, Marshall Islands, Monaco, Panama, Seychelles, St Kitts & Nevis, Maldives, Bermuda, British Virgin Islands, Cayman Islands, Gibraltar, Guernsey, Isle of Man, Jersey, Netherlands Antilles and Macau.

Statement

Tabulation indicating country wise details of double Taxation Avoidance Agreements (DTAAs) signed by India (currently in force) and where India is in the process of renegotiation of DTAAs.

| Sl.No. | Countries with whom India is in the process of renegotiation of DTAA | Whether Comprehensive ¹ or Limited ² renegotiation? |
|--------|----------------------------------------------------------------------|---------------------------------------------------------------------------|
| 1 | 2 | 3 |
| 1. | Armenia | Limited |
| 2. | Australia | Limited |

| 1 | 2 | 3 |
|-----|-----------------|---------------|
| 3. | Austria | Limited |
| 4. | Bangladesh | Limited |
| 5. | Belarus | Limited |
| 6. | Belgium | Comprehensive |
| 7. | Botswana | Limited |
| 8. | Brazil | Comprehensive |
| 9. | Bulgaria | Limited |
| 10. | Canada | Limited |
| 11. | China | Limited |
| 12. | Cyprus | Comprehensive |
| 13. | Czech Republic | Limited |
| 14. | Denmark | Limited |
| 15. | Egypt | Comprehensive |
| 16. | France | Limited |
| 17. | Germany | Limited |
| 18. | Greece | Comprehensive |
| 19. | Hungary | Limited |
| 20. | Iceland | Limited |
| 21. | Indonesia | Comprehensive |
| 22. | Ireland | Limited |
| 23. | Israel | Limited |
| 24. | Italy | Comprehensive |
| 25. | Japan | Limited |
| 26. | Jordan | Comprehensive |
| 27. | Kazakhstan | Limited |
| 28. | Kenya | Comprehensive |
| 29. | Korea | Comprehensive |
| 30. | Kuwait | Limited |
| 31. | Kyrgyz Republic | Limited |
| 32. | Libya | Limited |

| 1 | 2 | 3 |
|-----|---------------------|---------------|
| 33. | Malaysia | Comprehensive |
| 34. | Malta | Comprehensive |
| 35. | Mauritius | Comprehensive |
| 36. | Mongolia | Limited |
| 37. | Montenegro | Limited |
| 38. | Morocco | Limited |
| 39. | Myanmar | Limited |
| 40. | Namibia | Limited |
| 41. | Nepal | Comprehensive |
| 42. | Netherlands | Comprehensive |
| 43. | New Zealand | Limited |
| 44. | Norway | Comprehensive |
| 45. | Oman | Limited |
| 46. | Philippines | Comprehensive |
| 47. | Poland | Limited |
| 48. | Portuguese Republic | Limited |
| 49. | Qatar | Comprehensive |
| 50. | Romania | Comprehensive |
| 51. | Russia | Limited |
| 52. | Saudi Arabia | Limited |
| 53. | Serbia | Limited |
| 54. | Singapore | Limited |
| 55. | Slovenia | Limited |
| 56. | South Africa | Limited |
| 57. | Spain | Limited |
| 58. | Sri Lanka | Comprehensive |
| 59. | Sudan | Limited |
| 60. | Sweden | Limited |
| 61. | Swiss Confederation | Comprehensive |
| 62. | Syria | Limited |

| 1 | 2 | 3 |
|-----|----------------------|---------------|
| 63. | Tajikistan | Limited |
| 64. | Tanzania | Comprehensive |
| 65. | Thailand | Comprehensive |
| 66. | Trinidad and Tobago | Limited |
| 67. | Turkey | Limited |
| 68. | Turkmenistan | Limited |
| 69. | United Arab Emirates | Limited |
| 70. | Uganda | Limited |
| 71. | UK | Limited |
| 72. | Ukraine | Limited |
| 73. | USA | Limited |
| 74. | Uzbekistan | Limited |
| 75. | Vietnam | Limited |
| 76. | Zambia | Comprehensive |

¹Comprehensive renegotiation means renegotiation is not confined to Articles on Exchange of Information and/or Assistance in Collection of Taxes

²Limited renegotiation means renegotiation restricted to Articles on Exchange of Information or Assistance in Collection of Taxes or both

SCs/STs Students in AIMS

3610. SHRI P.K. BIJU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total percentage of SCs/STs students in All India Institute of Medical Sciences (AIIMS) at present alongwith their rate of success during the last five years; and

(b) the number of drop out students belonging to SCs/STs from AIIMS during the said period?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The details of SCs/STs MBBS students and their success rate in All India Institute of Medical Sciences (AIIMS) is given in the enclosed Statement.

(b) No student belonging to SCs/STs has left the AIIMS since 2005.

Statement

| Year | Total No. of Students appeared appeared(no.) (SC/ST) | SC/ST Students Passed (no.) | | SC/ST Students (Passed) | | Percentage R/o | |
|-------|------------------------------------------------------------------|--------------------------------------|----|-------------------------------|----|-------------------|-----|
| | | SC | ST | SC | ST | SC | ST |
| 2005 | 15 | 10 | 5 | 6 | 4 | 60% | 80% |
| 2006 | 19 | 13 | 6 | 9 | 4 | 70% | 67% |
| 2007 | 14 | 8 | 6 | 4 | 3 | 50% | 50% |
| 2008 | 15 | 11 | 4 | 7 | | 64% | Nil |
| 2009 | 25 | 15 | 10 | 9 | 3 | 60% | 30% |
| Total | 88 | 57 | 31 | 35 | 14 | 62% | 45% |

Supplementary Nutrition Scheme

3611. SHRI NILESH NARAYAN RANE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the supplementary Nutrition Programme is being implemented in various States in the country including Maharashtra;

(b) if so, the details thereof; and

(c) the details of funds allocated and utilised by the State Governments including Maharashtra under the programme during each of the last three years and the current year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) The Integrated Child Development Services [ICDS] Scheme is a Centrally Sponsored Scheme implemented by all the State Governments and Union Territory Administrations, including the State of Maharashtra. Supplementary nutrition is one of the six services under the Integrated Child Development Services (ICDS) Scheme. Under the Scheme, children below six years of age and pregnant and lactating mothers are provided Supplementary Nutrition, in accordance with guidelines issued by Government of India on 24.02.2009 and endorsed by the Hon'ble Supreme Court vide its Order dated

22.04.2009. The provision of Supplementary Nutrition prescribed for various categories of beneficiaries is as follows:

(i) Children in the age group of 6 months to 3 years;

Food supplement of 500 calories of energy and 12-15 gms. of protein per child per day as Take Home Ration (THR) in the form of Micronutrient Fortified Food and/or energy-dense food marked as 'ICDS Food Supplement'.

(ii) Children in the age group of 3-6 years: Food supplement of 500 calories of energy and 12-15 gms. of protein per child per day. Since a child of this age group is not capable of consuming of meal of 500 calories in one sitting, the guidelines prescribe provision of morning snack in the form of milk/babana/seasonal fruits/Micronutrient Fortified Food etc. and a Hot Cooked Meal.

(iii) Severely under weight children: Food supplement of 800 calories of energy and 20-25 gms. of protein per child per day. Since a child of this age group is not capable of consuming of meal of 500 calories in one sitting, the guidelines prescribe provision of morning snack in the form of milk/babana/seasonal fruits/Micronutrient Fortified Food etc. and a Hot Cooked Meal.

- (iii) Severely under weight children; Food supplement of 800 calories of energy and 20-25 gms. of protein per child per day in the form of Micronutrient fortified food and/or energy dense food as Take Home Ration.
- (iv) Pregnant Women and Lactating Mothers; Food supplement of 600 calories of energy and 18-20 gms. of protein per beneficiary per day in the form of micronutrient Fortified Food and/or energy dense food as Take Home Ration.

The financial norms of Supplementary Nutrition Programme (SNP) for children (6 months to 72 months),

severely underweight children (6 months to 72 months) and pregnant women and lactating mothers are Rs. 4.00, Rs. 6.00 and Rs. 5.00 per beneficiary per day, respectively. They have been revised with effect from 7th November, 2008.

(c) State-wise funds released for Supplementary Nutrition under the ICDS Scheme and the expenditure reported thereunder by the States, during the last three years i.e., 2007-08, 2008-09 and 2009-10 are given in the Statement annexed. First instalment of Funds for ICDS for 2010-11 would be released during the first quarter.

Statement

State-wise funds released for Supplementary Nutrition under ICDS Scheme and expenditure reported by States there under during 2007-08 to 2009-10 (upto 31.03.2010)

(Rs. In Lakh)

| Sl.No. | State/UT | 2007-08 | | 2008-09 | | 2009-10 | | |
|--------|-------------------|----------|----------------------------------------------------------|----------|----------------------------------------------------------|----------|----------------------------------------------------------|---------------------------|
| | | Releases | Expenditure including State share reported by the States | Releases | Expenditure including State share reported by the States | Releases | Expenditure including State share reported by the States | Expenditure reported upto |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1. | Andhra Pradesh | 13718.25 | 31327.83 | 18994.92 | 35091.02 | 31285.70 | 30550.45 | 30.9.09 |
| 2. | Bihar | 19192.72 | 30395.74 | 15346.08 | 53026.76 | 40695.19 | 51512.26 | 31.12.09 |
| 3. | Chhattisgarh | 10452.14 | 12490.22 | 5429.43 | 18362.40 | 7461.68 | 11299.28 | 31.12.09 |
| 4. | Goa | 169.52 | 414.46 | 123.83 | 314.62 | 375.94 | 442.61 | 31.12.09 |
| 5. | Gujarat | 3855.01 | 12173.16 | 7464.33 | 13083.58 | 8696.39 | 18545.46 | 31.12.09 |
| 6. | Haryana | 5216.72 | 13602.74 | 5143.00 | 11513.23 | 6884.01 | 9581.46 | 31.12.09 |
| 7. | Himachal Pradesh | 1017.58 | 2585.96 | 2282.58 | 4542.58 | 2939.36 | 2775.77 | 30.9.09 |
| 8. | Jammu and Kashmir | 917.69 | 2306.62 | 697.98 | 4326.66 | 1671.09 | NR | |
| 9. | Jharkhand | 6997.88 | 16645.22 | 6545.80 | 18897.10 | 16893.64 | 28529.05 | 31.12.09 |
| 10. | Karnataka | 9298.19 | 21537.21 | 10936.42 | 24644.90 | 26325.26 | 24539.76 | 30.9.09 |
| 11. | Kerala | 3979.14 | 10754.76 | 5597.50 | 11847.50 | 7545.81 | 11621.29 | 31.12.09 |
| 12. | Madhya Pradesh | 18263.25 | 30328.89 | 8290.06 | 27156.38 | 22339.36 | 27105.24 | 31.12.09 |
| 13. | Maharashtra | 16770.11 | 36129.80 | 20646.17 | 38836.76 | 20350.12 | 1264.66 | 30.6.09 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|-------|--------------------------------|-----------|-----------|-----------|-----------|-----------|-----------|------------|
| 14. | Orissa | 6295.06 | 19011.50 | 8729.46 | 20449.24 | 13968.2 | 22210.3 | 31.12.09 |
| 15. | Punjab | 1691.46 | 4311.06 | 2282.68 | 4560.02 | 1748.03 | 2426.23 | 31.12.09 |
| 16. | Rajasthan | 11067.07 | 20210.20 | 10957.94 | 23694.28 | 11014.23 | 19872.92 | 31.12.09 |
| 17. | Tamil Nadu | 3521.89 | 14254.00 | 5428.14 | 13752.00 | 13268.00 | 17479.99 | 31.12.09 |
| 18. | Uttar Pradesh | 47968.74 | 109749.59 | 57090.72 | 108780.47 | 86778.09 | 157347.82 | 28.2.2010 |
| 19. | Uttarakhand | 2367.65 | 4627.55 | 1202.36 | 1062.94 | 740.47 | 1006.27 | 30.9.09 |
| 20. | West Bengal | 14392.25 | 25715.41 | 16810.60 | 30208.15 | 13577.01 | 29061.67 | 31.12.09 |
| 21. | Andaman and Nicobar Islands | 67.45 | 418.76 | 108.78 | 444.01 | 144.80 | 335.35 | 31.12.09 |
| 22. | Chandigarh | 46.17 | 155.42 | 96.87 | 206.87 | 193.78 | NR | |
| 23. | Dadra and Nagar Haveli | 96.57 | 117.19 | 47.33 | 121.93 | 91.58 | NR | |
| 24. | Daman and Diu | 0 | 72.00 | 27.48 | 2.96 | 50.37 | NR | |
| 25. | Lakshadweep | 27.75 | 83.66 | 50.92 | 113.96 | 42.87 | NR | |
| 26. | Delhi | 516.47 | 2988.24 | 1417.03 | 4865.10 | 4171.53 | 3666.21 | 31.12.09 |
| 27. | Puducherry | 200.64 | 395.66 | 82.97 | 446.19 | 139.91 | NR | |
| 28. | Arunachal Pradesh | 461.37 | 1307.54 | 326.68 | 880.27 | 856.32 | NR | |
| 29. | Assam | 3376.61 | 9098.72 | 10541.20 | 9539.82 | 17660.74 | 17590.73 | 30.9.2009 |
| 30. | Manipur | 926.30 | 2295.08 | 1129.16 | 2371.87 | 1477.61 | NR | |
| 31. | Meghalaya | 1007.99 | 2548.10 | 1362.96 | 3151.73 | 5301.00 | 4078.73 | 31.12.09 |
| 32. | Mizoram | 535.20 | 1241.20 | 766.71 | 1494.85 | 2020.79 | 1854.27 | 31.12.2009 |
| 33. | Nagaland | 991.99 | 2191.99 | 1303.31 | 2503.31 | 2658.79 | 2503.31 | 31.12.2009 |
| 34. | Sikkim | 64.68 | 411.49 | 95.53 | 634.95 | 794.39 | 191.06 | 30.9.09 |
| 35. | Tripura | 759.54 | 1487.29 | 774.40 | 1906.42 | 2851.68 | 2147.85 | 31.12.09 |
| Total | | 206231.05 | 443384.26 | 228131.33 | 492834.83 | 373013.74 | 499540.00 | |

Functioning of CGHS Dispensaries

3612. SHRI ADAGOORU H. VISHWANATH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the facilities available for the diagnosis and specialised treatment, Dispensary-wise in Karnataka; and

(b) the names of super speciality hospitals and diagnostics laboratories in the State Karnataka recognised as Referral Hospitals under the CGHS?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) In the state of Karnataka, C.G.H.S. facilities are available only in Bangalore. There are 10 allopathic wellness centres and 1 Polyclinic under CGHS, Bangalore. The Doctors posted

in the wellness centres extend their services to the beneficiaries as General Duty Medical Officers. However, all General duty medical officers possessing Post-Graduate qualifications work as Nodal specialists in the concered speciality.

(b) The names of super speciality hospitals and diagnostic laboratories in Bangalore enpanelled as referral hospitals under the CGHS is given in the enclosed Statement.

Statement

List of Hospitals Empanelled under CGHS, Bangalore

| Sl.No. | Hospital |
|--------|------------------------------------------------------------------------------------------------------------------------|
| 1 | 2 |
| 1. | Homat Hospital, 45 Magrath Road, Opp. Richmond Road, Bangalore |
| 2. | KR. Hospital, 979, 25th Main Road, BSK 1st Stage, 50 feet Road, Hanumanthnagar, Bangalore-560050. |
| 3. | Naryana Hrudayalaya, No. 258A, Bommasandra Industrial Area, Hosure Road, Anekal Taluk, Bangalore-560099. |
| 4. | Sagar Apollo Hospital, 44/54, 30th Cross, tilaknagar, Jayanagar Extension Bangalore-41. |
| 5. | Bangalore Hospital, No. 202, Rashtriya Vidyalaya Road, Bangalore-560004. |
| 6. | Jain Dental Centre A-101,, Brigade Majestic Ist Main, Gandhinagar, Bangalore-560009. |
| 7. | Imperial Hospital and Research Centre Ltd., A Unit of Apollo Hospitals, 154/11, Opp. 11M, Bannerhatta Road, Bangalore. |
| 8. | Yellamma Dasappa Hospital, No. 25, Andree Road, Shanthinagar, Bangalore-560027. |
| 9. | Sparsh Hospital, Sy.NO.29/P-2, Narayana Health city Hosur Raod, Bommasandra, Bangalore-560099. |
| 10. | Wockhardt Hospital, No.14, Cunningham Road, Bangalore-52. |

| 1 | 2 |
|-----|-----------------------------------------------------------------------------------------------------------------------------|
| 11. | Bhagwan Mahaveer Jain Heart Centre, Miller's Road, Vasanth Nagar, Bangalore-560052. |
| 12. | Bangalore West Lions Super Speciality Eye Hospital, No.5, Lions Eye Hospital Road, Off. J.C. Road, Bangalore-2. |
| 13. | Devi Eye Hospital, No.434, 80 ft. Road, VI Block, Koramangala, Bangalore-560095. |
| 14. | Dr. M.C. Modi Eye Hospital, West of Chord Road, Mahalakshrnipuram, Bangalore-8 |
| 15. | Narayana Nethralaya, Narayana Health 258/A, Bommasandra Indl. Area, Hosur Road, Bangalore-99. |
| 16. | Narayana Nethralaya, 121./C, Chord Rajajinagar 1st R Block, Bangalore-560010. |
| 17. | Netradhama Hospitals Pvt. Ltd., 256/14, Kanakpura Main Road, 71h block, Jayanagar, Bangalore-82. |
| 18. | Shekhar Nethralaya, No.633, 100ft. Ring Road, J.P. Nagar III Phase, Bangalore-560078. |
| 19. | Medinova Diagnostic Services Ltd. No.55, Infantry Road, Bangalore-560001. |
| 20. | R.V. Diagnostic Laboratory, No. 21, 10th Cross, Yellappa Garden, Malleswaram, Bangalore-560003. |
| 21. | B.G.S. Global Hospitals,, No.67, Uttarahalli Road, Kengeri, Bangalore-560060. |
| 22. | St. Martha's Hospital, No.5, Nrupathunga Road, Bangalore-560002. |
| 23. | Mallige Medical Centre, 31/32, Crescent Road, Bangalore-560001 |
| 24. | Shekhar Hospital, No.81, Bull Temple Road, Bangalore-560027. |
| 25. | Bangalore Institute of Oncology, No.44-45/2, 2nd Cross, Rajaram Mohan Roy Extn., Off Lalbagh Double Road, Bangalore-560027. |
| 26. | Karthik Netralaya Institute of Ophthalmology Pvt. Ltd. No.89, 6th Cross, Ashok Nagar, BAS 1st Stage, Bangaluru-560050. |

Share of Local Bodies in Union Taxes

3613. SHRI RAMESH RATHOD: Will the Minister of FINANCE be pleased to state:

(a) whether the local bodies both in urban and rural areas will get a percentage share of Union Taxes;

(b) if so, the details thereof;

(c) the guidelines so far worked out area-wise for both urban and rural area in this regard; and

(d) the involvement of the local panchayats therein?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The 13th Finance Commission (FC-XIII) has recommended a basic grant and a performance grant for local bodies during its award period, 2010-15. For every year of the award period, FC-XIII has recommended a basic grant amounting to 1.5% of the size of divisible pool in the preceding year. Similarly, for 2011-12, FC-XIII has recommended a performance grant of 0.5% of the divisible pool of the preceding year and 1% for subsequent years of its award period. FC-XIII has also recommended a separate special areas basic grant of Rs. 20 per capita, carved out of the total basic grant, for Schedule V and Schedule VI areas and areas excluded from Part IX and IXA of the Constitution. For these areas, it has recommended a special area performance grant of Rs. 10 per capita for 2011-12 and Rs. 20 per capita for subsequent years of its award period. The performance grants are to be released subject to the States meeting conditions specified in FC-XIII's report.

FC-XIII has recommended that transfers to local bodies be treated as grants-in-aid under Article 275 of the Constitution of India.

(c) and (d) Government is framing guidelines on the abovementioned recommendations of FC-XIII.

Tax Holiday for Hospitality Sector

3614. SHRI ASADUDDIN OWAIS: Will the Minister of TOURISM be pleased to state:

(a) whether in an effort to spur growth in the hospitality sector, the Government is going to extend tax holiday from March 31 to July 2010;

(b) if so, the details thereof;

(c) whether any achievements have so far been made in the hospitality sector after giving the tax holiday;

(d) if so, the details thereof alongwith the category of hotels where the tax holiday is available; and

(e) the other steps taken or being taken by the Government for the development of hospitality sector in the country?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (e) Yes, Madam. With a view to encourage the growth of new budget category hotels, on the request of Ministry of Tourism, the Finance Minister had in the Budget 2007-08, announced a Five Year Tax Holiday under Section 80-10 to new hotels of 2, 3 and 4 Star category and Convention Centers which would be functional between 01.04.2007 to 31.03.2010 in the NCT of Delhi and the districts of Faridabad, Gurgaon, Gautam Buddh Nagar (NOIDA) and Ghaziabad. Subsequently, in the Budget speech for the year 2010-11, the Finance Minister has proposed extension of the date of deadline from 31.03.2010 to 31.07.2010.

Further, a Five Year Tax Holiday was also announced in the Budget of 2008-09 for two, three and four star hotels that are established in specified districts which have UNESCO-declared World Heritage Sites'. The hotel should be constructed and start functioning during the period April 1, 2008 to March 31, 2013.

On the request of the Ministry of Tourism, the Ministry of Finance has also relaxed External Commercial Borrowing (ECB) norms to resolve the liquidity crunch being faced by the hotel industry for setting up new hotel projects. Further, the Reserve Bank of India has classified exposures to hotels outside the Commercial Real Estate (CRE) Exposure.

Auditing of Accounts

3615. SHRI SUSHIL KUMAR SINGH:
SHRI HUKMADEO NARAYAN YADAV:

Will the Minister of FINANCE be pleased to state:

(a) the details of cases of irregularities committed in accounts books alongwith duties evaded company wise during the last three years;

(b) the action taken against each such company so far;

(c) whether there are cases of appeal from such companies;

(d) if so details and present status of such cases; and

(e) the measures taken or proposed to be taken by the government in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (e) The information is being collected and will be submitted shortly.

[Translation]

Nationalised Banks

3616. SHRI ARJUN MUNDA: Will the Minister of FINANCE be pleased to state:

(a) whether as per Reserve Bank of India (RBI) norms the number of Nationalised Banks in any State is a parameter of the industrial as well as business prosperity of that State;

(b) if so, the details thereof;

(c) whether as compared to various industries, mineral resources and other businesses in Jharkhand, the number of banks providing these services in the State is very less; and

(d) if so, the details thereof and reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) The information is being collected and will be laid on the table of the House.

[English]

Audit of Water Pollution in India

3617. SHRI RAJIAH SIRICILLA: Will the Minister of FINANCE be pleased to state:

(a) whether Comptroller and Auditor General (CAG) has plans to audit water pollution in India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Office of Comptroller & Auditor General (CAG) have

informed that they have selected the topic "Water pollution in India" for conducting All India Review during 2010-2011. The scope and extent of Audit will be decided by the CAG as per the provisions of CAG (Duties, Powers & Conditions of service) Act, 1971.

Upgradation of Ayush Centres/Colleges

3618. SHRI P. KARUNAKARAN:
SHRI KODIKKUNNIL SURESH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government proposes to upgrade some Ayurveda Colleges in the country as the National Institutes;

(b) if so, the names of these colleges, State/UT-wise;

(c) whether the Government has any proposal to declare certain Homoeo Research Centres in various States including Kurichy in Kottayam, Kerala as Centre of Excellence;

(d) if so, the details thereof; and

(e) the funds earmarked and allocated for the upgradation of ayush colleges and research centres during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHI SELVAN): (a) and (b) Yes. The details of these colleges are given below:

1. Institute of Post Graduate Teaching and Research in Ayurveda, Jamnagar (Gujarat)
2. Government Ayurvedic College, Thiruvananthapuram (Kerala)
3. Govt. R.A. Poddar Ayurvedic College, Worli, Mumbai, Maharashtra
4. Government Ayurvedic College, Patna (Bihar)
5. Rajiv Gandhi Govt. PG Ayurveda College, Paprola (Himachal Pradesh)
6. Government Ayurvedic College, Guwahati (Assam)
7. Govt. Ayurveda & Unani Tibbiya College, Karol Bagh, New Delhi

(c) and (d) Four non-governmental/non-profit organizations in the Homoeopathy stream have been given grants under the Central Sector Scheme for upgradation to Centre of Excellence during 2008- 10 as per details below:

(Figures in Rupees in Lakhs)

| Sl.No. | Name of organisation | Amount sanctioned | Amount released |
|--------|--------------------------------------------------------------------------------------|-------------------|-----------------|
| 1. | M.L. Dhawale Trust, Maharashtra | 295.92 | Nil |
| 2. | M.B. Barwalia Foundation's Spandan Holistic Institute of Applied Homoeopathy, Mumbai | 100.00 | 40.00 |
| 3. | Soukya Foundation (Charitable trust), Bangalore | 320.00 | 128.00 |
| 4. | Society of Welfare of the Handicapped Persons, Durgapur, (BHAROSHA) | 200.00 | 80.00 |

No proposal from any Homoeo Research Centres in Kurichy, Kerala has been received under the Scheme for declaring as Centre of Excellence.

(e) Under the Centrally Sponsored Scheme "Development of AYUSH Institutions" funds were released for upgradation of AYUSH colleges. The details of funds earmarked, released etc. are as under:

(Figures in Rupees in Lakhs)

| Sl.No. | Financial Year | Funds earmarked at BE stage | Funds earmarked at FE | Funds released |
|--------|----------------|-----------------------------|-----------------------|----------------|
| 1. | 2007-08 | 4700.00 | 4336.96 | 4336.96 |
| 2. | 2008-09 | 6500.00 | 4000.00 | 4000.00 |
| 3. | 2009-10 | 4500.00 | 2000.00 | 2000.00 |
| 4. | 2010-11 | 4500.00 | — | — |

Allowances in Banking Industry

3619. SHRI BASU DEB ACHARIA: Will the Minister of FINANCE be pleased to state:

(a) whether "Computer Allowance" and "Daftary Allowance" are defined as part of "Pay" as per Bipartite

settlement in the Banking Industry and any allowance which from part Pay or DA has been allowed by the Government of India on 25 October, 2005 for the Regional Rural Bank (RRB) staff;

(b) whether both the allowances, being part of pay are regularly being paid to all the RRB staff sponsored by all sponsoring banks excepting the State Bank of India (SBI); and

(c) whether SBI is following its own staff agreements or industry-wise agreement?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) The information is being collected and will be laid on the Table of the House.

[*Translation*]

Rate of Refinancing

3620. SHRI BHARAT RAM MEGHWAL Will the Minister of FINANCE be pleased to state:

(a) the rates at which loans are provided to the farmers since 2006 through the Co-operative banks including rate of refinancing;

(b) the reasons for increasing the rates of refinancing by the National Bank for Agriculture and Rural Development (NABARD) by half percent every year;

(c) whether the Union Government proposes to provide complete interest free grant to short-term co-operative credit society/banks for providing loans to the farmers on the subsidised rates of interest; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The Government of India in 2006 introduced the Interest Subvention Scheme for short term crop loans to farmers upto Rs 3 lakh to ensure that farmers receive short term credit at 7% per annum. This Interest Subvention Scheme has continued since 2006-07. Further, the Government provides an interest subvention to the National Bank for Rural and Agriculture Development (NABARD) for the refinance provided by NABARD to

the Regional Rural Banks (RRBs) and Cooperative banks on their short term agricultural lending at 7% (with an upper limit of Rs. 3 lakh on the principal amount) to farmers.

NABARD's rate of refinance to Cooperative Banks for short term crop loans was 2.5%, 3%, 3.5% and 4% during 2006-07, 2007-08, 2008-09 and 2009-10 respectively.

As regards NABARD's refinance for the medium and long term loans to farmers by Co-operative Banks and RRBs, there is no subvention provided by Government to NABARD. NABARD decides the rate of refinance after considering several variables while giving due consideration to keeping the rates as low as possible.

(c) and (d) The Government of India is providing an Interest Subvention to all lending institution for short term crop loans upto Rs. 3 lakh, so as to ensure that short term agriculture credit is available at 7% to farmers. In 2009-10, an additional 1% incentive subvention was given to prompt payee farmers. The Budget 2010-11 provides an additional 2% interest subvention to those farmers, who repay their short-term crop loans as per schedule. Thus, the short-term credit will be available to prompt paying farmers @ 5% p.a. for loans upto Rs.3 lakh.

[English]

Financial Assistance for Karnataka

3621. SHRI G.M. SIDDESHWARA: Will the Minister of FINANCE be pleased to state:

(a) whether request for financial assistance of districts in Karnataka affected by July 2006 floods has been received in Ministry of Finance;

(b) if so, the details thereof and amount released so far; and

(c) the amount likely to be released during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) Government of Karnataka has informed that it had submitted a Memorandum on 23 August 2006, seeking financial assistance of Rs. 906. 70 crore from Government of India to meet the expenditure towards floods districts in July 2006.

On 6 September 2006, Ministry of Finance released Rs. 226.30 crore from National Calamity Contingency Fund (NCCF) on 'on account' basis for immediate relief. Based on the items and norms of expenditure from NCCF, admissible assistance from NCCF was assessed at Rs. 125.67 crore. Since the balance available in the State's Calamity Relief Fund (CRF) was Rs. 147.86 crore, and since the Government of India had already released Rs. 226.30 crore on 6-9-2006 from NCCF on 'on account' basis, the State was not eligible for further assistance from NCCF. Therefore, no further assistance for floods during 2006-07 is due to Karnataka from NCCF.

[Translation]

World Banks Aided Projects

3622. SHRI BHOOPENDRA SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of health project under implementation in the country with the World Bank at present;

(b) if so, the details thereof, State-wise;

(c) the allocation of fund made for such project during the year 2008-2009 and 2009-2010;

(d) the percentage of contribution made by the World Bank, Central Government and State Government-therein;

(e) whether contribution by the States has been started during current financial year in some projects; and

(f) if so, the named of the said projects and the time by which it likely to be started and whether some State have not given consent in this regard and if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (f) The World Bank assists State Health Sector Projects through their various credit lines. The shares of the World Bank and the states for each project are outlined in the Agreement entered into this regard. A statement showing the names of ongoing State Health Sector Projects and the state-wise utilization for the year 2008-09 and 2009-10 is annexed.

Statement*Details of the ongoing World Bank aided projects in Health Sector*

Amount in Rupees (in thousands)

| Sl. No. | Name of the Project | Approved on | Closing Date | Disbursement made during | |
|---------|----------------------------------------------------------------------------|-------------|--------------|--------------------------|------------|
| | | | | 2008-09 | 2009-10 |
| 1. | Karnataka Health System Development & Reforms Project (Cr. No. 4229-IN) | 22.8.2006 | 31.12.2012 | 1952776.18 | 562745.04 |
| 2. | Rajasthan Health System Development Project (Cr. No. 3867-IN) | 11.3.2004 | 30.9.2011 | 569054.82 | 329805.33 |
| 3. | Tamil Nadu Health System Project (Cr. No. 4018-IN) | 16.12.2004 | 30.9.2010 | 1097133.21 | 1891411.74 |
| 4. | Reproductive and Child Health Phase-II | 16.10.2006 | 31.1.2011 | 262503.84 | 145919.40 |
| 5. | Tuberculosis Control Project Phase-II | 16.10.2006 | 31.3.2012 | 895161476.01 | 1193492.36 |
| 6. | Integrated Disease Surveillance Project | 23.9.2004 | 31.3.2012 | 89822.21 | (-)9172 |
| 7. | National Vector Borne Diseases Control & Polio Eradication Support Project | 13.2.2009 | 30.4.2014 | 1197834.39 | 1388643.05 |
| 8. | 3rd National HIV/AIDS Control Project | 05.7.2007 | 30.9.2012 | 1018430.42 | 1249674.86 |

[English]

(b) to (e) Does not arise.

Study of Centchroman

3623. SHRI ABDUL RAHMAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether post marketing surveillance study of centchroman, a birth control nonsteroidal oral contraceptive has been completed in the country;

(b) if so, the details thereof;

(c) whether it has been found fit for introduction under a national programme;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No.

Stitching of Disfigured Currency Notes

3624. SHRI ANANTHA VENKATARAMI REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether currency notes disfigured by being stitched together or any other manner attract violation of rules laid down by Reserve Bank of India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Reserve Bank of India (RBI) has informed that there is no specific provision under Banking Regulation Act, 1949 or under RBI Act 1934 to check/prevent such misuse of currency notes. Hence RBI has made an appeal to the members of public not to use banknotes for making garlands, decorative pandals and places of worship or for showering on personalities in social events.

Sterilisation Programme

3625. SHRI S. SEMMALAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the male participation under sterilisation programme in the country has shown a declining trend;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken/proposed to be taken to bring the male participation at par with the female participation under the family planning programme?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No.

(b) Question does not arise.

(c) Male participation is being promoted as a part of the National Family Welfare Programme, under which performance has been increasing over the last two years. The following steps have been taken:

- Service for vasectomy are being provided on fixed day basis at identified centers in the states.
- Periodic camps at peripheral health facilities centers are also being conducted.
- Increasing the number of service providers in NSV is being done by:-
 - (i) Service Providers Training in the States
 - (ii) Training of Trainers (ToT) at designated Centers.
 - (iii) Training of surgical faculty of Medical Colleges.
- In the revised compensation scheme w.e.f. 7.9.07, the compensation for vasectomy has been increased to Rs. 1500/- for all categories of acceptors in all the states.
- For the accredited private/NGO facilities a package of Rs. 1500/case has been provided.
- The Family Planning Insurance Scheme has been introduced w.e.f. 25.11.2005, which provides insurance cover to all persons undergoing sterilization operation in public/accredited private health facilities against death, medical complications and failure following sterilization operations.

Along with the above, other initiatives like quality health care services under the National Rural Health Mission (NRHM), provision of Accredited Social Health Activities (ASHA) in the villages, Public Private Partnership (PPP) for skill up gradation and thrust on quality family welfare services are also being taken.

[Translation]

Schemes to Promote Tourism

3626. SHRI HARISH CHAUDHARY:
SHRI NISHIKANT DUBEY:

Will the Minister of TOURISM be pleased to state:

(a) the details of schemes being run by the Union Government to promote tourism in the country;

(b) whether the Union Government has introduced any new schemes to promote tourism during the last one year; and

(c) if so, the details thereof alongwith the funds earmarked/allocated under the said schemes?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (c) The Ministry of Tourism promotes tourism in international and domestic markets under 'Domestic Promotion and Publicity including Hospitality' (DPPH) and 'Overseas Promotion and Publicity including Marketing Development Assistance' (OPMD) Heads. The budget earmarked under these heads during 2009-10 was as under:-

| Heads | Rs. In Crores |
|----------------------------------------|---------------|
| DPPH including promotion of North East | 58.00 |
| OPMD (including MDA scheme) | 240.00 |

The Ministry of Tourism promotes tourism under Marketing Development Assistance (MDA) scheme in the domestic and international markets by way of financial assistance to the stakeholders.

During the last year, Ministry under Product/Infrastructure Development for Destinations and Circuits (PIDDC) scheme provided assistance to the State Governments/Union Territory Administrations for the development of heliport tourism, caravan tourism, camping site and convention centres.

[*English*]

Proposals for Development of Ayush Institutions

3627. SHRI N. CHELUVARAYA SWAMY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government has received any proposal from the State Government of Karnataka seeking financial assistance for the construction of 100 bedded Panchakanna hospital at Government Ayurvedic Medical College, Mysore;

(b) if so, the financial assistance sought and the action taken by the Government thereon;

(c) whether proposals have also been received from the State Government for financial assistance to the improve infrastructural facilities in the Government Nature Cure and Yoga College Hospital and Hostel Building at Mysore under the Centrally Sponsored Scheme for the Development of Ayush Institutions;

(d) if so, the details thereof; and

(e) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) and (b) Yes. The said proposal sent by the State Government of Karnataka vide letter dated 8th August, 2008 has been received in the Department by fax only on 15th April, 2010.

The Government of Karnataka has sought financial assistance for about Rs. 9.94 crore for construction of 100 bedded -Panchakarma hospital at Government Ayurvedic Medical College, Mysore.

Under the existing Plan Scheme of the, Deptt. of AYUSH, being a PG Institution, the Ayurvedic Medical College, Mysore is eligible for grants-in-aid under the UGIPG component amounting to only Rs. 300.00 lakh (Rs. 210.00 lakh under construction component and Rs. 90.00 lakh for other purposes), out of which a sum of Rs. 230.00 lakh (Rs. 195.80 lakh under construction component and Rs. 34.20 lakh for other purposes) has already been released to the college and as such it is eligible for assistance only for a sum of Rs. 70.00 lakh (Rs. 14.20 lakh under construction component and Rs. 55.80 lakh for other purposes) in the 11th Plan under the scheme subject to the receipt and acceptance of the Utilization Certificates against a sum of Rs. 202.29 lakh released so far.

(c) to (e) Yes. The proposal received from the State Government was not having the details as required under the scheme and accordingly, the State Government has been requested to send the same vide letter dated 1st April, 2010 which is yet to be received.

Financial Irregularities in Safdarjung Hospital

3628. DR. SANJAY SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether financial irregularities in the Safdarjung Hospital have come to light;

(b) if so, whether the Government has conducted any enquiry in this regard;

(c) if so, the details thereof; and

(d) the action taken thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) No such case of financial irregularities has been reported from Safdarjung Hospital, New Delhi.

Amendment in City Planning Models

3629. SHRI NRIPENDRA NATH ROY: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Union Government has asked the State Governments to amend the existing city planning models and prepare master plan to address the needs of the slum dwellers;

(b) if so, the details thereof; and

(c) the action plan prepared by the State Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF TOURISM (KUMARI SELJA): (a) to (c) Under the guidelines for Slum Free City Planning, in the context of Rajiv Awas Yojana (RAY), State Governments have been advised to prepare State Slum-free Plan of Action in two parts. In Part-1, the State would need to survey and map all existing slums in selected cities proposed by the State for coverage under RAY. In Part-2, the Plan would need to assess the rate of growth of the city with a 20 year perspective, and based on the numbers, specify the

actions proposed to be taken to obtain commensurate lands or virtual lands and promote the construction of affordable EWS houses so as to stay abreast of the demand. This part would also need to make necessary legislative and administrative changes to enable urban land expansion, and in town planning regulations to legislate reservations for EWS/LIG housing in all new developments.

[Translation]

Upliftment of "ASHA" Workers

3630. SHRIMATI SUSHILA SAROJ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is a proposal for the economic-social upliftment of the Accredited Social Health Activists (ASHA) workers in the country;

(b) if so, whether there is any scheme to transfer the honorarium amount given to the "ASHA" workers directly in their bank accounts; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No.

(b) and (c) States have been advised to transfer the amount of honorarium in their bank account.

[English]

Regional Institute of Paramedical Sciences

3631. SHRI S. PAKKIRAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government has received any proposal from the State Government of Karnataka for financial assistance for the Regional Institute of Paramedical Sciences in Bangalore Medical College and Research Institute, BMCRI;

(b) if so the details thereof and the financial assistance sought in this regard;

(c) whether a decision has been taken by the Union Government on the said proposal;

(d) if so, the details thereof and if not, the time by which a decision is likely to be taken;

(e) whether similar proposals have also been received from other States; and

(f) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) to (f) Ministry of Health and Family Welfare has formulated a composite proposal to augment the supply of skilled paramedical manpower in the country. It is envisaged to set-up one National Institute of Paramedical Sciences (NIPS) and 8 Regional Institutes of Paramedical Sciences (RIPS).

[Translation]

Additional Revenue for Commonwealth Games

3632. SHRI DHANANJAY SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Government has plans to collect additional revenue in view of the increasing expenditure on the projects and schemes related to Commonwealth Games, 2010 to be held in the country;

(b) if so, the details thereof and reasons therefor; and

(c) the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) There are no proposals presently under consideration of the Government of India for introduction of new tax measures to collect additional revenue in view of the increasing expenditure on the projects and schemes related to Commonwealth Games, 2010 to be held in the country,

(b) and (c) In view of (a) above, do not arise.

[English]

Computerization of RRB

3633. SHRI SAKTI MOHAN MALIK: Will the Minister of FINANCE be pleased to state:

(a) the percentage of Computerization so far completed Regional Rural Bank (RRB)-wise;

(b) the percentage of Core Bank Solution so far implemented RRB-wise;

(c) the share of expenditure so far incurred by each RRB and respective sponsor bank Core Bank Solution; and

(d) the sponsor bank-wise difference of capital cost and non-recurring cost to be borne by RRB for the Core Bank Solution?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The National Bank for Agriculture and Rural Development (NABARD) has reported that as on 31.3.2009, 69.06% of the total branches of Regional Rural Banks (RRBs) have been computerized. The RRBs wise details are given in the enclosed Statement-I.

(b) NABARD has reported that 16 RRBs have migrated completely to Core Banking Solution (CBS) System. Out of 15,181 branches of RRBs, 3,076 branches (20.26%) have been migrated to CBS as on 31.3.2010. The RRBs wise details are given in the enclosed Statement-II.

(c) and (d) Information as sought is not maintained centrally.

Statement I

Computerization of Regional Rural Banks as on 31.3.2009

| Sl.No. | Name of RRB | Total No. of branches | Percentage of computerisation |
|--------|------------------------------|-----------------------|-------------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Arunachal Pradesh Rural Bank | 22 | 50.00 |
| 2. | Assam Gramin Vikas Bank | 355 | 90.70 |
| 3. | Uttar Bihar GB | 858 | 14.92 |
| 4. | Baroda Gujrat GB | 132 | 100.0 |
| 5. | Parvatiya GB | 30 | 100.00 |
| 6. | Jammu Rural Bank | 93 | 13.98 |
| 7. | Kamraz Rural Bank | 2 | 100.00 |
| 8. | North Malbar GB | 176 | 100.00 |
| 9. | Mahakaushal KGB | 43 | 74.42 |
| 10. | Rewa Sidhi GB | 94 | 20.21 |
| 11. | Prathama GB | 196 | 21.43 |

| 1 | 2 | 3 | 4 |
|-----|------------------------|-----|--------|
| 12. | Sarva UP GB | 291 | 100.00 |
| 13. | Kashi Gomati GB | 347 | 3.75 |
| 14. | Malva Gramin Bank | 51 | 100.00 |
| 15. | Baroda Rajasthan GB | 274 | 100.00 |
| 16. | Lucknow Kshetriya GB | 248 | 73.39 |
| 17. | Puduvai Bharthiar GB | 11 | 100.00 |
| 18. | Tripura Gramin Bank | 103 | 100.00 |
| 19. | Hadoti Kshetriya GB | 84 | 100.00 |
| 20. | Visheshavaraya GB | 29 | 100.00 |
| 21. | Utkal Gramya Bank | 333 | 41.44 |
| 22. | Mizoram Rural Bank | 60 | 100.00 |
| 23. | Purvanchal Gramin Bank | 305 | 100.00 |
| 24. | Etawah Kshetriya GB | 51 | 58.82 |
| 25. | Uttar Banga KGB | 119 | 5.04 |
| 26. | Ballia Kshetriya GB | 87 | 59.77 |
| 27. | Sharada Gramin Bank | 63 | 58.73 |
| 28. | Vidisha Bhopal KGB | 23 | 143.48 |
| 29. | Pandyan GB | 197 | 0.00 |
| 30. | Pallavan GB | 82 | 100.00 |
| 31. | Baroda UP GB | 663 | 87.18 |
| 32. | Andhra Pragathi GB | 356 | 100.00 |
| 33. | Wainganga Krishna GB | 173 | 100.00 |
| 34. | Saurashtra GB | 141 | 100.00 |
| 35. | Madhya Bharat GB | 213 | 0.00 |
| 36. | Jaipur Thar GB | 213 | 55.87 |
| 37. | Narmada Malva GB | 212 | 100.00 |
| 38. | Jhabua Dhar KGB | 80 | 95.00 |
| 39. | Deccan Gramin Bank | 200 | 100.00 |
| 40. | Kalinga GB | 183 | 0.55 |
| 41. | Surguja KGB | 85 | 100.00 |
| 42. | MGB Gramin Bank | 212 | 100.00 |

| 1 | 2 | 3 | 4 |
|-----|---------------------------|-----|--------|
| 43. | Chikmagalur Kadagu GB | 52 | 92.31 |
| 44. | Aryavart GB | 304 | 100.00 |
| 45. | Kshetriya Kisan GB | 63 | 66.67 |
| 46. | Sheryas GB | 192 | 100.00 |
| 47. | Triveni KGB | 223 | 47.98 |
| 48. | Rajasthan GB | 199 | 100.00 |
| 49. | Mewar Anchanlik GB | 58 | 100.00 |
| 50. | Vidarbha KGB | 96 | 100.00 |
| 51. | Bihar KGB | 148 | 47.30 |
| 52. | Uttarakhand GB | 121 | 100.00 |
| 53. | Himachal Pradesh GB | 122 | 100.00 |
| 54. | Banaiya Gramin Viaks Bank | 550 | 46.73 |
| 55. | Durg Rainandgaon GB | 105 | 100.00 |
| 56. | Gurgaon GB | 155 | 84.52 |
| 57. | Rushikulya GB | 80 | 98.75 |
| 58. | Baitarani GB | 103 | 100.97 |
| 59. | Cauvery Kalpharu GB | 210 | 79.52 |
| 60. | Haryana GB | 191 | 100.00 |
| 61. | Sutlej Gramin Bank | 30 | 0.00 |
| 62. | Dena Gujarat GB | 143 | 20.28 |
| 63. | Nagaland Rural Bank | 10 | 50.00 |
| 64. | Punjab GB | 155 | 100.00 |
| 65. | Ellaquai Dehati Bank | 107 | 32.71 |
| 66. | South Malbar GB | 228 | 100.00 |
| 67. | Krishna GB | 112 | 100.00 |
| 68. | Karnataka Vikas GB | 409 | 100.00 |
| 69. | Pragathi GB | 366 | 100.00 |
| 70. | Nainital Almora KGB | 58 | 100.00 |
| 71. | Chaitanya Godavary GB | 92 | 100.00 |
| 72. | Chhattisgarh GB | 239 | 85.77 |
| 73. | Paschim Bangal GB | 216 | 61.57 |

| 1 | 2 | 3 | 4 |
|-------|--------------------------------------------|-------|--------|
| 74. | Andhra Pradesh Grameena Vikas Bank | 527 | 65.65 |
| 75. | Sapthagiri GB | 127 | 100.00 |
| 76. | Lagpi Dehangi Rural Bank | 42 | 52.38 |
| 77. | Samastipur KGB | 66 | 50.00 |
| 78. | Vananchal KGB | 186 | 32.26 |
| 79. | Satpura Narmada KGB (data not received) | | |
| 80. | Maharashtra GB | 322 | 24.53 |
| 81. | Meghalaya Rural Bank | 54 | 61.11 |
| 82. | Neelanchal GB | 173 | 0.00 |
| 83. | Manipur GB | 27 | 29.63 |
| 84. | Jharkhand GB | 215 | 75.81 |
| 85. | Madhya Bihar GB | 407 | 66.34 |
| Total | | 14773 | 69.06 |

GB—Gramin Bank

KGB—Kshetriya Gramin Bank

Statement II*RRB-wise status of Core Banking Solution (CBS)
as on 31.3.2010*

| Sl.No. | Name of RRB | Number of branches under CBS | Percentage of achieve- ment (%) |
|--------|--------------------------------|------------------------------------|---------------------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Rewa Sidhi Gramin Bank | 100 | 100 |
| 2. | Kashi Gomti Samyut Gramin Bank | 350 | 100 |
| 3. | Haryana Gramin Bank | 193 | 100 |
| 4. | Rajasthan Gramin Bank | 199 | 100 |
| 5. | Punjab Gramin Bank | 155 | 100 |
| 6. | Himachal Gramin Bank | 122 | 100 |
| 7. | Sarva UP Gramin Bank | 268 | 100 |
| 8. | Krishna Gramin Bank | 112 | 100 |

| 1 | 2 | 3 | 4 |
|-----|---------------------------------------|-----|-----|
| 9. | Uttaranchal Gramin Bank | 125 | 100 |
| 10. | Andhra Pradesh Grameena Vikas Bank | 534 | 100 |
| 11. | Purvanchal Gramin Bank | 317 | 100 |
| 12. | Saurashtra Gramin Bank | 150 | 100 |
| 13. | Chhatisgarh Gramin Bank | 79 | — |
| 14. | Vanachal Gramin Bank | 01 | |
| 15. | Samastipur Kshetriya Gramin Bank | 24 | |
| 16. | Parvatiya Gramin Bank | 07 | |
| 17. | Utkal Gramya Bank | 05 | |
| 18. | Madhya Bharath Gramin Bank | 11 | |
| 19. | Saptagiri Gramin Bank | 127 | 100 |
| 20. | Pallavan Gramin Bank | 63 | 100 |
| 21. | Puduvari Bharthiar Grama Bank | 15 | 100 |
| 22. | Visvesvarya Grameena Bank | 29 | 100 |
| 23. | Jammu and Kashmir Grameen Bank | 50 | |
| 24. | Deccan Gramin Bank | 20 | |

[*Translation*]

Low cost HIV/AIDS Medicines and Devices

3634. SHRI JAI PRAKASH AGARWAL:
SHRI A.T. NANA PATIL:
SHRI A. GANESHAMURTHI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has taken up the matter with the drug manufacturers to make HIV/AIDS drugs available at the lower prices;

(b) if so, the details thereof and the new pricing range of the drugs;

(c) whether the Government proposes to give further subsidy on the cost of such medicines to make them available to the poor HIV positive/AIDS patients in the country;

(d) if so, the details thereof;

(e) whether the Government is also extending financial and technical assistance for the development of low cost kit/devices to diagnose and treat such fatal diseases; and

(f) if so, the details thereof and the achievements made in this regard?

THE MINISTER OF HEALTH FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) No.

(c) and (d) The Antiretroviral drugs for treatment of HIV/AIDS patients are provided free of cost at 269 ART centres across the country. Presently, more than 3 lakh patients are receiving these drugs free.

(e) and (f) Yes. Two cost effective indigenous diagnostic kits namely Naked Eye Visual Agglutination (NEVA) of erythrocytes and Western Immunoblot assay have been developed. Both these diagnostic kits have sensitivity and specificity of more than 99%. The NEVA test can detect-HIV-I/II infections in 2-3 minutes and it costs around Rs. 20/- per sample. The Western Immunoblot assay confirms the HIV-I/II infections and costs about Rs. 450/- per test sample. The identical Western Immunoblot kits cost about Rs. 1200/- per test sample. Both of these kits have been launched in the market by Indian Pharmaceuticals Industries, namely Mis Cadila Pharmaceuticals, Ahmedabad and M/s J. Mitra & Company, New Delhi. The Western Immunoblot. Kits have been exported to countries like Indonesia & Malaysia while rapid NEVA kit is being exported to Kenya and Nigeria. The Ministry of Health and Family Welfare have been apprised of the availability of these diagnostic kits for use in the sentinel surveillance for HIV/AIDS by National AIDS Control Organisation.

Bhakra Beas Management Board

3635. SHRI ARJUN RAM MEGHWAL:
SHRI KHILADI LAL BAIRWA:

Will the Minister of POWER be pleased to state:

(a) whether Rajasthan has not been given appropriate representation in Bhakra Beas Management Board since its inception;

(b) if so, whether the Government proposes to include a member from Rajasthan in the Bhakra Beas Management Board; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) As per section 79(2) of the Punjab R-organization Act, 1966, a Whole Time Chairman and two Whole Time Member are appointed by Central Government in Bhakra Beas Management Board (BBMB). By convention, the Chairperson of BBMB has always been appointed from outside the Member States and two Members are appointed from Haryana and Punjab and the arrangement is since continuing.

Moreover, Principal Secretaries of Irrigation Department of partner States including Rajasthan and two representatives of the Central Government are Members in the BBMB.

(b) and (c) On persistent demand made by Government of Rajasthan at various fora, Ministry of Power moved a proposal to Ministry of Home Affairs (MHA), which deals with administration of the Act relating to the reorganization of States, that the relevant Section of the Punjab Reorganization Act, 1966 namely, section 19 (2) (a) may be amended to make provision for a third Member in BBMB, so as to meet the demand of the State of Rajasthan for one whole time Member being appointed in BBMB from that State. MHA intimated that they have considered the proposal in consultation with the Governments of Punjab and Haryana and a view has been taken that no useful purpose would be served by amending Section 79 (2) of the Punjab reorganization act, 1966.

[English]

Vacant Posts of Doctors

3636. SHRI PURNMASI RAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of posts of doctors lying vacant in the Central Government hospitals in the country including Delhi, department wise;

(b) since when these posts are lying vacant alongwith the reasons therefor;

(c) the steps taken by the Government to till up these posts; and

(d) the time by which these posts are likely to be filled?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) A Statement indicating the number of vacant post of doctors in Central Government hospitals in the country including three hospitals in Delhi namely Dr. Ram Manohar Lohia Hospital, Safdarjung Hospital and Lady Harding Medical College and Hospital is enclosed.

(b) Bulk of the vacant posts are in Teaching Sub-cadre of Central Health Service (CHS). Reason for this is that around 170 posts have recently been created in Dr. Ram Manohar Lohia Hospital, Safdarjung Hospital and Lady Harding Medical College and Kalawati Saran Children Hospital in New Delhi. Additionally vacancies are due to normal attrition viz. retirement on superannuation and voluntary retirement etc.

(c) and (d) Requisitions have been sent to Union Public Service Commission to fill up vacant posts of doctors on regular basis. Normally the filling up of posts takes about a year. For the intermittent period, appointments are being made on contract basis.

Statement

Status of vacant post in Central Government Hospitals

| Sl.No. | Name of the Hospital | Sub-cadre | Sanctioned | Filled | Vacant |
|--------|-------------------------------------------|---------------|------------|--------|--------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | Dr. Ram Manohar Lohia Hospital, New Delhi | Teaching | 33 | 19 | 14 |
| | | Non-Teaching | 115 | 104 | 11 |
| 2. | Safdarjung Hospital | Teaching | 61 | 56 | 5 |
| | | Non-Teaching | 193 | 171 | 22 |
| | | Public Health | 01 | 00 | 01 |

| 1 | 2 | 3 | 4 | 5 | 6 |
|-------|---------------------------------------------------------------------------|--------------|-----|-----|-----|
| 3. | Lady Hardinge Medical College and Kalawati Saran Children Hospital | Teaching | 289 | 142 | 147 |
| | | Non-Teaching | 7 | 7 | 0 |
| 4. | Central Institute of Psychiatry, Ranchi | Teaching | 11 | 4 | 7 |
| | | Non-Teaching | 0 | — | — |
| 5. | All India Institute of Physical Medicine and Rehabilitation, Mumbai | Teaching | 2 | 1 | 1 |
| | | Non-Teaching | 7 | 3 | 4 |
| Total | | — | 719 | 507 | 212 |

Recommendations of Bhore Committee on Basic Doctors

3637. SHRI M. SREENIVASULU REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the recommendations made by the Bhore Committee on 'Basic Doctors'; and

(b) the action taken by the Government on these recommendations so far?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The Bhore-Committee in 1946 inter-alia estimated that around 15,000 doctors would be needed in the first five years, and around 30,000 over 10 years.

(b) Over the last six decades, the Government has facilitated establishment of a number of medical colleges in the country. At present, there are 300 medical colleges out of which 143 are in the Government sector and remaining 157 are in private sector with an overall annual admission capacity of around 35,202 MBBS students and around 17,310 PO students.

Working Women's Hostel

3638. SHRI K.C. VENUGOPAL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Union Government has received any proposal from the Government of Kerala for the setting

up of Working Women's Hostel and Day Care Centre at Info Park Cherthala, Alappuzha, Kerala;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) Yes, Madam. A Proposal has been received from Info Park, Kerala regarding financial assistance for construction of a working women's hostel building for 290 women and day care centre for 50 children in Pallippuram Village, Cherthala Taluk, Alappuzha District, Kerala. The proposal is under consideration of the Government.

[*Translation*]

Implementation of SARFAESI Act

3639. SHRI RAM SINGH KASWAN: Will the Minister of FINANCE be pleased to state:

(a) the details of provision of subsection 3A of Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act);

(b) the details of cases where representation of the borrower has not been found acceptable and borrower informed accordingly;

(c) whether such information/intimation to the borrowers is made within the stipulated 7 days time and if not, the details thereof and reasons therefor;

(d) whether such cases wherein banks, instead of issuing such intimations/ information have issued a second notice to the borrowers have been attended to;

(e) if so, the details thereof and present status of each such case;

(f) if not the reasons therefor;

(g) whether there are provisions in the Act authorising the banks to issue a second notice to borrowers without waiting for the response of borrowers on the the first notice;

(h) if so, the details thereof; and

(i) the steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (f) Under the provisions of Sub-Section (3A) of Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARF AESI Act), any Bank or Financial Institution is required to consider any objection that may be raised or representation made by the borrower in response to a notice served on him by the bank under Section 13(2) of the SARF AESI Act. After considering such objection or representation the bank is required to send a reply to the borrower within 7 days. There may be instances where the Bank has not complied with the requirement of Sub-Section (3A) and proceeded to take action under Sub-Section (4) by way of taking possession of the securities.

The Courts may set aside the action of the Banks in taking possession in cases where the provisions of Sub- Section (3A) are not complied with. In cases, where the banks do not comply with the requirements of Sub-Section (3A) the borrower can approach DRT or the High Court by filing a writ petition. If the High Court in a writ petition has set aside the action of taking possession by the Banks as illegal for non-compliance of Sub-Section (3A) of Section 13, such an order does

not bar the bank from recovery of the defaulted loan thereafter. It is permissible for the bank to recover the defaulted loan by following the procedure prescribed under Section 13. If on account of non-compliance with Sub-Section (3A), action of the bank is declared to be illegal, such declaration by the courts does not in any way absolve the borrower from repaying the defaulted loan, nor does it take away the right of the Bank to recover the loan by taking action as provided under Section 13 of the SARFAESI Act.

(g) to (i) The SARFAESI Act empowers the banks to issue notice under Section 13(2) and there is no provision which stipulates that once such notice is issued, the notice cannot be issued second time. If the first notice is defective for any reason the bank can always issue a notice second time to cure such defect. By such action, the borrower is in no way prejudiced because he gets a notice of 60 days before the bank can take action of taking possession.

Power Projects with International Cooperation

3640. SHRI GANESH SINGH: Will the Minister of POWER be pleased to state:

(a) the details of power projects being set up in the country with the cooperation of foreign countries including Russia;

(b) whether any complaints regarding the irregularities in the construction work has come to the notice of the Government;

(c) if so, the details thereof; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) A statement giving details of power projects being set up in the country with the cooperation of foreign countries is enclosed.

(b) No irregularities in the construction works in the power projects funded under bi-lateral cooperation, during the last three years, have been reported to this Ministry.

(c) and (d) Do not arise.

Statement*Details of Power Projects being Constructed with the Co-operation of Foreign Countries (Bilateral Co-operation)*

| Sl. No. | Name of Project | Executing Agency | Assisting Country (Donor Currency) | Loan Amount (Million) | Loan Agreement Date | Loan Terminal Date |
|---------|------------------------------------------------|-----------------------|------------------------------------|-----------------------|---------------------|--------------------|
| 1. | Renewable Energy Programme for R&M of HEPS | PFC/UJVNL | Germany (EURO) | 103.59 | 12.12.2005 | 31.12.2010 |
| 2. | Rural Electrification Programme | REC | JAPAN (JY) | 20629.00 | 26.10.2006 | 31.03.2012 |
| 3. | EHV Transmission System in Haryana | REC/HVPNL | JAPAN | 20902.00 | 10.03.2008 | 12.9.2014 |
| 4. | High Voltage Distribution System in A.P. | REC/AP (South) DISCOM | GERMANY (EURO) | 70.00 | 08.08.2006 | 30.10.2009 |
| 5. | High Voltage Distribution System in Haryana | REC/UH BVNL | GERMANY (EURO) | 70.00 | 16.03.2009 | 30.12.2011 |
| 6. | Pare HEP | NEEPCO | Germany (EURO) | 80.00 | 11.12.2008 | 31.03.2014 |
| 7. | Transmission System Modernization in Hyderabad | APTRANSCO | JAPAN (JY) | 23687.00 | 31.03.2007 | 11.07.2014 |
| 8. | 2*800 MW Krishnapatnam TPP | APPDCL | Germany (EURO) | 281.00 | 11.12.2008 | 31.03.2013 |
| 9. | Bangalore Distribution Upgradation Project | BESCOM | JAPAN (JY) | 10643.00 | 31.03.2007 | 11.07.2015 |
| 10. | Maharashtra Transmission System | MSETCL | JAPAN (JY) | 16749.00 | 14.09.2007 | 28.11.2014 |
| 11. | Renuvation & Moderanisation of Umiam-II HEP | MeSEB | JAPAN (JY) | 1964.00 | 31.03.2004 | 18.06.2012 |

*[English]***ITDC Hotels/Resorts**

3641. SHRI KAUSHALENDRA KUMAR: Will the Minister of TOURISM be pleased to state:

(a) whether the Government proposes to open more Indian Tourism Development Corporation (ITDC) hotels/resorts in the country including Bihar; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) and (b) The Ministry of Tourism, Government of India, at present, has no plan to construct any India Tourism Development Corporation (ITDC) hotel/resort in the country including Bihar.

*[Translation]***Refund of Unutilised Amount to Patients**

3642. SHRI VILAS MUTTEMWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of patients who deposited money for CT scans, stents and valve implants, surgeries and treatment on the instructions of doctors in All India Institute of Medical Sciences (AIIMS) in New Delhi between the years 2003 to 2008 alongwith the amount deposited by them;

(b) whether there is any provision for refunding the unutilised amount of deposits to patients after completion of the treatment;

(c) if so, the number of patients who have been informed about such money or have been given refunds; and

(d) the steps taken by the AIIMS Administration after objection being raised by Comptroller and Auditor General of India in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) The details of number of patients and amount deposited by them are given in the enclosed statement.

(b) Yes.

(c) The details of number of patients and amount refunded are given in the enclosed statement-II.

(d) The system of refund to patients, wherever due, is in place in AIIMS.

Statement I

| S.No. | Name of Procedure/Surgery | 2003-04 | | 2004-05 | | 2005-06 | | 2006-07 | | 2007-08 | |
|-------|--------------------------------------------------------------------------------|-----------------|---------------------------|-----------------|---------------------------|-----------------|---------------------------|-----------------|---------------------------|-----------------|---------------------------|
| | | No. of patients | Amount deposited (in cr.) | No. of patients | Amount deposited (in cr.) | No. of patients | Amount deposited (in cr.) | No. of patients | Amount deposited (in cr.) | No. of patients | Amount deposited (in cr.) |
| 1. | Cardiko Thoracic and Vascular surgeries including cost of valves/implants etc. | 3404 | 21.98 | 3323 | 23.07 | 3278 | 22.39 | 3003 | 22.95 | 3314 | 25.10 |
| 2. | Angiography procedures including cost of stents etc. | 5987 | 14.68 | 6158 | 16.65 | 6553 | 19.63 | 6153 | 19.81 | 6161 | 18.76 |
| 3. | Neurosurgery procedures including cost of implants etc. | 2745 | 3.55 | 2942 | 3.80 | 3357 | 3.97 | 3541 | 3.49 | 2962 | 3.88 |

C.T. Scan Charges

| | | | | | | | | | | | |
|----|-------------------|------|------|------|------|------|------|------|------|------|------|
| 4. | C.T. Scan Charges | 4108 | 0.08 | 4334 | 0.09 | 5998 | 0.12 | 5544 | 0.11 | 6406 | 0.13 |
|----|-------------------|------|------|------|------|------|------|------|------|------|------|

Statement II

| S.No. | Name of Procedure/Surgery | 2003-04 | | 2004-05 | | 2005-06 | | 2006-07 | | 2007-08 | |
|-------|-------------------------------------------------------------------------------|-----------------|---------------------------|-----------------|---------------------------|-----------------|---------------------------|-----------------|---------------------------|-----------------|---------------------------|
| | | No. of patients | Amount deposited (in cr.) | No. of patients | Amount deposited (in cr.) | No. of patients | Amount deposited (in cr.) | No. of patients | Amount deposited (in cr.) | No. of patients | Amount deposited (in cr.) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| 1. | Cardio Thoracic and Vascular surgeries including cost of valves/implants etc. | 959 | 3.99 | 1445 | 4.32 | 1123 | 3.74 | 1543 | 5.53 | 1590 | 5.77 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|----|------------------------------------------------------|-----|------|------|------|------|------|------|------|------|------|
| 2. | Angiography procedures including cost of stents etc. | 995 | 2.11 | 1283 | 2.12 | 1121 | 2.23 | 1458 | 3.21 | 1323 | 2.99 |
| 3. | Neurosurgery procedures etc. | 193 | 0.27 | 282 | 0.49 | 256 | 0.40 | 296 | 0.44 | 335 | 0.62 |

[*English*]

Medical Technology Park

3643. SHRI S.R. JEYADURAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government is setting up a medical technology park in Chennai to decrease the costs of the health care equipment and research for new vaccines; and

(b) if so, the time likely to be taken to operationalise this park?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) There is a proposal to set up a Medipark at Chengalpattu, near Chennai for manufacture of medical devices and instruments, The indigenous production facilities can improve the availability of modern equipments in the health care sector and could bring down the dependence on imports. This will also enable reduction of health care cost and will save foreign exchange to the extent of import substitutions.

An Integrated Vaccine Complex (IVC) is also proposed at Chengalputtu to address the growing vaccine demand of the country and to develop facilities for producing vaccines required by the Government.

(b) This is still in proposal stage.

E-Learning Package

3644. SHRI RAMESH RATHOD: Will the Minister of FINANCE be pleased to state:

(a) whether the Government launched an e-learning package of the Indian Institute of Banking and Finance;

(b) if so, the details thereof;

(c) whether there is need to attract more quality manpower to the banking industry; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) No, Madam. However Reserve Bank of India (RBI) and the Indian Institute of Banking and Finance (IIBF) have launched an e-learning course. The RBI e-learning course on Treasury and Risk Management - level I & II is specially customized for its officers through IIBF.

(c) and (d) Yes, Madam. The Memorandum of Understanding (MoU) for finalization of IXth Bi-partite Settlement effective 01.11.2007 was signed on 27.11.2009 by Indian Banks' Association (IBA) and United Forum of Banks' Unions (UFBU) offers better pay packages to the employees and officers, to attract more quality manpower to the Banking Industry.

MADAM SPEAKER: Now, the House stands adjourned to meet again at 12 noon.

11.08 hrs.

*The Lok Sabha then adjourned till
Twelve of the Clock.*

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

[MADAM SPEAKER *in the Chair*]

[*English*]

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Papers to be laid on the Table.

...(Interruptions)

SHRI BASU DEB ACHARIA (Bankura): Madam, the Hon. Minister of State for External Affairs should tender his resignation or he should be sacked...(*Interruptions*)

MADAM SPEAKER: Let the Papers be laid. Shri S.S. Palanimanickam.

...(Interruptions)

[Translation]

SHRI MULAYAM SINGH YADAV (Mainpuri): What sort of lapping is this.

...(Interruptions)

MADAM SPEAKER: Let the Papers be laid first.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2008 published in the Notification No. S.O. 2695(E) in Gazette of India dated the 19th November, 2008.

(ii) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2008 published in the Notification No. S.O. 2696(E) in Gazette of India dated the 19th November, 2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT 2084/15/10]

(3) A copy of the State Bank of India (Appointment of Employee Directors) (Amendment) Rules, 2008 (Hindi and English versions) published in the Notification No. S.O. 2697(E) in Gazette of India dated the 19th November, 2008 under sub-section (3) of Section 49 of the State Bank of India Act, 1955.

[Placed in Library, *See* No. LT 2085/15/10]

(4) A copy of the Subsidiary Banks (Appointment of Employee Directors) (Amendment) Rules, 2008 (Hindi and English versions) published in the Notification No. S.O. 2698(E) in Gazette of India dated the 19th November, 2008 under sub-section

(3) of Section 62 of the State Bank of India (Subsidiaries Banks) Act, 1959.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) and (4) above.

[Placed in Library, *See* No. LT 2086/15/10]

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:—

(i) G.S.R. 105(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 62/1995-CE dated 16th March, 1995.

(ii) G.S.R. 106(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-CE dated 1st March, 2003.

(iii) G.S.R. 107(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-CE dated 31st March, 2003.

(iv) G.S.R. 108(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the three Notifications, mentioned therein.

(v) G.S.R. 109(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2005-CE dated 24th February, 2005.

(vi) G.S.R. 110(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 6/2005-CE dated 1st March, 2005.

(vii) G.S.R. 111(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-CE dated 1st March, 2006.

- (viii) G.S.R. 112(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated 1st March, 2006.
- (ix) G.S.R. 113(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-CE dated 1st March, 2006.
- (x) G.S.R. 114(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated 1st March, 2006.
- (xi) G.S.R. 115(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 10/2006-CE dated 1st March, 2006.
- (xii) G.S.R. 116(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 49/2006-CE dated 30th December, 2006.
- (xiii) G.S.R. 117(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting from excise duty on all equipments, instruments etc. required for initial setting up of Solar Power Project or facility.
- (xiv) G.S.R. 118(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum specifying rate of excise duty leviable under Section 3A of the Central Excise Act on chewing tobacco and branded unmanufactured tobacco.
- (xv) G.S.R. 119(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting packaged and canned soft ware for excise duties.
- (xvi) G.S.R. 120(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum providing exception from excise duty on specified goods of chapter 24.
- (xvii) The Central Excise (Amendment) Rules, 2010, published in Notification No. G.S.R. 121(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xviii) The CENVAT Credit (Amendment) Rules, 2010, published in Notification No. G.S.R. 122(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xix) G.S.R. 123(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-CE (N.T.) dated 14th March, 2006.
- (xx) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2010, published in Notification No. G.S.R. 124(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xxi) G.S.R. 125(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-CE (N.T.) dated 24th December, 2008.
- (xxii) G.S.R. 126(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum specifying chewing tobacco and branded unmanufactured tobacco as notified goods.
- (xxiii) The Chewing Tobacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) Rules, 2010, published in Notification No. G.S.R. 127(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xxiv) G.S.R. 69(E) published in Gazette of India dated the 10th February, 2010, together with an explanatory memorandum appointing the Commissioners of Customs (Appeals) as Central Excise Officers and invests them with the powers of the Commissioners of Central Excise (Appeals) to decide such cases in appeal as may be assigned to them by the Chief Commissioners of Central Excise within their respective jurisdictions.

(xxv) G.S.R. 931(E) published in Gazette of India dated the 30th December, 2009, together with an explanatory memorandum to invest the Commissioner of Central Excise (Appeals), Mangalore with all the powers of the Commissioner of Central Excise (Appeals), Bangalore-II.

(xxvi) G.S.R. 83(E) published in Gazette of India dated the 17th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 62/95-CE dated 16th March, 1995.

[Placed in Library, *See* No. LT 2087/15/10]

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:—

(i) G.S.R. 91(E) published in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum seeking to impose final anti dumping duty, based on the recommendation of designated authority in the sunset review findings, on imports of Melamine, originating in, or exported from, People's Republic of China and imported into India.

(ii) G.S.R. 92(E) published in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum rescinding Notification No. 114/2009-Cus., dated 1st October, 2009.

(iii) G.S.R. 93(E) published in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Bus and Truck Radial Tyres, originating in, or exported from People's Republic of China and Thailand based on the final findings of the investigations conducted by the Directorate General of Anti-dumping and Allied duties.

(iv) G.S.R. 95(E) published in Gazette of India dated the 20th February, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Cold Rolled Flat Products of Stainless Steel, originating in, or exported from People's Republic of China, Korea, European Union, South Africa, Taiwan, Japan, Thailand and United States of America based on the final findings of the investigations

conducted by the Directorate General of Anti-dumping and Allied duties.

(v) G.S.R. 132(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 42/96-Cus., dated 23rd July, 1996.

(vi) The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 2010, published in Notification No. G.S.R. 145(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.

[Placed in Library, *See* No. LT 2088/15/10]

(8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 184(E) published in Gazette of India dated the 11th March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.

(ii) G.S.R. 203(E) published in Gazette of India dated the 22nd March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 107/2008-Cus., dated 6th October, 2008.

(iii) G.S.R. 94(E) published in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum seeking to exempt specified goods imported by the Organising Committee of Common Wealth Games, National Sports Federations, Common Wealth Games Federation Members or Common Wealth Games Associations or participating athletes, for the purpose of organising the Common Wealth Games, 2010 subject to the fulfilment of certain conditions.

(iv) The Project Imports (Amendment) Regulations, 2010, published in Notification No. G.S.R. 128(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.

- (v) G.S.R. 129(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 154/94-Cus., dated 13th July, 1994.
- (vi) G.S.R. 130(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the three Notifications, mentioned therein.
- (vii) G.S.R. 131(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum rescinding three Notifications, mentioned therein.
- (viii) G.S.R. 133(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 25/1999-Cus., dated 28th February, 1999.
- (ix) G.S.R. 134(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (x) G.S.R. 135(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 25/2002-Cus., dated 1st March, 2002.
- (xi) G.S.R. 136(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2005-Cus., dated 1st March, 2005.
- (xii) G.S.R. 137(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1st March, 2006.
- (xiii) G.S.R. 138(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting from customs duty on electrical energy other than the supply from SEZ to DTA.
- (xiv) G.S.R. 139(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting from special CVD to Electrical energy, when imported into India.
- (xv) G.S.R. 140(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to provide exemptions to films, gaming software etc. from customs duties.
- (xvi) G.S.R. 141(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to provide exemption from special additional duty of customs to parts, accessories of mobile phones, battery charges and its parts etc..
- (xvii) G.S.R. 142(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to provide exemption from special CVD.
- (xviii) G.S.R. 143(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to provide concessional customs duty of 5 % on all equipments, instruments etc. required for initial setting up of Solar Power Project or facility.
- (xix) G.S.R. 144(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to exempt packaged and conned soft ware from Customs Duties.
- [Placed in Library, *See* No. LT 2089/15/10]
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:—
- (i) G.S.R. 146(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to exempt the right to use packaged or canned software from whole of service tax subject to certain conditions.

- (ii) G.S.R. 147(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 24/2004-Service Tax dated 10th Spetember, 2004.
- (iii) G.S.R. 148(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 33/2004-Service Tax dated 3rd December, 2004.
- (iv) G.S.R. 149(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum recsinding Notification No. 01/2000- Service Tax dated 9th February, 2000.
- (v) The Export of Services (Amendment) Rules, 2010, published in Notification No. G.S.R. 150(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (vi) G.S.R. 151(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum recsinding Notification No. 33/2009- Service Tax dated 1st Spetember, 2009.
- (vii) G.S.R. 152(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to exempt from taxable service provided in relation to transport of specified goods by rail.
- (viii) G.S.R. 153(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 01/2006-Service Tax dated 1st March, 2006.
- (ix) G.S.R. 154(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the taxable service provided by a Central or State Seed Testing Laboratory and Central or State Seed Certification Agency notified under Sees Act, 1966 from technical testing and analysis services and technical inspection and certification service.
- (x) G.S.R. 155(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the taxable service provided in relation to transmission of electricity.
- (xi) G.S.R. 156(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the taxable service provided in relation to erection, commissioning or installation of mechnaised food grain handling systems, equipment for setting up or substantial expansion of cold storage, and expansion of units for processing agricultural, apiary, horticultural, dairy, poultry, aquatic and marine products and meat.
- (xii) G.S.R. 157(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the taxable service provided in relation to on-line informationa and database access or retrieval services and business auxiliary services by any Indian news agency subject to the fulfilment of certain conditions.
- (xiii) G.S.R. 158(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum superciding Notification No. 1/2002-Service Tax dated 1st March, 2002 and to explain certain activities in the Continental Shelf and Exclusive Economic Zone of India.
- (xiv) The Service Tax (Determination of Value) Amendment Rules, 2010, published in Notification No. G.S.R. 159(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xv) The Taxation of Services (Provided from outside India and Received in India) Amendment Rules, 2010, published in Notification No. G.S.R. 160(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xvi) G.S.R. 161(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the right to use packaged or canned software from whole of service tax subject to certain conditions.

- (xvii) The Service Tax (Amendment) Rules, 2010, published in Notification No. G.S.R. 88(E) in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum.

[Placed in Library, *See* No. LT 2090/15/10]

- (10) A copy each of the following Notifications (Hindi and English versions) under Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—

- (i) G.S.R. 162(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 2/2003-M&TP dated 1st March, 2003.

- (ii) G.S.R. 163(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2003-M&TP dated 1st March, 2003.

[Placed in Library, *See* No. LT 2091/15/10]

- (11) A copy of the Central Sales Tax (Registration and Turnover) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 183(E) in Gazette of India dated the 11th March, 2010, under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R. 206(E) dated 23rd March, 2010.

[Placed in Library, *See* No. LT 2092/15/10]

12.03 hrs.

At this stage Shri Shailendra Kumar and some other hon. Members came and Stood on the Floor near the Table.

[*Translation*]

MADAM SPEAKER: Let the papers be laid. Please go back to your respective seats.

...(interruptions)

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): Madam, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2008-2009.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT 2093/15/10]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited and the Ministry of Power for the year 2010-2011.

[Placed in Library, *See* No. LT 2094/15/10]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:—

- (i) The Central Electricity Regulatory Commission (Furnishing of Technical Details by the Generating Companies) Regulations, 2009 published in Notification No. F. No. L-7/138/(153)/2008-CERC in Gazette of India dated the 23rd October, 2009.

- (ii) The Central Electricity Regulatory Commission (Measures to relieve congestion in real time operation) Regulations, 2009 published in Notification No. L-7/139/(159)/2008 in Gazette of India dated the 24th December, 2009.

- (iii) The Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2010 published in Notification No. L-7/25/(5)/2003-CERC in Gazette of India dated the 12th January, 2010.

(iv) The Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 published in Notification No. L-1/12/2010-CERC in Gazette of India dated the 18th January, 2010.

(v) The Central Electricity Regulatory Commission (Power Market) Regulations, 2010 published in Notification No. L-1/13/2010-CERC in Gazette of India dated the 21st January, 2010.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (4) above.

[Placed in Library, *See* No. LT 2095/15/10]

(6) A copy of the Notification No. L-1/(3)/2009-CERC (Hindi and English versions) published in Gazette of India dated the 24th January, 2010 notifying 1-1-2010 as the date on which the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 shall come into force issued under clause (2) of the said Regulation.

[Placed in Library, *See* No. LT 2096/15/10]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, on behalf of my colleague, Shri Dinesh Trivedi, I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT 2097/15/10]

12.04 hrs.

At this stage Dr. Rajan Sushant and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Madam, I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, *See* No. LT 2098/15/10]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, *See* No. LT 2099/15/10]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2008-2009, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2008-2009.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, *See* No. LT 2100/15/10]

12.04¹/₄ hrs.

[*English*]

ASSENT TO BILLS

SECRETARY GENERAL: Madam Speaker, I beg to lay on the Table the following five Bills passed by the Houses of Parliament during the first part of Fourth Session of Fifteenth Lok Sabha and assented to by the President since a Report was last made to the House on the 23rd February, 2010:—

1. The Appropriation (Railways) Vote on Account Bill, 2010;
2. The Appropriation (Railways) Bill, 2010;
3. The Appropriation (Railways) No.2 Bill, 2010;
4. The Appropriation (Vote on Account) Bill, 2010; and
5. The Appropriation Bill, 2010.

[Placed in Library, *See* No. LT 2101/15/10]

12.04¹/₂ hrs.

AMENDMENTS TO DIRECTIONS BY THE SPEAKER UNDER THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN LOK SABHA

[*English*]

SECRETARY-GENERAL: I beg to lay on the Table a copy of the Amendments to Directions (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

...(*Interruptions*)

12.04³/₄ hrs.

STANDING COMMITTEE ON LABOUR

9th Report

[*English*]

SHRI HEMANAND BISWAL (Sundargarh): Madam, I beg to present the Ninth Report (Hindi and English versions) on the Standing Committee on Labour on action taken by the Government on the Recommendations/Observations contained in the Third Report of the Standing Committee on Labour on the Demands for Grants for the year 2009-10 of the Ministry of Labour and Employment.

...(*Interruptions*)

12.05 hrs.

STANDING COMMITTEE ON RURAL DEVELOPMENT

6th to 9th Reports

[*English*]

SHRIMATI SUMITRA MAHAJAN (Indore): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Sixth Report on Demands for Grants (2010-2011) of the Ministry of Panchayati Raj.
- (2) Seventh Report on Demands for Grants (2010-11) of the Department of Land Resources (Ministry of Rural Development).
- (3) Eighth Report on Demands for Grants (2010-11) of the Department of Drinking Water Supply (Ministry of Rural Development).
- (4) Ninth Report on Demands for Grants (2010-11) of the Department of Rural Development (Ministry of Rural Development). ...(*Interruptions*)

12.05¹/₄ hrs.

STANDING COMMITTEE ON COMMERCE
92nd Report

[English]

Sk. SAIDUL HAQUE (Bardhman-durgapur): Madam, I beg to lay on the Table the 92nd Report* (Hindi and English versions) of the Standing Committee on Commerce on the Foreign Trade Development & Regulation) Amendment Bill, 2009...*(Interruptions)*

12.05¹/₂ hrs.

BUSINESS ADVISORY COMMITTEE
14th Report

[English]

MADAM SPEAKER: Now, the Report of the Business Advisory Committee, Shri Pawan Kumar Bansal.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to present the 14th Report of the Business Advisory Committee.
...*(Interruptions)*

12.05³/₄ hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, with your permission, I rise to announce that the Government Business during the week commencing Monday, the 19th of April, 2010, will consist of:-

1. Consideration of any item of Government Business carried over from today's Order Paper.

*The Report was presented to Hon'ble Chairman, Rajya Sabha on 26 March, 2010 and was forwarded to Hon'ble Speaker, Lok Sabha the same day.

2. Discussion and Voting on Demands for Grants (Railways) for 2010-11.
3. Introduction, consideration and passing of the Appropriation (Railways) No. 3 Bill, 2010.
4. Discussion and Voting on Demands for Grants (General) for 2010-11 of the following Ministries:-
 - (a) External Affairs;
 - (b) Rural Development;
 - (c) Tribal Affairs;
 - (d) Road Transport and Highways; and
 - (e) Water Resources...*(Interruptions)*

MADAM SPEAKER: Now, submissions by the Members.

...*(Interruptions)**[Translation]*

MADAM SPEAKER: Please go back to your respective seats, let there be submissions.

...*(Interruptions)**[English]*

MADAM SPEAKER: Shri Dinesh Chandra Yadav.

Shri Kaushlendra Kumar

...*(Interruptions)**[Translation]*

MADAM SPEAKER: Let there be submissions.

...*(Interruptions)**[English]*

MADAM SPEAKER: Hon. Members, you can lay your submissions on the Table of the House.

[Translation]

*SHRI DINESH CHANDRA YADAV (Khagaria): Madam, the following matters may be added to the list of business for the next week.

*Laid on the Table.

Saharsa-Scindhiya via Kusheshwar Sthan road providing road connectivity to Saharsa-Darbhanga and Samastipur districts under the state of Bihar may be declared as a national highway.

Koshi river may be linked to Gandak and Ganga rivers in order to mitigate the losses being suffered due to the floods of the Koshi river in North Bihar.

*SHRI RAMKISHUN (Chandauli): Madam, the following matters may be added to the list of business for the next week:-

- (i) This House should deliberate upon nationalizing the primary and secondary education all over the country in order to provide quality education in the country in respect of the said grades.
- (ii) This House may deliberate over the issue to provide special financial package to Purvanchal in Uttar Pradesh on the lines of Bundelkhand for developing the back ward regions of the country.

*SHRI HUKMADEO NARAYAN YADAV (Madhubani): Madam, the following subject may be added to the list of business for the next week:-

- (i) No fund is being provided to Bihar under the Pradhanmantri Gram Sadak Yojana. The work is incomplete which will get wiped out during the rainy season. Development work in Bihar is facing bottlenecks. Discussion should be held in the House thereon.
- (ii) The work of widening and strengthening of the National highways (N.H.) is not being carried out. The desired funds are not being provided. Discussion should be held thereon and the required funds be provided to Bihar.

*SHRI KAUSHALENDRA KUMAR (Nalanda): Madam, the following items may be included in the list of business for the next week:

1. Ten hand pumps should be set up in each revenue village.
2. Two tube-wells should be set up in each revenue village.

*Laid on the Table.

*SHRI JAI PRAKASH AGARWAL (North East Delhi): Madam, the following items may be included in the next week list of business.

- (1) Matter regarding finalization of proposal pertaining to the provision of cash to the beneficiaries living below the poverty line instead of food items being given under the Public Distribution system only after taking suggestions from the public representatives and various other social organisations.
- (2) The number of Rajasthani and Bhojpuri speaking people is quite large in the country. But, both these two languages have not been included in the 8th schedule till date. Matter regarding the inclusion of both these languages in the 8th scheduled.

*SHRI DHARMENDRA YADAV (Badaun): Madam, the following matters may be included in the next week list of business.

The number of beneficiaries seeking financial assistance on the recommendation of the Members of Parliament from the Prime Minister Relief Fund meant for treatment of the poor in the country has been limited to 24. Serious diseases are on the rise in the country, whereas the relief being provided to them is being curtailed. So, my suggestion to the Prime Minister is that the facility of totally free treatment should be made available to each of the people living below the poverty line in the country.

There is no irrigation facility through canals for even a single inch of land in my district Badaun despite the fact that it is situated between the Ganga and the Ram Ganga rivers. Farmers of this district are totally dependent on diesel pumps and electric tubewells. Madam, the Central Ganga canal plan of the Government of India is lying pending since 1989.

My request is that this plan may please be implemented in district Badaun.

[English]

*SHRI K.C. VENUGOPAL (Alappuzha): Madam, I would like to propose the following important matter may be included in the next week Parliamentary Business.

*Laid on the Table.

The problems and difficulties created to the general public who resides in both sides of the national highway in Kerala due to the land acquirement being done by National Highway Authority of India for the expansion of National Highways in the State of Kerala and also need to provide a special rehabilitation package for smooth implementation of the Project.

*SHRI ADHIR CHOWDHURY (Baharampur): Madam, the following items may be included in the next week list of Business:

- (i) Heat wave is being witnessed in many parts of the country resulting in a scarcity of drinking water let alone other water related problems.
- (ii) Since the onset of summer, the shortage of power has been a matter of concern. The situation is worse in Eastern parts of India, especially West Bengal.

12.06 hrs.

ELECTION TO COMMITTEE

Governing body of the Indian Council of Medical Research

[English]

MADAM SPEAKER: Item No. 12, Motion for Election to the Governing Body of the Indian Council of Medical Research. Shri Ghulab Nabi Azad.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, I beg to move the following:

"That in pursuance of rules 15 and 18 of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as Members of the Governing Body of Indian Council of Medical Research, subject to the other provisions of the said Rules."

MADAM SPEAKER: The questions is:

"That in pursuance of rules 15 and 18 of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the Members of this House do proceed to elect, in such manner as the Speaker

may direct, two Members from amongst themselves to serve as Members of the Governing Body of Indian Council of Medical Research, subject to the other provisions of the said Rules."

The motion was adopted.

12.06¹/₂ hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL), 2007-08

[English]

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, with your permission, I beg to present a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2007-08. ...*(Interruptions)*

[English]

MADAM SPEAKER: The hon. Minister is saying something. Give one minute. He is saying something.

[Translation]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam Speaker, I had made a request to you this morning that Dr. Shashi Tharoor may be allowed to give a statement at 1200 hrs. Allegations had been levelled against Dr. Shashi Tharoor from this side, statements were given against him. So, he is ready to give a statement here as his personal explanation. Dr. Shashi Tharoor is present here. I would request you to allow him to give his statement.

MADAM SPEAKER: Shri Shashi Tharoor.

...*(Interruptions)*

12.07 hrs.

PERSONAL EXPLANATION

Role in Recent Issues relating to IPL Kochi Cricket Team

[English]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (DR. SHASHI THAROOR): Madam Speaker, I am grateful to you for the opportunity to set

the record straight on my role in the recent issues relating to the IPL Kochi cricket team, which have been raised by the hon. Members of the Opposition....(*Interruptions*)
The Indian Premier League, or IPL, recently auctioned two additional city franchises under the auspices of the Board of Control for Cricket in India, BCCI.
...(*Interruptions*)

Madam Speaker, if you prefer, I can lay it on the Table of the House

MADAM SPEAKER: Hon. Minister, you can lay rest of your Statement on the Table of the House.

*DR. SHASHI THAROOR: As a passionate cricket fan since my childhood in Mumbai, and as an MP from Kerala, I have nurtured a desire to see the sport flourish in my home state.

A consortium led by Rendezvous Sports World was set up to bid for an IPL team. They approached me for help and guidance and steered them towards Kerala. My role was as an informal mentor to the group. I had no role whatsoever in setting up the consortium itself or in any of its business decisions, including its decision to bid for the franchise.

The consortium won its bid successfully, in an auction process conducted by the BCCI. Its victory has been widely hailed in Kerala as a triumph for the State and an unrivalled opportunity for young players and cricket-lovers to enjoy the benefits of direct participation in a world-class tournament through a Kerala team. However, the unexpected success of the Kerala consortium was apparently not acceptable to some interested parties. This has led to a number of public insinuations about the composition and ownership of the consortium, and of my role in it. Two serious allegations have been made against me: that my involvement in mentoring the group was inappropriate, that I misused my public office to help the consortium win the bid, and that I received benefits for so doing, in the form of "sweat equity" given by Rendezvous to its associates. I should like to address these allegations in turn.

First, my role in mentoring the Kerala consortium was throughout within the bounds of appropriate conduct for a Member of Parliament from Thiruvananthapuram and a member of the Union Council of Ministers. No misuse of my official position was involved. The issue has nothing to do with my Ministry. As a Minister, I was in no position

*This part of the speech was laid on the Table.

to influence the bid process, let alone its outcome. I did not grant any favours or benefits within the purview of my Ministry to the members of the consortium. No one could have any idea what the various participants in the auction process would bid, and my official position gave me no advantage in this regard that could have been used to benefit the Kerala bid. Indeed my ministerial position was altogether irrelevant to the bid and so could not have been used or misused to ensure its success.

Second, it has been suggested that I have indirectly received personal benefits from this enterprise because the Rendezvous management team, who hold stakes in the venture, includes a close friend of mine. This allegation is particularly wounding because I have had a three-decade career in international public service that has never been sullied by the slightest taint of financial wrongdoing. Those who know me are aware that money has never been a motivating factor for me in any of my actions or decisions.

Rendezvous has clarified that it issued "sweat equity" to its associates in lieu of a salary, which is a common practice around the world for start-up ventures. No money has changed hands and associates are expected to earn equity by promoting Rendezvous' activities over the next ten years. In other words, whatever benefits might accrue to the "sweat equity" associates in the future depends on their work for Rendezvous and has nothing to do with me. It is an arrangement internal to the consortium and between the investors and Rendezvous. The notion that somebody is some sort of "proxy" for me is frankly insulting to me and to the professionalism and business ethics of the investors and their associates, particularly since I could not have any role in influencing the final outcome of a sealed bidding process. Madam Speaker, it is unworthy of any Member of this august House to imply that a reputed business professional and entrepreneur with a long track record of business success can, because of her gender, only be seen as a front-for someone else.

Madam Speaker, I am proud to have helped the consortium come to Kerala, a State which has long been excluded from participation in India's cricketing resurgence. I have neither invested nor received a rupee for my mentorship of the team. Irrespective of my personal relationships with any of the consortium members, I have not benefited, and do not intend to benefit, in any way financially from my association with the team now or at a later stage.

Madam Speaker, it is essential in our democracy that institutions of interest to the general public are run openly, rather than restricting their opportunities to a favoured few. For India to change and prosper, it must be an India for all Indians, not one where a few rich and powerful individuals can dominate all activities of interest to them. Cricket is now our most popular national pastime, attracting a following of crores. The game and the benefits accruing from it should not be retained only by an influential coterie with interests in a few privileged centres.

A Kerala IPL team is a dream of many young people and cricket lovers of all ages in and from the State. It has the potential to bring great material and psychological benefits to Kerala's economy and society. The unethical efforts that have been made to thwart the Kerala franchise are disgraceful. They are also dangerous to the health and credibility of a sport that has captured the passions and the loyalty of a majority of Indians. Indeed, such behaviour brings the IPL itself into disrepute.

It has been clear for some time that the real motive behind the public controversy that has been created around me is to make the Kochi team unviable and to assign this IPL franchise elsewhere than Kerala. I believe all fair-minded Indians would hope that such tactics will not be allowed to prevail. The allegations against me which have been seized upon by hon. Members of the Opposition are baseless, ill-founded and ill-motivated. I trust, Madam Speaker, that I have clarified my position to the satisfaction of this august House.

I thank you, Madam Speaker.

[Placed in Library, *See No. LT 2102/15/10*]

...(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.07¹/₂ hrs.

*The Lok Sabha then adjourned till
Fourteen of the Clock.*

14.00 hrs.

*The Lok Sabha re-assembled at
Fourteen of the Clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

...(Interruptions)

14.0¹/₄ hrs.

(At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.)

...(Interruptions)

[*Translation*]

MR. DEPUTY SPEAKER: You may please go to your seat.

...(Interruptions)

MR. DEPUTY SPEAKER: You please take your seat and let the proceedings of the House go on.

...(Interruptions)

MR. DEPUTY SPEAKER: You please sit down.

...(Interruptions)

The Hon'ble Minister of Parliamentary Affairs wants to say something to you.

...(Interruptions)

MR. DEPUTY SPEAKER: Hon'ble Minister wishes to say something to you. Please listen to the Hon'ble Minister.

...(Interruptions)

MR. DEPUTY SPEAKER: You, please keep quiet and listen to the Minister.

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): I had stated this morning that the opposition has the right as well as the duty that if they feel about a point, they should raise it in the House. However, I understand that if a statement was being given from this side, they should have listened to it. That statement was not listened. Pandemonium continued in the House and the proceedings of the House could not be held. Today, it is the Private Members' Business. All the Members want the Private Members' Business to be taken up, particularly those who had worked thereon, they all want to put their views on the Table of the House. I do not know what is the reason that.

[English]

They do not want even the Private Members' Business to be taken up. They did not want the Question Hour to be taken up. Would they want the Parliament to be run at all or not? Do they want the relevance and the sanctity of the Parliament to be maintained or not? What are we doing of democracy here? Is this the way the House is to be conducted?

My request to them would be that a statement has been made, let them read the statement. Some matters can be raised. What is this? They decide something on their own and entirely for narrow political considerations they want to mislead the people in the country. They do not want the Parliament to be run. They are hijacking the Parliament. They are holding the entire House to ransom. Is this the way things have to be done?
...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER: You please take your respective seats.

...*(Interruptions)*

MR. DEPUTY SPEAKER: You have stated whatsoever you had to state. Now you please be quiet and take your respective seats.

...*(Interruptions)*

MR. DEPUTY SPEAKER: The Government has listened your points. It is upto the Government to take a decision, you may sit down.

...*(Interruptions)*

SHRI PAWAN KUMAR BANSAL: Sir, I am requesting the Hon'ble Members to let the proceedings of the House run. People have elected and sent us here for discharging some responsibility. We should discharge that responsibility. We should do that work for which people have sent us here by electing us. ...*(Interruptions)*.

[English]

MR. DEPUTY SPEAKER: The House stands adjourned to meet on Monday, the 19th April 2010 at 11 a.m.

14.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, April 19, 2010/Chaitra 29, 1932 (Saka).

ANNEXURE-I

Member-wise Index to Starred Questions

| Sl.No. | Member's Name | Question Number |
|--------|-------------------------------------|-----------------|
| 1 | 2 | 3 |
| 1. | Shri Acharia, Basu Deb | 304 |
| 2. | Smt. Badal Harsimrat Kaur | 310 |
| 3. | Shri Bavalia Kunvarjibhai Mohanbhai | 305 |
| 4. | Shri Bhaiya Shivraj | 307 |
| 5. | Shri Biju P.K. | 303 |
| 6. | Shri Sivasami C. | 311 |
| 7. | Shri Chaudhary Harish | 313 |
| 8. | Dr. Chauhan Mahendrasinh P. | 313 |
| 9. | Shri Chitthan N.S.V. | 301 |
| 10. | Smt. Devi Rama | 319 |
| 11. | Shri Dubey Nishikant | 315 |
| 12. | Shri Hussain Syed Shahnawaz | 315 |
| 13. | Dr. Jagannath Manda | 317 |
| 14. | Smt. Jat Poonam Veljibhai | 312 |
| 15. | Shri Karunakaran, P. | 301 |
| 16. | Shri Karwariya, Kapil Muni | 320 |
| 17. | Shri Kumar, P. | 317 |
| 18. | Shri Majhi Pradeep | 320 |
| 19. | Shri Mandal Mangani Lal | 302 |
| 20. | Shri Meghwal Arjun | 318 |
| 21. | Shri Patel Deoraj Singh | 307 |
| 22. | Shri Prabhakar, Ponnarn | 309 |
| 23. | Shri Pradhan Nityananda | 314 |
| 24. | Prof. Ram Shankar | 306 |
| 25. | Shri Rawat, Ashok Kumar | 312 |
| 26. | Shri Roy Nripendra Nath | 308 |
| 27. | Smt. Shantha, J. | 303 |

| 1 | 2 | 3 |
|-----|------------------------------------------------------|-----|
| 28. | Shri Shetkar, Suresh Kumar | 316 |
| 29. | Smt. Singh Meena | 308 |
| 30. | Shri Singh Radha Mohan | 302 |
| 31. | Shri Singh Uday | 310 |
| 32. | Shri Singh, Rajiv Ranjan <i>Alias</i> Lalan Singh | 319 |
| 33. | Shri Suresh Kodikkunnil | 305 |
| 34. | Shri Swamy N. Cheluvarya | 306 |

Member-wise Index to Unstarred Questions

| Sl.No. | Member's Name | Question Number |
|--------|-----------------------------|---------------------------|
| 1 | 2 | 3 |
| 1. | Shri A.K.S. Vijayan | 3475, 3561, 3577 |
| 2. | Shri Abdul Rahman | 3435, 3498, 3575, 3623 |
| 3. | Shri Acharia, Basu Deb | 3619 |
| 4. | Shri Adsul Anandrao | 3504, 3534, 3556 |
| 5. | Shri Agarwal Jai Prakash | 3480, 3503, 3634 |
| 6. | Shri Agrawal, Rajendra | 3596 |
| 7. | Shri Ahir Hansraj G. | 3422, 3512, 3607 |
| 8. | Shri Amlabe, Narayansingh | 3448 |
| 9. | Shri Anandan M. | 3521 |
| 10. | Shri Anantkumar, Hegde | 3582 |
| 11. | Shri Anuragi, Ghanshyam | 3451, 3589 |
| 12. | Shri Awale Jaywant Gangaram | 3495, 3506, 3548 |
| 13. | Shri Baalu, T.R. | 3526 |
| 14. | Shri Babar Gajanan D. | 3471, 3504, 3534 |
| 15. | Smt. Badal Harsimrat Kaur | 3551 |

| 1 | 2 | 3 | 1 | 2 | 3 |
|-----|----------------------------------|------------------|-----|----------------------------------|-------------------|
| 16. | Shri Bairwa Khiladi Lal | 3635 | 45. | Shri Gaikwad Eknath Mahadeo | 3551, 3552 |
| 17. | Shri Bais, Ramesh | 3544 | 46. | Shri Gajender Singh Rajukhedi | 3524 |
| 18. | Dr. Baliram | 3496 | 47. | Smt. Gandhi Maneka | 3483, 3501, 3551 |
| 19. | Dr. Barq, Shafiqur Rahman | 3502 | 48. | Shri Gandhi, Varun | 3460, 3461, 3599, |
| 20. | Shri Basheer Mohammed E.T. | 3551, 3593 | 49. | Shri Ganeshamurthi, A. | 3634 |
| 21. | Shri Bhadana Avtar Singh | 3524 | 50. | Shri Gopal, L. Raja | 3584 |
| 22. | Shri Bhagat Sudarshan | 3527 | 51. | Shri Gouda, Shivarama | 3512 |
| 23. | Shri Bhoi Sanjay | 3501, 3534, 3543 | 52. | Shri Gowda, D.V. Sadananda | 3485 |
| 24. | Shri Bhujbal Sameer | 3541 | 53. | Shri Gowda Chandre D.B. | 3475, 3516, 3561 |
| 25. | Shri Biju P.K. | 3610 | 54. | Haque, Sk. Saidul | 3454 |
| 26. | Shri Chaudhary Harish | 3626 | 55. | Shri Hazari Maheshwar | 3589 |
| 27. | Shri Chauhan Sanjay Singh | 3573, 3589 | 56. | Shri Jadhao, Prataprao Ganpatrao | 3465, 3602 |
| 28. | Shri Chavan, Harishchandra | 3580 | 57. | Shri Jaiswal, Gorakh Prasad | 3425 |
| 29. | Shri Chitthan N.S.V. | 3551 | 58. | Shri Jakhar Badri Ram | 3447, 3533 |
| 30. | Shri Choudhary Nikhil Kumar | 3592 | 59. | Shri Jawale Haribhau | 3569 |
| 31. | Shri Chowdhury, Adhir | 3518 | 60. | Smt. Jayaprada | 3513, 3558 |
| 32. | Shri Das Bhakta Charan | 3532 | 61. | Shri Jindal, Naveen | 3419 |
| 33. | Shri Dasgupta, Gurudas | 3529 | 62. | Dr. Joshi, Mahesh | 3602 |
| 34. | Smt. Dasmunsi, Deepa | 3474 | 63. | Shri Joshi, Pralhad | 3531, 3601 |
| 35. | Shri Deo, Kalikesh Narayan Singh | 3587 | 64. | Shri K.C. Singh 'Baba' | 3469 |
| 36. | Shri Deora Milind | 3534 | 65. | Shri Karunakaran, P. | 3544, 3618 |
| 37. | Shri Dhanapalan K.P. | 3511 | 66. | Shri Kashyap Virender | 3427 |
| 38. | Shri R. Dhruva Narayana | 3516, 3534 | 67. | Shri Kaswan, Ram Singh | 3449, 3639 |
| 39. | Smt. Dhurve, Jyoti | 3594 | 68. | Shri Kataria Lal Chand | 3487 |
| 40. | Shri Dubey Nishikant | 3626 | 69. | Shri Kaushalendra Kumar | 3459, 3641 |
| 41. | Adv. Dudhgaonkar, Ganeshrao | 3528 | 70. | Shri Khaire Chandrakant | 3501 |
| 42. | Smt. Dutt Priya | 3443 | 71. | Dr. Kirodi Lal Meena | 3426 |
| 43. | Shri Gaddigoudar, P.C. | 3492, 3556 | 72. | Shri Kishor, Kamal "Commando" | 3595 |
| 44. | Shri Gadhvi Mukesh Bhairavadanji | 3424, 3524 | | | |

| 1 | 2 | 3 |
|------|------------------------------------|---------------------------|
| 73. | Shri Kumar Mithilesh | 3546 |
| 74. | Shri Kumar Vishwa Mohan | 3517, 3557 |
| 75. | Shri Kurup Peethambara | 3437 |
| 76. | Shri Laguri Yashbant | 3425, 3441, 3554 |
| 77. | Shri Lingam P. | 3539 |
| 78. | Shri Madam Vikrambhai Arjanbhai | 3453 |
| 79. | Dr. Mahant, Charan Das | 3423 |
| 80. | Shri Mahato, B.N. Prasad | 3564, 3567, 3582 |
| 81. | Shri Mahato, Narahari | 3462, 3503, 3538, 3541 |
| 82. | Shri Majhi Pradeep | 3473, 3577 |
| 83. | Shri Majumdar, Prasanta Kumar | 3503 |
| 84. | Shri Malik, Sakti Mohan | 3478, 3633 |
| 85. | Shri Mani Jose K. | 3484 |
| 86. | Shri Manjhi Hari | 3532 |
| 87. | Shri Meena Raghuvir Singh | 3535 |
| 88. | Shri Meghe, Datta | 3572 |
| 89. | Shri Meghwal Arjun | 3635 |
| 90. | Shri Meghwal Bharat Ram | 3487, 3620 |
| 91. | Shri Mishra, Mahabal | 3558 |
| 92. | Shri Mishra, Prasad Govind | 3531, 3541 |
| 93. | Shri Mitra, Somen | 3506, 3532, 3589, |
| 94. | Shri Munda Arjun | 3420, 3616 |
| 95. | Shri Munde Gopinath | 3544 |
| 96. | Shri Muttemwar Vilas | 3431, 3642, |
| 97. | Shri P. Balram | 3415 |
| 98. | Dr. Naik, Sanjeev Ganesh | 3505, 3534 |
| 99. | Shri Nama, Nageswara Rao | 3581 |
| 100. | Shri Namdhari Inder Singh | 3481 |

| 1 | 2 | 3 |
|------|-----------------------------------------------|---------------------|
| 101. | Shri Naranbhai, Kachhadia | 3463 |
| 102. | Shri Narayanrao Sonawane Pratap | 3577, 3586 |
| 103. | Shri Nirupam Sanjay | 3597 |
| 104. | Shri Owaisi Asaduddin | 3428, 3504, 3614 |
| 105. | Shri Pal, Jagdambika | 3565 |
| 106. | Shri Panda, Baijayant | 3599 |
| 107. | Shri Panda, Prabodh | 3551 |
| 108. | Shri Pandey Ravindra Kumar | 3557 |
| 109. | Km. Pandey Saroj | 3589 |
| 110. | Dr. Pandey, Vinay Kumar | 3589 |
| 111. | Shri Pangi Jayaram | 3533 |
| 112. | Shri Paranjpe Anand Prakash | 3520 |
| 113. | Shri Patel C.R. | 3530 |
| 114. | Shri Patel Devji M. | 3487, 3574 |
| 115. | Shri Patel R.K. Singh | 3559 |
| 116. | Smt. Patel, Jayshreeben | 3498 |
| 117. | Shri Patel, Bal Kumar | 3579 |
| 118. | Shri Patel, Natubhai Gomanbhai | 3439 |
| 119. | Shri Patil Sanjay Dina | 3554, 3555 |
| 120. | Shri Patil A.T. Nana | 3575, 3634 |
| 121. | Smt. Patil Bhavana Gawali | 3501, 3508 |
| 122. | Shri Patil Rao Saheb Danve | 3519 |
| 123. | Shri Patil, Bhaskarrao Bapurao Khatgaonkar | 3552, 3600 |
| 124. | Shri Prabhakar, Ponnam | 3598 |
| 125. | Shri Pradhan Amarnath | 3507, 3526 |
| 126. | Shri Pradhan Nityananda | 3599 |
| 127. | Shri Premchand Guddu | 3560, 3571 |
| 128. | Shri Punia, P.I. | 3576 |
| 129. | Shri Radadiya Vitthalbhai Hansrajbhai | 3425 |

| 1 | 2 | 3 | 1 | 2 | 3 |
|------|---------------------------------|------------------------|------|--------------------------------|------------------|
| 130. | Shri Raghavan M.K. | 3491 | 158. | Smt. Saroj, Sushila | 3470, 3630 |
| 131. | Shri Rai, Prem Das | 3438 | 159. | Shri Saroj, Tufani | 3549 |
| 132. | Shri Rajbhar, Ramashanker | 3567 | 160. | Shri Sathyanarayana, Sarvey | 3434, 3581, 3608 |
| 133. | Shri Rajesh, M.B. | 3563 | 161. | Shri Satpathy, Tathagata | 3467 |
| 134. | Shri Ram Purnamasi | 3482, 3636 | 162. | Smt. Scindia, Yashodhara Raje | 3582 |
| 135. | Shri Ramkishun | 3554 | 163. | Shri Shanavas M.I. | 3591 |
| 136. | Dr. Rane, Nilesh Narayan | 3429, 3611 | 164. | Smt. Shantha, J. | 3532, 3598, 3604 |
| 137. | Shri Rao, Sambasiva Rayapati | 3499 | 165. | Shri Shariq Shariefuddin | 3538 |
| 138. | Shri Rashid, J.M. Aaron | 3493, 3524 | 166. | Shri Sharma, Jagdish | 3545, 3564 |
| 139. | Shri Rathod, Ramesh | 3415, 3526, 3613, 3644 | 167. | Shri Shekhar, Neeraj | 3561 |
| 140. | Shri Rathwa Ramsinh | 3452 | 168. | Shri Shetkar, Suresh Kumar | 3606 |
| 141. | Shri Ray Arjun | 3445 | 169. | Shri Shetti Raju | 3497 |
| 142. | Shri Ray, Bishnu Pada | 3514 | 170. | Shri Basavaraj, G.S. | 3436, 3609 |
| 143. | Shri Ray, Rudramadhab | 3479, 3551 | 171. | Shri Anto Antony | 3553 |
| 144. | Shri Reddy M. Raja Mohan | 3583 | 172. | Shri Siddeshwara, G.M. | 3446, 3571, 3621 |
| 145. | Shri Reddy M, Sreenivasulu | 3494, 3548, 3637 | 173. | Shri Sidhu, Navjot Singh | 3551 |
| 146. | Shri Reddy, Anantha Venkatarami | 3456, 3583, 3589, 3624 | 174. | Shri Singh Bhoopendra | 3455, 3622 |
| 147. | Shri Reddy, K.J.S.P. | 3417, 3603 | 175. | Shri Singh Dushyant | 3588 |
| 148. | Shri Reddy, Modugula Venugopala | 3536 | 176. | Shri Singh Ganesh | 3421, 3640 |
| 149. | Shri Roy Nripendra Nath | 3503, 3629 | 177. | Shri Singh Ilyaraj | 3540 |
| 150. | Shri S. Alagiri | 3458 | 178. | Shri Singh Jagadanand | 3548 |
| 151. | Shri S. Semmalai | 3432, 3625 | 179. | Dr. Singh Raghuavnsh Prasad | 3522, 3554 |
| 152. | Shri S., Pakkirappa | 3430, 3631 | 180. | Shri Singh Rakesh | 3500, 3534 |
| 153. | Shri S.R. Jeyadurai | 3477, 3643 | 181. | Shri Singh Sushil Kumar | 3418, 3526, 3615 |
| 154. | Shri S.S. Ramasubbu | 3416, 3605 | 182. | Shri Singh Yashvir | 3570 |
| 155. | Dr. Saha, Anup Kumar | 3525 | 183. | Singh, Lal Chaudhary | 3534 |
| 156. | Shri Sampath, A. | 3578 | 184. | Shri Singh, Brijbhushan Sharan | 3571 |
| 157. | Shri Sardinha Francisco Cosme | 3565 | 185. | Shri Singh, Dhananjay | 3632 |

| 1 | 2 | 3 |
|------|------------------------------------------------------|---------------------|
| 186. | Shri Singh, Kunwar Rewati Raman | 3585 |
| 187. | Shri Singh, Rajiv Ranjan <i>Alias</i> Lalan Singh | 3566 |
| 188. | Dr. Sinh, Sanjay | 3466, 3628 |
| 189. | Shri Siricilla Rajaiah | 3442, 3534, 3617 |
| 190. | Dr. Solanki Kirit Premjibhai | 3490 |
| 191. | Shri Sudhakaran K. | 3476, 3526, 3598 |
| 192. | Shri Sugavanam E.G. | 3457 |
| 193. | Shri Sugumar, K. | 3444 |
| 194. | Smt, Sule, Supriya | 3510, 3534 |
| 195. | Shri Suresh Kodikkunnil | 3450, 3544, 3618 |
| 196. | Dr. Sushant Rajan | 3509 |
| 197. | Shri Swamy N. Cheluvraya | 3627 |
| 198. | Shri Tagore Manicka | 3464 |
| 199. | Shri Taware, Suresh Kashinath | 3539 |
| 200. | Shri Tewari Manish | 3512 |
| 201. | Shri Thakor Jagdish | 3523 |
| 202. | Shri Thakur Anurag Singh | 3427 |
| 203. | Shri Thamaraiselvan R. | 3486, 3497 |
| 204. | Shri Thomas P.T. | 3515 |

| 1 | 2 | 3 |
|------|--------------------------------------|---------------------------|
| 205. | Shri Tirkey, Manohar | 3503, 3542 |
| 206. | Shri Tomar Narendra Singh | 3472 |
| 207. | Shri Udasi Shivkumar | 3537 |
| 208. | Shri Vardhan, Harsh | 3550 |
| 209. | Shri Vasava, Mansukh Bhai D. | 3425 |
| 210. | Shri Venugopal K.C. | 3433, 3638 |
| 211. | Shri Verma Sajjan | 3562 |
| 212. | Shri Virendra Kumar | 3532 |
| 213. | Shri Vishwanath, Adagooru H. | 3440, 3612 |
| 214. | Shri Viswanathan P. | 3506 |
| 215. | Dr. G. Vivekanand | 3568 |
| 216. | Shri Wakchaure, Bhausahab Rajaram | 3489 |
| 217. | Shri Yadav Anjan Kumar M. | 3441, 3445, 3458, 3466 |
| 218. | Shri Yadav Dharmendra | 3504, 3590 |
| 219. | Shri Yadav Dinesh Chandra | 3545 |
| 220. | Shri Yadav Om Prakash | 3547 |
| 221. | Prof. Yadav Ranjan Prasad | 3488 |
| 222. | Shri Yadav Sharad | 3504, 3534 |
| 223. | Shri Yadav, Hukumdev Narayan | 3468, 3615 |
| 224. | Shri Yaskhi Madhu Goud | 3551, 3552 |
| 225. | Yogi, Aditya Nath | 3551. |

ANNEXURE II

Ministry-wise Index to Starred Questions

| | | |
|----------------------------------------------|---|-------------------------|
| <i>Finance</i> | : | 304, 308, 309, 319 |
| <i>Health and Family Welfare</i> | : | 301, 313, 317, 318, 320 |
| <i>Housing and Urban Poverty Alleviation</i> | : | 312 |
| <i>New and Renewable Energy</i> | : | 311, 314 |
| <i>Power</i> | : | 302, 303, 310, 315, 316 |
| <i>Tourism</i> | : | 306 |
| <i>Tribal Affairs</i> | : | |
| <i>Urban Development</i> | : | 307 |
| <i>Women and Child Development</i> | : | 305. |

Ministry-wise Index to Unstarred Questions

| | | |
|----------------------------------------------|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <i>Finance</i> | : | 3416, 3417, 3418, 3421, 3424, 3429, 3432, 3433, 3435, 3437, 3439, 3441, 3442, 3445, 3449, 3454, 3455, 3456, 3458, 3460, 3461, 3464, 3470, 3471, 3473, 3478, 3494, 3512, 3516, 3519, 3520, 3524, 3529, 3537, 3539, 3541, 3542, 3543, 3544, 3545, 3546, 3549, 3553, 3555, 3556, 3559, 3561, 3563, 3568, 3573, 3574, 3576, 3577, 3578, 3580, 3581, 3584, 3586, 3590, 3591, 3592, 3595, 3599, 3602, 3603, 3606, 3608, 3609, 3613, 3615, 3616, 3617, 3619, 3620, 3621, 3624, 3632, 3633, 3639, 3644 |
| <i>Health and Family Welfare</i> | : | 3419, 3434, 3438, 3446, 3447, 3469, 3476, 3482, 3484, 3486, 3488, 3489, 3497, 3498, 3501, 3502, 3504, 3506, 3508, 3523, 3525, 3533, 3535, 3538, 3547, 3550, 3551, 3552, 3554, 3557, 3560, 3566, 3567, 3569, 3574, 3579, 3600, 3610, 3612, 3618, 3622, 3623, 3625, 3627, 3628, 3630, 3631, 3634, 3636, 3637, 3642, 3643 |
| <i>Housing and Urban Poverty Alleviation</i> | : | 3462, 3629 |
| <i>New and Renewable Energy</i> | : | 3444, 3490, 3499, 3500, 3507, 3585, 3587, 3588 |
| <i>Power</i> | : | 3422, 3423, 3425, 3427, 3436, 3448, 3457, 3463, 3467, 3475, 3487, 3510, 3517, 3526, 3528, 3531, 3548, 3562, 3564, 3572, 3582, 3583, 3589, 3593, 3597, 3598, 3601, 3635, 3640 |
| <i>Tourism</i> | : | 3428, 3480, 3483, 3505, 3509, 3514, 3515, 3534, 3605, 3607, 3614, 3626, 3641 |
| <i>Tribal Affairs</i> | : | 3443, 3451, 3452, 3465, 3472, 3481, 3521, 3522, 3594 |
| <i>Urban Development</i> | : | 3415, 3430, 3431, 3459, 3466, 3468, 3474, 3477, 3479, 3485, 3495, 3496, 3503, 3511, 3536, 3540, 3558, 3570, 3596 |
| <i>Women and Child Development</i> | : | 3420, 3426, 3440, 3450, 3453, 3491, 3492, 3493, 3513, 3518, 3527, 3530, 3532, 3565, 3571, 3604, 3611, 3638. |

INTERNET

The Original version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

<http://www.parliamentofindia.nic.in>

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Lok Sabha T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

LOK SABHA DEBATES ON SALE

Printed copies of Lok Sabha Debates of Original version, English version, Hindi version and indices thereto, DRSCs reports and other Parliamentary Publications and Souvenir items with logo of Parliament are available for sale at the Sales Counter, Reception, Parliament House, (Tel. Nos. 23034726, 23034495, 23034496) New Delhi-110001. The information about all these publications and items is also available on the website mentioned above.

© 2010 BY LOK SABHA SECRETARIAT

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha
(Thirteenth Edition) and printed by M/s. Dhanraj Associates Pvt. Ltd., New Delhi.
